Vol. 249
No. 30


PARLIAMENTARY DEBATES

## RAJYA SABHA

OFFICIAL REPORT
(FLOOR VERSION)
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## RAJYA SABHA

Wednesday, the 31st July, 2019/9 Shravana, 1941 (Saka)
The House met at eleven of the clock,
MR. CHAIRMAN in the Chair.

PAPER LAID ON THE TABLE

MR. CHAIRMAN: Papers to be laid on the Table.

## I. Report (2018-19) on MNREGA, New Delhi

ग्रामीण विकास मंत्रालय में राज्य मंत्री (साध्वी निरंजन ज्योति) : महोदय, में 2018-19 के वर्ष के लिए महात्मा गांधी राष्ट्रीय ग्रामीण रोजगार गारंटी अधिनियम (मनरेगा), नई दिल्ली के संबंध में वार्षिक प्रतिवेदन की एक प्रति (अंग्रेज़ी तथा हिन्दी में) सभा पटल पर रखती हूं।
[Placed in Library. See No. L.T. 661/17/19]

## LEAVE OF ABSENCE

MR. CHAIRMAN: Hon. Members, I have to inform Members that a letter has been received from Shri Ram Jethmalani, Member, stating that he is unable to attend the sittings of the Rajya Sabha on the health grounds. He has, therefore, requested for grant of leave of absence for the entire Session, from 20th June, 2019 to 7th August, 2019 of the current 249th Session of Rajya Sabha.

Does he have the permission of the House to remain absent from 20th June, 2019 to 7th August, 2019 of the current 249th Session of Rajya Sabha?
(No Hon. Member dissented)
MR. CHAIRMAN: Permission to remain absent is granted.

## MOTION FOR ELECTION TO THE CENTRAL ADVISORY COMMITTEE FOR THE NATIONAL CADET CORPS

THE MINISTER OF STATE OF THE MINISTRY OF AYURVEDA, YOGA AND NATUROPATHY, UNANI, SIDDHA AND HOMOEOPATHY (AYUSH); AND THE

## MINISTER OF STATE IN THE MINISTRY OF DEFENCE (SHRI SHRIPAD YESSO NAIK):

Sir, I move the following motion:
"That in pursuance of clause (i) of sub-section (1) read with sub-section (1A) of Section 12 of the National Cadet Corps Act, 1948 (XXXI of 1948), this House do proceed to elect, in such manner as the Chairman may direct, one Member from amongst the Members of the House, to be a member of the Central Advisory Committee for the National Cadet Corps."

The question was put and the motion was adopted.

MR. CHAIRMAN: Zero Hour. Shri A. Vijayakumar.

## MATTERS RAISED WITH PERMISSION

## Demand for declaring Kanyakumari as the Eighth Wonder of the World

SHRI A. VIJAYAKUMAR (Tamil Nadu): Hon. Chairman, Sir, Kanyakumari is India's Land's End, the tip of peninsular India where the Bay of Bengal, the Indian Ocean and the Arabian Sea meet. The Confluence of these three oceans is unique in the world and nowhere we can find such a remarkable sight. It is also referred as "Triveni Sangamam". It is a holy place where people give Tarpanam to their departed parents. Kanyakumari is popularly known as Cape Comorin as it is a famous pilgrim centre and a beach resort. The unique feature of Kanyakumari is the view of Sunrise and Sunset where lot of tourists assemble at the shore to witness to breathtaking sight. The Kanyakumari beach has the unique feature of rocky shoreline with long stretches of sands of many hues.

MR. CHAIRMAN: Vijayakumarji, don't read.

SHRI A. VIJAYAKUMAR: Sir, there is something of importance, that is why I want to read.

MR. CHAIRMAN: Wherever you want to quote, you can read. Otherwise, you are capable of saying it.

SHRI A. VIJAYAKUMAR: Okay, Sir. We could witness three different colours at the confluence point where three Seas join. Local people believe that it is the joining of Shiva-Brahma-Vishnu. It will attract foreign tourists to visit our country and it will benefit the States of Tamil Nadu and Kerala. It will improve the tourism also. Our country
will also be benefitted from foreign exchange. Kanyakumari deemed to be comparable to the seven Wonders of the World. Now, I urge the Government of India to take steps to announce Kanyakumari, the Triveni Sangamam as the Eighth Wonder of the World. Thank you, Sir.

SHRI A. K. SELVARAJ (Tamil Nadu): Sir, I would like to associate myself with the Zero Hour mention made by the hon. Member.

SHRIMATI VIJILA SATHYANANTH (Tamil Nadu): Sir, I would also like to associate myself with the Zero Hour mention made by the hon. Member.

DR. SUBRAMANIAN SWAMY (Nominated): I would like to say that the whole House should welcome the fact that a Dravida party has spoken about Brahma, Vishnu and Mahesh. It is a great improvement.

MR. CHAIRMAN: These people and their leaders, from Shri M. G. Ramachandran to Puratchi Thalaivi Amma, they always believe in God.

## Need for amendment in Divorce Law for early disposal of cases

डा. सी. पी. ठाकुर (बिहार) : सर, मुस्लिम महिलाओं के उद्धार का जो बिल पास हुआ, उसे देख कर कुछ हिन्दू महिलाएं हमारे पास आईं और कहा कि हम लोगों के यहां जो divorce का केस चलता है, तो 20 वर्ष लोअर कोर्ट, डिस्ट्रिक्ट कोर्ट में लगते हैं और 20 वर्ष हाई कोर्ट में लगते हैं, फिर 20 वर्ष सुप्रीम कोर्ट में लगते हैं। इस तरह से average 40-50 वर्ष लग जाते हैं। इसके कारण जो महिला शुरू में इसकी दरख्वास्त देती है, वह menopause की stage में पहुंच जाती है। इसके कारण वह शादी भी नहीं कर सकती है। इसलिए मेरा कहना यह है कि इसमें भी सुधार की आवश्यकता है और इसको देखा जाना चाहिए।

श्रीमती विप्लव ठाकुर (हिमाचल प्रदेश) : महोदय, मैं स्वयं को माननीय सदस्य द्वारा उठाए गए विषय के साथ सम्बद्ध करती हूं।

श्रीमती कहकशां परवीन (बिहार) : महोदय, मैं भी स्वयं को माननीय सदस्य द्वारा उठाए गए विषय के साथ सम्बद्ध करती हूं।


प्रो. मनोज कुमार झा (बिहार) : महोदय, मैं भी स्वयं को माननीय सदस्य द्वारा उठाए गए विषय के साथ सम्बद्ध करता हूं।

[^0]श्री अहमद अशफाक करीम (बिहार) : महोदय, में भी स्वयं को माननीय सदस्य द्वारा उठाए गए विषय के साथ सम्बद्ध करता हूं।


MR. CHAIRMAN: There are two voices in this House, even if they speak very lightly, one voice from this side, and the other is from that side, they always vibrate in the entire House. You all know those voices.

## Demand for reviewing of fund sharing pattern under Post-Matric Scholarship

श्री शमशेर सिंह ढुलो (पंजाब) : चेयरमैन साहब, आपका धन्यवाद कि आपने मुझे SC/ST scholarship का जो review हो रहा है, उसके बारे में बोलने का मौका दिया है। मेरे question के जवाब में Ministry of Social Justice and Empowerment ने कहा है कि जो SC/ST scholarship pattern है, सरकार उसे बदलने जा रही है। जो पुरानी प्रथा चल रही थी, उसमें 90:10 का ratio था। उसमें 90 परसेंट share Central Government देती थी और 10 परसेंट State Government देती थी। अब वे उसे review करने जा रही हैं और उसका ratio 60:40 करने जा रहे हैं। यानी उसमें 60 परसेंट share Central Government देगी और 40 परसेंट State Government देगी। इसके कारण पहले से ही जो scholarships स्टेट्स में नहीं दी गईं, उनकी वजह से लाखों बच्चे post-matric और graduation में admission नहीं ले पाए। Scholarships नहीं दिए जाने से इस देश में लाखों बच्चे drop-out भी हो गए।

सर, आपके जरिए Ministry of Social Justice and Empowerment से मेरी गुज़ारिश है कि वह जो नया pattern ला रही है, उसे न लाए, क्योंकि स्टेट की financial हालत बहुत बुरी है। पहले ही वह 10 परसेंट share नहीं दे पाती है। सरकार का यह programme है कि सबको शिक्षा देनी है और जो गरीब हैं, जो SC/ST और Economically Weaker Sections के बच्चे हैं, उनको विद्या देने के लिए प्रोत्साहन देना है। सरकार भी कहती है कि सबका साथ, सबका विकास। विकास और साथ तो तब होगा और विश्वास तब बनेगा, जब जो पुरानी स्कीमें चली आ रही हैं, उनको बंद न किया जाए। अब सरकार उसे बदलने जा रही है। इसलिए मेरा तो यह मानना है और आपके जरिए उससे यह दरख्वास्त है कि उसको review किया जाए। पंजाब के हमारे मुख्यमंत्री जी ने भी written तौर पर Prime Minister को चिट्टी लिखी है और उन्होंने इस पर अपनी असहमति दी है। अभी जून-जुलाई में result आने के बाद admission चल रहा है। पंजाब में हजारों बच्चों को admission नहीं मिल रहा है। इसलिए सरकार से मेरी गुज़ारिश है कि वह जो उस pattern को review कर रही है, उसको बंद किया जाए और पुराने pattern से स्टेट्स को माली मदद दी जाए। आपका धन्यवाद।

श्री पी. एल. पुनिया (उत्तर प्रदेश) : महोदय, मैं स्वयं को माननीय सदस्य द्वारा उठाए गए विषय के साथ सम्बद्ध करता हूं।

DR. AMEE YAJNIK (Gujarat): Sir, I would also like to associate myself with the Zero Hour mention made by the hon. Member.

SHRI KUMAR KETKAR (Maharashtra): Sir, I would also like to associate myself with the Zero Hour mention made by the hon. Member.

SHRI NARANBHAI J. RATHWA (Gujarat): Sir, I would also like to associate myself with the Zero Hour mention made by the hon. Member.

श्रीमती छाया वर्मा (छत्तीसगढ़) : महोदय, मैं भी स्वयं को माननीय सदस्य द्वारा उठाए गए विषय के साथ सम्बद्ध करती हूं।

## Need to increase M.P. Quota for admission in Kendriya Vidyalayas

श्री अहमद अशफाक करीम (बिहार) : ऑनरेबल चेयरमैन साहब, भारत सरकार की एक बहुत ही मजबूत योजना है, जिसमें लोक सभा के हर सांसद को पूरे देश में केन्द्रीय विद्यालय में 10 admissions कराने का अधिकार प्राप्त है। राज्य सभा के भी जो माननीय सांसद हैं, उनको भी 10 admissions कराने का अधिकार है। जो लोक सभा के माननीय सांसद हैं, उनका क्षेत्र limited है, वह एक संसदीय क्षेत्र है, जबकि राज्य सभा के सांसद का क्षेत्र पूरा राज्य होता है। पूरे राज्य की गरीब जनता उनसे उम्मीद लगाए रहती है कि हमें भी पढ़ने का अधिकार है। हर जिले से लोग आकर राज्य सभा के सांसद को परेशान करते हैं कि आपका अधिकार तो है, हमें भी admission दिलाया जाए, जबकि उनको सिर्फ 10 सीटें ही मिलती हैं।

इसलिए आपके माध्यम से मैं भारत सरकार के मानव संसाधन विकास मंत्रालय के शिक्षा विभाग से यह कहना चाहता हूं कि अगर लोक सभा के सांसद को 10 सीटें मिलती हैं, तो चूंकि राज्य सभा के सांसद को पूरे राज्य में इसे देना है, इसलिए इसे बढ़ाया जाना चाहिए। केन्द्रीय विद्यालय एक अच्छा विद्यालय है, उसमें गरीबों को +2 तक शिक्षा प्राप्त करने का अवसर प्राप्त होता है।

इसलिए मेरा आग्रह है कि राज्य सभा के सांसद को 10 से बढ़ाकर ज्यादा से ज्यादा कोटा दिया जाए कि पूरे राज्य के ज्यादा बच्चों का एडमिशन केन्द्रीय विद्यालयों में हो सके। यही मेरा नम्र निवेदन है, धन्यवाद।

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جناب احمد اششالى كريم (بيار) : آنرييل جيُرمين صاحب، بهارت سركار كى ايكى بيت بی مضبوط
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 صرنـ دس سبيُل بـى ملثى بيل.

 سبها كـه سانسد كو يور


 نمرن نويدن اله، دهنيواد.ـ

श्री सभापति : कुछ लोगों की रिक्वेस्ट थी कि सर, यह संख्या तो पर्याप्त नहीं है, इसको बढ़ाइए, नहीं तो इसे cancel कीजिए, otherwise इसके कारण हम परेशान हो रहे हैं। वे ऐसा बोल रहे थे।

श्रीमती कहकशां परवीन (बिहार) : महोदय, मैं स्वयं को माननीय सदस्य द्वारा उठाये गये विषय से सम्बद्ध करती हूं।

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श्री राजमणि पटेल (मध्य प्रदेश) : महोदय, मैं भी स्वयं को माननीय सदस्य द्वारा उठाये गये विषय से सम्बद्ध करता हूं।

श्री शमशेर सिंह ढुलो (पंजाब) : महोदय, मैं भी स्वयं को माननीय सदस्य द्वारा उठाये गये विषय से सम्बद्ध करता हूं।

SHRI RIPUN BORA (Assam): Sir, I also associate myself with the matter raised by the hon. Member.

SHRI K. C. RAMAMURTHY (Karnataka): Sir, I also associate myself with the matter raised by the hon. Member.

SHRI AMAR PATNAIK (Odisha): Sir, I also associate myself with the matter raised by the hon. Member.

SHRI S. R. BALASUBRAMONIYAN (Tamil Nadu): Sir, I also associate myself with the matter raised by the hon. Member.
...(Interruptions)...
श्री सभापति : प्लीज़। अपनी-अपनी जगह पर बैठ जाइए। मंत्री जी को भी अगर किसी से बात करनी है तो कर सकते हैं, मगर मौखिक रूप में नहीं, ऐसे ही।...(व्यवधान)... Now, Shri Anand Sharma.

## Faulty hip implants by pharma companies resulting in trauma, injury and deaths

SHRI ANAND SHARMA (Himachal Pradesh): Sir, I thank you for giving me this opportunity and, through you, I would like to draw the attention of the Government to this important issue. Sir, in the last one decade, a large number of patients in India as well as in other countries have received faulty implants, in particular, hip implants, which have caused trauma, severe infections, blood poisoning, due to cobalt chromium leaks in the hip implants made by US pharma major, Johnson and Johnson, and, these have also have resulted in organ failures and deaths.

Sir, now, these implants, two of them, namely, ASR and Pinnacle had been banned globally by the US FDA and by the Australian regulators way back in 2010 but this was in the air that because of the weak regulatory laws in India and flawed presentations which were made, they were allowed to enter the Indian market, and, after that a large number of patients have suffered. In the United States, recently, the same pharma company has accepted the compensation cases involving one billion US dollars. The Government of India had appointed an expert committee which recommended ₹ 20 lakhs as compensation for 4,000 patients but this company had said that only 66 patients have been identified or located for which ₹ 25 lakhs were agreed by them in a filing before the Delhi High Court. But another Committee has recommended ₹ 1.20 crore for each such patient.

My submission here is that once the products were withdrawn globally, how could they enter the Indian market? Number two, we do not have a joint registry because of which these pharma companies, which are selling medical devices, which has a market
of 500 million US dollars only of these implants, are escaping and evading responsibility. The Government ought to look at the regulatory law in our country including the joint registry. In 2017, the Ministry of Health and Family Welfare had issued rules on hip implants and other devices.

So, my submission is that the Government should bring a law to regulate medical devices in India. Thank you.

MR. CHAIRMAN: The Minister is here and I hope he has taken note of it. It is good that Harshvardhanji is here.

DR. AMEE YAJNIK (Gujarat): Sir, I associate myself with the matter raised by the hon. Member.

DR. L. HANUMANTHAIAH (Karnataka): Sir, I also associate myself with the matter raised by the hon. Member.

SHRI K. C. RAMAMURTHY (Karnataka): Sir, I also associate myself with the matter raised by the hon. Member.

SHRI K. T. S. TULSI (Nominated): Sir, I also associate myself with the matter raised by the hon. Member.

श्री हुसैन दलवई (महाराष्ट्र) : महोदय, मैं भी स्वयं को माननीय सदस्य द्वारा उठाये गये विषय से सम्बद्ध करता हूं।

SHRI JOSE K. MANI (Kerala): Sir, I also associate myself with the matter raised by the hon. Member.

SHRI MAJEED MEMON (Maharashtra): Sir, I also associate myself with the matter raised by the hon. Member.

श्री राजमणि पटेल (मध्य प्रदेश) : महोदय, में भी स्वयं को माननीय सदस्य द्वारा उठाये गये विषय से सम्बद्ध करता हूं।

SHRI K. K. RAGESH (Kerala): Sir, I also associate myself with the matter raised by the hon. Member.

SHRI BINOY VISWAM (Kerala): Sir, I also associate myself with the matter raised by the hon. Member.

## Need for establishment of AIIMS-like hospital in Western Uttar Pradesh

श्री विजय पाल सिंह तोमर (उत्तर प्रदेश) : माननीय सभापति महोदय, उत्तर प्रदेश संख्या की दृष्टि से देश का सबसे बड़ा प्रदेश है और जनसंख्या की दृष्टि से भी इसकी आबादी करीब 22 करोड़ है, लेकिन स्वास्थ्य सेवाओं की वहां बड़ी कमी है। गत वर्ष वहां दो AIIMS स्थापित करने का निर्णय लिया गया- एक गोरखपुर में और दूसरा रायबरेली में। पश्चिमी उत्तर प्रदेश के 25 जिले हैं। वहां केवल एक सरकारी मेडिकल कॉलेज है और उसमें भी सुविधाओं का अभाव है। मान्यवर, वहां जनसंख्या का घनत्व सबसे अधिक है। वहां पर लगातार पश्चिमी उत्तर प्रदेश को अलग राज्य बनाने की मांग और हाई कोर्ट बेंच की मांग चलती रही हैं। नजदीक में जो AIIMS है, इसमें तीन-चार महीने से पहले ऑपरेशन के लिए कोई बेड नहीं मिलता, इसकी कमी से और सारी सुविधाओं की कमी से लागू जूझ रहे हैं।

मान्यवर, मैं आपके माध्यम से यह निवेदन करना चाहता हूं कि सरकार ने, केन्द्र सरकार ने बहुत-सी सुविधाएं चलायी हैं। 'जनऔषधि केन्द्र' खोले हैं, सस्ती दवाएं उपलब्ध करा रहे हैं, 'आयुष्मान भारत' के अंतर्गत 5 लाख रुपये तक का मुफ्त इलाज भी दे रहे हैं, लेकिन जब पश्चिमी उत्तर प्रदेश के लोग AIIMS में आते हैं, तो उनको तीन-तीन, चार-चार महीने तक तारीख नहीं मिलती, मैं चाहता हूं कि जिस तरह से हरियाणा के रोहतक में, झज्जर में AIIMS का एक extension खोला गया है, उसी तरह से पश्चिमी उत्तर प्रदेश के गाजियाबाद, नोएडा, बुलंदशहर या मेरठ, कहीं भी इस तरह का एक extension खोला जाए। मैं आपके माध्यम से यह मांग करता हूं।

श्री सभापति : श्री विजय पाल सिंह जी को हमेशा उत्तर प्रदेश नहीं, पश्चिमी उत्तर प्रदेश...(व्यवधान)...अच्छा है।

श्री हरनाथ सिंह यादव (उत्तर प्रदेश) : महोदय, मैं स्वयं को माननीय सदस्य द्वारा उठाये गये विषय से सम्बद्ध करता हूं।

श्रीमती कहकशां परवीन (बिहार) : महोदय, में भी स्वयं को माननीय सदस्य द्वारा उठाये गये विषय से सम्बद्ध करती हूं।


Concern over Income Tax on disabled soldiers and ex-officers
belonging to the Armed Forces
श्रीमती विप्लव ठाकुर (उत्तर प्रदेश) : सभापति महोदय, बोलने का समय देने के लिए धन्यवाद। में आपके माध्यम से एक बहुत ही महत्वपूर्ण विषय की ओर सदन का ध्यान दिलाना चाहती हूं।

हमारे disabled ex-servicemen जो किसी लड़ाई या वार के समय कान, आंख, बांह, टांगों से disable हो जाते हैं, जिन्हें चोट आ जाती है, चलने-फिरने के काबिल नहीं रहते, disability होने के कारण उन्हें अगला रैंक भी नहीं मिल पाता, पहले उन्हें जो पेंशन मिलती थी, उनकी disability को देखते हुए, यह जानते हुए कि इन्हें अगली प्रमोशन नहीं मिल सकती, हमारी कांग्रेस सरकार ने उस पर Income Tax नहीं लगाया था। इस सरकार ने, NDA की सरकार ने अब उनकी पेंशन पर Income Tax लगा दिया है। वैसे ये लोग exservicemen के हितैषी बनते हैं, फौजियों के हितैषी बनते हैं, उनके मान-आदर और देशभक्ति की बात करते हैं, लेकिन practically जो सामने दिखाई देता है, वह बिल्कुल इससे उल्टा है। इस सदन में राजीव चन्द्रशेखर जी ने एक सवाल भी पूछा था। उस समय Defence Minister ने कहा था कि हमने इस बारे में अभी कोई ऑर्डर नहीं निकाला, लेकिन disabled ex-servicemen को letters मिल रहे हैं। उन्हें बैंकों द्वारा कहा जा रहा है कि आपका TDS 20 परसेंट की दर से काटा जाएगा। यह कहां का न्याय है? एक बेचारा फौजी, जो अगली रैंक नहीं ले सकता - कर्नल से ब्रिगेडियर नहीं बन सकता, सूबेदार से कैप्टन नहीं बन सकता - उस पर ऐसा जुल्म क्यों किया जा रहा है? क्या यही देशभक्ति हे? में आपके माध्यम से इस विषय की ओर सरकार का ध्यान दिलाना चाहती हूं।

श्री सभापति : आपको पूछना चाहिए कि सरकार इस विषय में क्या करने जा रही है?
श्रीमती विप्लव ठाकुर : उनसे Income Tax लेना बंद होना चाहिए। उनसे इनकम टैक्स नहीं लेना चाहिए।...(व्यवधान)...

श्री सभापति : यह महत्वपूर्ण है।...(व्यवधान)...रक्षा मंत्री जी ने खुद अखबार में पढ़ा है। वे शायद वित्त मंत्री जी से बात कर रहे हैं।

प्रो. मनोज कुमार झा (बिहार) : महोदय, मैं माननीय सदस्या द्वारा उठाए गए विषय से अपने आपको सम्बद्ध करता हूं।

श्री हुसैन दलवई (महाराष्ट्र) : महोदय, मैं भी माननीय सदस्या द्वारा उठाए गए विषय से अपने आपको सम्बद्ध करता हूं।

SHRI K. C. RAMAMURTHY (Karnataka): Sir, I also associate myself with the mention made by hon. Member.

MR. CHAIRMAN : Zero Hour is meant to bring to the notice of Government the importance of issue that is being raised and then it must be followed by a suggestion or a demand, अंत में, कि ऐसा करना चाहिए, यह उचित होगा।

## Need for expansion and upliftment of Navodaya Residential Schools

डा. सत्यनारायण जटिया (मध्य प्रदेश) : माननीय सभापति जी, मैं आपके माध्यम से शिक्षा की ओर सदन का ध्यान आकर्षित करना चाहता हूं। हमने संविधान में सामाजिक, आर्थिक और राजनैतिक

न्याय की बात की है, परन्तु इसे प्राप्त करने के लिए जब तक शिक्षा का विकास नहीं होगा, तब तक न तो सामाजिक न्याय आएगा, न आर्थिक न्याय हो पाएगा और न राजनैतिक न्याय की स्थिति बन पाएगी। इसलिए शिक्षा के स्तर को उठाने के लिए, सबको शिक्षा देने के लिए, हमारी सरकार ने जितनी योजनाएं चलाई हैं, चाहे वह सर्व शिक्षा अभियान हो, व्यस्कों को शिक्षित करने के लिए साक्षरता अभियान हो, उन सभी योजनाओं के माध्यम से हम काम तो करते हैं, किन्तु उनमें निरंतरता बनाए रखने के लिए उपाय नहीं किए जाते। आज गांव और गरीब की शिक्षा तथा शहर और अमीरों की शिक्षा में बहुत भिन्नता है। शिक्षा के इस अंतर को भी हमें समाप्त करना है। मैं आपके माध्यम से कहना चाहता हूं कि गांव और गरीब की शिक्षा की दृष्टि से जो सर्व शिक्षा अभियान चलाया गया है, उसे समर्थ बनाने हेतु ध्यान देना चाहिए, क्योंकि उसमें गांव की गरीब बेटियां आती हैं, बच्चे आते हैं। उनके आवास की कोई सुविधा नहीं होती। इस सुविधा के विस्तार के लिए पर्याप्त धनराशि दी जानी चाहिए, जिससे गांव और गरीब की बेटियां अच्छे तरीके से पढ़ सकें और उनका विकास हो सके।

इसी प्रकार आवासीय विद्यालयों का प्रबंध करना भी आवश्यक है। आवासीय विद्यालयों के संबंध में केन्द्र सरकार की जितनी योजनाएं हैं, मैं उनका स्वागत करता हूं, जिनमें नवोदय विद्यालय भी शामिल है। अभी केन्द्रीय विद्यालय की बात भी की गई है। इससे शिक्षा का स्तर ऊंचा होगा। ऐसी मदों में ज्यादा से ज्यादा पैसा देकर शिक्षा को बढ़ाने का काम होना चाहिए। मेरा मत है कि छात्रावास की शिक्षा बहुत उपयोगी होती है, किन्तु छात्रावासों की स्थिति की संभाल करने के लिए कोई नहीं होता। SC के छात्रावास हों, ST के छात्रावास हों, OBC के छात्रवास हों, सामान्य वर्गों के छात्रावास हों- इन छात्रावासों में रहने वाले शिक्षार्थी, विद्यार्थी या छात्रों के लिए पढ़ने का माहौल बनाने की आवश्यकता है। छात्रावास का भवन बना दिया जाता है, लेकिन वहां पढ़ने की सुविधा नहीं होती, बिजली की सुविधा नहीं। पूर्ण सुविधाओं से युक्त छात्रावास बनाने में ज्यादा खर्च नहीं आता है। केन्द्र सरकार और राज्य सरकार मिलकर एक ऐसी योजना बनाएं, जिसके जरिए छात्रावासों के उन्नयन का काम हो, आवासीय छात्रावासों के उन्नयन का काम हो, नवोदय विद्यालय ज्यादा से ज्यादा खोलने का काम हो, केन्द्रीय विद्यालयों में ज्यादा से ज्यादा गरीब बच्चों को प्रवेश देने का काम हो तो निश्चित रूप से हम शिक्षा के स्तर को बढ़ा सकेंगे। जैसा कहा गया है‘क्षयन अभ्यासात, याना अभयासात, याना तथाशिक्षते, याना कर्मफल त्याग:, त्यागात्शांति-अंतरम’- इसलिए यदि हमें शांति प्राप्त करनी है, समृद्धि प्राप्त करना है तो शिक्षा के महत्व को समझकर हमें ऐसी व्यवस्था करनी चाहिए।

श्रीमती कहकशां परवीन (बिहार) : महोदय, में माननीय सदस्य द्वारा उठाए गए विषय से अपने आपको सम्बद्ध करती हूं।

$\dagger$ Transliteration in Urdu Script.

श्री हरनाथ सिंह यादव (उत्तर प्रदेश) : महोदय, मैं भी माननीय सदस्य द्वारा उठाए गए विषय से अपने आपको सम्बद्ध करता हूं।

श्रीमती जया बच्चन (उत्तर प्रदेश) : महोदय, मैं भी माननीय सदस्य द्वारा उठाए गए विषय से अपने आपको सम्बद्ध करती हूं।

श्री रवि प्रकाश वर्मा (उत्तर प्रदेश) : महोदय, मैं भी माननीय सदस्य द्वारा उठाए गए विषय से अपने आपको सम्बद्ध करता हूं।

श्री रणविजय सिंह जूदेव (छत्तीसगढ़) : महोदय, मैं भी माननीय सदस्य द्वारा उठाए गए विषय से अपने आपको सम्बद्ध करता हूं।

## Revival of Jogiroad and Panchgram Paper Mill under the Hindustan Paper Corporation

SHRI RIPUN BORA (Assam): Sir, through you, I want to draw the attention of the Government to two Public Sector Undertakings in our State Assam. These are paper mills under Hindustan Corporation, that is, Jagiroad Paper Mill and the Panchgram Paper Mill. Both the Public Sector Undertakings have been earning profit. Sir, 8,000 employees directly and 20,000 employees indirectly have been earning their livelihood. Unfortunately, from 2014, these two paper mills have been closed down. The hon. Prime Minister, times without number, have assured in Assam that these two Public Sector Undertakings would be revived by giving a special package but till now this has not been done. So far, eight employees have committed suicide. Now, the most shocking part is this. Recently, on 9th July, in the Lok Sabha, the Heavy Industries Minister replied on a question that ₹ 4,141 crores have been released to these paper mills during 2015-16, 2016-17 and 2017-18. My question is this. If this heavy amount was released, why is it closed still? Why have the employees not been paid? So, my demand is to revive these two paper mills immediately by giving a special package. My second demand is that a parliamentary team should be sent immediately to see the ground reality and the plight of the employees there. My third demand is to constitute a CBI inquiry to find out where these ₹ 4,141 crores have gone, who have siphoned it. So, this is my demand. Thank you.

SHRIMATI WANSUK SYIEM (Meghalaya): Sir, I associate myself with the matter raised by the hon. Member.

DR. L. HANUMANTHAIAH (Karnataka): Sir, I too associate myself with the matter raised by the hon. Member.

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श्री प्रदीप टम्टा (उत्तराखंड) : महोदय, मैं भी स्वयं को इस विषय से संबद्ध करता हूं।
श्रीमती छाया वर्मा (छत्तीसगढ़) : महोदय, मैं भी स्वयं को इस विषय से संबद्ध करती हूं।
श्री नारणभाई जे. राठवा (गुजरात) : महोदय, मैं भी स्वयं को इस विषय से संबद्ध करता हूं।
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श्री कुमार केतकर (महाराष्ट्र) : महोदय, मैं भी स्वयं को इस विषय से संबद्ध करता हूं।
SHRI ELAMARAM KAREEM (Kerala): Sir, I too associate myself with the matter raised by the hon. Member.

## Incomplete railway projects in Odisha

SHRI SASMIT PATRA (Odisha): Hon. Chairman, Sir, this is regarding incomplete railway projects in Odisha. The railway density in Odisha hovers around 15 per 1000 square kilometres whereas the national average is at $20 . \mathrm{So}$, there is a dire need to improve the railway network in Odisha. Unfortunately, the railway projects in Odisha are in a very bad shape. If you specifically look at some railway projects which are still languishing; Khurda Road - Bolangir, it is 289 kilometre line. It is getting delayed. Paradip-Haridaspur, Talcher-Bimlagarh, Angul-Sukinda, Jeypore-Nabarangpur, JeyporeMalkangiri etc.; I could go on. Several projects over the last fifteen years, twenty years, twenty-five years continue to languish without appropriate allocation. Sir, I would draw your attention to a specific point. This is a statement provided by the hon. Minister in this Session to me on an Unstarred Question. I would like to tell you that the Nabarangpur and Malkangiri districts in Odisha are Left-Wing Extremist affected districts and one of the most interior districts of this country. Despite that, the railway line connectivity is zero. At the moment, the two projects that have been launched, the Jeypore-Nabrangpur and the Jeypore-Malkangiri line, land is being provided free of cost by the Government of Odisha and 50 per cent of the project cost is being borne by Odisha. Despite that in 2017-18, both the projects were sanctioned and in 2017-18, not a single rupee was spent on both the projects. In 2018-19, in the Jeypore-Malkangiri line, only ₹ 28 lakhs were spent for a 130 kilometres line. In terms of these projects that are still there, the Sambalpur-Talcher, Bhadrak-Nirkundi, Jarapada-Budhapanka, Budhapanka-Salegaon, Koraput-Singapur, Gunupur-Rayagada, Gopalpur-Therubali, these are projects that will bring about industrial revolution in Odisha, especially, the Gopalpur-Therubali and

Gopalpur-Rayagada sector. So, Sir, through you, I would like to request the hon. Minister to kindly expedite these projects. I will just give you the last point. There is the Khurda Road-Bolangir new line which was established in the year 1994-95, so many years back. It was sanctioned only for 289 kilometres. For 289 kilometres, till now, the total project cost was ₹ 3,798 crores. Out of that from 1994-95, only ₹ 1,057 crores have been spent. If this is the situation of a project, which was established in 1994-95, how many decades will Odisha have to wait for such kind of project? I request and I demand that the hon. Minister may kindly take it up very seriously. Thank you.

SHRI AMAR PATNAIK (Odisha): Sir, I associate myself with the matter raised by the hon. Member.

श्रीमती सरोजिनी हेम्ब्रम (ओडिशा) : महोदय, मैं भी स्वयं को इस विषय से संबद्ध करती हूं।
श्री जावेद अली खान (उत्तर प्रदेश) : महोदय, मैं भी स्वयं को इस विषय से संबद्ध करता हूं।


SHRI BHASKAR RAO NEKKANTI (Odisha): Sir, I too associate myself with the matter raised by the hon. Member.

SHRI PRASHANTA NANDA (Odisha): Sir, I too associate myself with the matter raised by the hon. Member.

## Proposed outsourcing by the Defence PSUs

SHRI P. BHATTACHARYA (West Bengal): Sir, through you, I would like to bring to the kind attention of the hon. Defence Minister that very recently in Bharat Chamber of Commerce, Defence Production Secretary made some sort of comments. What are these comments? "I expect the exports will surpass the target of ₹ 35,000 crore by 202425." That is good. But, the next is, he said, "Defence components are key drivers". He also said about promoting private sector participation in Defence production. He also inaugurated a facilitation centre for the Defence production at Bharat Chamber of Commerce. Sir, very unfortunately, he further mentioned, "The Government had been taking several steps to encourage the private sector, MSMEs, in particular, in Defence
production under the existing production policy and some notable changes had been brought."

Sir, my submission before the hon. Minister is, one, when the Government of India is thinking in their Defence Policy that very shortly, they will compete with U.S.A., China and other countries, then, why is the Government of India trying to outsource purchasing of components for the Defence factories? According to Shri Kumar, OFB and Defence PSUs are planning to outsource about 3000 items which will give boost to MSMEs sector.

Sir, very unfortunately, I would like to bring another thing to your kind notice that traditionally, the Defence Department used to float tenders for products that it decided to procure, but now the Government has allowed private sector to pitch for useful products that they have developed. That means, he is encouraging the private sector to come and invest in the Defence sector which is very, very unfortunate.

My earnest submission to the hon. Defence Minister is this. Whatever is necessary, you do it, but don't allow the private sector without any scanning inside the Defence factory. If that is done, that will be disastrous for our country.

I can cite some examples as to how the aeronautic organisation had suffered.....
MR. CHAIRMAN: Time over. Time over. That is the policy of the Government.

SHRI ELAMARAM KAREEM (Kerala): Sir, I associate myself with the matter raised by the hon. Member.

SHRIMATI VANDANA CHAVAN (Maharashtra): Sir, I too associate myself with the matter raised by the hon. Member.

PROF. JOGEN CHOWDHURY (West Bengal): Sir, I too associate myself with the matter raised by the hon. Member.

SHRI SUBHASISH CHAKRABORTY (West Bengal): Sir, I too associate myself with the matter raised by the hon. Member.

SHRI RITABRATA BANERJEE (West Bengal): Sir, I too associate myself with the matter raised by the hon. Member.

SHRIMATI SHANTA CHHETRI (West Bengal): Sir, I too associate myself with the matter raised by the hon. Member.

MR. CHAIRMAN: Now, Shri Tiruchi Siva.

# Insinuating remarks against senior citizens printed on the Railway tickets 

SHRI TIRUCHI SIVA (Tamil Nadu): Mr. Chairman, Sir, I would like to raise a matter of concern. A very learned senior citizen who is well-versed in writing letters to the Editor and taking cognizance of social and civic issues contacted me and shared his anguish.

Sir, the issue is that the Railways are extending concessions in the fare to the passengers, 'the senior citizens'; 50 per cent to the women and 40 per cent to the men.

SHRI JAIRAM RAMESH (Karnataka): Sir, the Railway Minister should listen.
MR. CHAIRMAN: Please. ...(Interruptions)...
SHRI TIRUCHI SIVA: In that ticket, it is written on the backside of the ticket, "Are you aware that 43 per cent of your fare is borne by the common citizens of the country?" ...(Interruptions)...

MR. CHAIRMAN: This is not Question Hour. He is raising an important issue. Let it go on record. I am also aware of it. Please. I can't force any Minister unless his duty is there.

SHRI TIRUCHI SIVA: Sir, he told me that already we have been let down by our folks and we are dependent on someone. When we are happy that the Government has shown a gesture of giving concessions then why should they insult us like this? A person can withstand poverty and he can tolerate hunger but not indignity. Why should these insinuating remarks come on the ticket? Later, I verified that it is not only with the tickets of the senior citizens but it is on all the tickets. It is totally unwarranted. It is insinuating. I was told by the Minister that he is also aware of this. First, I thought that he was not aware, but he is also aware of that. So I think, in a country, before giving food and concessions to any person or any individual, his self-respect and prestige must be upheld. That must be ensured by a democratic country. So I urge upon the Government or the Railway Ministry to immediately withdraw these remarks. This should not be on that. Everyone who is travelling in a train is a common citizen and everybody is a tax-payer. To whom they are telling and what they are trying to tell, whether the Railway is running at a loss; I do not want to go into those issues. I just want to say, kindly don't make a mark of indignation on any citizen in this country.

SHRI JOSE K. MANI (Kerala): Sir, I associate myself with the matter raised by the hon. Member.

SHRI BINOY VISWAM (Kerala): Sir, I also associate myself with the matter raised by the hon. Member.

SHRIMATI VANDANA CHAVAN (Maharashtra): Sir, I also associate myself with the matter raised by the hon. Member.

SHRI K. SOMAPRASAD (Kerala): Sir, I also associate myself with the matter raised by the hon. Member.

SHRI BHASKAR RAO NEKKANTI (Odisha): Sir, I also associate myself with the matter raised by the hon. Member.

SHRI SASMIT PATRA (Odisha): Sir, I also associate myself with the matter raised by the hon. Member.

SHRIMATI VIJILA SATHYANANTH (Tamil Nadu): Sir, I also associate myself with the matter raised by the hon. Member.

SHRI A. VIJAYAKUMAR (Tamil Nadu): Sir, I also associate myself with the matter raised by the hon. Member.

SHRI RITABRATA BANERJEE (West Bengal): Sir, I also associate myself with the matter raised by the hon. Member.

SHRI ELAMARAM KAREEM (Kerala): Sir, I also associate myself with the matter raised by the hon. Member.

SHRIMATI SHANTA CHHETRI (West Bengal): Sir, I also associate myself with the matter raised by the hon. Member.

श्री सुरेन्द्र सिंह नागर (उत्तर प्रदेश) : महोदय, मैं भी स्वयं को इस विषय से साथ संबद्ध करता हूं।

MR. CHAIRMAN: Very good Mr. Siva. Shri Prashanta Nanda.

## Need for comprehensive conservation of Konark Sun Temple in Odisha

SHRI PRASHANTA NANDA (Odisha): Sir, this is a matter pertaining to conservation of world heritage monument, that is, Sun Temple, Konark. The Sun Temple is a world heritage monument and was built in 13th century. It has the basic problem of conservation now regarding saline ingress, water logging, erosion and other vegetative intrusions into
the temple fabric. ASI is the custodian of the monument since 1939. It has been declared as a world heritage monument by UNESCO in 1984. During the year 2010, an international conference was held on 20th and 21st of March for effective conservation of the monument. It was recommended to take up short-term and long-term measures. Accordingly, a Steering Committee was formed under the chairmanship of DG, ASI. In the meantime, there have been a lot of accusations and uproar among the general public on issues of ASI replacing the old ornate stone with plain stone at Sun Temple. The preservation of the stone carvings is far from satisfactory. Forty per cent of the carved stone has been replaced by plain stone. Hon. Chief Minister of Odisha has brought this matter to the notice of hon. Minister for Culture, Government of India to look into the matter. Here, I would like to draw the attention of the Minster that for long-term measures, a master plan for comprehensive preservation of Konark Temple should be prepared by ASI in order to ensure appropriate preservation of Konark Sun Temple.

SHRI BHASKAR RAO NEKKANTI (Odisha): Sir, I associate myself with the matter raised by the hon. Member.

SHRI SASMIT PATRA (Odisha): Sir, I also associate myself with the matter raised by the hon. Member.

SHRI RITABRATA BANERJEE (West Bengal): Sir, I also associate myself with the matter raised by the hon. Member.

SHRI AMAR PATNAIK (Odisha): Sir, I also associate myself with the matter raised by the hon. Member.

श्रीमती सरोजिनी हेम्ब्रम (ओडिशा) : महोदय, मैं भी स्वयं को इस विषय के साथ संबद्ध करती हूं।

श्री संभाजी छत्रपती (नाम-निर्देशित) : महोदय, मैं भी स्वयं को इस विषय के साथ संबद्ध करता हूं।

श्री रणविजय सिंह जूदेव (छत्तीसगढ़) : महोदय, मैं भी स्वयं को इस विषय के साथ संबद्ध करता हूं।

MR. CHAIRMAN: All those who want to associate, please send their names. Shri V. Vijayasai Reddy.

## The plight of spinning mills in Andhra Pradesh

SHRI V. VIJAYASAI REDDY (Andhra Pradesh): Sir, the yarn from Andhra Pradesh is known around the world for its fine quality and is most preferred by the European and American markets. Unfortunately, the present spinning mills in Andhra Pradesh are facing serious crisis of different kinds. The textile industry, as already known to your good self, provides employment, direct employment, indirect employment. It also fuels the growth, both to skilled workers, unskilled workers, everybody. The spinning mills have been forced-I am using the word 'force'-to cut the production and observe 'production holiday' as a result of three major problems, which I am bringing to the notice of the Government. The first problem is the rise in the cost of production. Why? Why is the cost of production rising? It has already been raised by 25 per cent. The Cotton Corporation of India, which is a Government undertaking, has been hoarding the stocks of cotton and creating an artificial demand and thereby forcing the textile sector to incur heavy losses. This is one reason. The second issue which the textile industry is facing is of falling exports. Our exports have come down across the board, especially, to China, with which India seeks to reduce the trade deficit. This is the second reason. Lastly, there is a need to resolve the administrative problems such as payment of support to the mills by the Union Textile Ministry. Further, adding fuel to fire, the Ministry has not eased the process of importing the yarn from other countries. The sector also needs modernization of infrastructure. Keeping in mind all these issues, I request the Government of India to take immediate steps to address these issues without any further delay. Thank you.

## Need to constitute a strong National Investigation Agency to control drug smuggling

DR. T. SUBBARAMI REDDY (Andhra Pradesh): Mr. Chairman, Sir, thank you for giving me this opportunity to speak. Sir, at least 25,000 school children in Delhi's East and North-East districts have turned addicts with police and administration virtually turning a blind eye to the growing menace. The drug addict children are committing crimes to buy their drug dose. They are out of school and do anything to get the money, to buy smack, charas, ganja, etc. Because of easy availability of narcotic substances, the school and college students are lured to drug addiction. This is the killer of human life. If this menace is not effectively controlled, it will ruin the life of young students. This drug addiction is spreading not only in Delhi or Northern parts of India, it is also spreading all over the country. Drug abuse is posing a major threat to the society.

In the country as a whole, 83 per cent of drug addicts are educated and literate. Because of the tie between drug associations, organised criminal gangs, and crook elements of law enforcement agencies, the State Governments are not able to control drug smuggling as the mafia have a network all over the country.

In the recent meeting of five Chief Ministers of Punjab, Haryana, Rajasthan, Uttarakhand and Himachal Pradesh, there was a consensus on the importance of strengthening the information-sharing mechanism on drug trafficking. These States have expressed concern over the inflow of drugs to India from Pakistan, Afghanistan, Nigeria and other countries. There should be mass awareness campaign on drug abuse to reduce the demand for drugs and to educate the young generation.

The Central agencies, like the Intelligence Bureau, Narcotics Control Bureau and other agencies should coordinate and strengthen the information-sharing mechanism. The Government should take effective steps to control the source, namely, drug supply and the network should be broken.

Therefore, I urge the Central Government to take an initiative and provide all logistic support for the joint strategy and have a special cell to coordinate these measures to fight drug menace and make the region free of narcotics. I also suggest that an NIA-type agency be given the responsibility to deal with drugs.

SHRI K. C. RAMAMURTHY (Karnataka): Sir, I associate myself with the matter raised by the hon. Member.

SHRIMATI VIPLOVE THAKUR (Himachal Pradesh): Sir, I also associate myself with the matter raised by the hon. Member.

SHRIMATI WANSUK SYIEM (Meghalaya): Sir, I also associate myself with the matter raised by the hon. Member.

DR. AMEE YAJNIK (Gujarat): Sir, I also associate myself with the matter raised by the hon. Member.

SHRI SUSHIL KUMAR GUPTA (NCT of Delhi): Sir, I also associate myself with the matter raised by the hon. Member.

SHRI SHAMSHER SINGH DULLO (Punjab): Sir, I also associate myself with the matter raised by the hon. Member.

## Need to connect Railway line from Varanasi to Ambikapur via Chopan

श्री राम शकल (नाम निर्देशित) : महोदय, में आपके माध्यम से अति लोक महत्व के विषय 'Varanasi to Ambikapur via Chopan’ railway line को जोड़ने के संबंध में सरकार से मांग करता हूं।

महोदय, जनपद-सोनभद्र, उत्तर प्रदेश से सबसे अंतिम छोर पर बसा हुआ जिला है, जिसकी सीमाएं चार-चार प्रान्तों (झारखंड, छत्तीसगढ़, मध्य प्रदेश और बिहार) से लगी हुई हैं। जहां भारत सरकार की N.T.P.C., N.C.L. और उत्तर प्रदेश सरकार की U.P.S.E.B. और प्राइवेट सेक्टर के HINDALCO इत्यादि तमाम पावर प्लान्ट्स हैं, लेकिन रेलवे लाइन की दृष्टि से आज भी यह जिला बहुत उपेक्षित है। आज उस जनपद में लगभग 48 प्रतिशत एस.सी./एस.टी. समाज के लोग रहते हैं। निश्चित रूप से में आपके माध्यम से सरकार से मांग करता हूं कि 'Varanasi to Ambikapur via Chopan' को अगर रेलवे लाइन से जोड़ दिया जाए, तो आवागमन की दृष्टि से सुविधा होगी, धन्यवाद।

श्री राकेश सिन्हा (नाम-निर्देशित) : सभापति महोदय, मैं स्वयं को इस विषय के साथ संबद्ध करता हूं।

श्री राम विचार नेताम (छत्तीसगढ़) : सभापति महोदय, मैं भी स्वयं को इस विषय के साथ संबद्ध करता हूं।

श्री रणविजय सिंह जूदेव (छत्तीसगढ़) : सभापति महोदय, मैं भी स्वयं को इस विषय के साथ संबद्ध करता हूं।

## Concern over poor quality of mobile network services

SHRI K.C. RAMAMURTHY (Karnataka): Mr. Chairman, Sir, thank you for giving me this opportunity to speak. I would like to bring to the notice of the Government the concern over the pitiable mobile network services and need to take immediate measures. Sir, nowadays, the mobile network is a boon or bane is to be analysed looking at the mobile networks, the way they are functioning in the country, particularly in Delhi. Sir, it has become a trauma for people because of the bad communication system. Sir, I am not exaggerating, and I say that the pathetic mobile network has rendered communication of the Members of Parliament in the current Session very, very, difficult. They are not able to communicate with the voters and the constituency people. There was a news report, sometimes, in September last year, that the hon. Prime Minister had to face call drops and network problem while travelling from Delhi Airport to his residence. He reportedly directed the Telecom Department to find technology-led solutions to the

## [Shri K.C. Ramamurthy]

problem and ensure telecom operators offer adequate customer satisfaction. Sir, our Prime Minister even talked about this in his monthly web-based interaction with Secretaries of Government of India under Pragati Initiative. It was in September, 2018 and we are now in August, 2019. It is almost one year but nothing has changed, rather the network services have worsened.

Sir, there is a rule that rupee one should be charged for every three call drops. Nothing has been done about that. The TRAI has also brought in quality service norms which imposes more penalties for poor network. This too has not been implemented.

Sir, an official statement by the PMO reads: "The PM said that resolution of issues related to the telecom sector should be based on latest technological solutions. He emphasized that service providers must provide high-level of consumer satisfaction." Sir, you know that nothing has happened. On the one hand, we are not able to provide the basic and effective network facility and, on the other hand, we are preparing for 5G. Sir, whether it is 2G, 3G, 4G or 5G or whatever it is, all that matters is how they have been able to provide quality and better network for our citizens.

In view of this, Sir, I request the hon. Minister for Communications to have a meeting with all the mobile service providers and take immediate steps to improve the quality of mobile networks in Delhi, particularly, and in the entire country. Thank you very much.

SHRI D. KUPENDRA REDDY (Karnataka): Sir, I associate myself with the issue raised by the hon. Member.

DR. L. HANUMANTHAIAH (Karnataka): Sir, I also associate myself with the issue raised by the hon. Member.

SHRI JOSE K. MANI (Kerala): Sir, I also associate myself with the issue raised by the hon. Member.

SHRI RITABRATA BANERJEE (West Bengal): Sir, I also associate myself with the issue raised by the hon. Member.

SHRI SUSHIL KUMAR GUPTA (NCT of Delhi): Sir, I also associate myself with the issue raised by the hon. Member.

## Concern over increasing cases of illegal organ trade

SHRI PRABHAKAR REDDY VEMIREDDY (Andhra Pradesh): Sir, despite successive Governments' efforts to stop illegal organ trade, India has become one of the biggest countries for organ trade, as also the cheapest too, in the world. It is available like peanuts. The organs like kidney, liver and heart are easily available. I request that there should be severe action regarding this and the Government should take it seriously to see to it that this is stopped. Otherwise, amend the legislation in such a way that whoever is involved in this, including doctors--I am very sorry to say 'doctors', because they are the main ones who are connected with this--and the middle-men specially along with the hospital staff, I request that severe penalty penalties which goes up to death penalty be imposed on those involved in these rackets. I hope that the Government would amend the legislation in such a way that it is stopped. Thank you, Sir.

MR. CHAIRMAN: The next speaker is Kumari Selja; she is not present. Shri Gopal Narayan Singh, please.

## Request to change the name of Bakhtiyarpur city and its Railway Station

श्री गोपाल नारायण सिंह (बिहार) : सभापति महोदय, बिहार में 12 वीं शताब्दी में एक लुटेरा आया था, जिसका नाम बख्तियार खिलजी था। उसने लगभग दो से तीन हजार बौद्ध भिक्षुओं को मारा, नालंदा विश्वविद्यालय जलाया, जिसका प्रमाण है कि वह दो साल, तीन साल तक लगातार जलता रहा और वहां उसका कोई अवशेष नहीं है। आज भी बिहार में बख्तियारपुर उसके नाम से जाना जाता है और बख्तियारपुर स्टेशन भी है। वहां उसका नामोनिशान नहीं होना चाहिए। सर, वहां पर उसका मकान नहीं है, घर नहीं है, लेकिन फिर भी उसका नाम वहां पर है। में सरकार से आग्रह करना चाहता हूं और खासकर रेल मंत्रालय से कि कम से कम अपनी पट्टी में से बख्तियारपुर स्टेशन नाम हटाकर, उसका नाम नालंदा रोड रखा जाए। वहां के राजगीर और नालंदा के नाम से पूरा विश्वविख्यात एरिया है। आज भी जो 6 किलोमीटर लंबी खुदाई हो रही है, वहां पर अवशेष मिलते चले जा रहे हैं और नई-नई चीज़ें उपलब्ध होती चली जा रही हैं। वहां पर जले हुए खिताब, जो लगातार तीन-चार साल तक जलते रहे हैं, उनके अवशेष भी मिलते हैं और आज भी खुदाई चल रही है। सर, मैं समझता हूं कि उनके नाम पर इसका नाम रखना बिहार पर दाग है, उसको समाप्त किया जाए। मेरा सरकार से आग्रह है कि वहां से उसका नाम हटाया जाए और नालंदा या राजगीर के नाम पर उसका नामकरण किया जाए।

श्री चुनीभाई कानजीभाई गोहेल (गुजरात) : महोदय, मैं माननीय सदस्य द्वारा उठाए गए विषय से स्वयं को संबद्ध करता हूं।

श्री कैलाश सोनी (मध्य प्रदेश) : महोदय, मैं भी माननीय सदस्य द्वारा उठाए गए विषय से स्वयं को संबद्ध करता हूं।

श्री जुगलसिंह माथुरजी लोखंडवाला (गुजरात) : महोदय, मैं भी माननीय सदस्य द्वारा उठाए गए विषय से स्वयं को संबद्ध करता हूं।

श्री सभापति : जिन्हें भी नाम जुड़वाना है, वे स्लिप भेज दें।

## Crumbling infrastructure of Mumbai

SHRI HUSAIN DALWAI (Maharashtra): Sir, the Mumbai Municipal Corporation had started online (RETMS) complaint system since March 1, 2016 to keep a check on unauthorised construction. The Brihanmumbai Municipal Corporation (BMC) reportedly received 76,491 complaints from March, 2016 to 19th October, 2018 against unauthorised construction, but only 4866 were taken cognizance of.

The highest number of complaints, around 7000, was registered in the L ward, however the Department has acted on only 182 unauthorised constructions.

Though the municipal corporation provides more than 15,000 notices annually, a removal action is done on only 10 to 20 per cent of them. Fake action is also done on some.

Hundreds of people have died due to accidents in Kamla Mill Compound, Bhanu Farsan Mart, Hotel City Kinaara, Husseini Building (Bhendi Bazar), and Sai Siddhi Building (Ghatkopar) and recently Dongri.

These illegal constructions raises a concern of safety for life as they come crumbling down since they had never procured safety standard certificates. Citizens lose their homes and the residents too shall never receive any State facilities and are forced to lie in shadows and apathy. The situation is similar in all States across India.

I request the Central Government to provide support to the State Governments for better regulation through policies and a special division which shall be formed to bind all MCD, DDA and State Government together across all States to bring them on common consensus on unauthorized building issue. Thank you.

SHRI K. C. RAMAMURTHY (Karnataka): Sir, I associate myself with the issue raised by Shri Husain Dalwai.

## Increasing use of plastic, causing a threat to the environment

श्रीमती सम्पतिया उइके (मध्य प्रदेश) : माननीय सभापति महोदय, हमारे देश में प्लास्टिक से बनी सामग्री के लगातार बढ़ते उपयोग से प्रकृति का भूमिगत एवं जलवायु संतुलन और उसकी उर्वरक शक्ति के साथ-साथ पर्यावरण एवं भूमि क्षरण का भारी खतरा उत्पन्न हो गया है। प्लास्टिक के उपयोग पर मनुष्य की निर्भरता एवं उसके नष्ट न हो पाने की विषय परिस्थितियों ने एक बड़ा संकट पैदा कर दिया है।

महोदय, दैनिक जीवन में प्लास्टिक की प्लेट, कटोरी, चम्मच, गिलास, पानी की बोतल और डिब्बों आदि से मनुष्य के शरीर के अंदर प्लास्टिक के हानिकारक कणों का प्रवेश आसान हो गया है। निरन्तर बड़ी संख्या में प्लास्टिक के कचरे ने हमारी नदियों, तालाबों और कुओं आदि को न केवल विषाक्त किया है, बल्कि हमारे उपयोग के जल को भी प्रदूषित कर दिया है।

महोदय, दैनिक उपयोग में प्रयोग की जाने वाली वस्तुओं में प्लास्टिक के उपयोग पर तत्काल रोक लगाए जाने की आवश्यकता है और प्लास्टिक के वैकल्पिक साधनों, जैसे कागज़ के बैग एवं उनकी पैकिंग, मिट्टी के बर्तनों के उपयोग एवं अन्य धातुओं जैसे ताम्बा, पीतल, स्टील आदि से बने बर्तनों के उपयोग को बढ़ावा दिए जाने की आवश्यकता है।

मैं आपके माध्यम से सरकार से निवेदन करना चाहती हूं कि इस विषय पर विचार करते हुए प्लास्टिक के कचरे की समस्या का निदान करने की आवश्यकता है। महोदय, पहले शहरों में इसका उपयोग होता था और ग्रामीण क्षेत्रों में मिट्टी के बर्तनों का ज्यादा से ज्यादा उपयोग होता था। आज वह लुप्त होने की स्थिति में है। इसलिए में आपके माध्यम से प्रार्थना करना चाहती हूं कि इसमें ऐसी वैकल्पिक व्यवस्था की जाए, धन्यवाद।

श्री रणविजय सिंह जूदेव (छत्तीसगढ़) : महोदय, मैं माननीय सदस्या द्वारा उठाए गए विषय में स्वयं को संबद्ध करता हूं।

श्री राम विचार नेताम (छत्तीसगढ़) : महोदय, मैं भी माननीय सदस्या द्वारा उठाए गए विषय से स्वयं को संबद्ध करता हूं।

श्री कामाख्या प्रसाद तासा (असम) : महोदय, में भी माननीय सदस्या द्वारा उठाए गए विषय से स्वयं को संबद्ध करता हूं।

श्री हरनाथ सिंह यादव (उत्तर प्रदेश) : महोदय, मैं भी माननीय सदस्या द्वारा उठाए गए विषय से स्वयं को संबद्ध करता हूं।

श्री रामकुमार वर्मा (राजस्थान) : महोदय, मैं भी माननीय सदस्या द्वारा उठाए गए विषय से स्वयं को संबद्ध करता हूं।

DR. AMEE YAJNIK (Gujarat): Sir, I also associate myself with the Zero Hour submission made by Shrimati Sampatiya Uikey.

SHRI SURENDRA SINGH NAGAR (Uttar Pradesh): Sir, I also associate myself with the issue raised by Shrimati Sampatiya Uikey.

SHRI VISHAMBHAR PRASAD NISHAD (Uttar Pradesh): Sir, I also associate myself with the issue raised by Shrimati Sampatiya Uikey.

## Need to recognise the persons working in the Central Government Schemes as 'Workers'

SHRI ELAMARAM KAREEM (Kerala): Hon. Chairman, Sir, more than one crore workers engaged in different schemes of the Central Government, such as Anganwadi, ASHA, SSA, Mid-Day-Meal Scheme, etc. Most of them are women and coming from very poor sections of the society. They are getting a meagre remuneration in the name of honorarium. There is a long-pending demand to recognize them as workers.

Sir, the 45th Session of the Indian Labour Conference had recommended to recognize them as workers and extend social security and other benefits and not to privatize this sector. But, I am sorry to say that this recommendation has not been implemented so far.

I urge, through you, Sir, the Government of India to implement the recommendation of the 45th Indian Labour Conference. Thank you.

DR. AMEE YAJNIK (Gujarat): Sir, I associate myself with the Zero Hour submission made by hon. Kareem.

SHRI BINOY VISWAM (Kerala): Sir, I also associate myself with the Zero Hour submission made by my colleague, Mr. Kareem.

SHRI M. SHANMUGAM (Tamil Nadu): Sir, I also associate myself with the Zero Hour submission made by Shri Kareem.

श्रीमती जया बच्चन (उत्तर प्रदेश) : महोदय, मैं माननीय सदस्य द्वारा उठाए गए विषय से स्वयं को संबद्ध करती हूं।

श्री रवि प्रकाश वर्मा (उत्तर प्रदेश) : महोदय, मैं भी माननीय सदस्य द्वारा उठाए गए विषय से स्वयं को संबद्ध करता हूं।

SHRI K. SOMAPRASAD (Kerala): Sir, I also associate myself with the Zero Hour submission made by my colleague, Mr. Kareem.

## Request for adequate compensation to farmers for erecting high-tension towers in their fields

SHRI SAMBHAJI CHHATRAPATI (Nominated): Mr. Chairman, Sir, a lot of farmers, especially from Khandesh and Marathwada region, approached and complained me regarding unjustified compensation they received for high-tension towers erected in their lands.

They pointed out that land acquired for national highways from farmers got four times the land value under the Land Acquisition Act, 2013. Whereas, land acquired from farmers for transmission of high-tension towers got only 85 per cent of the land value! Due to severe restrictions on various activities under and near the towers, farmers are unable to cultivate or use that land for any other purpose. Further, farmers also incur heavy losses on cultivable field through which transmission line passes. The restrictions on certain activities due to transmission lines result in low yield.

Hence, I appeal, through you, the Government of India, that compensation paid to farmers must be enhanced to, at least, a minimum of two times of the prevailing market rate. Similarly, compensation to be paid for land falling within the right of way should also be raised to a minimum of 30 per cent of land value.

I also request the Government of India to bring under the purview of guidelines the sub-transmission and distribution lines below 66 KV for compensation and the same be implemented. Thank you.

## SPECIAL MENTIONS

MR. CHAIRMAN: We shall, now, take up the Special Mentions. Dr. Kirodi Lal Meena. He is absent. Shri Manas Ranjan Bunia.

## Demand to reduce the percentage of disability for getting benefits of Government schemes

SHRI MANAS RANJAN BHUNIA (West Bengal): Sir, there are enormous number of physically challenged and handicapped male and female in our country. They need
[Shri Manas Ranjan Bhunia]
active support of the Central Government and the State Governments. At present, the standing rules and directions are: If any physically challenged person does not have 80 per cent of incapability, then such person would not get any help from the Central Government. This has created a serious situation when most of the physically challenged are not getting any support.

In West Bengal, the State Government, under the leadership of Madam Mamata Banerjee, initiated that persons with 40-50 per cent of disability may get all possible support, including financial. It is very unfortunate that so many physically challenged boys, girls, adult men and women are not getting any kind of support from the Central Government. This situation demands to give a serious look and thought by the Central Government to reduce the percentage of disability from 80 per cent to 50 per cent and provide all possible help, including financial help.

I urge, through you, Sir, upon the Government to consider this. I reiterate that the Government should reduce the norm which prescribes the percentage of physical disability from 80 per cent to 50 per cent for human dignity.

श्री सुरेन्द्र सिंह नागर (उत्तर प्रदेश) : महोदय, मैं माननीय सदस्य द्वारा उठाए गए विषय से स्वयं को संबद्ध करता हूं।

SHRIMATI SHANTA CHHETRI (West Bengal): Sir, I associate myself with the Special Mention of my colleague, Shri Bhunia.

## Need to formulate the revised National Education Policy in accordance with aspirations of local communities based on their socio-cultural traditions

SHRIMATI WANSUK SYIEM (Meghalaya): Sir, the revised draft of the National Education Policy is in the public domain for some time now for eliciting comments from all stakeholders.

I understand that the Ministry of Human Resource Development is in the process of conducting a dialogue with all Parliamentarians for recording their views on the draft policy. The students, organizations in my State, Meghalaya, have already come out with their views on the New Education Policy, which they find non-acceptable in toto. They resent dominating status given to Hindi with English language relegated to lower level. This will place several States at disadvantage and they demand that local languages and dialects be given the same level of importance at the primary and secondary levels. A student assimilates more knowledge if he is taught in his native language, with added emphasis on local socio-cultural history.

In this backdrop, the students. body suggests that in place of a nation-wide gross enrolment ratio, a State/region-based GER be adopted, given the wide disparity among States/regions relating to history, culture, language, habits, customs, etc.

The student community, in my State, wants that more time should be given for public debates on this vital issue concerning the student community and their aspirations. And, I urge upon the Centre to heed to their legitimate plea.

## Demand to set up a Tribal University in Jharkhand

श्री समीर उरांव (झारखंड) : सभापति महोदय, आज़ादी के 70 वर्षों के बाद भी आदिवासियों के सामाजिक, धार्मिक, आर्थिक एवं राजनैतिक उत्थान हेतु अभी काफी प्रयास करने की आवश्यकता है। इन्हें सुरक्षा तथा संरक्षण देने का पहला गंभीर प्रयास स्वर्गीय अटल बिहारी वाजपेयी जी के प्रधानमंत्रित्व काल में हुआ था, जब उन्होंने आदिवासी मामलों का मंत्रालय गठित किया, तब से इस पर ईमानदारी से कार्य करना प्रारम्भ हुआ।

सभापति महोदय, आदिवासियों के शोषण एवं अन्याय के मूल में शिक्षा का अभाव कहीं न कहीं मौजूद है। अत: इसके उच्च एवं समुचित शिक्षा हेतु अलग से स्वायत्तशासी आदिवासी विश्वविद्यालय की स्थापना की जानी चाहिए। इस तथ्य के मद्देनजर, मैं सरकार से आग्रह करता हूं कि झारखंड राज्य में ही आदिवासियों के पिछड़ेपन के आलोक में प्रस्तावित आदिवासी विश्वविद्यालय की स्थापना की जाए।

सभापति महोदय, इनकी सामाजिक, आर्थिक, धार्मिक और राजनैतिक भागीदारी सुनिश्चित करने के लिए आदि परम्परा के मानने वाले आदिवासी समुदाय को विशेष मदद दी जाए तथा इनके विकास को प्राथमिकता भी दी जाए, ताकि इनके सशक्तिकरण, गौरव और सम्मान की रक्षा की दिशा में इस सरकार द्वारा किए जा रहे गंभीर प्रयासों को और बल मिल सके और वे राष्ट्र की मुख्य धारा से जुड़ने में समर्थ हो सकें।

## Demand to declare Madurai Airport as an international airport besides adding it as 'point of call' in B.A.S.A. with some other countries

SHRIMATI VIJILA SATHYANANTH (Tamil Nadu): I urge upon the Central Government to declare Madurai Airport as an international airport and add the airport as 'point of call' in the Bilateral Air Services Agreement (BASA) with other countries. There is a long-time demand for twenty-four-hours operation.

Sir, 2,54,163 international travellers used Madurai Airport between April, 2018 and December, 2018, whereas international air traffic from Vijayawada, during the same

### 12.00 Noon

[Shrimati Vijila Sathyananth]
period, was only 2,102. And, no one departed from the Tirupati Airport. Madurai remains a customs airport. Madurai, the second-largest city in the State, is the gateway of 13 South and Central Districts of Tamil Nadu. Every year, approximately 1.2 lakh people travel from Madurai and other Southern districts to Malaysia, 94,000 to Singapore, 80,000 to United Arab Emirates, 68,000 to Saudi Arabia and 75,000 to Oman. As of now, Madurai has direct flights only to Dubai, Sri Lanka and Singapore, being operated by domestic airliners.

MR. CHAIRMAN: Please. Time is over. You will have to lay it on the Table.

SHRIMATI VIJILA SATHYANANTH: Okay, Sir. I lay the remaining portion on the Table.

* Since Madurai is a 'point of call' airport with Sri Lanka, Sri Lankan Airways has been operating a direct flight service between Colombo and Madurai for long. Noninclusion of Madurai airport as 'point of call' with other international destinations has been restraining foreign airliners such as Air Asia, Singapore Airlines, Tiger Airways, Air Arabia etc., from operating direct services to Madurai. All these airlines have applied to the Central Aviation Ministry for permission to operate flights to Madurai. I urge the Government to take steps to declare Madurai as a 24X7 airport to enhance the industrial, economic and tourism growth in the region.


## REGARDING BILLS IDENTIFIED FOR SENDING TO A SELECT COMMITTEE

MR. CHAIRMAN: Now, Short Duration Discussion. Shri Vishambhar Prasad Nishad, Ch. Sukhram Singh Yadav, Dr. Chandrapal Singh Yadav to raise a discussion on the need to ensure basic facilities and affordable treatment to cancer patients. I would urge upon all the Members that this is a very, very serious issue. It is really agitating the minds of the people, not about facilities alone, बल्कि prevention के लिए क्या करना है, life style change के लिए क्या करना है, physical activities और food habits के बारे में क्या करना है, so that Parliament can throw light on all these aspects. This way, the Government can be educated and society also can be educated. I would urge upon all the Members,

[^2]please see to it that you make constructive suggestions on various aspects of this issue. Now, Shri Vishambhar Prasad Nishad. ...(Interruptions)...

SHRI DEREK O'BRIEN (West Bengal): Sir, I have a point of order.
SHRIMATI VIJILA SATHYANANTH (Tamil Nadu): Sir, Chennai,...(Interruptions)...
MR. CHAIRMAN: One minute. The LoP has to say something.
THE LEADER OF THE OPPOSITION (SHRI GHULAM NABI AZAD): Sir, as former Health Minister, I can say that this is a very important issue, which everybody would like to listen and everybody would like to speak on, and so would like to participate, maybe, later on. But, I am drawing the attention of the hon. Chair to this, that when the RTI Bill was being discussed in this House, - since we do not have Question Hour; that is why, I am taking the liberty of seeking your indulgence - we wanted that Bill to be sent to a Select Committee, like so many other Bills. The Opposition wanted that Bill to be sent to a Select Committee. But the Government approached us, by no less than the Parliamentary Affairs Minister and his other colleagues, asking which are the Bills we would like to send to Select Committees. They gave us a list of 23 Bills. We wanted at least half of them to be sent to Select Committees, but they said, make it as less as you can. So, we, collectively, all the Opposition, not me alone or my party, identified six Bill as 'A' category and two Bills under 'B' category.

MR. CHAIRMAN: Right.
SHRI GHULAM NABI AZAD: Then, the list was taken by the Government. The Bill, which was discussed yesterday, I am sorry to say, that was number one Bill, which we had identified for sending to a Select Committee. The Bill which is listed No. 2 is also identified for sending to a Select Committee, which we had recommended. Unfortunately, this Bill was listed yesterday, at night. But the Government did not come back to us that they have not considered....(Interruptions)...

MR. CHAIRMAN: It was an Ordinance. ...(Interruptions)...
SHRI ANAND SHARMA (Himachal Pradesh): No; it was not an Ordinance.

MR. CHAIRMAN: The second Bill was an Ordinance.
SHRI GHULAM NABI AZAD: So, my submission is that those six Bills which we had identified for being sent, on priority, to Select Committees included the Bill, which

## [Shri Gulam Nabi Azad]

was discussed yesterday and passed. Since we were in dark, we could not inform our Members of Parliament. Number two, the second Bill which is to be considered today for its passage is also on the priority list, to be sent to a Select Committee.

MR. CHAIRMAN: Right.
SHRI GHULAM NABI AZAD: So, my submission to the Government is, on one side, you are seeking list from the Opposition of the Bills to be sent to Select Committees. But you don't come back. You bring it for passage and and get it passed. You tell your Members to be present and we remain under the illusion that this Bill is going to be referred to a Select Committee. ...(Interruptions)... This should not be done. This is not fair on the part of the Government.

MR. CHAIRMAN: Azadji, please. All Members are supposed to be in the House all the time, whether there is advance caution or not. ..(Interruptions).. What is your point, Mr. Derek O.Brien? Under which rule? ...(Interruptions)...

SHRI ANAND SHARMA: Sir, the Government...(Interruptions)...

MR. CHAIRMAN: Your leader has already made his point.

SHRI DEREK O’BRIEN: Sir, Rule is 29. We seek your protection. Thanks to you, Sir, that we managed to get a meeting with you and between the Government and the Opposition, the meeting which the hon. Leader of the Opposition was referring to, which was about listing of the Business. Sir, on that understanding, the Government did tell us that they would revert to us on three to four Bills, out of the eight we listed. Sir, on Monday night, at 9.30 p.m., taking everyone by surprise - there is a rule and there is an understanding, there is a convention. You have asked us and you have also advised the Government to talk to us. So, we find solutions and we don't do anything clandestine midnight to catch people by surprise. There were two Bills, Sir, which were top priority. One was the Triple Talaq, the other was the UAPA. One got listed on Monday, 9.30 p.m. and the second one again has been listed today. Sir, we seek your protection.

MR. CHAIRMAN: What is your point?

SHRI DEREK O'BRIEN: Sir, my point is, out of the 23 Bills, even though we are not going to go back to what percentage was passed last time, the Opposition together had a list of six Bills, four of which were marked A+.

MR. CHAIRMAN: Right.
SHRI DEREK O'BRIEN: We seek your protection. We want to examine these Bills. If the Government has the numbers, they can pass the Bills. But let us fight for the integrity of Parliament. That is what we are asking.

MR. CHAIRMAN: Right. Shri Vishambhar Prasad, continue the discussion. I heard it. I will look into it. श्री विशम्भर प्रसाद निषाद, आपके पास आठ मिनट हैं। He is the Mover. ...(व्यवधान)...

प्रो. राम गोपाल यादव (उत्तर प्रदेश) : सभापति महोदय, मैं यह कहना चाहता था कि जब यह बात हुई थी, तो माननीय मंत्री जी ने यह कहा था कि हम इनमें से तीन-चार बिल सेलेक्ट कमेटी को भेज देंगे। अगर मंत्री जी यह कहें कि नहीं कहा था, तो मुझे कुछ नहीं कहना है।...(व्यवधान)...

श्री सभापति : नहीं, आप लोगों ने रेज़ किया है, तो मैं बात करूंगा।...(व्यवधान)... Please. ...(Interruptions)...Then we will be losing the time on this. ...(Interruptions)... Same point. ...(Interruptions)...The Leader of the Opposition said, he is talking on behalf of all. ...(Interruptions)...

प्रो. राम गोपाल यादव : एक बात...(व्यवधान)...उन्होंने नहीं कही।...(व्यवधान)...
श्री सभापति : उन्होंने कहा है।...(व्यवधान)...उन्होंने सबके बारे में कहा है...(व्यवधान)...
प्रो. राम गोपाल यादव : गवर्नमेंट अपने बयान से बदल जाए...(व्यवधान)...यह बात ठीक नहीं है।...(व्यवधान)...

MR. CHAIRMAN: Ram Gopalji, please. ...(Interruptions)... Now the time is for Short Duration Discussion. ...(Interruptions)...

SHRI T. K. RANGARAJAN (Tamil Nadu): Sir, ...
MR. CHAIRMAN: I have already called him. ...(Interruptions)... Shri Vishambhar Prasad. ...(Interruptions)... Because the LoP stood up, I allowed him. ...(Interruptions)... If everybody wants to speak, then ...(Interruptions)... I am not going to hear anything. ...(Interruptions)... Shri Vishambhar Prasad, please. ...(Interruptions)... It is a very important issue. ...(Interruptions)...

श्री विशम्भर प्रसाद निषाद (उत्तर प्रदेश) : माननीय सभापति जी, मैं आपका आभारी हूं कि आपने मुझे अल्पकालिक चर्चा...(व्यवधान)...

## SHRI T.K. RANGARAJAN:

MR. CHAIRMAN: Please. ...(Interruptions)... Please sit down. ...(Interruptions)... Sivaji, please. ...(Interruptions)... Please. ...(Interruptions)... This is not going on record. Why are you wasting your energy and my energy also? ...(Interruptions)... Please. ...(Interruptions)...

SHRI ANAND SHARMA: Sir, this is a serious matter now. ...(Interruptions)...
MR. CHAIRMAN: You raised a point of order and also made a point. I have to discuss it. I have to find out. Now allow him to speak.

श्री आनन्द शर्मा : मेरा एक निवेदन है।...(व्यवधान)...
MR. CHAIRMAN: No, no, please. When the Leader of the Opposition has said something, Anand Sharmaji, please. ...(Interruptions)...

SHRI ANAND SHARMA: Sir, the Leader of the House is a party to that. ...(Interruptions)... Let the Leader of the House speak whether the Government is ...(Interruptions)...

MR. CHAIRMAN: One minute, Vishambharji.
पर्यावरण, वन और जलवायु परिवर्तन मंत्री तथा सूचना और प्रसारण मंत्री (श्री प्रकाश जावडेकर): सभापति महोदय, मैंने नेता विपक्ष का बयान सुना है, में कहना चाहता हूं कि ऐसा है कि जैसे आपने दो दिन पहले कहा कि आपने आने के बाद, दो साल में दस बिलों में से आठ बिल स्टैंडिंग कमेटी को भेजे गए थे।...(व्यवधान)...

श्री आनन्द शर्मा : नहीं भेजे थे।
श्री सभापति : आप बोलिए।
श्री प्रकाश जावडेकर : भेजे थे, यही बताया है। यह सरकार की मंशा भी दर्शाता है और आपने फैक्ट्स भी बताए हैं कि...(व्यवधान)... एक मिनट...(व्यवधान)... एक मिनट...(व्यवधान)... में वहां तक आता हूं न...(व्यवधान)... एक मिनट...(व्यवधान)... इसका मतलब...(व्यवधान)...

MR. CHAIRMAN: Any Minister can speak. ...(Interruptions)...
SHRI ANAND SHARMA: There was an understanding. ...(Interruptions)...

MR. CHAIRMAN: If you are interested in solution, I can do something.

[^3]...(Interruptions)... If you are not interested in solution, it is ruining his time. ...(Interruptions)...

SHRI ANAND SHARMA: But he was not party to that discussion. ...(Interruptions)...

श्री प्रकाश जावडेकर : सर, लेकिन मेरा सदस्य होने के नाते बोलने का अधिकार है या नहीं? ...(व्यवधान)...

MR. CHAIRMAN: Prakashji, don't argue with him. What is your point?
श्री प्रकाश जावडेकर : ठीक है। मेरा लास्ट प्वाइंट यह है, जैसे उन्होंने Unlawful Bill के बारे में भी कहा है, यह बिल, जब दो बार यूपीए...(व्यवधान)... का आया था, तब भी सेलेक्ट कमेटी को नहीं गया था।

MR. CHAIRMAN: What is your suggestion?
श्री प्रकाश जावडेकर : मेरा यह कहना है कि ऐसा नहीं होता है कि ये छह के छह बिल जाने ही हैं। ऐसा कोई एग्रीमेंट थोड़े ही न होता है।...(व्यवधान)...

श्री सभापति : हम इस पर discuss करेंगे ।...(व्यवधान)... श्री विशम्भर प्रसाद निषाद ।...(व्यवधान)... Nothing else shall go on record. ...(Interruptions)...

SHRI ANAND SHARMA: *

SHRI T.K. RANGARAJAN: *

SHRI TIRUCHI SIVA: *
MR. CHAIRMAN: No solution has been found as yet. ...(Interruptions)... I will discuss it. ...(Interruptions)... We will discuss it. ...(Interruptions)...

SHRI ANAND SHARMA: * ...(Interruptions)...
MR. CHAIRMAN: Please. ...(Interruptions)... When the LoP has spoken why again? ....(Interruptions)... We will take the opinion of the Leader of the House and also Parliamentary Affairs Minister. ...(Interruptions)...

SHRI ANAND SHARMA: * ...(Interruptions)...

MR. CHAIRMAN: You are wasting time. Already ten minutes have gone. Shri Vishambhar Prasad, please ...(Interruptions)... It is a very important issue.

## [Mr. Chairman]

...(Interruptions)... The Short Duration Discussion. ...(Interruptions)... Vishambharji, I am giving you two more minutes extra because you lost your time.

## SHORT DURATION DISCUSSION

## Need to ensure basic facilities and affordable treatment to cancer patients

श्री विशम्भर प्रसाद निषाद (उत्तर प्रदेश) : माननीय सभापति महोदय, आपने हमें कैंसर रोगियों के लिए मूलभूत सुविधाएं और सस्ता उपचार सुनिश्चित किए जाने की आवश्यकता के संबंध में चर्चा का समय दिया है, इसके लिए में आपका बहुत-बहुत आभारी हूं, क्योंकि बहुत लंबे समय के बाद इस पर चर्चा हो रही है। हम लोग कई बार चाहते थे कि इस विषय पर discussion हो, क्योंकि पूरे देश में करोड़ों लोग कैंसर की बीमारी से पीड़ित हैं। कई रोगी इसका इलाज न करा पाने के कारण काल के गाल में समा जाते हैं।...(व्यवधान)...

श्री सभापति : अगर किसी को बाहर जाना है, तो वह चुपचाप बाहर जा सकता है।
श्री विशम्भर प्रसाद निषाद : कैंसर की बीमारी के लिए अस्पताल सीमित हैं और इलाज बहुत ही महंगा है। जो गरीब किसान, मजदूर कैंसर से पीड़ित हैं, वे महंगा इलाज नहीं करा सकते हैं। इसलिए इस संबंध में हमने मांग की थी कि प्रत्येक जिला अस्पताल में कैंसर के इलाज के लिए मूलभूत सुविधाएं होनी चाहिए और सस्ती दर पर इलाज कराने की व्यवस्था की जाए।

मान्यवर, कैंसर दुनिया की सबसे बड़ी गंभीर बीमारी है। यह जानलेवा बीमारी है। कैंसर शब्द ही अपने आप में इतना खौफ पैदा कर देता है कि जिस पेशेंट को पता चल जाता है कि मुझे कैंसर है, उसकी आधी जान पहले ही निकल जाती है। कैंसर के कई कारण हैं। देश में इस समय तंबाकू का सेवन, गुटखा, पान मसाला, पॉलीथीन का प्रयोग करना, मोबाइल का radiation, प्रदूषण, ये तमाम चीजें हैं, जो कैंसर पैदा करती हैं। मोबाइल के radiation के और प्लास्टिक का प्रयोग होने से यह बढ़ रहा है। पहले फ्रिज में कांच के बर्तन हुआ करते थे, लेकिन अब लोग प्लास्टिक की थैलियों में सामान रखते हैं। इससे भी कैंसर पैदा होता है। पहले लोग बाजार थैला लेकर जाया करते थे, लेकिन अब पॉलीथीन मिलता है। लोग उसी पॉलीथीन में चाय की दुकान से चाय भी ले आते हैं, गर्म खाना भी ले आते हैं। वह सारा भोजन में चला जाता है और शरीर में चला जाता है। इसके कारण भी कैंसर पैदा हो जाता है। मोबाइल में जो लीड दी गई है, वह सुनने के लिए दी गई है कि आप मोबाइल से सुनें, लेकिन आजकल देखने को मिल रहा है कि बच्चे केवल गाना सुनने के लिए उसे कान में लगाए रहते हैं, लेकिन वे लीड का प्रयोग कम करते हैं।

मान्यवर, इस देश में दो व्यवस्थाएं हैं। कीमोथेरेपी बहुत महंगी है। एक बार कीमोथेरेपी कराने में कम से कम 8 हजार रुपए लगते हैं। बाजार में तो लोग इसका मनमाना दाम ले लेते हैं।

कीमोथेरेपी की सिंकाई महंगी है। देश के जितने भी बड़े-बड़े अस्पताल हैं, वहां जो पेशेंट्स जाते हैं, उन्हें लंबी लाइन मिलती है। वहां उन्हें $5-6$ महीने, साल-साल भर बाद की डेट मिलती है। पता चलता है कि तब तक वह बीमार व्यक्ति, जो कैंसर से पीड़ित है, वह खत्म हो जाता है। इसी तरह से ऑपरेशन की डेट भी मिलती है। चूंकि देश में अस्पताल कम हैं, डॉक्टर्स कम हैं, surgeons कम हैं, physicians कम हैं, इस कारण ऑपरेशन की डेट $2-2,3-3,4-4,5-5$ साल तक की दी जाती है। 5 साल तक तो वह कैंसर वाला पेशेंट रहेगा ही नहीं, तो कैसे उसका इलाज होगा? यह बड़ी विडंबना है।

मान्यवर, कैंसर का जो इंजेक्शन आता है, गरीब आदमी उसको नहीं लगवा सकता है। एकएक लाख रुपए का एक-एक इंजेक्शन आता है, जिसके कारण कैंसर का इलाज संभव नहीं हो पा रहा है। देश में नकली दवाइयों और मिलावटी सामान पर रोक लगाए जाने की आवश्यकता है। आज देश में लोग यूरिया से दूध पैदा कर रहे हैं। देश में जितनी खपत है, उससे चार गुणा दूध पता नहीं कहां से आ रहा है। इस दूध के कारण कैंसर उत्पन्न हो रहा है, बच्चों में सबसे ज्यादा कैंसर उत्पन्न हो रहा है। WHO ने चिंता व्यक्त करते हुए कहा है कि अगर इसको रोका नहीं गया, तो भारत की आधी आबादी कैंसर से पीड़ित हो जाएगी। इसलिए भारत सरकार विदेशी कंपनियों से, जो दवाइयां बनाती हैं, इसके लिए बात करे, क्योंकि विदेशों में दवाइयां महंगी हैं, अगर हमारे देश में वे दवाइयां बनने लगें, तो हो सकता है कि इंजेक्शन और दवाइयां सस्ती हो जाएं।

मान्यवर, सरकार गरीबी रेखा से नीचे जीने वाले लोगों के लिए फ्री इलाज कराने की व्यवस्था करे। कैंसर, किडनी, लीवर और हार्ट की बीमारी से रोकथाम के लिए व्यवस्था करनी चाहिए। देखने को मिलता है कि पूरे देश में जो पीड़ित व्यक्ति हैं, चाहे कैंसर की बीमारी से हों, चाहे किडनी की बीमारी से हों, चाहे हार्ट की बीमारी से हों, किसी भी बीमारी से पीड़ित हों, उनके लिए प्राथमिक उपचार की व्यवस्था नहीं है। इसकी वजह से बीमारी का पहले से पता नहीं लग पाता है और जब वह तीसरी-चौथी स्टेज में चली जाती है, जब जाकर पेशेंट अस्पताल पहुंचता है। इसके कारण भी मरीज इससे मर रहे हैं।

देश में USA, लंदन, UK के दर्ज पर इलाज मुहैया कराये जाने की आवश्यकता है।
मान्यवर, देखने को यह भी मिला है कि आज देश में तमाम डॉक्टर्स कई बीमारियों का इलाज करते हैं। वे बीमारी का पता नहीं लगा पाते, दूसरी बीमारी का इलाज कर देते हैं। सालों-साल, दो-दो साल तक कई दूसरी बीमारियों की वे दवा देते रहते हैं। ऑपरेशन कुछ का करना होता है, लेकिन दूसरी चीज़ का ऑपरेशन कर देते हैं। इसके कारण भी तमाम बीमारियां पैदा हो जाती हैं। इसके इन्फेक्शन से कैंसर पैदा होता है। इसके लिए चिन्ता करने की आवश्यकता है। इसके लिए चिन्ता करके भविष्य में इसका निदान करने की आवश्यकता है।

मान्यवर, कैंसर के जो लक्षण होते हैं, उनमें थकान, तिल और मस्से, गांठ, खांसी, बेवजह ज्यादा खून आना, आंतों की हलचल बदलना, रहस्यमय ढंग से वजन घटना, ये तमाम चीज़ें हैं

श्री सभापति : उनका 8 मिनट बोलने का टाइम है।...(वयवधान)... वे अपनी पार्टी से अकेले स्पीकर हैं, इसलिए उनका 8 मिनट टाइम है।...(यवधान)... में वही कह रहा हूं।...(य्यवधान)... अपनी पार्टी से वे ही अकेले स्पीकर हैं ${ }^{\prime}$...(व्यवधान)... उनकी पार्टी ने अपना पूरा समय उनको दिया है।

श्री विशम्भर प्रसाद निषाद : मान्यवर, पहले गांवों में गौरैया चिड़िया हुआ करती थी। आज वह विलुप्त होती जा रही है।...(व्यवधान)... चूंकि मोबाइल का रेडिएशन इतना फैल रहा है कि इससे पशु-पक्षी, जीव-जन्तु तो पीड़ित हो ही रहे हैं, मनुष्य तो कैंसर से पीड़ित हो ही रहा है, जो पशु-पक्षी भी हैं, वे भी विलुप्त हो रहे हैं। रेडिएशन के कारण गौरैया जैसी चिड़िया भी विलुप्त हो रही है।

मान्यवर, मैंने बता ही दिया है कि मिलावटी दूध, पनीर, खोवा, घी, तेल, दालें, मसाले, शराब, जहरीला और प्रदूषित पानी, ये सब कैंसर के कारण हैं। देश में बहुत से मेडिकल कॉलेजेज़ हैं। में बुंदेलखंड से आता हूं। झांसी में मेडिकल कॉलेज है, उरई में मेडिकल है, बांदा में मेडिकल कॉलेज है, लेकिन आज देखने को मिल रहा है कि वहां न तो कोई सर्जन है और न ही वहां कैंसर का कोई डॉक्टर है, तो कैसे इलाज होगा? पूरे देश में जितने भी जिला अस्पताल हैं, वहां पर पर्याप्त संख्या में डॉक्टर और पर्याप्त दवाओं की व्यवस्था कराया जाना आवश्यक है। दिल्ली में हम लोग रह रहे हैं। यहां प्रदूषण कितना फैल रहा है? इस वायु प्रदूषण की वजह से भी कैंसर हो रहा है। माननीय मंत्री जी, इसमें मैं एक सलाह दूंगा कि एक-एक व्यक्ति चार-चार, पांच-पांच गाड़ियां रख रहा है। आज यहां मोटर व्हीकल बिल आ रहा है। इसमें ऐसा प्रावधान कर देना चाहिए कि बिना पार्किंग के किसी को गाड़ी नहीं मिले। पहले वह पार्किंग का सर्टिफिकेट दे, तब उसको गाड़ी मिले।

देश में जो दो बड़े अस्पताल हैं, उनमें टाटा मेमोरियल मुम्बई में है और राजीव गांधी कैंसर हॉस्पिटल दिल्ली में है। AIIMS भी है। ऐसे अस्पताल प्रत्येक राज्य में खोले जाने चाहिए। विगत तीन साल में कैंसर से मृत्यु के जो आंकड़े हैं, सरकारी आंकड़ों के अनुसार अकेले उत्तर प्रदेश में विगत तीन साल में कैंसर से लगभग 8 लाख लोगों की मृत्यु हुई है, बिहार में विगत तीन वर्षों में लगभग 5 लाख लोगों की मृत्यु हुई है। मान्यवर, हर स्टेट में इतनी ज्यादा मृत्यु हो रही है कि वह काबू नहीं हो रही है। मैं माननीय मंत्री जी से चाहूंगा कि जब वे जवाब देंगे, तो देश में कैंसर रोग से कैसे निपटा जाए, कैंसर रोगियों के लिए हर जिले में सस्ता इलाज,...(व्यवधान)... कीमोथेरेपी की व्यवस्था हो। ये सारी व्यवस्थाएं वहां होनी चाहिए।...(व्यवधान)...

श्री सभापति : बस, अब आप conclude कीजिए।...(व्यवधान)...
श्री विशम्भर प्रसाद निषाद : मान्यवर, मैं main points बता देता हूं। चूंकि अभी तक विगत तीन वर्षों में 50 लाख से ज्यादा मौतें हो गयी हैं...(व्यवधान)...

श्री सभापति : आपका समय figures देने में ही जा रहा है। आपका सुझाव क्या है, वह बताइए। वे तो known facts हैं।

श्री विशम्भर प्रसाद निषाद : मान्यवर, मेरा सुझाव है कि देश में ज्यादा से ज्यादा कैंसर हॉस्पिटल्स बनाये जायें। प्रत्येक जिला अस्पताल में कैंसर के डॉक्टर, कैंसर का इलाज, दवाओं का इंतजाम होना चाहिए और देश में जितनी भी मिलावट दूध, पनीर, घी, मसालें, दालें आदि में होती हैं और जो तम्बाकू, गुटका, पॉलिथीन है, इन पर बैन लगाने के लिए कानून बनाना चाहिए। चूंकि हम लोग तो तमाम चीज़ों की व्यवस्था कराते हैं, लेकिन यह कैंसर देश की ही नहीं, विश्व की सबसे गम्भीर बीमारी है। इसके इलाज के लिए पर्याप्त इंतजाम करना चाहिए, गरीबों के लिए नि:शुल्क इंतजाम करना चाहिए, क्योंकि गरीब आदमी अपनी पूरी जमीन, घर-द्वार सब बेच देता है, मान्यवर, तब भी आदमी नहीं बचा पाता। ऐसे गरीबों के लिए, कैंसर से बचाव के लिए इंतजाम करना चाहिए, धन्यवाद।

श्री सभापति : यह एक महत्वपूर्ण विषय है। इसके लिए क्या-क्या करना चाहिए, बताइए। स्थिति क्या है, सबको मालूम है।

SHRIMATI WANSUK SYIEM (Meghalaya): Sir, there seems to be a misconception that cancer is a rich man's disease with expensive chemotherapy and radiation therapy needed for treatment which is beyond the capacity of common people. Most of the celebrities like sportspersons or film stars usually conduct fund raising for the cancer patients. Like other disciplines in medicine, Oncology is not prominent in most of the Government hospitals. In the North-Eastern region including my State Meghalaya, the incidence of cancer is widespread even among the economically weaker sections. Perhaps, people in the region are habituated to addiction of cancer-inducing betel nut leaves, lime and betelnut (supari) which are equally injurious as excessive use of tobacco and gutka. People from the North-East region suffering from cancer, need to travel far to Kolkata, Delhi, Mumbai for treatment as the hospitals in the North-East do not have full-fledged Oncology departments. We should also lay equal emphasis on preventing the incidence of cancer by waking the public and making them aware of the dangers and ill-effects of consuming carcinogenic substances like tobacco, betel leaf and betelnut, contaminated water, smoking, chemical mixed fish, meat, chemicals and pesticides in foodgrain and vegetables used as manure and urea, for its rapid production. Expert medical team is needed everywhere to sensitise people about food, lifestyle, causes of cancer, etc.

Another thing that I want to urge the Government and this is very important that we should have palliative care. When a person is in terminal stage of cancer, she needs to be provided a supportive environment in her last days or in their last days. This involves palliative care. There are very limited facilities in the country for this. Many poor families suffer as a result because of absence of this palliative care unit. So, I urge
[Shrimati Wansuk Syiem]
the Minister to establish palliative care centres across the country. One more thing which is very important is conducting massive awareness campaigns in newspapers and TV on the dangers of using substances like tobacco and gutka. So, I urge the Government just to provide all these facilities to the cancer patients. Thank you, Sir.

MR. CHAIRMAN: Now, Dr. Prabhakar Kore; not there. Dr. Vikas Mahatme.
डा. विकास महात्मे (महाराष्ट्र) : सभापति महोदय, कैंसर का नाम सुनते ही मानसिक तनाव के कारण patient आधा रह जाता है। अब मैं मरने वाला हूं, ऐसी सोच उसकी बन जाती है। में आपके जरिए सभी माननीय सदस्यों को बताना चाहूंगा कि इसमें तीन चीज़ें बहुत महत्वपूर्ण हैं। कैंसर के बारे में सभी को पता होना चाहिए। उनमें से one is that the cancer can be curedकैंसर का हम इलाज कर सकते हैं, इसकी जानकारी हमें होनी चाहिए। Cancer is treatable, इसका उपचार हो सकता है। वैसे ही, if there is an early diagnosis, then we can get better results. कैंसर का यदि जल्दी से जल्दी diagnosis हो जाए तो उसका उपचार करने में आसानी हो जाएगी। इसके लिए लसीकरण भी है, कुछ कैंसर ऐसे हैं जिनके लिए immunisation भी किया जा सकता है, जैसे सवाईकल कैंसर है, जिसे कुछ patients को हम prevention के लिए vaccine दे सकते हैं। इससे उनमें सवाईकल कैंसर नहीं होगा, लेडीज़ में यदि breast cancer का प्रमाण ज्यादा है, इसके लिए मैमोग्राफी से जल्दी diagnosis हो सकता है। इसके अलावा कुछ और भी investigations हैं, जिनके करने से कैंसर का जल्दी निदान एवं उपचार हो सकता है। इसी तरह above 40 males के prostate cancer के early diagnosis के लिए blood test कर सकते हैं। यदि उनमें Prostate Specific Antigen (PSA) का लेवल देखें, तो पता चल सकता है। मेरा कहना है कि सरकार की तरफ से कैंसर prevention के लिए जो test हो सकते हैं, वे आम तौर पर district hospitals में उपलब्ध हैं, लेकिन उनका उपयोग तभी होगा जब हम awareness ज्यादा create करेंगे, तभी उसका लाभ लोगों तक ज्यादा अच्छे तरीके से पहुंच पाएगा। कैंसर के बारे में जैसे ही diagnosis हो जाता है कि इस पेशेंट को कैंसर है, तो उससे मिलने के लिए जितने भी लोग आते हैं, हर आदमी अपना-अपना सुझाव देता है और बताता है कि एक ऐसा ही पेशेन्ट था, फिर उसके पास वह पेशेंट गया था और वह सही या ठीक हो गया। इस तरह के सुझावों से बहुत परेशानी होती है, क्योंकि यह उनका अनुभव होता है, लेकिन वह scientifically proved नहीं होता है। मैं यह बताना चाहूंगा, क्योंकि यह बहुत महत्वपूर्ण है, और इसे हमें समझना चाहिए। मेरे पिता जी जो $55-60$ साल के थे, उनको पहले 40 की उम्र में नजदीक के लिए चश्मा लगा था। मैं एक ophthalmologist हूं, eye specialist हूं, इसलिए में यह बताना चाहता हूं। उनको 55 साल की उम्र में उनका नजदीक का चश्मा छूट गया। उनको लगा कि मेरी आंखें सुधर गई है, अभी मैं बगैर चश्मे के पढ़ सकता हूं, लेकिन मुझे पता था कि यह एक nuclear type of cataract, जो इंडिया में कॉमन है, उस मोतियाबिंद की शुरुआत

है, इसमें हमें नजदीक का अच्छा दिखने लगता है और दूर का हल्का सा कम हो जाता है। जब उनको नजदीक का अच्छा दिखने लगा, तो वे बोले कि मैं 'शीर्षासन करता हूं, इसलिए नंबर छूट गया और चश्मे के बिना दिखने लगा। Clinic में भी मुझसे कई लोग मिलने आते हैं और वे बोलते हैं कि हम auto-urine therapy कर रहे हैं, अभी मेरा चश्मा छूट गया, लेकिन उनको यह पता नहीं कि यह cataract की शुरुआत है, जो nuclear type का है। चश्मा छूट गया, यह अनुभव सही हो सकता है, लेकिन शीर्षासन या auto-urine therapy से छूट गया यह बात scientifically correct नहीं है, इसलिए हमें हमेशा इस बात के बारे में सोचन चाहिए कि जब भी हम अपना अनुभव किसी को बताते हैं और राय देते हैं कि आप ऐसा ही करो, तो उसके पहले हमें यह सोचना चाहिए कि क्या उसके बारे में scientific study हुई है? treatment के लिए जो भी दवाई दी जाती है, उसके पहले scientifically approved study होती है, बाद में वह approve करके medicine करके आ सकती है। इसलिए मैं सबको बताना चाहूंगा कि experience और evidence में फर्क है। इसे हमें समझना चाहिए और और कैंसर की बीमारी के लिए जितने भी लोग जो-जो अपने दिल से कहते हैं कि इससे ठीक होगा, उससे ठीक होगा, उसकी तरफ ध्यान न देते हुए, जो scientifically proved हैं, उसी की तरफ ध्यान देना चाहिए।

वैसे ही सरकार की तरफ से, मैंने अभी जो बताया कि scientific attitude, scientific temper के बारे में Constitution में भी कहा गया है, उसका भी propagation होना बहुत जरूरी है, क्योंकि हेल्थ सेक्टर में इतने बाबा लोग हैं, जो अमान्य medicine देकर सबको ठीक कर रहे हैं, और तो और वह 100 per cent guarantee के साथ बात करते हैं। इसके लिए scientific temper डेवलप करना भी बहुत जरूरी है। मैं सरकार का अभिनंदन करना चाहूंगा कि उसने इस क्षेत्र में price control का काम किया है। में बताना चाहूंगा कि कैंसर के लिए 72 formulations are under price control by National Pharmaceutical Pricing Authority. यह पहली बार हुआ है कि कैंसर के 72 formulations price control के तहत आ गए, जिससे 355 brands affect हुए और इनकी कॉस्ट 85 per cent तक कम हुई है। यह सरकार की तरफ से लोगों को मिली हुई एक सबसे बड़ी उपलब्धि है।

वैसे ही जो essential medicines हैं, उनमें से करीबन एक हजार से ज्यादा drugs price control के तहत आ गए हैं और पहली बार ऐसा हुआ है कि medical devices भी price control के तहत आए हैं। आज तक कभी भी medical devices price control के तहत नहीं आए थे। medical devices जैसे cardiac stent है, knee joint है, ये devices भी price control के तहत आने से हजारों नहीं, लाखों लोगों को इसका फायदा हुआ है और इससे करोड़ों रुपए की बचत हुई है। में यह कहना चाहूंगा कि सरकार की तरफ से एक सकारात्मक response है इलाज पर लोगों का जो खर्चा होता है, काफी बार ऐसा लगता है कि डॉक्टर का ही ज्यादा खर्चा है, मेरा कहना यह है कि सबसे ज्यादा खर्चा दो चीजों पर होता है- investigations and drugs या medicines पर। सरकार ने संबंधित medicines को price control के तहत लाकर इस खर्च
[डा. विकास महात्मे]
को बहुत कम किया है। जब भी किसी को बड़ी बीमारी होती है और कैंसर एक बड़ी बीमारी है, यह सबको पता है। इसमें बहुत ज्यादा खर्चा आता है। इस देश में पहली बार 50 करोड़ लोगों के लिए मोदी जी ने जो मोदी केयर स्कीम लायी है, यह बहुत फायदेमंद है, क्योंकि इसमें 5 लाख रुपए तक का जो भी खर्च है, वह खर्च मोदी केयर स्कीम के तहत सरकार की तरफ से भरा जाता है। जो कार्ड है, उसी से automatically, जहां पर वह treatment ले रहा है, उस डॉक्टर को या उस हॉस्पिटल को मिल जाता है। हम कहते हैं कि बड़ी बीमारियों के इलाज में इतना ज्यादा खर्च होता है कि उससे अच्छा कमाने वाले लोग भी दरिद्र-रेखा के नीचे चले जाते हैं, ये सब इस "मोदी केयर" से prevent हो सकता है और prevent हो रहा है और लाखों लोगों को इससे फायदा हुआ है। इसलिए मैं सरकार को लोगों की तरफ से धन्यवाद देना चाहूंगा। में यह भी कहना चाहूंगा कि बीमारी can be anywhere but Modicare is everywhere' जिसकी वजह से सभी लोगों को फायदा हो रहा है।

महोदय, मेरे कुछ सुझाव हैं। मैंने पहले ही बताया कि कैंसर के लिए एक Awareness programme बहुत जरूरी है। यदि हम ऐसा करते हैं, तो इससे कैंसर diagnose होने से पहले ही उससे बचाव हो सकता है और कैंसर न हो, इसके लिए हम अपने आप ही कम खर्च में उसका ट्रीटमेंट कर सकते हैं या कम खर्च में उसे पूरी तरह से cure भी कर सकते हैं। इसी तरह, कैंसर को पैदा करने वाले नशे की लत को छुड़ाने के लिए De-addiction Centers होने चाहिए। टोबैको और उसके समान जो नशीले substances हैं, उनका यूज़ कम हो, इसके लिए यह बहुत ज्यादा जरूरी है कि हमारी generation emotionally strong बने। हमारे स्कूल्स और कॉलेजेज़ में पढ़ने वाले जो छात्र हैं, जो adults हैं, वे emotionally strong कैसे बन सकते हैं, इसके लिए स्टेप्स लेना बहुत जरूरी है। यह नई एजुकेशन पॉलिसी में भी include होना चाहिए, यह बहुत जरूरी है। अब मैं Social and emotional learning life-skills, जिसे हम जीवन कौशल कहते हैं, उसकी बात करता हूं। जैसे, जब हमें कोई टोबैको ऑफर करता है तो हमें उसे कैंसर होने की बात कहकर मना कर देना आना चाहिये। फिर सामने वाला तो वह कहता है कि क्या तुम छोटे बच्चे हो? जब तुम्हारा अनुभव नहीं है, तो फिर भी तुम कैसे बोल सकते हो कि टोबैको से कैंसर होता है? ऐसा सिखाने से वह टोबैको लेना शुरू करता है। यानी, "नहीं" बोलने के लिए भी confidence होना चाहिए, जो कि बहुत जरूरी है और वह life skills से ही आ सकता है, इसलिए इसे एजुकेशन पॉलिसी में रहना बहुत जरूरी है। वैसे ही, air pollution और बाकी अन्य चीज़ों के बारे में सभी ने बताया है। जैसे, फूड में कैमिकल्स का जो contamination है, वह कम होना चाहिए। इसके लिए सरकार की तरफ से जो भी योजना है, उसको कार्यान्वित होना बहुत जरूरी है। ये मेरे सुझाव हैं। मुझे आपने बोलने का मौका दिया, इसके लिए मैं धन्यवाद देता हूं।

MR. CHAIRMAN: Now, Prof. Jogen Chowdhury. You have eight minutes.

PROF. JOGEN CHOWDHURY (West Bengal): Before speaking on this Short Duration Discussion on Cancer, let me make an appeal to the Chairman. Sir, 15 parties comprising about half the strength of this House have submitted notice for a Short Duration Discussion...

MR. CHAIRMAN: Please speak on this subject. ...(Interruptions)... No, no. It will not go on record.

PROF. JOGEN CHOWDHURY: Just one line, Sir.

MR. CHAIRMAN: No, no. That will not go on record. ...(Interruptions)...You are losing your time. Your leader has said it. They will take care of it. Don't worry. ...(Interruptions)...

PROF. JOGEN CHOWDHURY: Okay, Sir. Coming to the present issue, all of us know one or the other person who has been impacted by cancer. I am an artist; I will not give you statistics to measure the immensity of the problem. The courage and fights put up by our near and dear ones is imprinted in our minds and our hearts.

Yesterday, we passed a Bill here to supposedly empower the women. More women in India die from cervical cancer than in any other country. Has the Government done anything to protect our women?

MR. CHAIRMAN: You have to look at the Chair and then speak. You can just refer to points. You cannot read. Don't think otherwise, it is a rule. ...(Interruptions)...

PROF. JOGEN CHOWDHURY: Sir, the HPV vaccine can prevent this. Why is this vaccine not a part of the National Immunisation Programme? Breast cancer counts for the highest death amongst women due to cancer due to failure in diagnosing breast cancer in early stages. But in this case, the Government has not done anything to protect our women. We will not accept this because both cervical and breast cancers are preventable, easily detectable and effectively treatable, if detected early. For that too, the Government has not done anything for the women.

Oral cancer is the most common cancer amongst men and can be effectively prevented by tobacco control. Yet this Budget saw a decline in allocation to the Tobacco Control Programme and Drug De-addiction Programme. Let me share with you the initiatives successfully implemented by the Government of Bengal. This supports the cancer patients during their treatment as well as after the treatment.

## [Prof. Jogen Chowdhury]

Since 2015, treatment of all types of cancer and blood disorders is completely free in Bengal State-run hospitals. This includes free medicine, radiotherapy and chemotherapy and free beds in all Government hospitals.

Five state-of-the-art Linear Accelerator (LINAC) machines for external beam radiation treatment for Cancer patients are under installation and are being tested in three medical colleges. Additionally, three numbers of tertiary cancer centres at a total cost of ₹ 93 crore are being set up at Burdwan Medical College and Hospital, Murshidabad Medical College and Hospital, and College of Medicine and Sagore Dutta Hospital.

A regional cancer centre with a project cost of $₹ 47$ crore is coming up at Medical College and Hospital, Kolkata. Bengal Government is setting up state-of-the-art cancer centres in three cities - Murshidabad, Bardhaman and Kolkata. Every State should have these dedicated units focusing on research and treatment of cancer.

To enable a more accessible healthcare framework, Bengal Government's Group Health Protection Scheme, Swasthya Sathi, which was started in 2017, has basic health coverage for secondary and tertiary care up to ₹ 1.5 lakh per annum per family through insurance mode and up to ₹ 5 lakh for critical diseases including cancer.

Further, follow-up cancer chemotherapy is provided on day care basis at the district hospitals in Coochbehar, Jalpaiguri, Howrah, Nadia, Murshidabad, Purulia, Paschim Medinipur and Purba Bardhaman. Setting up of similar facilities at other district hospitals is underway.

MR. CHAIRMAN: Professor, you have to speak, not read. This is number one. Number two, you are losing time. I am happy that you are quoting some Bengal experience. There is nothing wrong in doing that. But what is your suggestion?

PROF. JOGEN CHOWDHURY: Hon. Chairman, there are gaping holes in our current policies and it isn't surprising that these policies are failing. We have enough numbers reflecting the urgency of this issue. Do we need more proof to convince the Government? I hope the Government of India will take steps in line with the Government of Bengal, which has successfully and effectively intervened in the cancer crisis we are collectively faced with. Thank you, Sir.

SHRI A. K. SELVARAJ (Tamil Nadu): *Hon.ble Chairman Sir, this discussion is about cancer. I thank you for giving me this opportunity to speak on this subject in this House. At the world level, cancer continues to be an incurable disease. In India, it is spreading at a very fast pace. What is the reason behind this? The pollutants discharged from industries, air pollution, water pollution etc. contribute to the spread of this disease. Moreover, usage of pesticides, insecticides, chemical fertilizers by the farmers during cultivation also contribute to the spread of this disease. Consumption of tobacco, Gutka and smoking are all causing cancer. We all know about this. If this disease is detected at the initial stage, it can be treated. Mostly the disease is detected at the third or fourth stage only. When the disease is detected at the third or fourth stage, it is very difficult to cure the disease. When we look at cancer researches all over the world, it is found that when the patient is detected at the fourth stage of cancer, his life span is estimated to be only upto 16 months. Therefore, this disease has to be detected at the initial stage itself to get it cured. If it has to be detected at the initial stage, the facilities to carry out the detection should be made available at all hospitals.

Particularly, women above the age of forty years are affected by breast cancer. Even educated women are not aware about this risk. Since they do not focus on detection of this disease, they have to lose their life after getting affected by this disease. This disease attacks various parts of the body such as liver, spleen, blood, bone marrow and at the last stage it infects brain also and the patient has to die afterwards. I would like to request the Minister that we should create more awareness to the people about this disease. We have more awareness programmes about AIDS even among school children. Similarly, even among school children, we have to create awareness about cancer also. If we create such an awareness, we can detect this disease at the initial stage itself. Then it can be treated and controlled. Particularly, if poor people suffer from this disease, they have to lose their lives due to lack of medical facilities. When rich people suffer from this disease, they can go abroad for treatment. They can go either to London or America for treatment. Even in that case, only their life span is extended. But the disease is not cured completely. Cancer patients cannot be cured completely. Therefore, I humbly request the Hon'ble Minister of Health that facilities to detect this disease have to be made available at all districts. It should be accessible to all patients at affordable costs. If cancer is detected at one particular part of the body, doctors usually give treatment only to that particular part. But now, ultramodern facilities like

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## [Shri A. K. Selvaraj]

Positron Emission Tomography (PET) scan is available. PET scan facility scans throughout the body and detects whichever parts of the body are affected by cancer. Therefore, the Government has to allocate more funds to provide PET scan facilities at all districts.

Similarly, I would like to speak about the cost of medicines. As the cost of tablets for this disease is very high, the poor cannot afford it. Therefore, the cost of medicines also have to be reduced. Yesterday, Hon'ble Minister of Finance mentioned about Corporate Social Responsibility (CSR). Every company has to provide $2 \%$ of its profit to CSR activities. Cancer is a horrendous disease. The CSR funds can be utilised for assisting cancer patients, for providing cancer detection facilities, for providing tablets and injections, for providing chemotherapy to cancer patients.

Chemotherapy and radiation facilities have to be provided at all hospitals. If a patient goes for radiation or chemotherapy once, he is charged from ₹ 6,000 to ₹ 7,000 . Poor people cannot afford it. In Tamil Nadu, during the tenure of Hon'ble Puratchithalaivi Amma, goddess of our heart, health insurance was provided to cancer patients. Under Prime Minister’s National Relief fund, ₹ 3 lakh is given to patients of surgical oncology. This amount is not enough for the complete treatment. Therefore, this amount has to be enhanced.

Similarly, in Indian system of medicine, there are so many medicines to cure cancer. Especially, Siddha and Ayurvedic systems of medicine treat cancer. Siddha saints have so many secret ideas engraved in dry Palmyra manuscripts. The Government has to encourage Siddha system of medicine. This horrible disease can be cured and controlled by Siddha system of medicine. Hon.ble Minister of Health and Hon'ble Minister of AYUSH have to pay attention to these branches of medicine and they have to allocate more funds for research on cancer treatment by Siddha system of medicine. In order to prevent this terrible disease, and to effectively treat patients affected by this disease, Government has to pay more attention to this disease and allocate more funds for this treatment.

Hon'ble Vice President of India visited Apollo Hospitals in Chennai recently. He said that cancer treatment should be given to all cancer patients, especially those who are at the last stage of cancer. Sir, I request you to convey this demand to Hon'ble Minister of Health also and to bring it to the attention of the Government.

I humbly request the Hon'ble Minister of Health that we have to pay more attention to prevent and control this disease. We have eradicated Tuberculosis (TB) to a
considerable level. Similarly, we have to take effective measures to control cancer also. I request the Government to take such steps. With these words, I conclude my speech. I once again thank you for giving me this opportunity. Thank you.

MR. CHAIRMAN: I don't know as to how many Members have followed him though there is a translation. I can say that it is one of the best speeches. It is only on subject from an ordinary person. He is not a professor or a doctor. ...(Interruptions)...

SHRIMATI VIJILA SATHYANANTH (Tamil Nadu): He was the Minister in Tamil Nadu Cabinet. But, he is not a doctor.

MR. CHAIRMAN: I understood. ...(Interruptions)... He is not a doctor. "* I can understand Tamil Rangarajanji, but I cannot speak Tamil."

SHRIMATI VIJILA SATHYANANTH: He spoke well. Very good.

MR. CHAIRMAN: Now, Shri Prasanna Acharya.

SHRI PRASANNA ACHARYA (Odisha): Mr. Chairman, Sir,...
MR. CHAIRMAN: Please, one minute. The Minister of State in the Ministry of Parliamentary Affairs wants to say something.

THE MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS; AND THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI V. MURALEEDHARAN): We are discussing a very, very important issue regarding the health sector of the country. So, I would like to propose that instead of breaking for lunch, we can continue the discussion uninterrupted for two-and-a-half hours and after that we can take up the Bill. ...(Interruptions)...

SHRI TIRUCHI SIVA (Tamil Nadu): Sir, this is one of the reasons for cancer.

SHRI T. K. RANGARAJAN (Tamil Nadu): Sir, lunch is must.
SHRI TIRUCHI SIVA: No, Sir, we can't skip the lunch hour.

SHRI T. K. RANGARAJAN: Sir, this is one of the reasons for cancer.
MR. CHAIRMAN: Everything is going live. ...(Interruptions)... Please. ...(Interruptions)...

[^5]SHRI V. MURALEEDHARAN: I am not saying that nobody should have lunch. ...(Interruptions)... Everybody can go for lunch and come back. ...(Interruptions)...

SHRI T. K. RANGARAJAN: Sir,... ...(Interruptions)...
MR. CHAIRMAN: Rangarajanji, please try to understand that people want more time but not willing to sit for extra time. ...(Interruptions)... I leave it to you. ...(Interruptions)... Go ahead. ...(Interruptions)... Next is Shri Prasanna Acharya. ...(Interruptions)...

SHRI VAIKO (Tamil Nadu): We can skip lunch...(Interruptions)...
SHRI T. K. RANGARAJAN: We cannot skip lunch hour. ...(Interruptions)... We cannot skip lunch hour. ...(Interruptions)...

MR. CHAIRMAN: Okay, no argument. ...(Interruptions)... We are not deciding it now. ...(Interruptions)...

SHRI VAIKO: If you take my view...(Interruptions)...we can skip lunch...(Interruptions)...

SHRI PRASANNA ACHARYA: Sir, at the outset, I would like to place my gratitude to you because you have allowed discussion on such an important subject. Instead of a Short Duration Discussion, in my opinion, it is such an important problem that we should have a long duration discussion on this very particular subject. With your due permission, I would like to quote two-three sentences from your own observation. I could not follow the speech immediately before me, but I followed the very important observation which you made when you visited the Apollo Hospital to inaugurate the Apollo Proton Cancer Centre. Your very observation depicts the whole story in short. You very rightly said, "It is indeed worrisome that cancer has killed more than double the number of people in 2016 than it had targeted in 1990. The Indian Council of Medical Research's quarter century study of Cancer has found that while 3.82 lakh people had died of Cancer in 1990, the number jumped to 8.13 lakh in 2016. Also, the number of Cancer cases saw a similar jump: they increased from 5.48 lakh in 1990 to 11 lakh in 2016. The study noted that all Cancers together contributed 5 per cent of the total Disability Adjusted Life Years (health years of life lost) and 8.3 per cent of the total deaths in India in 2016 - an increase of 90.9 per cent and 112.8 per cent respectively from 1990." Your statement depicts the whole story. There are many reasons for Cancer and I don't want
to go into that because I don't have time. But it has a very serious financial implication not only on the individual who is suffering from cancer or his family, but, in short, in the economy of our country as well. This is such a big problem in this country but how much are we spending on health? If I am correct, it is a little more than one per cent of our GDP so far. It is a welcome proposition by the Government and the Prime Minister has suggested that we should spend at least 2.50 per cent by 2025. If the Government can do this, there will be nothing greater than this. My hometown is Bargarh in Western Odisha, adjacent to Raipur. Every month there is a report of seven to eight people dying out of Cancer. There is a place in Bhatinda. You know what is happening there. Just a little while ago Mr. Anand Sharma was revealing an interesting thing. There is one express train which runs every day from Bhatinda in Punjab to Sri Ganganagar in Rajasthan and people say that it is Cancer Express, if I am correct. Every day, a number of people, most of them hail from economically weaker section, travel by it. In Sri Ganganagar, Rajasthan, there are many NGOs and voluntary organisations who take care of these poor Cancer patients. So this is the state of affairs. My particular suggestion is, the Government should have a study team and locate the areas in the country in different States, where this problem is very rampant. As I have said, in my own district Bargarh, many people are affected by Cancer. What is the reason? My district contributes around 30 per cent of the paddy produced in my own State. People are affected by Cancer because there is high use of pesticides and fertilizers in cultivation. That is one of the reasons. So the Government should have a study team for locating the area where this problem is very acute. My suggestion is, the early detection cures many patients. If we are not able to detect it at early stage, the patient suffers and succumbs. For early detection, all the people cannot go to the corporate hospitals. We have a hospital in Cuttack, Acharya Harihar Regional Cancer Centre and we provide free treatment. It is like a jatra party there. Every day, hundreds and hundreds of people come to register themselves. There is no bed, there is no place. Patients sit on the floor. People cannot afford to go to Apollo Hospital or big hospitals. For early detection of Cancer, my proposition to the Government is this. My State is prepared to provide land and other infrastructure facilities. Let the Government set up a cancer detection institute, and they should provide preliminary treatment in every district hospital where cancer is rampant and is a very big problem. That is my particular suggestion to the hon. Minister.

Another point is, this illegal business of cigarettes and all these things that is rampantly going on, and particularly, the smokeless tobacco use should be curbed,

## [Shri Prasanna Acharya]

because in the rural areas, particularly, the poor people, they are in the habit of taking this smokeless tobacco. My proposition is that the Government should think of imposing more taxes on such tobacco so that its use will be reduced. Sir, my sincere appeal to the Government is that this is a very big problem, and as you have rightly pointed out, Sir, more funds should be allotted to the Government hospitals, and more centres should be opened, particularly, at district headquarters, at least, to enable the poor and common people to get the treatment. Thank you.

श्री राम नाथ ठाकुर (बिहार) : सभापति महोदय, आपने मुझे अल्पकालिक चर्चा में बोलने का अवसर दिया है, इसके लिए मैं अपनी तरफ से कृतज्ञता ज्ञापित करता हूं। सर, मेरी पत्नी 11 वर्षों से ब्लड कैंसर से पीड़ित है और मैं उसे इस बीमारी को झेलते हुए देख रहा हूं। मैं कुछ सुझाव देना चाहता हूं। मेरा सुझाव यह है कि जब जिले में कैंसर पेशेंट्स जाते हैं, तो वे राज्य की राजधानी में, जहां बड़ा हॉस्पिटल होता है, वहां के लिए रेफर कर देते हैं और राज्य से दिल्ली को रेफर कर दिए जाते हैं। गरीब आदमी इलाज के लिए गांव से जिला, जिला से स्टेट और स्टेट से दिल्ली आता है। आप कल्पना कर सकते हैं कि उसकी क्या स्थिति है? आपके माध्यम से सरकार से मेरा सुझाव है कि हर जिले में एक कैंसर शोध संस्थान खोला जाए और वहां उसकी जांच हो और वहीं उसको इलाज के लिए रखा जाए। जिले में एक स्पेशलिस्ट कैंसर डॉक्टर निश्चित रूप से रहे, जिससे मरीज़ को इलाज के लिए आने-जाने में कोई दिक्कत न हो।

मेरा दूसरा सुझाव है कि जहां शोध संस्थान खुले, वहां मसालों की, तेल की, खाने की वस्तुओं की, दूध की जांच करवाई जाए। यह भी देखा जाए कि मरीज़ को किस तरह का दूध मिल रहा है, किस तरह का फल मिल रहा है, किस तरह की दवा दी जा रही है, किस तरह का भोजन दिया जा रहा है, इन सब की जांच वहीं जिले में होनी चाहिए।

तीसरी बात, मैं यह कहना चाहता हूं कि प्राइवेट हॉस्पिटल में जो पैसे वाले हैं, वे तो दिखा लेते हैं, लेकिन वहां भी दवा महंगी हैं और एक पेशेन्ट को सिर्फ डॉक्टर को दिखाने के लिए 1,200 रुपये लगते हैं और जांच की व्यवस्था को तो आप छोड़ दीजिए जांच में जो खर्चा होता है, वह पेशेन्ट को मार देता है। वह इलाज क्या करवाएगा, जब जांच में ही पेशेन्ट का इतना ज्यादा पैसा खर्च हो जाता है। इसलिए आपके माध्यम से सरकार से निवेदन है कि जांच भी सरकारी हो और सस्ते में हो और तुरंत हो, इसकी व्यवस्था होनी चाहिए। यह कैंसर हैजा और प्लेग की तरह फैल रहा है। हम इसकी कल्पना नहीं कर सकते हैं कि जो आदमी बीमार पड़ता है, उसे बुखार है और वह बुखार के इलाज के लिए जाता है और जब जांच होती है, तो कैंसर निकलता है। सरकार इसकी भी व्यवस्था करवाए कि जिला में, स्टेट में जांच में यह बीमारी क्यों नहीं निकली? मैं आपसे निवेदन करना चाहता हूं कि आप हिन्दुस्तान के किसी कोने में चले जाइए, किसी भी राजधानी में चले जाइए, वहां कैंसर पेशेन्ट्स भरपूर मिलेंगे। बीमारियों से पीड़ित, प्लेग

### 1.00 P.м.

से पीड़ित और कैंसर की बीमारी से पीड़ित लोगों की अधिक भीड़ लगी रहती है। इसलिए जिला में, राज्य में और पूरे हिन्दुस्तान में अलग से कैंसर का हॉस्पिटल खोला जाए, जिससे कि गरीब लोगों को आने-जाने में सहूलियत मिले, दवा मिले, उसका इलाज ठीक से हो और कैंसर के अच्छे डॉक्टर मिलें। इन्हीं चंद शब्दों के साथ, मैं अपनी बात खत्म करता हूं।

श्री सभापति : आपने बहुत रचनात्मक बोला। Some Members are not willing to skip lunch hour and I have no problem. We will be meeting at two o'clock. We have one hour more for the discussion. There would be no addition in the list of speakers. Everybody has to adhere to the time; let there be half-an-hour for the Minister to reply. It should be over by 3.30 p.m. Then, we will take up the Motor Vehicles Bill which had already been referred to the Standing Committee, then to the Select Committee and then approved by the Lok Sabha. This Bill will be the first one. Afterwards, the second Bill.

The House is adjourned for lunch till two o'clock.

The House then adjourned for lunch at one minute past one of the clock.

## The House reassembled after lunch at two of the clock,

MR. DEPUTY CHAIRMAN in the Chair.
MR. DEPUTY CHAIRMAN: Shri K. K. Ragesh.
SHRI K. K. RAGESH (Kerala): Sir, the issue that we are discussing today is a very serious issue. We all know that recent reports reveal the fact that our country's ranking is at the third position in the number of cancer cases after the US and China. Worldwide, 9.6 million people are dying every year due to cancer. In our country, every year one lakh new cancer cases are reported and if we look at the figures, during the last two decades, cancer cases have doubled in our country. Every eight minutes one woman dies due to cervical cancer. Of course, it is a very, very serious matter of concern and many are doing research on cancer diseases. Hereditary or genetic reasons are there which affect five to ten per cent of the total cancer patients. Most of the people, about 90 per cent of cancer reasons/causes are due to external reasons such as alcohol, tobacco and many other reasons. In Kerala, cancer cases are alarmingly increasing. A recent study states the fact that Kerala has emerged as the highest cancer rating State in our country followed by Mizoram, Haryana, Delhi and Karnataka. The national average of cancer patients is, if we take one lakh people, 106 people are affected by

## [Shri K. K. Ragesh]

cancer. In Kerala, the rate is 125 . Kerala has become the highest cancer-affected State so far as cancer rates are concerned. In Kerala, the use of tobacco has drastically decreased and there is no pollution in Kerala. It is God's own country, but unfortunately, irrespective of all these traditional reasons of cancer, cancer is getting increased every year. At this juncture we should think of the contaminants of food, as many hon. Members have already explained here. Packaged food and junk food has got excess chemicals which is not being checked at all and even in iodised salt it is reported that certain contaminants are causing cancer. All these issues must be the concern of this august House considering the state of affairs in Kerala so far as the increasing rate of cancer is concerned. I am requesting the hon. Minister to send a special team to Kerala to study the effect of cancer in Kerala. Sir, I am requesting the hon. Minister. The hon. Chief Minister has already approached the hon. Health Minister to take steps for upgrading Malabar Cancer Centre which is specifically treating cancer to upgrade it as an RCC. Sir, I have a few suggestions also. One point is that, many cancer patients are dying because of two reasons. One is, lack of awareness...

MR. DEPUTY CHAIRMAN: Please sum up your speech.

SHRI K. K. RAGESH: Sir, I have a few important points. One is, lack of awareness and late detection. I am requesting the Government to organize some awareness programme and also have detection centres in the States and set up world class cancer institutes in every State and set up Rashtriya Arogya Nidhi. It has to be extended to all Government hospitals.

MR. DEPUTY CHAIRMAN: Please sit down, Shri Ragesh. We have limited time.

PROF. MANOJ KUMAR JHA (Bihar): Mr. Deputy Chairman, Sir, I thank you for giving me this opportunity.

Sir, science tells us that individual and society are in dynamic interaction. But, our medical model individualizes the disease. Environmental toxins are a major cause of different kinds of cancers the world-over. Yet, cancer victims are blamed for unhealthy choices. I think, there should be a balance when we make an assessment. Blaming the victim, hon. Deputy Chairman, Sir, protects the system, because, by keeping the focus on what individuals are doing, we are not talking about what systems are doing on individuals.

Sir, Cuba faced embargo for very many years. It had no access to the best pharmaceutical research and companies because of the embargo. You see, the scientists and doctors in Cuba meticulously worked and produced one of the best cancer medicines - Interferon - and so many others. I think, we should learn certain lessons from countries like Cuba, because our R \& D, literally and metaphorically, is very, very weak.

Sir, when we talk about the GDP, I cannot blame any Government. The fact is, collectively, we have not been able to decide as to what quantum of GDP should be allocated to health sector, so that we don't have the kind of horrifying images that we have and what we witness 24 X 7 on a regular basis. Mr. Minister, the gap between many of my colleagues have highlighted - India and Bharat, particularly in the area of healthcare, has increased so much. I get goose-bumps whether we ever be able to tone up our public health infrastructure.

Sir, there are private hospitals. But, the very word 'private' before 'hospital' kills the spirit of ordinary men and women. The poor, in particular, has to deal with two kinds of cancers - one the dreaded disease itself and the second is the cancerous impact of poverty. He or she cannot come out of this cycle unless the State helps them. If the State abdicates itself in favour of market, you know what will happen. We are literally deciding policies only for 5-10 per cent of India's population and not for 90 per cent! Whereas, when you get votes or when we get votes, we need to make policies in favour of those 90 per cent.

There was a concept of barefoot doctors. Cannot we have our own barefoot doctors at the Primary Health Centres for early detection? I am saying this because it is known world-wide, without the knowledge of rocket science, that early detection is, actually, the finest Silver Line.

Sir, my next argument in front of the hon. Minister, through you, is this. Healthcare should be a part of Fundamental Right. It should be a justiciable right. One should legally get it. This is what I feel.

Last but not the least, I am very, very thankful to the House that, at least, occasionally, we sit down and discuss these kinds of issues and, probably, this House is meant for addressing these kinds of issues. But, our first priority should be the poor which, I am sorry to say, we don't see in our policy paradigm and in our programmes.

With these words, I conclude my submissions. Thank you.

SHRI TIRUCHI SIVA: Mr. Deputy Chairman, Sir, I appreciate Shri Vishambhar Prasad for bringing this serious issue before the House in the form of as Short Duration Discussion.

Sir, cancer is the most treacherous disease which has become common and costly across the world, especially in our country. There are two killer diseases - one is cancer and the other one is AIDS. Of course, AIDS is acquired. Whereas, no one knows how cancer is affecting a person. Sir, to say very precisely, we should not go into the statistics as to how many are affected, etc. Of course, as Mr. Ragesh said, India ranks third in the world, next to China and the US in having more number of cancer patients. In U.K., health is free of cost, whereas, here, the poor man is not able to afford. Disease does not differentiate between a rich person and a poor person. This disease is a noncommunicable disease. It is not contagious. This is one of the better parts. Otherwise, no one will come and treat or even assist a patient because everyone is afraid. Of course, death is very near. Mostly, it is detected or diagnosed only at the second or the third stage because of lack of awareness. Tobacco cancer has now come down very much because tobacco has been banned and there are so many awareness programmes. But cervical cancer and breast cancer have increased a lot. We are very serious about it. According to the World Health Organisation, death from cancer cases in India is projected to rise to $1,31,00,000$ by the year 2030. At present, it is 6.8 lakh per year. In the year 2030, it will affect, 13.1 million patient who would die because of cancer. This is what the WHO's report says. Of course, there are many reasons. Number one is awareness. Another is access to unhealthy life style behaviour, including tobacco, increasing consumption of highly calorific foods and a reduction in physical activity. The third is, I must point out here, even the worst person on earth should not be affected by cancer, because in the last days, the pain they undergo, is intolerable. No one was allowed to see our great leader Anna because no one could tolerate him suffering because of pain. My wife died of breast cancer. What she underwent during the last two days, I can't explain that here. So, the pain they undergo is very treacherous. The morphine has to be administered, but nothing will happen. Why all these things? Some people, of course, are able to afford or maintain, but the poor people cannot. So, I would suggest the Minister only two things. One, make the medicines cost effective. That is very, very important. As far as possible, these cancer patients should be given
free treatment like drugs and chemotherapy. The National Health Policy must have a specific section devoted to promoting cancer awareness. Next is, I think the Minister should, and he can do that, accept the proposal of the Directorate of Public Health and Preventive Medicine that a leave of 10 days, starting from a day before the commencement of chemotherapy, can be granted to Government employees. The Department of Personnel and Administrative Reforms issued an order granting the Special Casual Leave for cancer patients over and above the other leave that they are entitled to. That will help them a lot. So, I think the Minister can consider that. Kindly make the medicines cost effective and as far as possible give at least in Government hospitals those medicines free of cost to the poor patients. Thank you, Sir.

श्री संजय राउत (महाराष्ट्र) : डिप्टी चेयरमैन सर, हम एक बहुत ही गम्भीर और चिंताजनक विषय पर चर्चा कर रहे हैं। मैं सबकी बातें सुन रहा था, अपनी-अपनी वेदना है। ठाकुर साहब अपने घर की बात बता रहे थे। उन्होंने कहा कि जो कैंसर पेशेंट होता है, पहले वह डिस्ट्रिक्ट अस्पताल में जाता है, फिर वहां से उसको बड़े शहर में refer किया जाता है, फिर उसको दिल्ली भेजा जाता है, लेकिन दिल्ली से उसे मुम्बई में टाटा कैंसर अस्पताल में भेजा जाता है। मुम्बई में जो टाटा मेमोरियल कैंसर अस्पताल है, वहां पूरे देश से सबसे ज्यादा मरीज आते हैं, मुझे मालूम है। मुम्बई की पहचान उस अस्पताल से भी जुड़ी है कि सबसे ज्यादा लोग मुम्बई में टाटा कैंसर अस्पताल में आते हैं। हमें हर दिन देश भर में 10 या 15 ऐसे फोन कॉल्स आते हैं कि आप टाटा कैंसर अस्पताल में कोई पहचान दे दो, क्योंकि किसी को admit करना है। लेकिन सरकार से मेरा एक निवेदन है कि आज भी लोगों का विश्वास एम्स पर नहीं है, सरकारी अस्पतालों पर नहीं है। लोग $4,5,6$ जगहों पर जाकर, आखिर में टाटा कैंसर अस्पताल में क्यों आना चाहते हैं? लोगों में एक विश्वास बन गया है कि अगर में टाटा कैंसर अस्पताल में जाऊंगा, तो मेरा कुछ न कुछ उपचार हो जाएगा। अभी मेरे साथी बोल रहे थे कि एम्स में कैंसर के पेशेंट्स के लिए 30 बेड्स भी नहीं हैं। जिस परेल एरिया में टाटा कैंसर अस्पताल है, उसके आसपास हम लोग भी काम करते हैं। मेरा भी "सामना" का ऑफिस और मेरी पार्टी का ऑफिस आसपास ही है। हमेशा में देखता हूं कि दादर-परेल एरिया का जो पूरा फुटपाथ है, पूरे देश में जो पेशेंट्स आते हैं, उनके न तो रहने का ठिकाना है, न खाने का ठिकाना है, दो-दो महीने तक वे उस फुटपाथ पर रहते हैं, लेकिन उन्हें न तो वहां अन्दर एडमिशन मिलता है और न ही उनके लिए ठीक से व्यवस्था होती है, लेकिन लोग वहां फुटपाथ पर रहते हैं। सरकार से मेरा निवेदन है कि ये लोग आते हैं, उनको आना चाहिए, यह उपचार की बात है, लेकिन इन लोगों के रहने का कोई बन्दोबस्त अगर आप वहां सरकार की तरफ से कर सकते हैं, उनके लिए आप कोई व्यवस्था कर सकते हैं, तो सबसे बड़ी बात यह होगी।

सर, दूसरी बात यह है कि हम लाइफ-स्टाइल की बात करते हैं कि हमारा लाइफ-स्टाइल बदल गया, इसलिए कैंसर हो गया, लेकिन मैंने देखा है कि जिनका लाइफ-स्टाइल सबसे अच्छा
[श्री संजय राउत]
है, जो न कभी टोबैको खाते हैं, न कभी अल्कोहल का सेवन करते हैं, उनको भी कैंसर हो रहा है। हमारे इस सदन से हमारे ऐसे साथी हम कैंसर की वजह से खो चुके हैं। मनोहर पर्रिकर साहब, विलासराव देशमुख हमारे यहां मंत्री थे और समाजवादी पार्टी के मुनव्वर जी थी, उनको कैंसर हो गया। ये सभी लोग हमारे साथ रहे और कैंसर के कारण हमें छोड़ कर चले गये। इसी तरह हमारे अनन्त कुमार जी भी थे। हमारे ये सब साथी कैंसर के विक्टिम्स रहे। क्यों? खाने-पीने का है, हवा-पानी, हमारा लाइफ-स्टाइल, सब कुछ है, लेकिन सबसे महत्वपूर्ण बात यह है कि कैंसर से लड़ाई के लिए हम कम पड़ रहे हैं। सरकार है, मेडिसिंस हैं, हम सभी में कम पड़ रहे हैं। आप देखिए, भारत में 1500 मरीजों के ऊपर एक Oncologist है। यह संख्या 1500 से ज्यादा भी हो सकती है। अमेरिका में यह आंकड़ा 100 पेशेंट्स के ऊपर एक Oncologist का है। ब्रिटेन में भी यह आंकड़ा ज्यादा है, लेकिन अपने यहां आज भी हम यह व्यवस्था नहीं कर पाये हैं।

तीसरी बात यह है कि यह खाने-पीने से नहीं होता है, तो ठीक है, फिर भी यह हो जाता है। लेकिन मुम्बई में में देखता हूं कि हमारे यहां तारापुर एटॉमिक एनर्जी सेंटर है। हम जो आज सबसे ज्यादा कैंसर के पेशेंट्स देखते हैं, वे वहां गांव-गांव में हैं। जहां तारापुर एटॉमिक एनर्जी सेंटर है, वहां हर गांव में कैंसर के 40 या 50 पेशेंट्स हैं। बार-बार कहते-कहते हमारा गला सूख गया कि देखिए, आपने वहां एक एटॉमिक एनर्जी सेंटर बनाया है, वहां से रेडिएशन होता है और लोग कैंसर से बीमार हो जाते हैं, वहां अस्पताल बनाइए। हर साल 2000 से भी ज्यादा पेशेंट्स वहां पैदा होते हैं। मुम्बई में, भाभा एटॉमिक रिसर्च का जो एरिया है, चेम्बूर में, वहां सबसे ज्यादा कैंसर के पेशेंट्स हैं। गोवा एक छोटा-सा राज्य है। यह पर्यटन का सबसे बड़ा केन्द्र है। मैंने कैंसर के सबसे ज्यादा पेशेंट्स गोवा में पाये हैं। क्यों? लोग वहां फिश खाने के लिए जाते हैं। वहां मछली की बहुत ज्यादा popularity है, लेकिन गोवा में मछली में फार्मेलिन नामक कैमिकल मिला, जिससे वहां कैंसर बढ़ गया। लोग तो कहते हैं कि पर्रिकर साहब हमेशा गोवा में जाकर मछली खाते थे, इसलिए उनको कैंसर हो गया है। गोवा में फार्मेलीन कैमिकल सबसे ज्यादा मात्रा में मिलता है। आन्ध्र प्रदेश, असम आदि बहुत से राज्यों में, अन्य राज्यों से जो fish import होता है, उसके ऊपर ban लगाया गया है। इस तरह यह जो कैंसर की बीमारी है, इस बीमारी के होने के बहुत से ऐसे कारण हैं, जिन्हें आप रोक नहीं सकते, लेकिन सरकार को कैंसर को नियंत्रण में लाने के लिए ऐसे कदम उठाने पड़ेंगे। लोगों का जो विश्वास है, टाटा कैंसर अस्पताल पर, अगर आप पूरे देश में, हर राज्य में इस तरह के दो अस्पताल भी बनायेंगे, तो मुझे लगता है कि लोग बिहार से, नागालैंड से, मेघालय से, उत्तर प्रदेश से मुम्बई में नहीं भागेंगे। हमें बहुत दर्द होता है कि हम वहां इतने लोगों का ट्रीटमेंट नहीं कर सकते। हम खुद अस्पताल में जाते हैं। कोई दिल्ली से फोन करता है कि हमारा फलां-फलां रिलेटिव है, कोई भाई है, कोई मित्र है, तो हम खुद जाकर कोशिश करते हैं कि उनको वहां ट्रीटमेंट मिले, लेकिन वहां भी मर्यादा है। तो सरकार से मेरी यह विनती है, एक तो जो लोग मुम्बई में आते हैं, हजारों लोग आते

हैं... वहां महीने में हजारों लोग आते हैं, आप जाकर देखिए। मैं मंत्री जी से विनती करूंगा कि आप एक बार टाटा कैंसर अस्पताल के आसपास 10 मिनट का एक राउंड लगाइए, तो आपको पता चलेगा कि वहां की क्या हालत है। बहुत बुरी हालत है। तो यह जो चर्चा है, यह फ्रूटफुल चर्चा होनी चाहिए। उससे कुछ निकल कर आना चाहिए। हमारे जो पेशेंट्स हैं, हमारे जो भाई हैं, हमारी जो बहनें हैं, उनका जो दर्द है, जो मैं हमेशा मुम्बई में देखता आया हूं, अगर उसे हम थोड़ा कम भी कर सकें, तो आज की हमारी यह चर्चा fruitful हो जाएगी, धन्यवाद।

SHRI V. VIJAYASAI REDDY (Andhra Pradesh): Sir, to understand the seriousness of the problem of cancer in a better way, we must recall the cases of our former Parliamentary Affairs Minister, late Shri Ananth Kumar, who battled the disease for almost six months and late Shri Manohar Parrikar. These instances remind us of the magnitude and seriousness of the problem which we are facing in the form of cancer today. I congratulate Shri Nishad for bringing this issue up in the House today.

Sir, I wish to highlight a few points. The burden of cancer has doubled in the last 25 years. Statistics from the ICMR show that there were about 14 lakh cases of cancer in 2016, and by the end of 2018, this number has crossed 15 lakhs. This shows that cancer registers a growth of six to seven per cent every year. Unless we take remedial steps in this regard, this problem is going to get more and more serious year after year. Cancer is not just causing human loss or loss of human resources, but is eating into our economy as well. We have lost nearly 67 billion dollars in 2012. If you calculate proportionately, it comes to almost 90 billion dollars in 2018, which is nearly 0.5 per cent of our GDP. In Tamil Nadu, a unique treatment plan was introduced in 2016. I hope my friends from Tamil Nadu would appreciate what I am saying. The scheme is called Vanakkam Amma. There is a custom-built man-mobile screening bus and the most common types of cancer like breast cancer, cervical cancer and oral cancer in women can be identified in the bus itself. I think Karnataka is also following something on those lines. I hope all other States would also follow the same system so that it is useful for cancer patients. I wish many more such custom-made mobile vans would be made available in all States and they would follow this system too.

Then, Sir, we have a strong base of alternative system of medicine in the form of AYUSH. For instance, we have ayurvedic medicine for finding alternative solutions, which we should follow. There is no doubt that the hon. Prime Minister has extended monetary support to cancer patients. I would like the amount that is being given under the Prime Minister's Relief Fund for cancer to be increased manifold.
[Shri V. Vijayasai Reddy]
Sir, the last point that I would like to make relates to my State. Of late, there has been a manifold increase in cases of cancer, particularly, in Vijayawada and surrounding areas and districts. I would request the hon. Minister to set up a cancer hospital in Vijayawada or, if that is not possible, to set up a hospital, with the help of the State Government, which would cater to the needs of the Capital and the adjoining districts and adjoining States.

MR. DEPUTY CHAIRMAN: Thank you, Shri Vijayasai Reddy. Now, Dr. Prabhakar Kore; five minutes.

DR. PRABHAKAR KORE (Karnataka): Sir, the word 'cancer' itself is a very scary word. In India, the growth of cancer patients in ten years is not double, but 113 per cent. Out of that, almost 60 per cent people are male and 40 per cent people are female. Cancer treatment itself requires a huge amount of money. As my colleague, Shri Sanjay Raut was saying, there was only one hospital in the country, that is, Tata Cancer Hospital, 20 or 25 years ago. So, the cancer patients all over India had to go there for cancer treatment. Now, under the leadership of our hon. Prime Minister, we started cancer hospitals everywhere. In Lucknow, the biggest cancer hospital is under construction with research centre. I am very lucky that I am the honorary Chairman of a 2400-beded hospital. Out of that, 1000 beds are charitable and free. In my hospital, we get, at least, 100 to 120 new cancer patients. There are various types of cancers, but the treatment is very costly. But the cost of medicines has come down because of our hon. Prime Minister's policy of generic medicine. Ayushman Bharat is a very good scheme, still it is not enough because cancer treatment requires lakhs of rupees, not thousands of rupees. Cancer diagnostic equipment are very costly; it costs minimum ₹ 50 crores. So, the treatment is very, very costly. As my colleague was telling, there should be an alternate medicine like AYUSH medicine. In the Western Ghats, the Government of India recently opened ICMR to carry on research on Ayurveda medicine in my place Belgaum. But a lot of work needs to be done because there is no staff. Ayurveda medicine is very important and very good results are also coming. Let the Government take a serious view to develop AYUSH medicine. Presently, almost every State Capital has a cancer hospital. But equipment and doctors are in shortage and there is no super-speciality courses for cancer like M.Ch. or DM. There are some in Tata Cancer Hospital or AIIMS only. Those
who come out of these institutions, most of them go to urban and big cities. It is very difficult to get super-speciality doctors in smaller cities. There may be equipment and hospitals, but diagnosis is very important. Most of the patients are diagnosed a little late. Earlier, in India, there was a family doctor system. There is no more system of family doctors. A family doctor knows about the history of the family. Presently, if anything happens, people go to super-speciality hospitals for MRI, CT scan, etc. I request the hon. Health Minister that we must follow this system of family doctor again. We must have a family doctor system. If something happens, family doctor can identify that his patient is feeling a little bit of uneasiness and he can refer him directly to a superspeciality hospital. But, today, a patient takes so much time in reaching a super-specialty hospital that most of the cancer patients die because of late diagnosis. So, family doctor system is very important. As I said, it is a very, very costliest treatment. But if you see the patients, almost 70 per cent patients are poor who cannot afford to take medicine. Presently, the generic medicines provided by the Government led by hon. Prime Minister are very important, but, at the same time, treatment is also very important. Research is very important and specialities doctors are important. So, the Government should take care of this. With these words, I conclude. Thank you, very much.

विपक्ष के नेता (श्री गुलाम नबी आज़ाद) : माननीय डिप्टी चेयरमैन सर, at the outset, I would like to say, मैं दोनों भाषाओं में बोलूंगा, क्योंकि पेशेंट भी दोनों किर्म के हैं। My senior colleague, Ambika Soniji, also wanted to speak because in Punjab, the incidence of cancer is very high and the people used to go by trains and buses for treatment to neighbouring States including Rajasthan. But, I thought, I should speak on her behalf also. Maybe I will be able to throw some light on this important subject which is close to my heart. These are two-three areas wherein as the Health Minister, I tried my best to do something and my colleague, the present Health Minister, is here now. He had been there for full five years. Now, he has come back. He was there for a few months. I am sure that under his leadership, the Health Ministry will achieve new heights. These are three four diseases which are the killer diseases - cancer, kidney, heart transplant and liver transplant. That is why, as Health Minister, this was the first thing I did besides other things. It is very difficult for the poor people to have that much amount of money to go for the treatment of these diseases. As the Health Minister, I had started a Scheme for the first time. I am sure this scheme is still continuing there, about which I would like to ask the hon.
[श्री गुलाम नबी आज़ाद]
Health Minister. Under this Scheme, Rs. 20 lakh were provided per patient belonging to BPL category, for cancer, heart operation, kidney operation and liver transplant. Maximum limit was up to ₹ 20 lakh. In the first year, the outflow of the money was a few hundred crores and a few thousand patients were benefited. But they had to produce the BPL original, of course, which we used to return. And, then from next year, I brought it to ₹ 10 lakhs. So, till I left the Ministry, it was ₹10 lakh per patient. I think as many as 10,000 patients suffering from these diseases were benefitted under this Scheme. So, you can imagine that how concerned I was about these patients suffering from these diseases.

Sir, non-communicable diseases are diseases which are not contagious, which cannot spread from one person to another person, I think this is one of the most important areas which we touched during UPA-II, and also the UPA-I. In the UPA-II, I was the Health Minister. In order to prevent the NCDs, the basic thing is the control; not the treatment, that comes last. So, in order to prevent and control major noncommunicable diseases, the National Programme for Prevention and Control of Cancer, Diabetes, Cardiovascular Diseases and Stroke was launched in the Eleventh Five Year Plan, during the second half of 2010, with a focus on prevention and control of important NCDs through health prevention and early diagnosis, which is the most important factor to control cancer, and treatment and referral, strengthening of infrastructure and human resource development. To begin with - I am talking about the Eleventh Five Year Plan, - it was implemented in 100 backward and inaccessible districts across 21 States, during 2010 to 2012. The initial phase of the programme had helped in identifying the bottlenecks in the implementation and the requirements for successful implementation. Then there was the initiative under the Twelfth Five Year Plan, that is, 2013-14, while the UPA Government was still there. That programme was supposed to cover 640 districts of the country, towards which I would like to draw the attention of hon. Health Minister. I would like to know what has happened in those 640 districts during the Twelfth Five Year Plan, for which we laid the foundation, and we not only laid the foundation but we also got the sanction programme approved in the Planning Commission. By coincidence, besides being the Health Minister, I was also there in the Planning Commission, as three or four Cabinet Ministers were supposed to be the permanent Members of the Planning Commission. I was the non-economic Minister and also the

Health Minister. So, we sanctioned a lot of health-related programmes for our country. One of the programmes, to which I come later on, was for cancer. So, from 2013-14, the programme had been subsumed in the National Health Mission, and now, it will run under Programme Implementation Plan (PIP). So, what has happened?

अब मैं पहले फेज़ की बात करता हूं। जो पहला फेज़ था, वह early diagnosis का था। सबसे ज्यादा important early diagnosis है। हम देख रहे हैं कि सबसे ज्यादा पेशेंट्स थर्ड और फोर्थ फेज़ में मरते हैं। फर्स्ट फेज़ में, जो कि पहला स्टेज है, उसमें अगर इसका detection हो जाए, तो पेशेंट बच जाएगा। सर, मैं खुद sufferer रहा हूं। मेरे फादर का थर्ड और फोर्थ स्टेज में पता चला और तब diagnosis और death के बीच में केवल 20 दिन रह गए थे। मेरे फादर-इन-लॉ का भी थर्ड स्टेज में पता चला, वे भी कुछ महीने रहे। लेकिन luckily मेरी life partner का फर्स्ट स्टेज में diagnose हुआ और कुदरती वे पहले ऑपरेशन से ही बच गईं। मैंने ये तीनों स्टेजेज़ अपने घर में ही देखी हैं और मैं यह कह सकता हूं कि first stage is the safest stage. लेकिन वह first stage कैसे पता चलेगी?

मुझे यूएन असेम्बली में हैल्थ विषय पर होने वाली चर्चा में on two different occasions भाग लेने का सौभाग्य प्राप्त हुआ, जो NCDs, diabetes तथा अन्य दूसरी चीज़ों के संबंध में थी। यह विषय WHO में पूरे पांच साल रहा और दो साल तक इस पर डिस्कशन हुआ। जेनेवा स्थित WHO में दुनिया भर के साइंटिस्ट्स बुलाए गए थे, जिसमें केवल हैल्थ, विशेषकर इन दो एरियाज़ - कैंसर और डायबिटीज-हाइपरटेंशन पर बहुत काम हुआ। मैं अपने साथी एमपीज़ को डराना नहीं चाहता हूं और हमारे हैल्थ मिनिस्टर भी नहीं डराएंगे कि हमें दोनों जगहों पर यह बताया गया कि डायबिटीज-हाइपरटेंशन और कैंसर पूरी दुनिया में तेजी से बढ़ रहे हैं। वर्ष 2025 से लेकर वर्ष 2030 तक ये ऐसे ऊपर जाएंगे कि दुनिया में सब बीमारियों पर ये तीन बीमारियां रूल करेंगी। मैं सदन में यह कह चुका हूं। उन्होंने नम्बर नहीं बताया कि कितने नम्बर पर कौन-सी बीमारी होगी और तीन-चार नम्बर पर कौन-सी बीमारी होगी, क्योंकि उससे हमारे देश के लोग डर जाएंगे। लेकिन में इतना जरूर बताना चाहता हूं कि इन दोनों बीमारियों के लिए बहुत ही भयानक परिस्थिति बताई गई है और अभी वह स्टेज 2025-30 तक आने वाली है। उन्होंने कहा कि ये diseases पूरी दुनिया में आएंगी, लेकिन दुनिया में इन diseases का सबसे ज्यादा इम्पैक्ट इंडिया में होगा, हिन्दुस्तान में होगा। हिन्दुस्तान में क्यों होगा? इसके पीछे लाइफस्टाइल, इंफ्रास्ट्रक्चर, डॉक्टर्स की कमी, human resource की कमी और negligence towards health आदि कारण होंगे। यूरोपियन कंट्रीज़ में हर आदमी health check-up कराता है, यहां तब health check-up कराता है, जब Ventilator पर जाने के लिए तैयार होता है। उस वक्त क्या health check-up होगा? इसलिए यह एक बहुत भयानक बीमारी है। अब आप कहेंगे कि इसके लिए आपने क्या किया। एक तो यह कि हमने शुरू में हर district hospital में 100 बेड के लिए...
[श्री गुलाम नबी आज़ाद]
100 districts में और बाद में जो मैंने बताया कि Twelfth Plan में पूरे देश में था कुछ बेड्स थे, जहां chek-up होगा। उनके लिए पहले दिन हमने $5-5$ करोड़ रुपये इन डिस्ट्रिक्ट्स को दिए थे और chemotherapy के लिए सबको ₹ 1 lakh per district दिया था कि हर डिस्ट्रिक्ट में chemotherapy भी हो। मैं माननीय मंत्री जी से जानना चाहूंगा कि वह programme कहां पहुंचा?

दूसरी सबसे बड़ी विडम्बना थी कि 70 साल से हमारा एक ही हॉस्पिटल, Tata Memorial hospital था। हमारे शिवसेना के साथी निकल गए, वे बहुत अच्छा बोले, में उनको सिर्फ correct करना चाहूंगा कि Tata Memorial hospital प्राइवेट हॉस्पिटल नहीं है, Tata Memorial hospital वर्ष 1962 से Government of India का हॉस्पिटल है। वर्ष 1962 में पंडित जवाहर लाल नेहरु वहां गए थे, उन्हें टाटा ने बुलाया था। उस वक्त उसकी capacity 200 बेड की थी, उन्होंने नेहरू जी को ये donate किया। नेहरू जी ने इसको अपने मंत्रालय atomic energy में रखा। वर्ष 1962 से Tata Memorial Hospital atomic energy under the Prime Minister रहता है और Atomic Energy के चेयरमैन ही उनके चेयरमैन होते हैं, वही Director वगैरह को appoint करते हैं। उसकी capacity उस वक्त 200 बेड की थी, आज लगभग ढाई से तीन हज़ार बेड की capacity है। हमने यह initiative लिया कि वह Atomic Energy के अंडर पूरे देश में वह एक ही हॉस्पिटल था और चितरंजन हॉस्पिटल, हैल्थ मिनिस्ट्री का एक ही हॉस्पिटल कोलकाता में था। वर्ष 2012-13 में, जब में World Health Assembly और U.N. General Assembly से आया, तो मैंने Planning Commission में plead किया और Health Ministry से 71 cancer hospitals मंजूर कराए और अपने वक्त में हमने वहीं पैसे भी बांट दिए। इसमें एक National Cancer Institute, Jhajjar में...में Bhupender Huda जी को धन्यवाद करता हूं कि उन्होंने मुझे इसका, medical institute का second phase बनाने के लिए फ्री में सरकार की तरफ से 300 एकड़ ज़मीन दी। जिसका पहला फेज़ ओ.पी.डी. का हमने सिर्फ तीन महीने में 90 कमरे का बनाया था। उसके बाद जितना यहां का AIIMS है, इतना ही दूसरा फेज़ बनना था। मुझे खेद है कि वह अभी तक 90 कमरे का ओ.पी.डी. ही रहा, second phase नहीं बन पाया, जो आगे बनना था, क्योंकि हमारी गवर्नमेंट गिर गई। उसी 300 एकड़ में से मैंने जो 50 एकड़ ज़मीन ली, तो एक National Institute, एशिया का सबसे बड़ा Cancer Institute, much bigger than Tata Memorial hospital, बन रहा है, उसमें कमरे तो बहुत कम हैं, 750 ही है, लेकिन equipment और research, एशिया की सबसे पहली होगी, उसमें पूरे एशिया के लोग रिसर्च के लिए आएंगे। मुझे याद है कि उस वक्त तकरीबन ₹ 2600 crore की आधुनिक escalation भी हो गयी। मैंने झज्जर में माननीय डॉक्टर मनमोहन सिंह जी को लेकर उसका fundation stone डाला था और हमारा fundation stone तब होता था, जब थोड़ी दीवारें वगैरह बन जाती थीं।

हमने ऐसा कहीं foundation stone नहीं डाला और पूरी कैबिनेट, Planning Commission और Health Ministry से contract देकर... किसी ने मुझे यह बताया कि election के बीच में कहीं रात में माननीय प्रधानमंत्री जी ने उसका उद्घाटन किया, यह बहुत अच्छा किया। मुझे माननीय प्रधान मंत्री के द्वारा किए गए उद्घाटन पर आपत्ति नहीं है, लेकिन जिस तरह से कच्चे-पक्के प्रोग्राम को half baked, half done प्रोग्राम का उद्घाटन करना चाहें...Cancer Institute बहुत महत्वपूर्ण है और एशिया का सबसे बड़ा institute है। मैं माननीय मंत्री जी से कहूंगा कि किसी वक्त हम सबको ले जाएं और दिखाएं कि हमने जो एशिया के सबसे बड़े आधुनिक cancer institute की आधारशिला रखी थी और मंज़ूर किया था, वह अब चलता है या नहीं? उसके अलावा हमने हमारे वक्त में बीस State Cancer Institutes मंज़ूर किए, identify भी किए और स्टेट्स को दिए। उसके लिए State hospital में stand alone 120 करोड़ रुपये per hospital के लिए थे, उसमें भी सिर्फ मशीनरी और बाकी चीज़ों के लिए थे और 50 tertiary cancer institutes थे, जो एक-एक स्टेट में कुछ डिवीज़न ज्यादा affected थे, तो इस तरह से और चितरंजन में एक था, उसके लिए भी मंजूर किया था। उसको मिलाकर 71 हो गए, additional Chittranjan Cancer Institute, Calcutta (No. 2), उसके लिए भी शायद हमने 500 करोड़ रुपये की जगह ली थी। मैंने खुद दीवारें दिलवाई थीं, मंज़ूर भी किया था, तो क्या वह चितरंजन इंस्टीट्यूट भी बना है? सर, छोटे, बड़े, नेशनल और tertiary Seventy-one cancer institutes की बुनियाद हमने रखी थी। में माननीय मंत्री जी से जानना चाहूंगा कि उसमें क्या हुआ? इनमें हमने जो ध्यान दिया था, जो screening थी, वह lower level पर डिस्ट्रिक्ट्स की थी, breast cancer, oral cancer and cervical cancer की district level पर जो screening करनी थी। मैंने पहले जो बताया कि साउथ डिस्ट्रिक्ट का पहला प्लान था और फिर 640 का...में माननीय हेल्थ मिनिस्टर साहब से यह भी जानना चाहता हूं कि वहां कहां पहुंचें? जहां तक माननीय प्रधानमंत्री जी के under एटॉमिक एनर्जी टाटा का हॉस्पिटल है, में माननीय प्रधानमंत्री मनमोहन सिंह जी को बधाई देता हूं। जब मैंने उनका ध्यान आकर्षित कराया कि आप हेल्थ मिनिस्ट्री में हमें मदद दे रहे हैं, कुछ रिलीज़ करिए, कुछ ज़रा आप अपनी हेल्थ मिनिस्ट्री में भी अपने एटॉमिक एनर्जी... में उनका बहुत-बहुत धन्यवाद देता हूं कि उन्होंने कहा आप जो बताएंगे, हम वह करेंगे। उन्होंने टाटा को बहुत पैसा दिया और उसका डबल किया। मेरे मिनिस्टर बनने के बाद उन्होंने मुझसे उद्घाटन करवाया, मैं उनका धन्यवाद मानता हूं। फिर एटॉमिक एनर्जी के जरिए और तीन-चार हॉस्पिटल लिए और जो complete भी हो गए। आन्ध्र प्रदेश में समुद्र के किनारे जो एक जगह है, विशाखापट्टनम, बहुत आधुनिक हॉस्पिटल वहां बना और वह एटॉमिक एनर्जी के अंडर बनाया गया और माननीय प्रधान मंत्री मनमोहन सिंह जी ने उसकी अनुमति दी और वह बन भी गया। कोलकाता में भी एटॉमिक एनर्जी के अंडर बना, फिर प्रधान मंत्री जी का ध्यान पंजाब की ओर आकर्षित किया। मैंने और दो बनवा दिए एक चंडीगढ़ के पास और दूसरा संगरूर में बनवा दिया। यह एटॉमिक एनर्जी under मनमोहन
[श्री गुलाम नबी आज़ाद]
सिंह जी ने पांच हॉस्पिटल्स का, चार का बिल्कुल नया green field और दूसरा टाटा मुंबई को भी almost डबल करने का काम किया।

सर, मैं समझता हूं कि इसके साथ-साथ यह infrastructure के लिए बहुत बड़ा कदम था। जो देश में कैंसर फैल रहा है, उसके लिए और उसके साथ human resource के लिए भी अच्छा कदम था। खाली infrastructure काफी नहीं है। Infrastructure के साथ अगर human resoure नहीं है, अब मैं human resource पर बात नहीं करूंगा, अभी जब हेल्थ मिनिस्ट्री का बिल आएगा, तब उस पर पूरे विस्तार से human resource के बारे में बता दूंगा। कैंसर के बारे में इतना बताऊंगा कि यहां हमारे एम.बी.बी.एस. डॉक्टर कैंसर का भी इलाज करते थे। सर, बहुत कम specialist थे, जो Post-Graduate थे, जो कैंसर में थे। इसका कारण यह था कि पी.जी. के नंबर बहुत कम थे। सर, एक प्रोफेसर के under एक ही पी.जी. पढ़ सकता है और शायद यह बहुत सारे लोगों को मालूम नहीं है। अगर heart specialist है, पोस्ट ग्रेजुएशन करता है, तो उसका जो प्रोफेसर है, जिसके under वह पोस्ट ग्रेजुएशन करता है, तो वह एक ही को पी.जी. कराएगा। चाहे वह gynaecology का हो, heart का हो, kidney का हो या oncology का हो, तो यह देखते हुए infrastructure हमने शुरू किया। Infrastructure किसी ने भी शुरू किया, जब हेल्थ पर बारी आएगी, तो मैं दूसरी हेल्थ की बात करूंगा। उसको देखते हुए वर्ष 1956 के बाद उसमें कोई परिवर्तन नहीं लाया गया था, तो मैंने उसके ऐक्ट में बदलाव करके, PG seats बढ़ाने के लिए, चाहे वह cardiology हो, वह oncology हो या कोई और हो, ratio of student and teacher was $1: 1$ in medical education. That means one Professor could produce only one MD. So, I changed that to 1:2 and 1:3 and 1:3 oncology-related में भी किया क्योंकि इनमें हमें सबसे ज्यादा एमडीज़ की, सबसे ज्यादा specialists की जरूरत थी। जो बीमारियां सबसे ज्यादा prevailing हैं और जिनमें specialists की कमी थी, उनमें हमने जो student ratio था, उसे 1:3 किया। इस प्रकार हमने infrastructure को एक तरफ और human resource को दूसरी तरफ आगे बढ़ाया। इस तरह से अब सात-आठ साल में पीजी की सीटें दोगुनी और तिगुनी हो गयीं, क्योंकि हमारा human resource बढ़ गया है।

महोदय, हिन्दुस्तान में अगर हम दवाइयों की बात करें तो यहां पर generic दवाइयां बहुत सस्ती हैं। इसी तरह से दुनिया में सबसे अच्छी और सस्ती दवाइयां - अगर हम spurious drugs को control कर पाएं - तो हमारे जैसी सस्ती दवाइयां दुनिया में कहीं नहीं हैं। हम तकरीबन 200 देशों में दवाइयां export करते हैं और 211 या 212 देशों में हमारे vaccines जाते हैं। इस प्रकार से दवाइयों के संबंध में तो हम दुनिया के master हैं, लेकिन हमारी जो कमी थी, वह infrastructure और human resource की थी। उसकी एक बहुत बड़ी बुनियाद हमने अपनी UPA Government में रखी। में माननीय मंत्री जी से जानना चाहूंगा कि वे कहां तक पहुंचीं, कितनी
complete हुईं और कैसी चल रही हैं क्योंकि अगर वे चलेंगीं तो बहुत हद तक - मैं यह नहीं कह सकता कि वे काफी हैं, में बिल्कुल यह नहीं कह रहा हूं- लेकिन बहुत हद तक cancer के इलाज में लोगों को फायदा हो सकता है।

सर, एक और काम हम लोगों ने किया था, जिसकी तरफ में Health Ministry का ध्यान आकर्षित कराना चाहता हूं। में यह बताना चाहता हूं कि वह programme बंद हो गया है। सर, मैंने जब यह बताया था कि NCDs के लिए हमने यह programme शुरू किया था- NonCommunicable Diseases के लिए और जैसा मैंने कहा कि इन Non-Communicable Diseases के लिए prevention and precaution सबसे ज्यादा जरूरी है। आप कितना भी चाहें, लेकिन poster से प्रचार नहीं कर सकते। मैंने खुद एक स्कीम conceive की और चलायी। अप्रैल, 2012 से लेकर तकरीबन पौने दो साल तक, दिसम्बर, 2014 तक वह स्कीम चली, जब तक हमारी गवर्नमेंट रही और फिर हमने गवर्नमेंट छोड़ी। उसके बाद हमने उसे नयी गवर्नमेंट पर छोड़ा कि उनकी सरकार आ रही है, लेकिन हमने इसे आखिर तक किया। शायद 12 अप्रैल, 2012 को यह स्कीम मैंने शुरू की थी और दिसम्बर, 2014 तक, तकरीबन पौने दो साल तक यह स्कीम चली। सर, मेरे ख्याल में यह दुनिया की पहली स्कीम थी और शायद आखिरी स्कीम रह गयी क्योंकि यह आगे नहीं बढ़ी कि Non-Communicable Diseases के संबंध में लोगों को कैसे मालूम चलेगा कि heart के लिए क्या precaution लेनी है, diabetes के लिए क्या precaution लेनी है, cancer के लिए क्या precaution लेनी है। सर, मैंने दूरदर्शन और रेडियो के साथ contract किया किसी private company के साथ नहीं किया - ताकि सरकार का पैसा सरकार के पास ही चला जाए। हमने 30 regional television centres के साथ और 29 regional radio stations के साथ contract किया। हमने radio के लिए उन्हीं स्टेट्स के तकरीबन 12,553 specialists बुलाए, उनके साथ contract किया - 12,553 radio के लिए और 10,884 television के लिए specialists बुलाए। इनमें cordiologists थे, radiologists थे, heart specialists थे, gynae specialists थे। यह programme हफ्ते में पांच दिन शाम को एक घंटे लिए आता था। इस डेढ़ साल के वक्त में दूरदर्शन के 30 के 30 केन्द्रों पर 13,380 प्रोग्राम हुए और रेडियो में 12,325 प्रोग्राम हुए। इसमें वे लोगों को बताते थे कि इन बीमारियों के लिए early detection कैसे करना है, precautions क्या लेनी हैं और इन तमाम बीमारियों के लिए nearest hospitals कहां हैं, चाहे cardiology हो, cancer हो, kidney हो या दूसरी बीमारियां हों। इस प्रकार एक बहुत बड़े पैमाने पर यह programme आता था, जिसे लोग अपनी-अपनी भाषा में सुनते थे - अगर महाराष्ट्र में होता था तो मराठी में, कर्णाटक में होता था तो कन्नड़ में, तमिलनाडु में होता था तो तमिलनाडु के डॉक्टर्स अपनी भाषा में बोलते थे। तो मेरे ख्याल में यह कम्युनिकेशन का सबसे बड़ा प्रोग्राम है। में माननीय हेल्थ मिनिस्टर से यही रिक्वेस्ट करूंगा कि अगर वे इस प्रोग्राम को चालू करेंगे, तो हेल्थ मिनिस्ट्री का पैसा बाहर नहीं जाएगा, दूरदर्शन और रेडियो को जाएगा और इससे लोगों का बहुत समाधान होगा, बहुत-बहुत धन्यवाद।
[श्री गुलाम नबी आज़ाद]

 فورنهو






 اوز لوسرى جبزون سح









 diseases
 towards health وغيره وجوباتّ بونگى.






 وه يُروگرام كهان ينجا؟




 Tata Memorial Hospital atomic energy إنى وزارت الثإِك انرجى ميل ركها. سال 1962 سـ


[श्री गुलाम नबी आज़ाद]

 سال 2013-2012 مين، جب ميل World Health Assembly اور U.N. General Assembly سـ آبا،








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 cancer institutes
 Chittranjan Cancer Institute, Calcutta (No.2),

















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ratio of student and teacher was 1:1 in medical education. That means one Professor could produce only one MD. So, I changed that to $1: 2$ and $1: 3$ and $1: 3$ oncology-related






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[श्री गुलाम नबी आज़ाद]
precaution Diseases








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 دهنيواد.

श्री उपसभापति : बहुत-बहुत धन्यवाद, माननीय गुलाम नबी जी। श्री सुशील कुमार गुप्ता जी, आपके पास तीन मिनट का समय है।

श्री सुशील कुमार गुप्ता (राष्ट्रीय राजधानी क्षेत्र दिल्ली) : धन्यवाद, उपसभापति महोदय। आज हिन्दुस्तान में दूषित हवा, दूषित पानी दूषित भोजन की वजह से कैंसर एक महामारी की तरह फैल रहा है। शादी की उम्र अधिक होने के कारण महिलाओं में स्तन कैंसर, लगभग 60 वर्ष की उम्र के बाद पुरुषों में प्रोस्टेट कैंसर और तम्बाकू के अधिक सेवन के कारण गले का कैंसर के अलावा हिन्दुस्तान में Basal Call और घातक ट्यूमर जैसे मामले बहुत तेजी से बढ़ रहे हैं। Indian Council of Medical Research के अनुसार भारत में प्रति वर्ष कैंसर के लगभग 17 लाख 30 हजार से अधिक नए मामले आते हैं तथा 2020 तक प्रति वर्ष 8 लाख 80 हजार से अधिक मौतें होने की संभावनाएं हैं। भारत में हर आठ मिनट में गर्भाशय ग्रीवा के कैंसर से एक महिला मर जाती है। भारत में स्तन कैंसर के रूप में निदान की गई हर दो महिलाओं में से एक की मृत्यु हो जाती है। यहां पर तम्बाकू से संबंधित बीमारियों के चलते लगभग ढाई हजार व्यक्ति हर वर्ष मर जाते हैं। पंजाब जैसे राज्यों से विशेष ट्रेन जिसका नाम लोगों ने कैंसर एक्सप्रेस रखा है, वह हमेशा वहां से प्रति वर्ष इलाज के लिए भरकर चलती है। ऐसा अनुमान है कि यहां पर 2020 तक लगभग नौ लाख लोगों की प्रति वर्ष कैंसर से मृत्यु होने की संभावना है। इसके अलावा एम्स के विशेषज्ञ कहते हैं कि अगर प्रारंभिक जांच में यह पता चल जाए कि किसी को कैंसर है, तो 70 प्रतिशत मामलों में कैंसर preventable है और 80 प्रतिशत curable है। परंतु 80 प्रतिशत मामले तीसरी या चौथी स्टेज पर हमें पता चलते हैं, जिसके कारण लगभग 20 प्रतिशत रोगी ही बच पाते हैं। हिंदुस्तान में केवल साढ़े 12 प्रतिशत रोगियों को ही प्रारंभिक तौर पर जांच के दौरान पता चल पाता है कि उनको कैंसर है। कैंसर के इलाज के दौरान मरीज बहुत वित्तीय संकट से गुजरता है। उसकी संपत्तियां तक बिक जाती हैं और वह दिवालिया होने के कगार पर पहुंच जाता है। कैंसर की दवाइयों के बारे में, में मंत्री जी का भी इसमें आभार प्रकट करना चाहूंगा कि NPPA, Indian Pharma Policy के अनुसार 390 दवाइयों पर, 30 प्रतिशत के profit की capping लगाकर उन दवाइयों को सस्ता करने का प्रयत्न किया है। परंतु वे दवाइयां आम व्यक्ति की पहुंच से बहुत ऊंचाई पर हैं, उनको और सस्ता करने की जरूरत है। देश में कैंसर हॉस्पिटल्स की बहुत भारी कमी है। Early detection के लिए मेरा यह सुझाव है कि अलग से cencer detection centres बनने चाहिए। अगर हम एक कैंसर जांच सेंटर शहरों और गांव के स्तर पर, तहसील के स्तर पर, जिला के स्तर पर बना दें, जहां पर फुल बॉडी स्कैन हो सके, तो इस बीमारी का प्रारंभिक स्तर पर इलाज होने के कारण, मृत्यु दर में गिरावट ला सकते हैं। ...(समय की घंटी)... सर, दो मिनट और दीजिए, इसमें मेरे और भी सुझाव हैं।

श्री उपसभापति : आप खत्म करें, समय बहुत कम बचा है।

### 3.00 P.м.

श्री सुशील कुमार गुप्ता : सर, में अपनी बात बस खत्म ही कर रहा हूं। साफ पानी के लिए हर घर के स्तर तक नल पहुंचाने की कोशिश करनी चाहिए। खेती के बचे हुए अवशेषों को जलाने की बजाय उसका सही तरीके से निपटारा करें। फैक्टरी और वाहनों के प्रदूषण को रोकने के लिए हमारा लगातार प्रयास होना चाहिए। उत्तर भारत में रसायनिक पदार्थ न खा सकें, जैविक खेती को बढ़ावा दें, ताकि लोगों की सेहत ठीक रह सके। यूरिया जैसे product को मिलाकर जो नकली दूध बनता है, उसके संबंध में सजा के और कड़े प्रावधान होने चाहिए। Life saving injections, chemotherapy और rediotherapy जैसे सेंटर्स अलग से खुलने चाहिए, ताकि जनरल हॉस्पिटल्स में रेडिएशन द्वारा इलाज के लिए वहां पर लोग जा सकें।

में आपसे यह निवेदन करता हूं कि दिल्ली सरकार अपना 18 प्रतिशत हेल्थ पर लगाती है ।...(समय की घंटी)...

श्री उपसभापति : अब अपनी बात को खत्म कीजिए।
श्री सुशील कुमार गुप्ता : भारत सरकार भी अपने बजट के अंदर और प्रावधान करे।
अंत में, मैं माननीय मंत्री जी से एक निवेदन करना चाहता हूं कि दिल्ली सरकार ने "एम्स" से टाइ-अप करके...

श्री उपसभापति : आप समाप्त करिए।
श्री सुशील कुमार गुप्ता : किस प्रकार हम कमेटी बनाकर, बढ़िया तरीके से, हम इसका इलाज मोहल्ला क्लीनिक के द्वारा कर सकते हैं।...

श्री उपसभापति : गुप्ता जी, अब आपकी बात रिकॉर्ड पर नहीं जा रही है।
श्री सुशील कुमार गुप्ता : *
श्री उपसभापति : माननीय सदस्यगण, 3.00 बजे Half-an-hour Discussion माननीय रेवती रमन जी का गंगा पर है। अगर आप सब की सहमति हो, तो यह ढाई घंटे का SDD पूरा करके, तब हम लोग इसको लें। ठीक है। श्री बीरेंद्र प्रसाद बैश्य जी।

SHRI BIRENDRA PRASAD BAISHYA (Assam): Sir, I thank you very much for allowing me to speak on this very, very important subject. I am thankful to the hon. Chairman also who has allowed to discuss this very special subject in this House. Like Rajasthan and Punjab, maximum number of Cancer patients of our country come from Assam and the North-Eastern Region. Daily, hundreds of Cancer patients either visit

[^6]Tata Memorial Hospital, Mumbai or Delhi for their treatment. Many hon. Members have spoken in detail about it. I am not going to speak much, but I would like to give a few suggestions to the hon. Minister for his consideration. Treatment of cancer is very costly. Common man cannot afford it. Due to lack of medicines, due to lack of treatment, everyday, hundreds of cancer patients lose their lives. I would like to request the hon. Health Minister to kindly arrange that there must be a special cancer unit in every district hospital in our country. There must be a special cancer unit in every district hospital in our country with cancer specialist doctors, staff and modern equipment. I would like to give one more suggestion. Radiotherapy and chemotherapy are very costly. India is a welfare country. I would like to request the hon. Minister that in those district hospitals, the Government should provide free chemotherapy and free radiotherapy to the common people because it would be helpful for their treatment. In my initial remarks, I have said that the maximum number of cancer patients of our country come from Rajasthan, Punjab, and from the North-Eastern Region and Assam. If you visit the Guwahati railway station or airport, you can see every day, hundreds of cancer patients moving to Mumbai or Delhi for better treatment. Guwahati is the heart of the NorthEastern Region. Dr. B. Borooah Cancer Institute is situated in Guwahati. Every day, hundreds of cancer patients, our brothers and sisters from the North-Eastern States, come to Dr. B. Borooah Cancer Institute for their treatment. I would like to request the hon. Minister to kindly make Dr. B. Borooah Cancer Institute of Guwahati a modern and super-speciality cancer hospital with more doctors, with more staff and with all latest and modern equipments. One of the basic problems...(Interruptions)... One of the major problems...(Interruptions)...

MR. DEPUTY CHAIRMAN: Thank you. ...(Interruptions)... I will now move on to the next speaker. ...(Interruptions)... We have limited time. ...(Interruptions)... As per hon. Chairman...(Interruptions)...

SHRI BIRENDRA PRASAD BAISHYA: Just one minute. ...(Interruptions)... One of the major problems is the shortage of doctors. ...(Interruptions)... The Government should look into this issue and the Government should spend more and more money on research and development...(Interruptions)...

MR. DEPUTY CHAIRMAN: Now, Shri Binoy Viswam.
SHRI BINOY VISWAM (Kerala): Sir, I congratulate Shri Vishambhar Prasad Nishad for bringing this Short Duration Discussion. Sir, this House, by discussing this issue, is showing its humane face to the nation. Parliament has a duty to think of the people,
[Shri Binoy Viswam]
of their sorrows, and their concerns. Then only it becomes peoples' Parliament. Now, we are doing that. Sir, there is no need to tell the figures here. We have ample number of statistics on this issue. This country of ours' has the tag of the third biggest nation, having a number of cancer patients. Sir, sixty seven million dollars are spent on treatment, and there is every possibility that they are on the increase. Today, we have thirty-one functioning cancer centres in the country with advanced treatment facilities. That is too little when we take into account the needs of the day. Four days back in this House, the hon. Minister for Health and Family Welfare informed us that there is a plan to start sixteen more State Institutes of Cancer and twenty Tertiary Centres of Cancer. The words he used are, 'approval has been given'. When will they be commissioned? When will they start? I request the hon. Minister to clarify this point when he replies to the debate here.

Sir, we talk about pollution. Everything is polluted. Water is polluted; air is polluted; of course, our politics is polluted; our life is polluted; food is polluted. Why does it happen? It happens because we are controlled by the markets. That means, money is the deciding factor. When money will come to decide everything, this pollution is unavoidable. The Government says that it believes in investment-driven economy; that means, capital-driven economy. Capital has only one concern. To earn maximum profits.

MR. DEPUTY CHAIRMAN: Viswamji, please conclude. There are two more speakers and only two minutes are left. Under this category, there are two more speakers and we are left with only two minutes.

SHRI BINOY VISWAM: In this way, I would say only one thing. GDP growth alone is not the only growth. What do we earn by destroying the nature and killing the rivers? We spend more on treatment of cancer. Cancer needs treatment with medicines-modern medicines, allopathic and ayurvedic medicines...(Interruptions)...

MR. DEPUTY CHAIRMAN: Thank you. It is not going on record. Dr. Narendra Jadhav...(Interruptions)... I don't have time.

DR. NARENDRA JADHAV (Nominated): Mr. Deputy Chairman, Sir, thank you for giving me this opportunity to speak. Sir, I was myself hit by cancer in February 2017, and I want to share some thoughts from my own experience, and I will be very, very, brief. I had to go through four surgeries, chemotherapy and radiation therapy, but, I am
coming out of cancer successfully. So, what is my advice to people? I would like to say four-five things. One, cancer is curable. What is most important is the will power Second, do not talk to people about it because people try to hold you down and they start, I think, your obituary. Third most important thing is diet, exercise, and after 55 years of age, everybody should have a comprehensive check up every year.

Finally, it is most important to listen to the signals that your body is giving because as far as cancer is concerned, earlier the detection, greater the chances of getting cured. Therefore, we must all learn to capture the signals that the body is giving. I wish to thank you all for letting me speak on the subject.

MR. DEPUTY CHAIRMAN: We all wish you a very long, healthy life. You have made very concrete suggestions and thank you, Dr. Jadhav. श्री रामदास अठावले, आपके पास सिर्फ 1 मिनटा का समय है, आप उसी में अपनी बात कहेंगे।

सामाजिक न्याय और अधिकारिता मंत्रालय में राज्य मंत्री (श्री रामदास अठावले) : उपसभापति महोदय, आपका बहुत-बहुत धन्यवाद कि आपने मुझे इस विषय पर बोलने का अवसर दिया है। मैं कहना चाहता हूं कि,
"कैंसर की बहुत ही खतरनाक है बीमारी हर पेशेंट की मदद करने की जिम्मेदारी है हमारी।"

उपसभापति जी, यह जो कैंसर है, यह आदमी की जिंदगी को खत्म करता है। यह कैंसर मतलब - हम आज भी देखते हैं कि इसके लाखों पेशेन्ट्स हैं। छह महीने के बच्चे को भी कैंसर हो जाता है, आठ-दस साल के बच्चे को भी कैंसर हो जाता है। इस कैंसर की बीमारी को खत्म करने की कोशशि जरूर हो रही है। हमारे हर्ष वर्धन जी डॉक्टर हैं, मिनस्टिर हैं, वे इस बीमारी को खत्म करने की कोशिश कर रहे हैं, हमारी सरकार भी इस दिशा में बहुत कोशिश कर रही है। गुलाब नबी आज़ाद जी ने बताया है कि उन्होंने भी कई अस्पताल बनवाए हैं, उन्होंने बहुतसी मदद भी की है, यह अच्छी बात है।

डिप्टी चेयरमैन सर, में यह कहूंगा कि कैंसर जैसी बीमारी के लिए सभी को मदद करने की आवश्यकता है। बॉडी का चेक-अप होता है। हम और बहुत सारे लोग ब्लड चेक-अप के लिए जाते हैं। हमारी मुंबई में जब लोग ब्लड चेक-अप के लिए जाते हैं, तो वहां इस पर 12-10 हज़ार रुपये खर्च में लगते हैं। आम आदमी इतने पैसे नहीं दे सकता है, इसीलिए यह जो बॉडी का चेक-अप होता है, इसको फ्री करने के संबंध में भी हमारी जो सरकार है, इस सरकार की तरफ से भी कोई योजना बनाने की आवश्यकता है। अगर वह कैंसर डिटेक्ट हो जाता है, जैसा अभी हमारे डा. नरेन्द्र जाधव जी ने बताया है कि उन्हें कैंसर हुआ था, जो कि अच्छे intellectual
[श्री रामदास अठावले]
भी हैं, बाबा साहेब अम्बेडकर जी की विचारधारा के लीडर भी हैं, यदि कैंसर फर्स्ट या सैकंड स्टेज पर मालूम पड़ जाता है और उसका ठीक ढंग से इलाज किया जाता है, तो हमें कैंसर से भी मुक्ति मिल सकती है। उसी तरह सरकार की तरफ से भी इस पर एक्सरसाइज़ करने की आवश्यकता है और ज्यादा पानी पीने की भी आवश्यकता है। मतलब ज्यादा दारू पीने की बजाय ज्यादा पानी पीना चाहिए। बहुत सारे लोग...(व्यवधान)... एक दिन में कम से कम दो-तीन लीटर पानी तो पीना ही चाहिए। इसके साथ ही एक्सरसाइज़ करने की भी आवश्यकता है, चेकअप कराने की भी आवश्यकता है। इस प्रकार से मुझे लगता है कि यह सब करने की आवश्यकता है।

सर, कैंसर तो खत्म होता नहीं, लेकिन ये जो disease होती हैं, जिनके लिए आदमी बोलता है, तो में तो यही कहूंगा कि यह तो मशीन है, कुछ न कुछ होता ही रहता है, इस मशीन में कुछ न कुछ बिगड़ाव हो ही जाता है। जिस तरह से गाड़ी चलती है, गाड़ी की मशीनरी में भी कोई बिगड़ाव हो जाता है, उसी तरह से शरीर में भी होता है, लेकिन इसको दुरुस्त करने के लिए हमारे पास बहुत सारी योजनाएं हैं।

महोदय, उसी प्रकार से मुझे यह भी लगता है कि कैंसर को खत्म करने के लिए...(समय की घंटी)... हमारी मोदी सरकार ने "आयुष्मान भारत" योजना बनाई है और कैंसर के लिए ज्यादा से ज्यादा मदद करने के लिए सीएसआर फंड भी है। मेरा यह निवेदन है हम हमारा जो यह एम.पी. लैड फंड होता है, उसमें से अगर 50 लाख या 1 करोड़ रुपये की सहायता से ऐसे पेशेंट को 1 लाख, 2 लाख, 3 लाख, 5 लाख, 10 लाख की राशि अपने एमपीलैड फंड से दे सकते हैं।...(व्यवधान)...

श्री उपसभापति : रामदास अठावले जी, आपका धन्यवाद।
श्री रामदास अठावले : अंत में मेरा यह निवेदन है कि एमपीलैड फंड के 5 करोड़ रुपये में से अगर 1 करोड़ रुपये भी इलाज के लिए देते हैं, तो वह बहुत अच्छी बात होगी। मुझे लगता है कि उन्हें इस तरह की मदद मिलनी चाहिए। इन्हीं शब्दों के साथ में अपनी बात खत्म करता हूं, "जय भीम-जय भारत"।

MR. DEPUTY CHAIRMAN : Shrimati Ambika Soni is not present. Now, the Minister, please.

स्वास्थ्य और परिवार कल्याण मंत्री; विज्ञान और प्रौद्योगिकी मंत्री; तथा पृथ्वी विज्ञान मंत्री (डा. हर्ष वर्धन) : उपसभापति जी, आपका बहुत-बहुत धन्यवाद। सबसे पहले तो में सभी माननीय सदस्यों का हृदय से आभार व्यक्त करना चाहूता हूं कि सभी ने बहुत गंभीरता से बहुत गंभीर विषय, अपने-अपने अनुभव और अपनी-अपनी एडवाइज़स इस हाउस में शेयर की हैं। उन्होंने बहुत

संवेदनशीलता से अपनी बात को रखा है। सभी का मैंने देखा, बहुत सारे मेम्बर्स ने बताया कि उनके व्यक्तिगत जीवन में किस प्रकार से उन्होंने अपने परिवार के सदस्यों को, परिचितों को, मित्रों को कैंसर की बीमारी से खोया है। हम लोगों ने भी पिछले पांच साल में अपने कई प्रिय साथियों को कैंसर की बीमारी से खोया है, इसका हम लोगों को बहुत कष्ट है।

उपसभापति जी, मैं स्वयं एक ENT Surgeon हूं और लगभग तीन दशक तक मैंने ENT Consultant के रूप में practice की है। विशेष रूप से जो oral cancer के मरीज हैं, उनको मैंने बहुत बड़ी तादाद में देखा है। वह किस कारण से होता है, तो मैंने देखा कि सिगरेट, तंबाकू, बीड़ी, पान मसाला, सुपारी, इस तरह की चीजें तो सभी की history में मिलती थीं, तो लोग कैंसर के साथ आते थे। मैंने लगभग तीन दशक तक अपना दिन सुबह 6 बजे ऑपरेशन थियेटर से इस तरह के मरीजों का ऑपरेशन करके प्रारम्भ किया है। मुझे 2014 में स्वास्थ्य मंत्री बनने का मौका मिला था और लगभग 5 महीने मैं यहां था। उसके बाद मैं Science and Technology मंत्रालय में गया। अभी भी वह मंत्रालय मेरे पास है। मैंने Science and Technology मंत्रालय में देखा है कि health का जो high ended research है और health की जो अनसुलझी समस्याएं हैं, उनका समाधान तो वास्तव में सबसे ज्यादा Science and Technology में हैं। इसलिए मैं अपनी बात को शुरू करते हुए, क्योंकि बहुत सारी बातें यहां रखी गई हैं, लेकिन बहुत सारी बातें हैं, जिनको अगर मैं यहां नहीं रखूंगा, तो मेम्बर्स को उनका संज्ञान नहीं होगा। हमारे Science and Technology में बहुत व्यापक पैमाने पर रिसर्च हो रही है और शायद जिस व्यापक quality की रिसर्च भारत में हो रही है, वह दुनिया के किसी भी विकसित देश में comparable है। बहुत detail में तो नहीं, लेकिन उसका एक थोड़ा सा feel हम सबको हो जाए, इसके लिए मैं सिर्फ कुछ चीजों का उल्लेख करूंगा। हमारी Science and Technology की जो सबसे बड़ी प्रतिष्ठित संस्था है, उसका नाम CSIR है। CSIR की देश में लगभग 38 laboratories हैं। CSIR का जन्म जब हम देश के रूप में आजाद हुए, उससे भी पहले हुआ था। दुनिया में ऐसे 1,207 संस्थान हैं, जिनमें सरकार की मदद से, सरकार के पैसे से रिसर्च होता है। उनके माध्यम से नए-नए रिसर्च के outcomes develop होते हैं। दुनिया में ऐसी 1,207 संस्थाएं हैं। उन 1,207 संस्थाओं में अंतर्राष्ट्रीय रैंकिंग में आज CSIR पहले 10-12 स्थानों के अन्दर अपना स्थान प्राप्त करता है।

सर, कैंसर के सदंर्भ में मुझे इतना बताना है कि हमारी CSIR की करीब 8-10 प्रतिष्ठित laboratories हैं, जिनमें Central Drug Research Institute, Lucknow; Centre for Cellular and Molecular Biology, Hyderabad; Indian Institute of Chemical Technology; Indian Institute of Integrative Medicine, जो जम्मू में है; Indian Institute of Microbial Technology, Indian Institute of Chemical Biology; Institute of Genomics and Integrative Biology; National Chemical Laboratory, Pune और North-East Institute of Science and Technology, Jorhat. Primarily they are working in the field of cancer research. इनकी जो activities हैं, they include discovery of biomarkers, जिनसे early diagnosis में मदद मिलती है। सभी का यह
[डा. हर्ष वर्धन]
कहना था कि इसकी early diagnosis होनी चाहिए। एक early diagnosis हम सामने देख कर करते हैं और एक early diagnosis जब हमें बीमारी के बारे में कुछ दिखता नहीं, तो फिर biomarkers को develop करके उसके माध्यम से blood test से हो सकती है। इनकी जो main activities हैं, they include discovery of biomarker for early diagnosis. Searching for new molecular entities to overcome therapy resistance. Epigenetic regulation of cancer, metabolic reprogramming, understanding genetic basis of cancer, investigation of new drug for leads of cancer, etc. इनमें से दो-तीन का उल्लेख मैं विशेष रूप से करूंगा, जहां पर बड़ी significant, जिसमें एक तो मैं पिछले दिनों हैदराबाद के अन्दर उद्घाटन करके आया, यह हमारी जो CSIR की CCMB Lab है, यहां पर it is working on molecular mechanism of cancer progress. The Institute has identified and patented signatures for breast cancer and Pediatric Acute Lymphoblastic Leukemia which would help in diagnosis and screening of the population at large. इसी तरह से जो CSIR IIIM है, जो हमारी लैबोरेटरी जम्मू में है, it is developing an anti-cancer drug code named IIIM290 which possess promising in vitro cytotoxicity in different types of cancer tissues with most potent cytotoxicity in Leukemia and Pancreatic cancer cells. यह बड़ी महत्वपूर्ण discovery है। इसी तरह से लखनऊ की जो CSIR CDRI है, it is undertaking research on triple negative breast cancer with respect to its biomarker discovery for diagnosis, searching for new molecular entity to overcome therapy resistance, so that poor prognosis and high mortality in case of PNBC could be addressed. यह काम अभी लैब लेवल पर है। इसके आगे भी इसके human trials इत्यादि होने हैं। इसी तरह से एक और significant चीज़ का उल्लेख में करना चाहता हूं। CSIR-CDRI-IICA-CB-NIST is coming up with a consolidated cancer research programme on breast and ovarian cancer related to Indian conditions. इसके अलावा हमारा Science and Technology में दूसरा जो major department है, वह Biotechnology है। उसमें cancer biology की जो रिसर्च है, यह उसका one of the major thrust areas है। इसमें breast cancer, cervical cancer, oral cancer, lung cancer, ovarian cancer, prostate cancer and acute myeloid Leukemia इन नामों को, अब तक तो सबने इतने कैंसर के मरीजों को रोज हेल्प करने की कोशिश की है, हम जान गये हैं। जिन priorities पर यहां पर काम हो रहा है, biomarkers for early diagnosis of different types of cancer, Nano Medicine for cancer diagnostics and treatment, target identification, synthethic chemistry for target inhibition, cancer stem cells and its application and diagnostics and therapeutics. इसी तरह से imaging in cancer, bio-banking with well annotated speciments. इस समय हमारा डिपार्टमेंट करीब 52 बड़े प्रोजेक्ट्स को इस संदर्भ में फंड कर रहा है। इसी तरह से एक जो बड़ी miportant बात है कि दुनिया के 40 देश मिल कर, उन्होंने एक International Cancer Genome Consortium

बनाया है, जिसमें हमारा भारत 7 founding countries में से है। इसके संदर्भ में बहुत व्यापक पैमाने पर ये 40 देश मिल कर इस International Consortium में काम कर रहे हैं। इसी तरह से हमारी दिल्ली में National Institute of Immunology और एक बड़ा international collaboration UK के साथ... ये कुछ प्रमुख चीज़ें bio-technology के बारे में मैंने आपको बतायी और इसी तरह से हमारा जो DST है, उसमें पिछले समय में यह Core Research Grant, Early Carrier Research, Young Scientist Scheme, National Post-Doctoral Fellowship, इसमें imprint और chemical research, इन सबमें मिल कर कम से कम 155 करोड़ रुपये के प्रोजेक्ट्स कैंसर की रिसर्च के लिए सैंक्शन किये हैं। ये इन प्रोजेक्ट्स के डिटेल्स इत्यादि हैं। इनका उल्लेख मैंने सिर्फ इसलिए किया कि हम सब इस बात से अवगत रहे हैं कि जहां कैंसर के बारे में हमारी चिन्ता है कि हम इसको कैसे diagnose करें और कैसे इसका early treatment करें, उसी के साथ-साथ यह जो research का component है, इसके ऊपर भी सरकार का बहुत गहरा ध्यान है और इसके संदर्भ में हम राष्ट्रीय-अंतर्राष्ट्रीय स्तर पर सारे collaborations करके काम कर रहे हैं। एक मरीज, जिसे कैंसर हो जाए, उसके लिए भारत सरकार में क्या-क्या सुविधाएं उपलब्ध हैं, पहले में उसकी जानकारी दूंगा, उसके बाद अन्य विषयों को टच करूंगा। जैसा यहां बताया गया, हमारे मैम्बर्स ने भी जिक्र किया, आयुष्पान योजना के बारे में हम सबको पता है। देश के लगभग पौने ग्यारह करोड़ लोगों को उससे automatic लाभ मिलता है। इस योजना के अंतर्गत करीब 1,385 पैकेजेज़ हैं, उनमें से Paediatric, medical, radiation or surgical oncology के exclusively 152 पैकेजेज़ बने हैं, जिन्हें अलग-अलग स्टेजेज़ पर कैंसर के मरीजों को अस्पताल में, चाहे वह कहीं भी वॉक-इन करके और जो आयुष्मान का लाभार्थी होगा, उसे इनसे हैल्प मिलती है। दूसरी स्कीम जो अभी बहुत प्रभावी ढंग से लागू की गई, वह अमृत नाम की स्कीम है। इसका फुल फॉर्म है-Affordable Medicines and Reliable Implants for Treatment. इसमें लगभग 50 परसेंट तक दवाइयां और implants subsidize होते हैं। देश भर भी में ऐसी लगभग 164 अमृत फार्मेसीज़ बनाई गई हैं, जिनके माध्यम से कैंसर के मरीजों को बड़े पैमाने पर लाभ मिल रहा है। Just जानकारी के लिए बता दूं कि पिछले समय में 142.30 लाख patients को इनसे लाभ मिला। जिन दवाइयों की कॉस्ट लगभग $1,416.43$ करोड़ रुपए थी, उन्हें 679.47 करोड़ रुपए में बेचा गया जिससे मरीजों को सीधे-सीधे लाभ हुआ।

हमारे गुलाम नबी आज़ाद जी, जो स्वयं पूर्व स्वास्थ्य मंत्री रहे हैं, उन्होंने जिक्र किया, में उनकी बड़ी respect करता हूं, उनसे मोहब्बत भी करता हूं, कि हमारा जो राष्ट्रीय आरोग्य निधि का component है, जिसका विशेष रूप से उन्होंने जिक्र किया- Health Minister's Cancer Patients Fund- वह अभी भी उसी तरह चलता है। आपने उसमें 20 लाख से शुरू करके 10 लाख किया था लेकिन अब किसी भी मरीज को, जो poor patient है, उसे 15 लाख रुपए तक की one-time grant मिलती है, जो गरीबी रेखा के नीचे poor patient है। इसी तरह जो देश में 27 Regional Cancer Centres हैं, उनमें एक करोड़ रुपए का Revolving Fund M.S. के disposal पर रखा है, जिसके खत्म होने पर उसे दोबारा से replenish कर दिया जाता है।
[डा. हर्ष वर्धन]
इस फंड के तहत 5 लाख रुपए सीधे मरीज को अस्पताल के अंदर ही वे sanction कर सकते हैं। पिछले समय में सरकार ने 489 National List of Essential Medicines में से 47 anti-cancer medicines तैयार की, जिन्हें Drug Pricing Control Order की सहायता से, जो हमारी National Pharmaceutical Pricing Authority है, उनमें 30 परसेंट तक स्टॉकिस्ट की प्राइस के बाद trade margin की capping की। इस कारण अभी 90 परसेंट तक दवाइयों में price reduction - anticancer drugs में हुआ है, जो अपने आप में मरीजों के लिए अभूतपूर्व है। Generic medicines की यहां चर्चा की गई, लेकिन generic medicines को बड़ा आन्दोलन बनाने का काम प्रधान मंत्री, नरेन्द्र मोदी जी ने किया। Generic medicines के 5000 से अधिक जन औषधि स्टोर सारे देश में बनाए गए। भारत सरकार ने 20 tertiary care cancer center/institutes और 16 State Cancer Institutes, जिनमें से अब तक लगभग 5-6 complete हो चुके हैं, बाकी में 90 परसेंट काम पूरा हो चुका है। जितने नए AIIMS बन रहे हैं, उनमें कैंसर के बड़े-बड़े डिपार्टमेंट्स बनेंगे, जिनमें surgery, radiotherapy, chemotherapy से जुड़े विभाग proposed हैं तथा 6 Institutes में ये already work कर रहे हैं हमारी एक बहन ने palliative care के बारे में जानकारी मांगी। I am very happy that you mentioned about palliative care programme. अभी हमारे 346 जिलों में, 29 स्टेट्स में State Palliative Care Cells हैं, जिनमें District Hospitals की capacity बनाने के लिए specially palliative care की व्यवस्था की गई है। अभी आदरणीय गुलाम नबी आज़ाद जी ने कहा था और अच्छी बात है कि prevention पर उन्होंने focus किया, उस संदर्भ में जो non-communicable diseases हैं, जिनमें diabetes, hypertension, coronary artery diseases, cancer वगैरह आते हैं... मुझे यह बताते हुए खुशी हो रही है कि हमारी सरकार ने उसको prevention के काम को बड़े पैमाने पर re-institutionalise किया और अक्सर आपने सवालों के जवाब में सुना ही है कि आयुष्मान योजना का जो दूसरा component है, वह health and wellness clinics है। हम 31 दिसम्बर, 2022 तक देश में डेढ़ लाख health and wellness clinics establish करना चहाते हैं, जिनमें से 19-20 हजार already हो गए हैं, 31 मार्च तक यह संख्या 40 हजार हो जाएगी। यहां पर बाकी सारी चीजों के साथ जो ट्रीटमेंट इत्यादि दिए जाते हैं, लेकिन उसका जो prevention है, prevention के screening का जो component है, उस screening के component के लिए जो ASHA workers हैं, जो Anganwadi workers हैं, उनको बाकायदा ट्रेन करके, बाकायदा उनको Dell tablet इत्यादि भी प्रोवाइड किए गए हैं। इस काम को बड़े institutionalized तरीके से किया गया है। अभी डिस्ट्रिक्ट लेवल पर करीब 585 NCD clinics, PHC लेवल पर 3,084 और उसी तरह 168 डे-केयर सेंटर्स कीमोथेरेपी के हैं, लेकिन जो सबसे ज्यादा खुशी की बात है कि दो सौ कुछ डिस्ट्रिक्ट्स में अकेले पिछले साल 6.79 करोड़ लोगों की हम लोगों ने स्क्रीनिंग की। इसमें खुशी की बात यह है कि 6.1 परसेंट डायबिटीज के, 7.4 परसेंट हाइपरटेंशन के, 0.26 परसेंट cardiovascular disease के और 0.21 परसेंट कैंसर के पेशेंट्स पाए गए। स्क्रीनिंग में विशेष रूप से तीन कैंसर्स, जो हमारे भारत में

प्रमुख हैं, ओरल कैंसर है, ब्रेस्ट कैंसर है, cervical cancer है, इनके 0.21 परसेंट पेशेंट्स पाए गए। इसके बाद एक organized procedure है कि जैसे ही कैंसर डिटेक्ट होता है, तो उसको सिस्टम के तहत आगे का ट्रीटमेंट होता है।

महोदय, मुझे बताना है कि हमारे देश में इस समय कैंसर के ट्रीटमेंट के लिए 482 सेंटर्स हैं और इन 482 सेंटर्स के अंदर करीब 695 टेलीथेरेपी मशीन्स लगी हुई हैं, जिनमें से कोबाल्ट की 201 हैं, linear accelerator आदि बहुत सारी चीजें इन पांच सालों के अंदर expand की गई हैं। Linear accelerator 464 हैं, टोमोग्राफी के लिए 17 टोमोथेरेपी हैं, CyberKnife 6 हैं, GamaKnife 7 हैं और cervical cancer के लिए सबसे important होता है Brachytherapy, इसके लिए भी 356 मशीन्स उपलब्ध कराई गई हैं। गुलाम नबी आज़ाद साहब ने झज्जर के हॉस्पिटल के बारे में कहा था, इस संबंध में में यह बताना चाहता हूं कि बहुत खुशी की बात है कि उसका फाउंडेशन वगैरह रखा गया था और हम डा. मनमोहन सिंह जी को भी स्मरण करते हैं कि उन्होंने गुलाम नबी जी के साथ बहुत अच्छा initiative लिया, लेकिन आपको सिर्फ इतना कहना है कि प्रधानमंत्री मोदी जी उसका ऐसे ही जाकर उद्घाटन नहीं करके आए, बल्कि 5 साल में वहां पर पूरा डेवलपमेंट होने के बाद उसका उद्घाटन हुआ है। अभी हमने वहां पर इतना कर दिया है कि All India Institute के अंदर ब्रेस्ट के कैंसर का लोड था, अभी तो यहां से All India Institute से भी वहां पर पेशेंट को ट्रांसफर करने के लिए भी organized system डेवलप हो रहा है। हरियाणा ने भी अपने रोडवेज़ की कुछ बसेज़ अलग जगह से लगाई हैं, आगे के लिए, मेट्रो वगैरह के लिए व्यवस्था प्लान हो रही है। बहुत लोगों ने यह बात कही कि बहुत सारी वेटिंग लिस्ट इत्यादि हैं, उस लोड को बड़े पैमाने पर कम कर दिया गया है। यहां पर OPD स्टार्ट हो चुका है और आने वाले समय में एक तीन सौ करोड़ का new proton therapy, जो सबसे लेटेस्ट है, प्राइवेट अस्पताल में proton therapy के लिए 25 लाख रुपए तक लगते हैं, लेकिन यह यहां पर नि:शुल्क उपलब्ध होगा। देश और दुनिया की सबसे बड़ी लैब, जिसमें एक दिन में 60 हजार samples automatically test हो सकेंगे, वहां पर वह $24 \times 7$ चलने वाली है। अभी आने वाले समय में जो नारायण मूर्ति साहब हैं, उनकी मदद से वहां सौ करोड़ के expenditure से CSR के तहत एक धर्मशाला भी बनाने की योजना है, जिस प्रकार से उसके लिए बात बताई गई है। रिसर्च की दृष्टि से, मैं आपको बताना चाहता हूं कि यहां पर दुनिया की बड़ी कंट्रीज़ के साथ मिलकर बड़े पैमाने पर रिसर्च का काम होगा। इसमें मैं आयुर्वेदिक ड्रग्स के बारे में विशेष रूप से उल्लेख करना चाहता हूं कि यहां पर coded drugs के randomized clinical trials complets हो गए हैं, जिसके माध्यम से देखा गया कि chemotherapy के साइड इफेक्ट्स बहुत कम हो गए हैं और यह होम्योपेथी के लिए भी शुरू हो रहा है और हमारी इंडियन मेडिसिंस के दूसरे सिस्टम्स के लिए भी शुरू हो रहा है।

उपसभापति जी, बात करने के लिए बहुत सारी चीज़ें हैं, लेकिन मैं इस अवसर पर एक और विषय का उल्लेख करना चाहता हूं, क्योंकि इस विषय को हमारे प्राइम मिनिस्टर साहब खुद
[डा. हर्ष वर्धन]
पीएमओ के माध्यम से और Department of Atomic Energy के माध्यम से बड़े पैमाने पर मॉनिटर करते हैं। Tata Memorial Centre और साथ में Department of Atomic Energy, इसे एक बड़े मूवमेंट की तरह ले रहा है। मैं आपको बताना चाहता हूं कि National Cencer Grid के तहत सारे देश में यूनिफॉर्म ट्रीटमेंट हो, इसके लिए देश के अंदर 177 इंस्टीट्यूशंस और जितने एक्टिविस्ट हो सकते हैं, जितने patients' advocacy groups हो सकते हैं, वे सारे जुड़ गए हैं और अभी तक यहां पर आठ इंस्टीट्यूशंस बनकर क्रिएट हो गए हैं। Tata Memorial Hospital के बारे में हम पहले से ही जानते हैं, उसके साथ Advanced Centre for Treatment, Research and Education in Cancer, Mumbai, Centre for Clinical Epidemiology, Mumbai, Homi Bhaba Cancer Hospital and Research Centre, Visakhapatnam, इन सब में से कुछ के आपने नाम लिए, लेकिन हमने इनको establish करके जनता को dedicate कर दिया है। Homi Bhaba Cancer Hospital, Sangrur, Punjab, Dr. B. Borooah Cancer Institute, Guwahati, Homi Bhaba Cancer Hospital, Varanasi, Mahamana Pandit Madan Mohan Malviya Cancer Centre, Varanasi, इसके अलावा दो in the offing हैं। उनमें से एक भुवनेश्वर, ओडिशा में है और एक मुजफ्फरपुर, बिहार के अंदर है।

उपसभापति जी, मुझे यह कहा जा रहा है कि समय मर्यादा है और शायद अभी बाकी बिल्स वगेरह भी लिए जाने हैं।...(व्यवधान)... मुझे दो-तीन बातें कहनी है।...(व्यवधान)... अभी एरियावाइज़ सर्वे करके जो रिजल्ट्स बताए गए हैं, वैसे तो बहुत तरह के डेटाज़ आते हैं, उसके अनुसार हमारे रूरल एरियाज़ के अंदर एक लाख पर 40 से 50 कैंसर के पेशेंट्स हैं, सेमी-अरबन एरियाज़ में 60 से 70 पेशेंट्स हैं और अरबन एरियाज़ में लगभग 90 से 100 per 1 lakh हैं। यही संख्या अमेरिका में लगभग 350 per one lakh है। यानी हमारा जो incidence है, वह अमेरिका के मुकाबले या तो $1 / 3$ है या $1 / 8$ है। इसमें सबसे बड़ी खुशी की बात यह है कि इसमें जो हामरे कॉमन कैंसर्स हैं, उनमें से 60 से 70 परसेंट कैंसर्स preventable हैं, इसलिए अगर हम early diagnosis के ऊपर और जैसा मैंने अभी उल्लेख किया कि यह काम किया जा रहा है, उसके ऊपर फोकस करें- आपको यह सुनकर खुशी होगी कि यह औपचारिक है कि जो देश में इतने सारे टॉयलेट्स और स्वच्छता का बड़ा कार्यक्रम आयोजित किया गया, उसके रिजल्ट में- this is not my statement; this is the statement of scientists from the Tata Memorial Institute- उसके कारण देश में जो uterine, cervical कैंसर है और जो penile cancer है, इसके अंदर... क्योंकि लोगों को access मिला है, अपने प्राइवेट पार्ट्स को स्वच्छ रखने की, breast examination करने की प्राइवेसी मिली है, इसके कारण जो सुविधाएं हुई हैं, स्वच्छता अभियान के कारण जो सुविधाएं हुई हैं, उससे देश के sanitation का quotient 33 परसेंट से, 35 परसेंट से 97 परसेंट तक पहुंचा है। इसके कारण बीमारियों का incidence WHO की rare diseases incidence की कैटेगरी की तरफ बढ़ता हुआ दिखाई दे रहा है। मैंने सब के सवाल-जवाब लिखे थे, गुलाम नबी आज़ाद साहब ने भी बहुत सारी बातें कही हैं। उनको मुझे केवल इतना assure करना है कि जो कुछ

भी उन्होंने शुरू किया, उसमें से कोई भी काम ऐसा नहीं है, जिसे हम लोगों ने रोक दिया। उसको पूरे उत्साह के साथ, पूरे dynamism के साथ, पूरी proactivity के साथ हमने किया है। सरकारों की प्रक्रिया continuous होती है, लेकिन जो आपने conceive किया, उसे हम लोगों ने अच्छे तरीके से implement करके दिखाया है। में आप सबसे इस अवसर पर यही अनुरोध करता हूं कि ये data and statistics तो बहुत सारे हैं...(व्यवधान)...

श्री विशम्भर प्रसाद निषाद : मैं माननीय मंत्री जी से यह जानना चाहता हूं...(व्यवधान)...
श्री उपसभापति : प्लीज़, प्लीज़...(यव्यधान)... नहीं, नहीं...(व्यवधान)... माननीय मंत्री जी के जवाब के साथ यह खत्म...(व्यवधान)... आपको इजाज़त नहीं है।...(व्यवधान)... निषाद जी, आपको इजाज़त नहीं है, आपकी बात रिकॉर्ड पर नहीं जाएगी।...(व्यवधान)... मिस्टर निषाद, आप बगैर परमिशन के बोल रहे हैं।

डा. हर्ष वर्धन : देखिए, मैंने एक general view दिया है। एक-एक डिस्ट्रिक्ट, एक-एक अस्पताल की मशीन की यहां इस short term duration में चर्चा नहीं हो सकती है। लेकिन जैसा मैंने कहा, ज्यादातर कैंसर early diagnosis के बाद preventable हैं। इस नाते लाइफ-स्टाइल में चेंजेज़ जरूरी हैं। सिगरेट, तम्बाकू, शराब और पान मसाला आदि चीज़ों के खिलाफ समाज में आंदोलन करना जरूरी है। खासकर, फूड हैबिट के संबंध में हमारा FSSAI भी बहुत बड़े पैमाने पर Eat right, Eat Less आंदोलन को बड़े पैमाने पर विकसित कर रहा है। आप सबसे भी मेरा अनुरोध है कि कैंसर के खिलाफ सरकार पूरी तरह से कृतसंकल्प है। अगर कैंसर के लिए टेक्निकल सपोर्ट देना है, अस्पताल देना है, मैनपावर देनी है, मशीनें देनी हैं, तो ये सब काम बहुत तेजी से किया जा रहा है। आपने कोलकाता के अस्पताल की बात की। कोलकाता का चितरंजन अस्पताल, जो आपने conceive किया था, वह 500 करोड़ रुपये खर्च करके अब almost completion की स्टेज पर है। इसी तरह से, जो दूसरे अस्पताल हैं, वे सब advanced stages में हैं। वे या तो completion के स्टेज में हैं या वे dedicate हो चुके हैं।

आप सबसे मेरा यही अनुरोध है कि अपने-अपने क्षेत्र में कैंसर से prevention की दृष्टि से जितनी भी प्रकार की awareness को हम generate कर सकते हैं, वह करना चाहिए। अगर हम एक भी व्यक्ति को early diagnosis के लिए प्रेरित कर सकें, तो यह एक अच्छा प्रयास होगा। गुलाम नबी साहब ने यह अच्छा कहा है कि हम हैल्थ चेकअप तब कराने जाते हैं, जब हमारे अंदर 25 बीमारियां हो जाती हैं। अगर हम लोग लोगों को एक रूटीन हैल्थ चेकअप के लिए भी प्रेरणा दें, तो कैंसर जैसी बहुत सारी बीमारियों को हम समय पर diagnose कर सकते हैं।

आज समय की मर्यादा है, लेकिन अगर आप कभी और समय देंगे तो मैं चाहूंगा कि इस सदन के अंदर कैंसर के बारे में और विस्तार से चर्चा की जाए। आपका बहुत-बहुत धन्यवाद।

SHRI ANAND SHARMA (Himachal Pradesh) : I have to ask the Minister....(Interruptions)...

श्री उपसभापति : ऑनरेबल आनन्द जी, आप बड़े सीनियर मेम्बर हैं। SDD में मंत्री जी के जवाब के साथ ही चर्चा खत्म होती है।...(व्यवधान)...

श्री विशम्भर प्रसाद निषाद : सर, सवाल पूछने का हमारा अधिकार है।...(व्यवधान)...
श्री आनन्द शर्मा : सर, इस सदन के कुछ नियम हैं।
श्री उपसभापति : उस नियम के तहत ही मैं कह रहा हूं।...(व्यवधान)... It is already two-and-a-half hours discussion. ...(Interruptions)... माननीय रेवती रमन सिंह।...(व्यवधान)...

SHRI ANAND SHARMA : I have a right to seek clarification....(Interruptions)...
SHRI P. CHIDAMBARAM (Maharashtra) : After the speech of the Minister, clarifications are asked. This is a live assembly. This cannot be reduced to a boring monologue. There must be thrust and parry; there must be debate; there must be robust questioning and answering. ...(Interruptions)... If the Minister is willing to answer, why are you objecting?...(Interruptions)...

श्री उपसभापति : माननीय चिदम्बरम जी, आप बड़े अनुभवी और माननीय मंत्री रहे हैं।...(व्यवधान)... लेकिन SDD का जो नियम है, वह इस सदन का बनाया हुआ नियम है।...(व्यवधान)... यह इस सदन का बनाया हुआ नियम है।...(व्यवधान)... ढाई घंटे में यह बहस खत्म होगी, यह सदन का बनाया हुआ नियम है।...(व्यवधान)...

SHRI P. CHIDAMBARAM : We are asking for permission from you for putting question....(Interruptions)...

श्री आनन्द शर्मा : आप ‘Rajya Sabha At Work’ निकालकर देखिए।...(व्यवधान)...
श्री उपसभापति : यह बहस ढाई घंटे में कन्क्लूड होने की व्यवस्था है।...(व्यवधान)...
श्री आनन्द शर्मा : हमें प्रश्न पूछना है।...(व्यवधान)... मंत्री अगर जवाब देना चाहें,...(व्यवधान)...
SHRI P. CHIDAMBARAM : If the Minister is willing to answer, what is the matter?...(Interruptions)... We have all been Ministers for years; we have answered questions. If the Minister is willing to answer, what is the difficulty?...(Interruptions)...

श्री उपसभापति : हमें अगले बिज़नेस पर जाना है।...(व्यवधान)... हम इतने सवाल इस वक्त नहीं ले सकते ।...(व्यवधान)... आगे Half an Hour Discussion है।...(व्यवधान)...

श्री आनन्द शर्मा : देखिए, उपसभापति महोदय, it is our right to ask questions. ...(Interruptions)...

SHRI P. CHIDAMBARAM: It is a live assembly....(Interruptions)...
श्री उपसभापति : माननीय आनन्द जी, मैं नियम दिखाता हूं। अगर होगा तो हम आपको इजाज़त देंगे ।...(व्यवधान)...

श्री आनन्द शर्मा : बिल्कुल है।...(व्यवधान)... में मंत्री रहा हूं। यहां इस सदन में और दूसरे सदन में भी हमारी स्टेटमेंट के बाद हमसे सवाल पूछे जाते थे और हम जवाब देते थे।...(व्यवधान)... Don't make it boring. ...(Interruptions)...

SHRI BHUPENDER YADAV (Rajasthan) : Sir, Rule 178 is very clear. It says that a Member can participate only after the permission of the Chairman....(Interruptions)... Rule 178 is very clear. ...(Interruptions)...

SHRI P. CHIDAMBARAM: We are asking for permission. ...(Interruptions)...
SHRI BHUPENDER YADAV: If the Chair denies, then Rule 258 is final....(Interruptions)...

SHRi ANAND SHARMA: You are a Member; you should support us....(Interruptions)...

श्री उपसभापति : माननीय सदस्यगण, मैंने जो बताया वह नियम के तहत बताया और अब मैं आगे चल रहा हूं। Now, Half-an-Hour Discussion. Shri Rewati Raman Singh, to raise a discussion on points arising out of the answer given in the Rajya Sabha on the 24th June, 2019 to Starred Question No. 19, regarding ‘Clean Ganga Drive’. माननीय रेवती रमन जी, आप पांच मिनट बोलेंगे, उसके बाद माननीय मंत्री जी का जवाब होगा। जिन लोगों ने पहले से अपने नाम दिए हुए हैं, वे सिर्फ specific questions पूछेंगे। नियमतः यह आधे घंटे की बहस होती है। आधा घंटा होते ही यह बहस खत्म हो जाएगी। अब आप बोलें।

## HALF-AN-HOUR DISCUSSION

On points Arising out of answer to Starred Question No. 19 given on 24th June, 2019 regarding 'Clean Ganga Drive’

श्री रेवती रमन सिंह (उत्तर प्रदेश) : माननीय उपसभापति महोदय, मैं आपको धन्यवाद देना चाहता हूं कि गंगा की अविरलता पर आपने मुझे बोलने का मौका दिया है। मान्यवर, हिमालय और गंगा भारत की सभ्यता से जुड़े हुए हैं।

SHRI JAIRAM RAMESH (Karnataka) : Sir, the Cabinet Minister is not here.
श्री रेवती रमन सिंह : मान्यवर, माननीय मंत्री जी नहीं हैं।
MR. DEPUTY CHAIRMAN: The Leader of the House is here and...(Interruptions)... माननीय मंत्री जी हैं। रेवती रमन जी, आप अपनी बात बोलें।

श्री रेवती रमन सिंह : मान्यवर, मैं कह रहा था कि हिमालय और गंगा भारत की सभ्यता से जुड़े हुए हैं। मान्यवर, आज इस सरकार ने जो नीति बनायी है, उस नीति के अनुसार... हिमालय एक कच्चा पहाड़ है, वहां पर blasting कर के बांध बनाए जा रहे हैं। गंगा एक नदी ही नहीं है, बल्कि हमारी सभ्यता की परिचायक भी है। मैं आपका ध्यान आकृष्ट करना चाहता हूं।...(व्यवधान)...

श्री उपसभापति : आप आपनी बात बोलें, कृपया शांति बनाए रखें।
श्री रेवती रमन सिंह : मान्यवर, गंगा 60 करोड़ लोगों की जीविका चलाती है और उसी पर उनकी जीविका आश्रित है। गंगा 5 राज्यों में होकर ढाई हज़ार किलोमीटर के करीब बहती है।

मान्यवर, गंगा का उद्गम गंगोत्री से हुआ है, जब गंगोत्री से निकली यमुना, बद्रीनाथ से निकली अलकनंदा, केदारनाथ से निकली मंदाकिनी सहित, पिंडर, धौली, काली, गौरी आदि हिमालय के पर्वतीय स्थानों से सैकड़ों छोटी-बड़ी जल धाराएं इसमें समाती हैं, तब गंगा बनती है।

मान्यवर, आज इस विकास के अंधे दौर में हमारी संस्कृति और सभ्यता की पहचान, गंगा को बलिवेदी पर चढ़ाया जा रहा है। मान्यवर, आज गंगा बांधों और सुरंगों में कैद कर दी गई। 115 किलोमीटर गंगोत्री से लेकर नीचे तक गंगा बाधित है। मान्यवर, गंगा को एक व्यवसाय के रूप में बनाया जा रहा है। इन बांधों और सुरंगों का निर्माण हिमालय में ब्लास्ट करके सरकार ने पूरे हिमालय को अस्त-व्यस्त कर दिया है।

मान्यवर, मैंने इसको 14 वीं लोक सभा में और 15 वीं लोक सभा में उठाने का काम किया था, जहां इस पर विस्तार से चर्चा हुई थी। मान्यवर, मुझे याद है कि उस समय हम लोगों का एक प्रतिनिधिमंडल तत्कालीन प्रधान मंत्री डा. मनमोहन सिंह जी से मिला था। डा. मनमोहन सिंह जी ने जो कई बांध निर्माणाधीन थे और संभवत: उस वक्त पर्यावरण मंत्री श्री जयराम रमेश जी थे, उन बांधों को निरस्त किया था।

मान्यवर, वर्ष 2013 में एक चतुर्वेदी कमेटी बनायी गई थी, जिसकी रिपोर्ट में उजागर किया गया है कि गंगा की 50 फीसदी से अधिक धारा क्षत-विक्षत हो रही है। यदि और बांध इस पर बनते हैं, तो हिमालय में गंगा अपना अस्तित्व खो बैठेगी।

महोदय, फिर वर्ष 2013 में जो केदारनाथ आपदा हुई थी, उसमें माननीय उच्चतम न्यायालय ने एक विशेषज्ञ समिति बनाई थी। बांधों से गंगा के पर्यावरण को अपूरणीय क्षति पहुंचती है। बांधों

ने आपदा को बढ़ाने में आग में घी का काम किया है।...(समय की घंटी)... मान्यवर, सुप्रीम कोर्ट ने जो यह टास्क कमेटी बनाई थी, उसका ऑब्ज़र्वेशन है।

मान्यवर, आज भारत बिजली के मामले में सरप्लस स्टेट है। यहां बिजली की कोई कमी नहीं है, लेकिन चंद मेगावॉट बिजली के लिए... मान्यवर, दस मिनट का समय है।

श्री उपसभापति : पांच मिनट का समय है, लेकिन माननीय रेवती रमन जी आप छह मिनट बोल चुके हैं। यह आधे घंटे में खत्म होगा।

श्री रेवती रमन सिंह : मान्यवर, में चार मिनट में इसे खत्म करने की कोशिश करूंगा।
श्री उपसभापति : आप एक मिनट में अपनी बात कह लीजिए। छह मिनट हो चुके हैं, आपको सिर्फ पांच मिनट ही बोलना था।

श्री रेवती रमन सिंह : मान्यवर, मुझे दस मिनट बोलना था।
श्री उपसभापति : समय नहीं है। यह आधे घंटे के अंदर कन्क्लूड होना है।
श्री रेवती रमन सिंह : मान्यवर, मेरा कहना है कि चंद मेगावॉट बिजली के लिए गंगा के प्रवाह को रोका जा रहा है। अभी स्पाई सैटेलाइट ने वॉशिंगटन से खबर दी है। उसमें उन्होंने कहा है कि सन् 2000 से हमारे ग्लेशियर इतनी तेजी से गल रहे हैं, आधा ग्लेशियर अभी गल गया है। मान्यवर, अगर यही स्थिति रही, तो गंगा समाप्त हो जाएगी और गंगा का पानी बरसाती नदी की तरह हो जाएगा और गंगा का जो अस्तित्व है, वह नष्ट हो जाएगा।...(व्यवधान)... में मांग करता हूं कि जो गंगोत्री में गंगत्व है, वहीं गंगत्व आज इलाहाबाद में, प्रयाग में, बलिया में, बिहार में गंगा सागर तक पहुंचना चाहिए।...(व्यवधान)...

श्री उपसभापति : धन्यवाद।
श्री रेवती रमन सिंह : मान्यवर, मैं आपसे आग्रह करूंगा कि इन बांधों का निर्माण बंद करवा दिया जाए और तत्काल गंगा को अविरल धारा के रूप में बहने दिया जाए।

श्री उपसभापति : धन्यवाद, माननीय रेवती रमन सिंह जी। माननीय मंत्री जी आप अपना जवाब दीजिए।

श्री प्रदीप टम्टा (उत्तराखंड) : सर, मैं...(व्यवधान)...
श्री उपसभापति : नहीं। प्लीज़, आपको इजाज़त नहीं है। अभी मंत्री जी का जवाब होगा, उसके बाद...अब आप बैठें।

जल शक्ति मंत्रालय में राज्य मंत्री; तथा सामाजिक न्याय और अधिकारिता मंत्रालय में राज्य मंत्री (श्री रतन लाल कटारिया) : उपसभापति महोदय, हम सब जानते हैं कि भारतवासियों के लिए गंगा
[श्री रतन लाल कटारिया]
केवल एक नदी ही नहीं है, बल्कि हमारी सभ्यता एवं संस्कृति की परिचायक है। इसका प्रवाह संस्कृति का प्रवाह है। गंगा केवल आस्था का विषय नहीं है, यह करोड़ों भारतवासियों की आजीविका का जरिया भी है और शायद यही वजह है कि हमारे देश में गंगा नदी को मां का दर्जा प्राप्त है या यूं कहें कि हमारे देश में गंगा को जीती-जागती देवी के रूप में पूजा जाता है।...(व्यवधान)...

श्री जयराम रमेश : सर, यह जवाब नहीं है।
श्री रतन लाल कटारिया : गंगा के महत्व को समझते हुए इसकी निर्मलता एवं अविरलता को सुनिश्चित करने के लिए सरकार प्रतिबद्ध है। गंगा की निर्मलता एवं अविरलता को सुनिश्चित करने हेतु हमारी सरकार ने "नमामि गंगे" परियोजना की परिकल्पना की। सरकार ने इस कार्यक्रम के लिए पिछले पांच वर्षों के लिए बीस हजार करोड़ रुपये सुनिश्चित किए, जिसके अंतर्गत विभिन्न प्रकार की गतिविधियां तय की गई, जिससे गंगा की निर्मलता एवं अविरलता को वापस लाए जाने की प्रयत्न किया जा रहा है। नमामि गंगे मिशन के अंतर्गत सभी प्रकार के प्रदूषण निवारण, वनीकरण, नदी तट के विकास, गंगा की अविरलता के कार्य, जैव विविधता के संरक्षण, नयी तकनीक के प्रयोग तथा जन-जागरूकता एवं जन भागीदारी को सुनिश्चित करने के लिए प्रभावी ढंग से निरंतर प्रयास किये जा रहे हैं।...(व्यवधान)...

श्री जयराम रमेश : सर, इसे circulate करवा दीजिए।...(व्यवधान)...
श्री रतन लाल कटारिया : अभी तक 299 परियोजनाओं को लगभग 28,481 करोड़ रुपये की लागत से क्रियान्वित किया जा रहा है। इनमें 101 परियोजनाओं को पूरा किया जा चुका है। Sewage की समस्या, जो कि सबसे बड़ा प्रदूषण का स्रोत है, का निदान भी प्रभावी तौर किया जा रहा है ।...(व्यवधान)...

PROF. MANOJ KUMAR JHA (Bihar) : Sir, ask him to lay the reply on the Table of the House.

श्री रतन लाल कटारिया : इसके अतिरिक्त पुरानी परियोजनाओं के rehabilitation के कार्य एवं साथ ही निर्माण किए जा रहे STP इत्यादि के दीर्घकालिक संचालन एवं रख-रखाव को भी परियोजनाओं का हिस्सा बनाया है। यह भी सुनिश्चित किया जा रहा है कि STP का केवल निर्माण ही न हो, बल्कि भविष्य में इसे सुचारू ढंग से चलाया भी जाए। Hybrid Annuity Model तथा one city-one operator के द्वारा sewerage को सही ढंग से चलाने का काम भी सुनिश्चित किया जा रहा है।

गंगा की निर्मलता और अविरलता ‘नमामि गंगे’ कार्यक्रम के दो मुख्य लक्ष्य हैं, जिनकी प्राप्ति के लिए सरकार ने एक बहुआयामी एवं व्यापक कार्यक्रम launch किया है। माननीय उपसभापति

महोदय, इस कार्यक्रम के द्वारा गंगा की अविरलता सुनिश्चित करने के प्रयास के महत्वपूर्ण घटकों की जानकारी से मैं इस सदन को अवगत कराना चाहता हूं।

श्री मधुसूदन मिस्त्री (गुजरात) : सर, माननीय मंत्री जी जवाब पढ़ रहे हैं। चेयरमैन साहब तो सदस्यों को भी नहीं पढ़ने देते।...(व्यवधान)...

श्री रतन लाल कटारिया : गंगा में न्यूनतम ई-प्रवाह बनाए रखना...(व्यवधान)...
श्री मधुसूदन मिस्त्री : माननीय मंत्री जी सारा जवाब पढ़ रहे हैं।...(व्यवधान)...
श्री उपसभापति : माननीय मंत्री जी, आप इधर देखकर अपना जवाब दें।...(व्यवधान)...
श्री रतन लाल कटारिया : नदी के तट पर अवैध खनन को समाप्त करना, नदी में अवांछित निर्माण के कार्य को रोकना और कृषि को water use efficient बनाना है, क्योंकि इसमें हमारे 80 प्रतिशत जल का उपयोग किया जाता है। महोदय, गंगा बेसिन में जल स्त्रोत, जैसे स्प्रिंग, तालाब, wetland इत्यादि के संरक्षण के लिए भी विकास के काम किए जा रहे हैं।...(व्यवधान)...

श्री मधुसूदन मिस्त्री : आप देखकर बोलिए। कॉपी को क्यों देख रहे हैं?
श्री पि. भट्टाचार्य (पश्चिम बंगाल) : मंत्री जी को गंगा स्नान करने के लिए बोलिए।...(व्यवधान)...
श्री रतन लाल कटारिया : अत: गंगा की अविरलता को बनाए रखने के लिए सरकार दृढ़ संकल्पित है और इसके लिए एक के बाद एक कदम उठाए जा रहे हैं। इसके अंतर्गत मातृ सदन की भी बहुत बड़ी भूमिका होती है। साधु-संतों से विचार-विमर्श करने के बाद जो भी मातृ सदन के सुझाव आए, उन सुझावों पर भी सरकार काम कर रही है। उस दिशा में कई कठोर कदम सरकार ने पिछले वर्षों के अंदर उठाए हैं और आगे भी जो सुझाव इस विषय में आएंगे, उनके ऊपर भी सरकार काम करने के लिए प्रतिबद्ध है। महोदय, गंगा नदी में जल विद्युत की जो परियोजनाएं हैं, उनके बारे में मैं इतना ही कहना चाहूंगा कि कुल 70 योजनाएं बनी थीं, जिनमें से 19 complete हो गयी थीं और 7 पर काम चल रहा है। इसके अतिरिक्त बाकी 44 के ऊपर कोई काम नहीं चला है। जो 7 परियोजनाएं अभी चल रही हैं, उनका मामला अभी सुप्रीम कोर्ट में विचाराधीन है। जैसे ही उसके संबंध में कोई निर्णय आएगा, उसके अनुरूप कार्य किया जाएगा। महोदय, सरकार इस दिशा में भी प्रयत्नशील है कि अविरल धारा में किसी प्रकार की कोई बाधा न आए - उसके लिए सरकार वचनबद्ध है।

श्री उपसभापति : माननीय सदस्यगण, जिन लोगों ने पहले से अपने नाम दिए हैं, उन्हें सवाल पूछने का मौका मिलेगा और ये सवाल सिर्फ सवाल के रूप में हों, विचार न हों क्योंकि उसके बाद माननीय मंत्री जी को जवाब देना होगा। ठीक सवा चार बजे यह बहस conclude हो जाएगी। प्रो. मनोज कुमार झा सबसे पहले अपना सवाल पूछेंगे। माननीय मंत्री जी, आप सारे सवाल नोट करके एक साथ ही जवाब दें।

### 4.00 Р.м.

SHRI BUBANESWAR KALITA (Assam) : Sir, I have a point of order under Rule 258. The point here is Rule 174, which is about "Time-limit for speeches". The Chairman may, if he thinks fit, prescribe a time-limit for Minister's speeches also. So, when Minister replies in the House, the Chair can fix time that he can speak for five minutes of seven minutes. But, if he goes on and on, then the entire half-an-hour is gone. Thank you, Sir.

श्री उपसभापति : माननीय सदस्य जिन्होंने डिस्कशन शुरू करना था, उनके पास पांच मिनट का समय था, उन्होंने आठ मिनट तक बोला है और फिर माननीय मंत्री जी ने जवाब दिया। अब सवाल पर आ रहे हैं, we will take care of you suggestion. प्रो. मनोज कुमार झा।

प्रो. मनोज कुमार झा : शुक्रिया, सर। फुरसत मिले तो पानी की तहरीरों को...(व्यवधान)...
श्री उपसभापति : आप अपना सवाल पूछिए।
प्रो. मनोज कुमार झा : "अगर फुर्सत मिले, तो पानी की तहरीरों को पढ़ लेना, क्योंकि हर एक दरिया हजारों साल का अफ़साना लिखता है।" ये तो मेरी मां हैं- गंगा। सर, निर्मलता तब सुनिश्चित होगी, जब अविरल हो। हमने नहीं समझा कि अविरलता के लिए क्या किया जा रहा है। बांधों के निर्माण के बारे में मैं कहना चाहता हूं कि उसमें आपके observations हैं, सुप्रीम कोर्ट के observations हैं, तो आप क्यों नहीं रोक रहे हैं? संस्कृति का बाजारीकरण क्यों हो रहा है?...(व्यवधान)...

श्री उपसभापति : आप अपना सवाल पूछिए, otherwise हम दूसरे speaker पर move करेंगे।
प्रो. मनोज कुमार झा : सर, ये सारे सवाल ही थे।
श्री उपसभापति : जो प्रक्रिया है, अगर आप विचार देंगे और specific सवाल नहीं पूछेंगे, तो हम जस्टिस नहीं कर पाएंगे, यह चर्चा सवा चार बजे खत्म हो जाएगी और आपके सवालों में ही खत्म हो जाएगी।

प्रो. मनोज कुमार झा : सर, मिनिस्टर साहब ने Half-an-Hour डिस्कशन की आत्मा का कत्ल कर दिया।...(व्यवधान)...

श्री संजय सिंह (राष्ट्रीय राजधानी क्षेत्र दिल्ली) : सर, इस पर चर्चा हो रही है या सवाल पूछना है।

श्री उपसभापति : सिर्फ सवाल पूछना है। जो नियम है, जो प्रक्रिया है, यह चर्चा नहीं है। संजय जी, इसमें सिर्फ सवाल पूछेंगे और उसका मंत्री जी जवाब देंगे और सवाल सप्लीमेंटरी जैसे होता है, वैसा होगा।

श्री संजय सिंह : मान्यवर, मैं आपके माध्यम से माननीय मंत्री से पूछना चाहता हूं कि गंगा की अविरलता और निर्मलता के लिए इसी सदन में हम लोगों ने सवाल उठाया था। मैंने विशेष तौर पर अनुरोध किया था कि प्रो. जी.डी. अग्रवाल जी गंगा की अविरलता और निर्मलता के लिए शहीद हो गए। उनकी दो-तीन प्रमुख मांगें थीं। उन्होंने यह कहा था कि बांध अनावश्यक ढंग से गंगा के गंगत्व को, अविरलता को खत्म करने के लिए बनाए जा रहे हैं, यह बांध बनाने का काम रोका जाए, क्योंकि गंगोत्री से जो गंगा निकलती है, वह अपने गंगाजल को लेकर गंगा सागर तक नहीं पहुंच पाती है।

श्री उपसभापति : आप अपने सवाल पर आएं, हमें और सदस्यों को भी मौका देना है।
श्री संजय सिंह : मैं यह पूछना चाहता हूं कि जो बांधों को अंधाधुंध तरीके से बनाया जा रहा है, ट्रीटमेंट प्लांट बनाए जा रहे हैं और गंगा के रास्ते में...(व्यवधान)...

श्री उपसभापति : अगर आपका सवाल लंबा होगा, तो दूसरों को मौका नहीं मिलेगा।
श्री संजय सिंह : सर, मैं सवाल ही पूछ रहा हूं। जंगलों के कटान किए जा रहे हैं। क्या उसको रोकने की सरकार की कोई योजना है? गंगा की अविरलता और निर्मलता तभी सुनिश्चित हो पाएगी।

श्री उपसभापति : श्री प्रदीप टम्टा जी। आप अपना सवाल पूछें। यह चर्चा सवा चार बजे तक conclude करनी है।

श्री प्रदीप टम्टा (उत्तराखंड) : सर, मैं सवाल ही पूछ रहा हूं। मंत्री जी ने जवाब देते हुए "नमामि गंगे" की बड़ी-बड़ी बातें की हैं। मेरा सवाल उसी से जुड़ा हुआ है। "नमामि गंगे" के दो पूरक हैं- निर्मलता और अविरलता। गंगा की निर्मलता तभी सुनिश्चित होगी, जब उसकी अविरलता बनी रहेगी। में माननीय मंत्री जी से भी...आपने सिर्फ इसका वोटों के लिए प्रयोग किया है, नहीं तो इस पर answer देने के लिए माननीय कैबिनेट मंत्री जी यहां पर उपस्थिति होने चाहिए थे। वे इस पर उत्तर नहीं देना चाहते थे, इसलिए सदन में नहीं आए। में दो चीज़ें कहना चाहता हूं। यहां पर सदन के नेता भी हैं। सुप्रीम कोर्ट में मंत्रालय का एक हलफनामा है, जिसमें सरकार की ओर से कहा गया है...

श्री उपसभापति : अगर आपका सवाल नहीं होगा, तो मैं दूसरे स्पीकर पर मूव करूंगा। यह चर्चा सवा चार बजे तक कन्क्लूड होनी है। मैं आपसे बार-बार प्रार्थना कर रहा हूं।

श्री प्रतीप टम्टा : सर, आप मुझे थोड़ा और बोलने दीजिए।...(व्यवधान)... मैं आपसे कह रहा हूं कि Ministry of Water Resources ने देश के सर्वोच्च न्यायालय में 2016 को affidavit दिया था कि गंगा कि अविरलता के लिए जितने हाइड्रो पॉवर प्रोजेक्ट्स हैं, उन पर तत्काल रूप से पुनर्विचार किया जाना चाहिए। सुप्रीम कोर्ट में उस पर निर्णय होना है। 2016 से अभी तक उस पर निर्णय नहीं हुआ है। नेता सदन यहां पर हैं।...(य्यवधान)...

श्री उपसभापति : ठीक है। थैंक यू, टम्टा जी। श्रीमती कहकशां परवीन।
श्री प्रदीप टम्टा : नेता सदन यहां पर हैं। सर, एक मिनट मेरी बात सुन लीजिए।...(व्यवधान)...
श्री उपसभापति : अब आपकी बात रिकॉर्ड में नहीं जाएगी। श्रीमती कहकशां परवीन, आप अपना सवाल पूछिए।

श्री प्रदीप टम्टा : *
श्री उपसभापति : मैंने आग्रह किया है कि विचारों के लिए वक्त नहीं है।
श्री प्रदीप टम्टा : *
श्री उपसभापति : आपकी कोई बात रिकॉर्ड में नहीं जा रही है।
श्रीमती कहकशां परवीन (बिहार) : उपसभापति महोदय, मैं माननीय मंत्री जी से यह जानना चाहती हूं कि बिहार में फरक्का बैराज की वजह से काफी परेशानी हो रही है और हमेशा बिहार और झारखंड बाढ़ से परेशान रहता है।...(व्यवधान)...

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& \text { + }{ }^{7} \text { + }
\end{aligned}
$$

$$
\begin{aligned}
& \text { بميش~ بالْهـ اور جهاركهنذ بريشان ربتا بوى--(مداخلت)-ت }
\end{aligned}
$$

श्री प्रदीप टम्टा: *
श्री उपसभापति : आपकी बात रिकॉर्ड में नहीं जा रहा है। आप बिना permission के बोल रहे हैं।

श्रीमती कहकशां परवीन : हमारे नेता माननीय मुख्य मंत्री जी ने भी इस विषय पर बड़ा चिंतन किया है। Economics Times में एक खबर छपी थी, हिमांशु ठक्कर जी, जो एक पर्यावरण विशेषज्ञ हैं, उन्होंने कहा है कि 42 साल पहले बने फरक्का की समीक्षा होनी चाहिए। मैं माननीय मंत्री से यह कहना चाहती हूं कि जो बिहार में जो तबाही हो रही है, फरक्का की वजह से, क्या आप उसकी समीक्षा करेंगे?

$$
\begin{aligned}
& \text { جنتن كيا به- اكانومكس ثاتمس مي ايكـ خبر جهجى تَهى، بمانشو ثهگر جى، جو ايى }
\end{aligned}
$$

$$
\begin{aligned}
& \text { فرگّ كى وجه سـ، كيا آب اس كى سميكشا كري گـَ؟؟ }
\end{aligned}
$$

[^7]श्री रवि प्रकाश वर्मा (उत्तर प्रदेश) : सर, CAG ने इस बात को सामने रखा है कि जो नहाने योग्य पानी गंगा में होना चाहिए, उसमें 100 लीटर पानी में 500 MPN (Most Probable Number) E. coli होते हैं, facal coliform की मौजूदगी होनी चाहिए, तो वह निर्मल होता है, वह नहाने के लायक होता है। सर, वहां पर Prof. V. B. Mishra हैं, जो Sankat Mochan Foundation head Professor of Electronics BHU हैं, उन्होंने जो monitoring की है, उसमें यह पता लगा है कि जून, 2016 में, जो fecal coliform level है, वह $41,00,000$ per $100 \mathrm{~m} / \mathrm{l}$ water में था। सर, यह अस्सी घाट के पास में है, और सर, $53,00,000$ per $100 \mathrm{~m} / \mathrm{l}$ water में, जो fecal coliform था, वह वरुणा घाट के आसपास में था। कहां 500 की रिक्वायरमेंट है और कहां $50,00,000$ coliform उसके अंदर मिल रहा है। सर, मैं आपसे जानना चाहता हूं कि जो आपने पांच-सात हजार करोड़ रुपया खर्च किया है, माननीय प्रधान मंत्री जी ने वहां जाकर ऐलान किया था और पूर्व मंत्री ने कहा था कि...

श्री उपसभापति : धन्यवाद।

श्री रवि प्रकाश वर्मा : सर, इसका सच क्या है? इसके बारे में हमें बताया जाए।

श्री उपसभापति : धन्यवाद। श्री भूपेन्द्र यादव जी। अंतिम सवाल। बहुत सारे माननीय सदस्यों के सवाल अब आ रहे हैं, जो पहले आए थे, उनको ही मौका दिया जा रहा है।

श्री भूपेन्द्र यादव : उपसभापति महोदय, माननीय मंत्री जी ने बहुत विस्तार से हमको बताया है, फिर भी, जो मूल प्रश्न गंगा के गंगत्व का, माननीय मंत्री जी से मैं यही आग्रह करना चाहूंगा कि नीति आयोग की जो रिपोर्ट आई है, जिसमें इस बात की ओर ध्यान दिलाया गया है कि हिमालय के जो glaciers हैं, उनका जो मूल स्त्रोत है, वह सूख रहा है। यह एक बड़ी समस्या है, अगर माननीय मंत्री जी इसके बारे में विस्तार से सरकार के द्वारा किए गए प्रयासों के बारे में बताएंगे, तो अच्छा रहेगा।

श्री उपसभापति : माननीय मंत्री जी।

प्रो. राम गोपाल यादव (उत्तर प्रदेश) : सर, मेरा आधे मिनट का सवाल है।
श्री उपसभापति : आपकी पार्टी से पहले ही रवि प्रकाश वर्मा जी पूछ चुके हैं।...(व्यवधान)...
प्रो. राम गोपाल यादव : क्या माननीय मंत्री जी के संज्ञान में है कि अभी कुछ दिनों पहले, गर्मी में बारिश शुरू होने से पहले,...(व्यवधान)...

श्रीमती विजिला सत्यानंत (तमिलनाडु) : सर, मेरा भी एक सवाल है।...(व्यवधान)...

MR. DEPUTY CHAIRMAN: Not permitted. ...(Interruptions)... It is not going on record. Plese sit down....(Interruptions)...

प्रो. राम गोपाल यादव : कानपुर में एक पुजारी ने लोगों के ऊपर गंगा का जल छिड़क दिया, जिससे वहां पर झगड़ा हो गया और पुजारी सहित कई लोग पिट गए, क्योंकि इतने गंदा पानी उनके ऊपर क्यों डाला?

श्री रतन लाल कटारिया : उपसभापति महोदय, सरकार ने...(व्यवधान)...
श्री उपसभापति : माननीय मंत्री जी का जवाब रिकॉर्ड में जाएगा और किसी की बात रिकॉर्ड में नहीं जाएगी ।...(व्यवधान)...

श्री रतन लाल कटारिया : सर, गंगा की अविरलता को बनाए रखने के लिए सरकार ने समयसमय पर निर्णय लिए हैं $1 .$. (व्यवधान)... जैसे कि 9 अक्तूबर, 2018 को न्यूनतम ई-फ्लो को बनाए रखने के लिए नोटिफिकेशन जारी किया गया। इसी प्रकार से 2018 को हरिद्वार प्रसाधन को, जो गंगा बेसिन में अवैध खनन होता है, उस अवैध खनन को रोकने के लिए सरकार ने कदम उठाए हैं, ताकि इस गंगा के क्षेत्र के अंदर किसी प्रकार का अवैध खनन न हो सके। अभी पीने के पानी के बारे में जो बात आई थी, उसके बारे में भी में सदन को बताना चाहूंगा कि पानी के अंदर जो ऑक्सीजन की मात्रा है, जो BOD की मात्रा है, वह 5 परसेंट से ऊपर होनी चाहिए। अगर पानी ठीक नहीं है, तो उसके लिए प्वाइंट BOD की मात्रा को मापा जाता है। जो 2,525 किलोमीटर का जो मां गंगे का एरिया है, जो लम्बाई है, सरकार उसमें समय-समय पर, स्थानस्थान पर पानी की क्वालिटी का निरीक्षण करवाती रहती है। जहां पर भी सरकार को कोई इस प्रकार की जानकारी मिलती है कि पानी की क्वालिटी ठीक प्रकार की नहीं है, तो उसे ठीक करने के लिए भी सरकार कदम उठाती है।

श्री उपसभापति : धन्यवाद।
श्री रेवती रमन सिंह : उपसभापति महोदय, इस पर पूरी चर्चा करवा दीजिए।
श्री उपसभापति : अगली बार कोई आपका प्रस्ताव आएगा, तो हम लोग इस पर जरूर चर्चा चलाएंगे। The Motor Vehicles (Amendment) Bill, 2019. Shri Nitin Jairam Gadkari to move the motion for consideration of the Motor Vehicles (Amendment) Bill, 2019.

SHRI B. K. HARIPRASAD (Karnataka): Mr. Deputy Chairman, Sir, I am on a point of order.

MR. DEPUTY CHAIRMAN: Let him move the motion and then you can raise it.
SHRI B. K. HARIPRASAD: No, Sir. Before he moves it because it is a defective Bill.

MR. DEPUTY CHAIRMAN: Under which Rule?
SHRI B. K. HARIPRASAD: It is under Rule 258. The Minister has brought an amendment in Clause 93, sub-section (4). This Clause 93 sub-section (4) is neither in the

Act of 1988 nor is it there in the Bill which has been passed by Lok Sabha. It has come to this House without taking the approval in Lok Sabha. So, there is a lot of defect in this Bill.

SHRI JAIRAM RAMESH: Sir, how can it happen?
SHRI B. K. HARIPRASAD: I am mentioning page 37 of the proposed Amendment Bill No. 154-C of 2019 as passed by Lok Sabha. In Clause 77, Section 193, sub-section (3), line 23, it says that whoever, while operating as an aggregator, contravenes a condition of the licence granted under sub-section (4) of Section 93, shall be penalized with a fine of five thousand rupees. There is no Section 93 sub-section (4) in the proposed Bill or in the Act.
(MR. CHAIRMAN in the Chair)

Amendment was made on non-existent statute. Hence, the Bill is defective. Sir, the second point is this. Section 41 sub-section (7) provides that transport vehicles are not subjected to inspection to obtain revalidation of the registration certificate. ...(Interruptions)...

THE MINISTER OF ENVIRONMENT, FOREST AND CLIMATE CHANGE; AND THE MINISTER OF INFORMATION AND BROADCASTING (SHRI PRAKASH JAVADEKAR): Sir, he can raise this issue in the debate. ...(Interruptions)...

SHRI B. K. HARIPRASAD: No, No. ...(Interruptions)... The Bill itself is defective. ...(Interruptions)...

MR. CHAIRMAN: What is your point? ...(Interruptions)... You please tell me what your point is.

SHRI B. K. HARIPRASAD: Sir, I am mentioning Section 41 sub-section (7), page 7, line 7, point (a) of Bill No.154-C of 2019 as passed by Lok Sabha. Sir, the amendment passed by Lok Sabha is for omission of words "other than a transport vehicle". Sir, this was passed only in Lok Sabha and this amendment is yet to be passed by Rajya Sabha and yet to get the assent of the President. But, the Ministry has issued a notification. It is notification GSR No. 523 dated 24.7.2019. Sir, they are not taking the House seriously. They have hoodwinked Lok Sabha. There is a defect in the Bill. So, he should redraft the Bill and come back to the House.

MR. CHAIRMAN: No, no. I have allowed the Bill. ...(Interruptions)... Any point or any defect which is there, you have every right to highlight that defect and then the Minister is duty-bound to respond. ...(Interruptions)... Now, the Minister. ...(Interruptions)...

SHRI JAIRAM RAMESH: This is not the Bill that was not passed in the Lok Sabha. ...(Interruptions)...

DR. K. KESHAVA RAO (Andhra Pradesh) : Sir, please try to understand this. ...(Interruptions)...

## GOVERNMENT BILL

## The Motor Vehicles (Amendment) Bill, 2019

सड़क परिवहन और राजमार्ग मंत्री; तथा सूक्ष्म, लघु और मध्यम उद्यम मंत्री (श्री नितिन जयराम गडकरी) : माननीय सभापति जी, मैं प्रस्ताव करता हूं:
"कि मोटर यान अधिनियम, 1988 का और संशोधन करने के लिए
विधेयक पर लोक सभा द्वारा पारित रूप में विचार किया जाए।"

MR. CHAIRMAN: You all know the practice. ...(Interruptions)... If there is any defect, it will be highlighted during discussion. ...(Interruptions)... You can reject it also. ...(Interruptions)...This is not the way. ...(Interruptions)...

SHRI B. K. HARIPRASAD (Karnataka): Sir, it is a defective Bill.
SHRI BHUBANESWAR KALITA (Assam): Sir, it will be challenged in the court. ...(Interruptions)...

SHRI JAIRAM RAMESH (Karnataka): This is the first time it is happening. ...(Interruptions)...

MR. CHAIRMAN: Mr. Hariprasad has highlighted that. ...(Interruptions)... What is this? ...(Interruptions)... Please. ...(Interruptions)... I have not allowed you to speak. ...(Interruptions)... I allowed only Mr. Hariprasad. He made a point. I have taken note of it. But the only thing is that the rule says that once a Bill is introduced and if there is some defect or something wrong or if you feel that the Minister is misleading, etc., those things can come up in the discussion. I will take note of them. Then, the Minister would respond to that. ...(Interruptions)...

श्री नितिन जयराम गडकरी : महोदय, जो बिल लोक सभा में पास हुआ है, वही बिल मैंने राज्य सभा में विचार के लिए प्रस्तुत किया है।...(व्यवधान)... मैं आपको यह...(व्यवधान)...

श्री सभापति : मंत्री जी, कृपया आप चेयर को संबोधित कीजिए।...(व्यवधान)...
श्री नितिन जयराम गडकरी : सभापति महोदय, में धन्यवाद करता हूं कि उन्होंने इस आम बिल को सदन में रखने का समय दिया है। वैसे यह मामला...(व्यवधान)...

MR. CHAIRMAN: He is saying that it is the same Bill. ...(Interruptions)...
SHRI JAIRAM RAMESH: It is not the same Bill. ...(Interruptions)...
MR. CHAIRMAN: He is the Minister. ...(Interruptions)... You are a Member. ...(Interruptions)... You have to speak later. ...(Interruptions)... Please. ...(Interruptions)... This is not the way. ...(Interruptions)... Please be seated. ...(Interruptions)... What are you all doing? ...(Interruptions)... Nothing shall go on record. ...(Interruptions)... Nothing shall go on record. ...(Interruptions)... I know my duty and my responsibility. ...(Interruptions)... Mr. Minister, please. ...(Interruptions)...

SHRI NITIN JAIRAM GADKARI: Sir, already, the Parliament has passed the Bill. ...(Interruptions)... The same Bill, I have already presented in the House. ...(Interruptions)...

MR. CHAIRMAN: No, you please do not.....(Interruptions)... It is not authorized. ...(Interruptions)... They are not authorized. ...(Interruptions)... You please go ahead Mr. Minister otherwise you would not be able to.. ...(Interruptions)...

श्री नितिन जयराम गडकरी : सर, हमारे देश में हर साल 5 लाख...(व्यवधान)... एक्सिडेंट्स होते हैं और डेढ़ लाख मौतें होती हैं। दुनिया में सबसे ज्यादा ...(व्यवधान)... मौतें भारत में होती हैं...(व्यवधान)... इन मौतों को रोकना और सड़क सुरक्षा को बढ़ावा देना...(्यवधान)... हम सबकी जिम्मेदारी है।...(व्यवधान)...

MR. CHAIRMAN: Please. ...(Interruptions)... Before it becomes effective, it will be discussed by the House. ...(Interruptions)...

श्री नितिन जयराम गडकरी : मैंने लोक सभा में भी यह कहा था...(व्यवधान)... कि तमिलनाडु की राज्य सरकार ने accident deaths पर काम करने में बहुत अच्छा काम किया है। तमिलनाडु राज्य सरकार के प्रयासों के कारण, पिछले दो सालों में वहां लगभग 29 प्रतिशत मौतें कम हुई हैं, जो कि बहुत ही सराहनीय कदम है। तमिलनाडु राज्य में जो experiment किया गया है, हम वही experiment पूरे देश में करने जा रहे हैं।
[श्री नितिन जयराम गडकरी]
सर, विशेष रूप से National Highways पर 40 परसेंट एक्सिडेंट्स होते हैं और ये accidental spots improve करने के लिए हमने World Bank और ADB को 14 हज़ार करोड़ का प्रस्ताव दिया है। इनमें से ADB ने 7 हज़ार करोड़ रुपये एप्रूब्ड किए हैं...(व्यवधान)...एडीबी ने principally 7 हज़ार करोड़ रुपये accept किए हैं और हमें World Bank का भी principle मिलेगा। राष्ट्रीय महामार्गों पर जो 786 black spots थे, accidental spots थे, उनको 80 परसेंट सुधारने के कुछ कार्य हमने पूरे किए हैं और कुछ को सुधारने की शुरूआत भी कर दी है। सर, हमें विशेष रूप से ये जो 14 हज़ार करोड़ रुपये मिलेंगे, इनमें से ये केवल National Highways पर नहीं, बल्कि राज्य के रोड के ऊपर, district road पर और शहरों में भी, जो ऐसे black spots हैं, उनके लिए इस पैसे का विनियोग किया जाएगा और निश्चित रूप से भारत सरकार की ओर से हम उन एजेंसियों के साथ सहयोग भी करेंगे। हम एक यह प्रयास करेंगे कि इसके द्वारा हमारे देश में accident में मरने वालों की जो संख्या है, वह कम संख्या हो। यह बड़े दुख का विषय है कि मरने वाले लोगों की संख्या, 18 से 35 वर्ष के लोगों की जो संख्या है, यह लगभग 65 परसेंट है।

माननीय सभापति जी, लड़ाई में, दंगों में naxalite activities में इतने लोग नहीं मरते, जितने कि accidents में मर रहे हैं। इसमें हमारे लगभग डेढ़ लाख लोग मर रहे हैं। इसके कारणों का अध्ययन करते हुए, उसको सुधारने के लिए हमने इस बिल में प्रोविज़न किए हैं। इन नियमों के उल्लंघन के लिए कठोर प्रावधान हैं, good Samaritan के लिए कानूनी प्रावधान हैं, cashless treatment during golden hour, dangerous driving, juvenile driving से संबंधित कुछ बातें हैं। Over speeding ड्राइविंग करते समय mobile पर बात करना, seatbelt के नियमों आदि के उल्लंघन पर भी कड़े नियम बनाए हैं और license निलंबन जैसे प्रावधान भी इसी दिशा में एक कदम है।

माननीय सभापति जी, पूरी दुनिया में लोग हमारे देश का उल्लेख करते हैं कि जहां आसानी से लाइसेंस मिल सकता है, अगर ऐसा कोई देश है, तो उसके लिए हिंदुस्तान का नाम लिया जाता है। दुर्भाग्यवश विश्व से जो जानकारियां मिलीं, उससे ध्यान में आया है कि एक व्यक्ति तीनतीन, चार-चार लाइसेंस लेता है और यह भी ध्यान में आया है कि 30 परसेंट लाइसेंस bogus हैं। Driving license से पहले जो प्रशिक्षण लेना चाहिए, टेस्ट होना चाहिए, वह भी scientific तरीके से नहीं हो रहा है। अभी हमने इसमें computerized test का भी प्रावधान किया है और हम driving training centre के लिए भी प्रोत्साहित कर रहे हैं। इस समय देश में स्वाभाविक रूप से 22 से 25 लाख drivers की कमी है। अगर हम driving training centre, विशेष रूप से backward area tribal area, rural area में खोलें और वहां के नौजवान युवाओं को ठीक प्रकार से driving की training दें, तो उन्हें इसके कारण रोजगार भी मिल सकता है।

महोदय, भारत सरकार ने 2016 में Group of Transport Ministers का गठन किया था, जिसमें श्री युनुस खान नामक, जो उस समय राजस्थान के ट्रांसपोर्ट मिनस्टिर थे, वे उसके अध्यक्ष

थे। इसमें 18 राज्य, और 10 पॉलिटिकल पार्टीज़ के मंत्री, जिनकी सरकारें थीं, वे शामिल थे। उन सभी ने इस एक्ट का अध्ययन करने के बाद कुछ सिफारिशें की थीं। उन सिफारिशों के आधार पर ही हमने यह "मोटर द्हिकल (संशोधन) बिल" तैयार किया है। हमने यह 2016 में लोक सभा में प्रस्तुत किया था और फिर बिल को Department-related Parliamentary Standing Committee के पास भी भेजा गया था। Standing Committee ने भी इसको clear किया। Standing Committee द्वारा फरवरी, 2017 में रिपोर्ट दी गई। समिति ने बिल के अधिकतर प्रावधानों पर सहमति जताई और कुछ सुझाव भी दिए, जो संशोधनों में शामिल किए गए हैं। लोक सभा ने बिल को 10 अप्रैल, 2017 को मंजूरी दे दी। फिर बिल को इस सदन में 2017 में रखा गया, फिर बिल को Select Committee को भेजा गया। उसे Select Committee में आप सबके आग्रह पर भेजा गया। इसमें काफी समय गुजर गया है। यह कोई political subject नहीं है। आज इस क्षेत्र में जो accidents हो रहे हैं, उनसे मरने वाले लोगों की संख्या को ध्यान में लेते हुए इनके ऊपर तुरंत प्रावधान करके कानून बना कर इसको रोकने की बहुत बड़ी आवश्यकता है। इसलिए इस संवेदनशील विषय पर आप सबका सहयोग मिलेगा, यह मेरा विश्वास है। Select Committee के बुलाने पर मैं भी तीन बार उनसे मिलने गया, उनके सामने अपना presentation किया और कमिटी के सभी प्रश्नों के जवाब दिए। सर, Select Committee ने भी इस विधेयक की सिफारिश की है, परन्तु समय के अभाव में बिल पास नहीं हो सका, फिर पार्लियामेंट बर्खास्त हुई। हमने फिर से दोबारा नए बिल को 17वीं लोक सभा में पेश किया। मैं आभारी हूं कि वह लोक सभा में पारित हो गया।

सर, इसमें राज्यों को अधिकार देना और उनके हाथ कैसे मजबूत करने हैं, यह भी additionally दिया हुआ है। मैं बहुत स्पष्ट रूप से यह कह देना चाहता हूं कि राज्य के किसी भी प्रकार के अधिकार को हम नहीं लेना चाहते हैं। इसमें दो बातों पर बहुत से माननीय सदस्यों ने आपत्ति जताई है। अभी present law में यह नियम है कि अगर आप नई गाड़ी खरीदते हैं, तो उस गाड़ी को RTO Office में ले जाना पड़ता है और RTO Office उसका inspection करता है और उसके बाद उसको कितना टैक्स भरना है, इसकी receipt देने के बाद उसका नम्बर allot करता है। Actually, कोई गाड़ी डीलर के यहां से निकलने के बाद RTO Office नहीं जाती है। ऐसा न करने के बदले में क्या होता है, यह आपको विदित है। अभी हम सिस्टम को online कर रहे हैं। इसमें registration की जिम्मेदारी, जो पहले consumer की थी, वह हम डीलर पर डाल रहे हैं। स्टेट का जो भी टैक्स होगा, उतना पैसा online स्टेट के एकाउंट में जमा होगा। सम्माननीय गवर्नमेंट की competent authority जो RTO Office होगा, वह नम्बर देगा, वह नम्बर गाड़ी को मिलेगा। हम इसमें से कोई शेयर नहीं लेना चाहते हैं, कोई अधिकार नहीं लेना चाहते हैं, किसी को अधिकार देना नहीं चाहते हैं, प्राइवेट वाले को नहीं देना चाहते हैं। अधिकार अभी भी राज्य सरकार के पास है, उसके अधिकारी के पास है। केवल हर गाड़ी के registration पीछे, जो आप सबको विदित है कि इसमें क्या तकलीफें होती हैं, हमने उसको
[श्री नितिन जयराम गडकरी]
online किया है, ताकि इसके कारण लोगों को मुश्किल न हो, भ्रष्टाचार न हो और इसमें transparency आए। मुझे लगता है कि राज्य सरकार को कोई भी अधिकार लेने का हमारा उद्देश्य नहीं है।

दूसरा, बहुत से लोगों ने कहा कि हमने National Transport Policy बनाने की बात कही है। सभी माननीय सदस्यों को पता है कि Railway, Aviation और Waterways, ये भारत सरकार के पास हैं और State Transport राज्य सरकार के पास है अगर हमें multimodal hub बनाना है, जैसा अभी वाराणसी में हो रहा है - वाराणसी, साहिबगंज, गाजीपुर और हल्दिया, यहां multimodal hub बन रहा है - तो इसमें तीन agencies भारत सरकार की हैं और एक एजेंसी राज्य सरकार की है। अगर तीनों को एक जगह लाना है, तो हमें उसके लिए पहल लेनी पड़ेगी। उसके लिए इसमें प्रावधान किया गया है। उसके लिए हमने इसमें clear तरीके से कहा है कि हम राज्य सरकार के कोई भी अधिकार नहीं लेंगे। Already राज्य सरकार में जो Public Transport Undertaking है, उसका एक्ट अस्तित्व में है। उस एक्ट के अनुसार इसको बंद करना, चालू रखना, कैसे करना है, जिले के नियम क्या होंगे, राज्य के नियम क्या होंगे, किसको allow करना है, नहीं करना है, यह सब राज्य सरकार के पास है। हम इसमें कोई हस्तक्षेप नहीं करना चाहते हैं, न राज्य सरकार का कोई अधिकार लेना चाहते हैं। नई technology के आधार पर multimodal hub होगा, नई Electic Transport on Public Safety में नई-नई बातें आ रही हैं, उनका उपयोग करना होगा। बहुत-सी बातें हैं, उनके लिए हमने यह पॉलिसी बनाने की बात कही है। इस पॉलिसी की stakeholders राज्य सरकारें होंगी। उनसे चर्चा के बाद यह पॉलिसी तय होगी। बहुत-से सदस्यों का इस पर objection था, उनसे मैंने कहा कि अगर पॉलिसी तैयार करने के बाद भी किसी राज्य को लगता है कि हमें इसे स्वीकार नहीं करना है, तो the policy is not mandatory. इस तरह से choice राज्य सरकार के पास है। अगर वह नहीं चाहती है, तो स्वीकार न करे। हम उसके ऊपर इस प्रकार का कोई बंधन नहीं लाएंगे, मैं यह विश्वास के साथ सदन को बताना चाहता हूं। इसलिए नई technology का विकास और उसके मद्देनजर परिवहन व्यवस्था में सुधार की जरूरत है। Transportation के नए-नए साधन आ गए हैं। अभी हमारे यहां Doppelmayr नामक Austrian Company है, जब मैं Water Resources मंत्री था, तब हमने उसका joint venture WAPCOS नामक कंपनी के साथ किया है। उसकी 28 technologies हैं। उसकी हवा में चलने वाली double decker bus है, जिसकी capacity मेट्रो से ज्यादा और cost केवल 50 करोड़ रुपए प्रति किलोमीटर है, जहां मेट्रो की cost करीब 350 करोड़ रुपए प्रति किलोमीटर है। यह दिल्ली, मुम्बई, चेन्नई के लिए ठीक है, लेकिन इन्दौर, भोपाल जैसे जो छोटे शहर हैं, ऐसे शहरों के लिए इस प्रकार का transport system, public transport on electricity हो कि यह import-substitute, cost-effective, pollution-free and indigenous हो, यही हमारा प्रयास है। ये सब नयी technology के लिए foreign loans लाने पड़ेंगे। लगभग
all State Transport Corporation loss making में हैं। यह बात जरूर है कि साउथ में तमिलनाडु, केरल, आन्ध्र, तेलंगाना और कर्णाटक, इनका transport system उत्तर भारत के राज्यों की तुलना में अच्छा है। अगर वे भी उसका उपयोग करना चाहते हैं, तो उपयोग करें। अगर वे नयी टेक्नोलॉजी का उपयोग नहीं करना चाहते, तो भी उसके ऊपर उनका अधिकार है। इसलिए जैसे हमने airports privatize किये, वैसे ही कुछ लोगों को लगता है कि हम लोग इसे भी privatize करेंगे और corporate को लायेंगे। राज्य सरकार की परवानगी के बिना कोई प्रयोग राज्य में नहीं होगा। अब एयरपोर्ट जैसा बसपोर्ट बनाना है। मेरे पास ही NHAI में यह काम है। बसपोर्ट बनाने के लिए आपके पास प्राइम जगह है। 2000 बसपोर्ट्स बनाने के लिए करोड़ों रुपये लगेंगे। तो वह public-private investment के बिना सम्भव नहीं है। अगर राज्य शासन के बजट से करेंगे, तो हम इतने बसपोर्ट्स बना नहीं पायेंगे। फिर भी यह अधिकार राज्य सरकार का है कि पॉलिसी के बावजूद उनको कोई काम करना है या नहीं करना है, उसका निर्णय राज्य सरकार करे। में सदन को पूरी तरह से आश्वस्त करना चाहता हूं कि इसमें कोई हस्तक्षेप नहीं होगा। महोदय, केवल दो-तीन मुद्दे जो हैं, अगर आप अनुमति दें तो...

श्री सभापति : डिस्कशन के बाद आप जब रिप्लाई करेंगे, उस समय बताइएगा।
श्री नितिन जयराम गडकरी : आप जैसा कहें। परन्तु मुझे लगता है कि अगर वे क्लियर हो जायेंगे, तो रिपीट नहीं होंगे।

श्री सभापति : यह बाद में करना ही बेहतर होगा। मेम्बर्स को पहले मौका मिलना चाहिए। उनके मन में क्या-क्या शंकाएं हैं, आशंकाएं हैं, वह आने दीजिए।...(व्यवधान)...

श्री नितिन जयराम गडकरी : मुझे लगता है कि कुछ बातें अगर हो जाएंगी, तो ठीक रहेगा।
श्री सभापति : संक्षेप में बताइए।
श्री नितिन जयराम गडकरी : मैं संक्षेप में बता देता हूं। महोदय, उसमें वाहन resale की प्रक्रिया के सरलीकरण का एक मुद्दा है।

श्री सभापति : ये मंत्री जी ऐसे हैं कि बस को रोड पर नहीं, हवा में चलाना चाहते थे।...(व्यवधान)... तब क्या होगा?...(व्यवधान)... Really. He has got wonderful ideas and also some practical experience. He is a student of management.

श्री नितिन जयराम गडकरी : सर, फिलीपीन्स में already ये बसेज़ चल रही हैं। अभी हमारे अर्जुन मेघवाल जी यहां नहीं हैं। उन्होंने करीब 17 डिस्ट्रिक्ट्स के लिए इसके बारे में DPR बनाने की अभी शुरुआत की है। मैंने लोक सभा में अभी बताया, मैंने ट्रांसपोर्ट भवन में आपको बुलाया है, invitation दिया है। हमने 7 मंजिला parking plaza बनाया है। State Transport के सभी stations पर traffic jam हो जाता है, तो यह seven floor का है और ऊपर में 8वें फ्लोर
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पर restaurant है। यहीं हमारे बगल में ही है, 2 मिनट के distance पर है। तो ये अलगअलग प्रकार के नये innovation, नयी technology अगर लानी होगी, तो हमें इसके लिए...यह हमारे देश में नहीं है, यह बाहर से आयी है, तो इसका उपयोग करना पड़ेगा।

पहला, driving licence में reforms की बात है। इसमें online learning licence की सुविधा है। Identity verification का उपयोग किया जाएगा। National Register से स्थानान्तरण आसान होगा तथा फर्जी लाइसेंसेज़ बन्द हो जायेंगे। Test की गुणवत्ता भी बढ़ायी जाएगी। Computer और camera के द्वारा licence की testing होगी। इसमें RTO दफ्तर का भ्षष्टाचार कम करने के लिए कई कदम उठाये गये हैं। Transport licence 3 की जगह 5 साल के लिए वैध किया जाएगा। Drivers की कमी दूर करने के लिए गुणवत्ता बढ़ाने के लिए इसमें training school की भी बात है। आप राज्य में कहीं भी licence ले सकते हैं। अगर आप मुम्बई में रहते हों, तो नागपुर में ले सकते हैं और यदि नागपुर में रहते हों, तो औरंगाबाद में ले सकते हैं। इसके लिए यह सुविधा भी है। Renewal के लिए एक वर्ष के पहले या बाद तक apply कर सकते थे और जब वह valid नहीं है, तब आप गाड़ी नहीं चला पाएंगे, ऐसा था, परन्तु अब renewal के लिए वह मुद्दत भी हमने बढ़ा दी है। Registration की प्रक्रिया भी सरलीकृत की गयी है। Dealer द्वारा registration की प्रक्रिया की गयी है। आप राज्य में कहीं भी अपनी गाड़ी का registration करा सकते हैं। आपके लिए यह जरूरी नहीं है कि आप अपने शहर में कराएं। दिव्यांगों को वाहन पंजीकरण में सुविधा दी गयी है। कम्प्यूटरकृत वाहन fitness प्रमाणिकता की जांच की बात है। पुराने वाहनों के scrapping के लिए नियम बनाये गये हैं। National Register से स्थानान्तरण किया जा सकेगा। परिवहन व्यवस्था के सुधार में मैंने बताया कि integrated transport system, multi-modal hub, last mile connectivity, ये सब बातें हैं। ये जो aggragators हैं, जैसे Ols, Uber, इनके लिए अभी नियम ही नहीं हैं। इसमें उनको नियंत्रित करने के लिए नियम भी तैयार किये गये हैं। विशेष रूप से सुरक्षित वाहन के लिए वाहनों की जांच के नियम, testing संस्थान के मापदंड, दोषपूर्ण वाहनों के लिए compulsory recall, वाहन कम्पनी द्वारा अनियमितता होने पर जांच के अधिकार रखे गये हैं और penal provision सख्त किया गया है। विशेष रूप से जो accidental spots हैं, उनके बारे में मैंने आपको बताया है। पदयात्री और nonmotorised वाहनों के लिए भी नियम तैयार किये गये हैं। Over all, हमारे देश की ट्रांसपोर्ट व्यवस्था में सुरक्षा हो और सड़क सुरक्षा की विशेष चिन्ता की गयी है। Helmet पहनना चाहिए। Good Samaratins के लिए है, overloading रोकने के लिए भी है। नियम उल्लंघन होने पर कठोर प्रावधान हैं। अभी 50 रुपये का जो दंड है, उसको बढ़ा कर 1,000 रुपये किया है, तो लोगों को एकदम लग रहा है कि यह ज्यादा हो गया। आपकी समिति में इसकी चर्चा हुई है। खराब सड़कों और दुर्घटना की स्थिति में contractor को जिम्मेदार ठहराने का provision किया गया है। जो penalty है, उसको हर वर्ष 10 प्रतिशत बढ़ाने का अधिकार दिया गया है। इसमें Electronic Enforcement की व्यवस्था है। National Road Safety Board गठित करने की बात है। रोड्स पर Ambulance को रास्ता देने का प्रावधान है। Ambulance को रास्ता न देने पर कठोर प्रावधान

किए हैं ताकि लोग Ambulance को पहले जाने दें। इस कारण बहुत लोगों की death हुई है। खराब सड़क होने पर कार्यवाही की व्यवस्था इसमें की गई है। इसके अलावा कई बातें छोटीछोटी हैं, जो इसे transform करने वाली हैं। मैं सदन से अनुरोध करूंगा कि बहुत समय से, लगभग एक साल से यह बिल pending है। सड़क हादसों में काफी लोग मर रहे हैं। लोगों की जान बचाने के लिए, जैसा काम तमिलनाडु में किया गया, वैसा ही काम पूरे देश के स्तर पर आप सबके सहयोग से हो। हम चाहते हैं कि देश में जो डेढ़ लाख मौतें प्रतिवर्ष होती हैं, उनमें से कम से कम 50 परसेंट कम हो सकें। इस बारे में कानून अगर ठीक प्रकार से आया तो उसे implement करने में आसानी होगी। आप सब इस बिल को पारित करने में सरकार का सहयोग करें। इसी प्रार्थना के साथ, मैं अपनी बात समाप्त करता हूं।

श्री सभापति : आप बैठ जाइए, प्लीज़।...(व्यवधान)...
There are two Amendments by Shri Elamaram Kareem and Shri Binoy Viswam for reference of the Motor Vehicles (Amendment) Bill, 2019, as passed by Lok Sabha, to the Select Committee of Rajya Sabha. Members may move the Amendment at this stage without any speech. Are you moving?

SHRI ELAMARAM KAREEM (Kerala): I am moving...(Interruptions)...
Sir, I move:
"That the Bill further to amend the Motor Vehicles Act, 1988, as passed by Lok Sabha, be referred to a Select Committee of the Rajya Sabha with instructions to report by the last day of the first week of the next Session of the Rajya Sabha."

SHRI BINOY VISWAM (Kerala): Sir, I move:
"That the Bill further to amend the Motor Vehicles Act, 1988, as passed by Lok Sabha, be referred to a Select Committee of the Rajya Sabha, with instructions to report by the last day of the first week of the next Session of the Rajya Sabha."

SHRI B. K. HARIPRASAD (Karnataka): Sir, I am on a point of order. ...(Interruptions)...

MR. CHAIRMAN: I will tackle it. I know how to tackle it. First, the motion for consideration of the Motor Vehicles (Amendment) Bill, 2019, as passed by Lok Sabha, and the amendments moved thereon, are open for discussion. What is your point of order?

The questions were proposed.

SHRI B. K. HARIPRASAD: Sir, my point of order is this. Rule 69 provides "that no such motion shall be made until after copies of the Bill have been made available for the use of members, and that any member may object to any such motion being made unless copies of the Bill have been so made available for two days before the day on which the motion is made, and such objections shall prevail, unless the Chairman allows the motion to be made." Sir, I just want your ruling on this.

MR. CHAIRMAN: I have already permitted.
SHRI B. K. HARIPRASAD: Sir, I need your ruling on this. In Lok Sabha, when the Bill was passed, Clause 94, sub- clause 3 was not there. Even in 1988 Act, it was not there. Even in the Bill introduced in the Lok Sabha, it is not there. It has come up in Rajya Sabha, Sir. Have they hoodwinked the Lok Sabha or are they misleading the Rajya Sabha? Sir, it is the prestige of Rajya Sabha. I need your ruling on this.

MR. CHAIRMAN: Right. I will give you the ruling, but, initial information is, this Bill was circulated on 25.7.2019. Today is 31.7.2019. So, more than two days' time has been given. With regard to the changes which you are making, let me go through it, and then, I will give a detailed ruling about that.

SHRI B. K. HARIPRASAD: Sir, it is a defective Bill.
MR. CHAIRMAN: Shri B. K. Hariprasad to initiate the discussion..(Interruptions)... He has made a point of order. Why are you supplementing it? There is no supplementation to the point of order. He has to bring it to my notice. He brought it to my notice. I will go through it...(Interruptions)... Mr. Ripun Bora, please sit down.

SHRI B. K. HARIPRASAD: Mr. Chairman, Sir, you have been in this House for a long time. You are the Chairman. I am expecting some ruling.

MR. CHAIRMAN: Mr. Elamaram Kareem and Mr. Binoy Viswam, if you want to refer the Bill to the Select Committee, both of you have to give the names. You are also supposed to propose the names whom you want in the Select Committee. That is the part of the Resolution you have to make. That is the Rule position. So, if you want to give the names, you have to give before.

SHRI JAIRAM RAMESH: What is the ruling, Sir?

MR. CHAIRMAN: I have allowed the Bill to be taken up. The Minister proposed it...(Interruptions)...

SHRI B. K. HARIPRASAD: I agree, Sir. But, Clause 94 was not discussed in the Lok Sabha. I am speaking on a defective Bill.

MR. CHAIRMAN: No, no; it will become effective after the defect is removed. Don't worry.

SHRI B. K. HARIPRASAD: Sir, I rise to speak on the defective Bill introduced by the Minister. I don't think this defective Bill will solve any problem in this country. Sir, whenever the Minister speaks on the Road Safety Bill or the Motor Vehicles Act, he talks of accidents in the country. He also quotes about five lakh accidents taking place. Ninety two Clauses have been brought in this Bill. The Minister was very keen that he wants to bring down the accidents as far as possible. Out of these 93 Clauses, please go through and find out the Clauses which speak of road safety.

MR. CHAIRMAN: Who is the new Minister here?

Along with grammar, there has to be a bit of humour too in the House! Sorry, Hariprasadji, you may continue.

SHRI B. K. HARIPRASAD: Sir, the Minister was talking about a huge number of accidents taking place. He wants to amend the Motor Vehicles Act. He has tried to amend almost 93 Clauses. Out of 93 Clauses, as far as the road safety is concerned, only five Clauses are there. I just wanted to know about the remaining 88 Clauses. These five road safety Clauses also are not very clear. The accidents take place on the roads, whether National Highways or State Highways. On the National Highways, he should have brought in some amendments about the capacity of the roads. According to the notification by Government of India, the capacity of the roads for a commercial transport vehicle is 80 kilometres and for the regular transport vehicle is 100 kilometres. Sir, it is the 21st Century. Most of the vehicles manufactured in India have got the speed limit of 200 kilometres to 250 kilometres. There are motorcycles in this country which, within ten seconds, can go upto 100 kilometres speed. The Minister is very silent on this. The Minister is very particular about the road safety and corruption in RTO. He is right, I agree. I am not saying it is not there. My point is, on road safety, you have brought only five Clauses out of 93 Clauses. 88 Clauses refer to other issues on the transport sector. Is it enough to bring down the casualties or accidents on the National Highways and the State Highways?

Sir, as rightly pointed out by Gadkariji, this Bill has travelled a long way from 2014 to 2019, through the Standing Committee, through the Select Committee. He was kind
[Shri B.K. Hariprasad]
enough to come to the Select Committee. I was also there. Sahasrabuddheji was the Chairman. He tried his best to come to a conclusion but we agreed for disagreement in that Select Committee. The blue-eyed boy of TMC is the blue-eyed boy of NDA! But, even in the Standing Committee, Mukul Roy gave some suggestions and even then these have not been included. I will come to that point a little later.

Sir, he was talking about eradication of corruption in RTO. Wonderful! Your Government is doing a wonderful job on corruption charges. You have brought in the Lokpal Bill at the fag-end of the 2014 Government! But, what alternative are you giving when you talk of dealers? You are giving powers, entirely, to dealers. I agree, there is corruption in RTO and I am ashamed of this. If I go to an RTO, apart from the registration fee of ₹ 500 to ₹ 600 , I may have to shell out ₹ 2,000 to ₹ 3,000 more. If I want a fancy number, if I have got ill-gotten money, I can take that number by paying a lakh or two lakh rupees. But, the dealer, for no reason or rhyme, is charging between ₹5,000 and $₹ 7,000$ for the registration of the vehicle. Where does this money go? Can a customer afford to pay this much amount to the dealers? This is not a safety Bill. This is only to help the corporate sector. They are trying to reverse the decision of the Motor Vehicles Act. I had spoken to the Minister also in the Select Committee and he was talking of the inspection of the vehicle. Nowadays the local inspector goes to the dealer's place, identifies the vehicle and clears the vehicle. Now, without the inspector he will register the vehicle. What will be fate? He stated that the amount and the fees and tax collected through dealer will be credited to the State Government without loss of money on real time basis that the Central Government is not taking any money from the collected amount. Fine! But at present, in each and every State, they are collecting fees and the tax on new registration of vehicle by online through Parivahan web portal. It is already there. There was no necessity for any amendments there. The collected fees and tax is being credited to State Government account on real time basis without any revenue loss. If such is the case, what is the necessity of the Central Government to collect fees and tax by any agency, company owned which is against the Constitution?

श्री सभापति : प्लीज़...(व्यवधान)...विजिला सत्यानंत जी बैठ जाइए।
SHRI B. K. HARIPRASAD: Sir, earlier, the tax was to be collected by the Government servant. There is a vast difference between the Government servant and the public servant. Now, the Government can appoint any public servant as a tax collector. He is not accountable. We have seen many heads of the corporate sector running away from
this country. What would be the fate of the people who are paying tax if he runs away? It should not dilute the whole thing. The collection of tax should be with the Government servant only. If they don't have belief in the Government servant, I don't think they will have any belief in the Government itself. The other day I was attending one of the seminars, there was one Bihari person. He nicely pointed out saying, सर, आप लोग वहां हॉस्पिटल्स नहीं चला पाए, इसलिए प्राइवेट हॉस्पिटल्स आ गए। सरकारी स्कूल नहीं चला पाए, अब प्राइवेट स्कूल्स आ गए, अब आप सरकार भी नहीं चला पा रहे हैं, तो प्राइवेट सेक्टर को दे दीजिए। हां, हो सकता है, नागपुर में एक यूनिवर्सिटी है, वह ले सकती है, मगर हम सब लोग यह नहीं कर सकते हैं। जो हैं, वे ले सकते हैं। क्योंकि मंत्री जी नागपुर से ग्रेजुएट हैं, इसलिए में उनका ध्यान आकर्षण करना चाहता हूं।...(व्यवधान)...

MR. CHAIRMAN: Shri Hariprasad, your ten minutes are over from the 30 minutes. You have five speakers from your Party. I leave it to you. If your Party permits, you can speak.

SHRI B. K. HARIPRASAD: Mr. Chairman, Sir, I am concerned about the life and death of the people of this country.

MR. CHAIRMAN: I agree.
SHRI B. K. HARIPRASAD: Sir, I am not making any caustic remarks or anything. I will confine to my subject. Though I have said that the Bill is a defective Bill...

MR. CHAIRMAN: You have got every right to speak for 30 minutes. I am just telling your Party time. आप पूरे तीस मिनट बोलिए। कोई प्रॉब्लम नहीं है।...(व्यवधान)... बाकी लोगों को मौका नहीं मिलेगा।...(व्यवधान)...

SHRI B. K. HARIPRASAD: Sir, I am speaking on the defective Bill to correct the flaws in the Bill. That's all. If you don't want, Sir, I can sit down. I can happily...

MR. CHAIRMAN: I don't know whether I was able to communicate to you better in English or Hindi or you want me to speak in...

SHRI B. K. HARIPRASAD: In Telugu, Sir.
MR. CHAIRMAN: The point is, your Party has been given 30 minutes' time and you are the first speaker. You have taken ten minutes. I am just telling you. Keep that in mind. Your Party has given another five names. Keep that in mind. Shri Anand Sharma has taken note of it. You please carry on.

SHRI B. K. HARIPRASAD: Sir, why I am saying is, this is also not in the interest of the road safety for the following reasons:- In motor cycles during inspection, it will
[Shri B. K. Hariprasad]
be ensured that the motor cycle is fitted with rear view mirrors, saree guard. It will also be ensured that there are no unauthorised alterations to the motor cycle like noise polluting silencers, horns with high decibels and fitment of extra lights. In motor cars/ cabs, during inspection, it will be ensured that there are all the active and passive road safety accessories like seat belts, speed governor, vehicle location tracking devices, panic buttons etc. It will be ensured that the vehicle headlamp is not fitted with dazzling type additional lights, unauthorized alterations of vehicle, such as seating capacity, fitment of video devices in driver's view and multi-toned horns, etc. It will be ensured that in case of heavy goods and passenger vehicles and school buses are fitted with proper seats, safety devices like first-aid box, fire extinguishers, spark arrestor, ABS brakes for hazardous goods vehicles, etc. Sir, it should also be ensured the seating capacity as per the design, chassis extension, if any, rear and side under-run protector.

When this Clause was reviewed by the Parliamentary Standing Committee, it recommended that this proposal should be made optional for States to decide on the basis of infrastructure and manpower available and the Committee further recommended that it should not be made mandatorily to be followed by all the States. Also, dealers will manipulate the system or vehicle configuration to suit their needs.

Sir, hon. Mantriji was kind enough to give all the credit to Southern States for running a good public transport. ...(Interruptions)...

AN HON. MEMBER: Include Maharashtra also.

SHRI B. K. HARIPRASAD: He rightly pointed out that I should even include Maharashtra also. Sir, Mantriji was saying that almost ten States have agreed to these amendments. Sir, his own Maharashtra Minister wrote a letter, which I can place on the Table of the House, and opposed this Bill. Most of the States, including Kerala, Karnataka, Tamil Nadu - I don't know about Andhra Pradesh and Telangana - have opposed this amendment Bill.

Sir, as far as permits are concerned, now, he wants to centralize it. Earlier, they used to say it was 'permit raj.' Now, we are running a good public sector bus services in the Southern part of the country. Now, he wants to centralize and allot permits from the Centre. It is only to help the private bus operators, not public sector.

So, Sir, I would say that this Bill is a defective Bill. In case he accepts some of our amendments we have moved, we have no problem in supporting it. Or else, please, don't pass this Bill today. After the discussion, please give a thought. You talk to your own 'Table Office.' If they agree, we can pass it tomorrow. This is my earnest request. Thank you.

## (MR. DEPUTY CHAIRMAN in the Chair)

डा. विनय पी. सहस्त्रबुद्धे (महाराष्ट्र) : माननीय उपसभापति जी, एक ऐतिहासिक प्रस्ताव सदन के सम्मुख है और अगर विगत कुछ महीनों में, विगत कुछ दिनों में जितने सारे बिल इस सदन के सामने चर्चा के लिए आए, उन पर अगर हम निगाह डालें, तो मुझे लगता है कि प्रधान मंत्री नरेन्द्र मोदी जी के नेतृत्व की सरकार को governance reforms का जो एक बहुत पुराना बैकलॉग तैयार हुआ है, उसको क्लियर करने में अपनी सारी मेहनत और अपनी सारी ताकत खर्च करना स्वाभाविक हो गया है।

हमें पता है कि दो दिन पहले हमने Bankruptcy Code के बारे में चर्चा की। उस पर जो चर्चा और परिवर्तन होना चाहिए था, वह देश लम्बे समय से प्रतीक्षा कर रहा था, लेकिन वह नहीं हुआ। अगर मैं New Education Policy की चर्चा करूं, तो 1985 के बाद इस देश में नई शिक्षा नीति आनी चाहिए थी, मगर किसी ने काम ही नहीं किया। हमने कल के ट्रिपल तलाक बिल के संबंध में देखा कि उसके बारे में सुप्रीम कोर्ट ने बार-बार निर्देश दिए, मगर हमने आंखें मूंद लीं, तो वह भी एक बैकलॉग बन गया। आज यह Motor Vehicle Act है, जिसमें 1988 के बाद हम इस कानून में जिस तरीके का आमूल-चूल परिवर्तन प्रस्तावित कर रहे हैं, मैं मानता हूं कि पूरा देश इसकी प्रतीक्षा कर रहा था। यह जो clearance of backlog का एक ऐतिहासिक दायित्व हमारी सरकार के ऊपर आया है, उस दायित्व को निभाने के लिए यह बिल सदन के सामने आया है।

महोदय, मैं आपसे कहना चाहता हूं कि किसी पद्धति का एक status quoism, एक यथास्थितिवाद, जो चल रहा है वह अच्छा ही चल रहा है, क्योंकि जो भी vested interests होंगे, जो भी हितसंबंध होंगे, उनको धक्का लगाने की न किसी में हिम्मत थी, न किसी में इच्छाशक्ति थी, न किसी में ताकत थी और यह एक सरकार है, जिसने इन हितसंबंधों को, जो vested interests हैं, उनको ध्वस्त करते हुए जो जनता के हित की बात है, उसको अंजाम देने के लिए इस तरीके का एक ऐतिहासिक कानून इस सदन के सम्मुख प्रस्तुत किया है। मैं इसके लिए सम्माननीय मंत्री जी का अभिनन्दन करना चाहता हूं।

मान्यवर, हम जानते हैं कि इस विभाग का दायित्व संभालने वाले श्री नितिन गडकरी जी, जब महाराष्ट्र में परिवहन मंत्री थे, तब वे रोड ट्रांसपोर्ट के विषय में एक क्रान्तिकारी बदलाव लाए और कई फ्लाई ओवर्स बने। मैं मानता हूं कि इस विषय में एक गहरी सोच होने के कारण उन्होंने
[डा. विनय पी. सहस्त्रबुद्धे]
इस पूरे कानून के प्रति व्यापक विचार करते हुए इस कानून के प्रावधानों को तैयार किया। मैं उनको निश्चित रूप में बधाई दूंगा कि इसके लिए जो Select Committee बनी थी, जिसका दायित्व मेरे ऊपर दिया गया था, तो कमेटी के बहुत आग्रह से बुलाए बगैर, यदि सदस्यों के मन में कुछ आशंकाएं होंगी तो मैं उसका निराकरण करने के लिए उपस्थित होता हूं, यह उन्होंने suo motu कहा और मैं मानता कि संसदीय समितियों के इतिहास में शायद यह बहुत कम बार हुआ होगा कि मंत्री जी स्वयं समिति के सम्मुख प्रस्तुत हुए, ताकि किसी के मन में कोई संदेह न रहे, कोई गलत धारणा न रहे। इतनी clarity लाने की कोशिशों के बावजूद भी, आज मैं यहां पर देख रहा हूं कि एक संदेह का वातावरण निर्माण करने की कोशिश हो रही है, जो मैं मानता हूं कि किसी के भी हित में नहीं है।

Sir, I would also attract your attention to the fact that the scenario, in so far as road safety is concerned, is really very frightening; it is terrifying, if I may say so. For example, many figures have already been mentioned by the hon. Minister. I need not repeat them. But the number of road crash deaths, according to the statistics available in the public domain, have increased by 31 per cent, from 2007 to 2017. 10 सालों में इतनी बढ़ोतरी हुई है कि जो हादसे हो रहे हैं, वे 31 परसेंट से बढ़े हैं और जैसा कि यहां पर बताया गया कि इसमें किसकी जान जा रही है। हमें पता होना चाहिए कि देश का युवा, नौजवान, जो मनुष्य शक्ति के संदर्भ में आयु के हिसाब से एक ऐसे स्थान पर है, ऐसे लोगों की मृत्यु हो रही है, जो निरपराध हैं, ऐसा मैं मानता हूं। कई बार तो हमने देखा है और international statistics, जो इस विषय में काम करने वाले लोग हैं, वे बताते हैं कि हर दिन...मैं सदन को पूरी गंभीरता से कहना चाहता हूं कि यह कानून क्यों आवश्यक है, क्योंकि हर दिन हमारे देश में लगभग 29 बच्चों की एक दृष्टि से हादसों के कारण मृत्यु होती है, यह इस देश की भयावह स्थिति है, जिस पर उपाय ढूंढने के लिए सरकार यह कानून लायी है।

महोदय, में यह कहना चाहता हूं कि इस विषय में विभिन्न वैश्विक संगठनों ने भी अपना मत उजागर किया है और अपनी बात रखी है। World Health Organization ने इस विषय में कहा था कि भारत के द्वारा लगभग 10 परसेंट...विश्व में, हादसों में मृत्यु होने की जो संख्या होती है, उसमें हम 10 परसेंट से अधिक योगदान दे रहे हैं, उसमें बढ़ावा कर रहे हैं। यह भारत की स्थिति है। मैं मानता हूं कि हमारे जैसे विकासशील देश को किसी भी तरह से शोभा देने वाला विषय नहीं है।

मान्यवर, मैं बहुत विस्तार से इसकी चर्चा नहीं करूंगा, मगर मैं मुख्य रूप से सदन को यह बताना चाहता हूं कि इस बिल के माध्यम से जो परिवर्तन हो रहा है, वह क्या है और वह कितना गुणात्मक है? I believe that the House need to be aware of the qualitative changes that
are being introduced throuth this Bill. On the basis of the quality of the provisions that have been mode in this Bill, the House should support this proposition. Sir we are aware that bettar driver training system is the crux of the whole issue. आज अगर हमारे यहां हादसे होते हैं, जैसा कि हमारे मंत्री जी अभी बता रहे थे कि सबसे सस्ता हो गया है कि कहीं भी जाओ और लाइसेंस लेकर आओ, में मानता हूं कि इस व्यवस्था पर बहुत अच्छे तरीके से नियंत्रण लाने की कोशिश इस बिल में की गई है। जो लोग अभी ड्राइविंग लाइसेंस बहुत आसानी से प्राप्त करते हैं, जुगाड़बाज़ी करते हैं, कई बार किराए से कुछ लोगों की मदद लेते हैं और इस पद्धति से आज जो चलता है, ‘आओ जाओ, घर तुम्हारा’, मैं मानता हूं कि यह विषय अब नहीं रहेगा। इसी पद्धति से For decades, fines for behaviour that results in fatalities and serious injuries have remained minimal, largely unrevised and have consequently failed to deter violators. The very purpose of these kinds of provisions is to have some kind of an element of deterrence.
[उपसभाध्यक्ष (श्री सुखेन्दु शेखर राय) पीठासीन हुए]
सर, अगर कोई धाक शक्ति नहीं रहेगी, कोई नहीं डरेगा, तो अपराध होते ही जाएंगे। यह सरकार ये चाहती है कि कानून का राज इस पद्धति से स्थापित हो कि लोगों को एक डर लगे, उनमें भय हो कि अगर में अपराध करूंगा, तो मुझे उसकी कीमत चुकानी पड़ेगी। I think the very purpose of this Bill is to bring an element of deterrence in the present structure in so far as levying fines are concerned, on those who are indulging in all kinds of crimes. Sir, this particular Bill also provides for some stringent punishment to those who are not applying seat belts and not using helmets. सर, यह सारे महानगरों में एक भंयकर विषय बन जाता है कभी-कभार और लोग इसके प्रति बड़े क्रोधित हो जाते हैं। हमें जनजागरण करना पड़ेगा और कई लोग कर भी रहे हैं। मैं मानता हूं कि इसके लिए भी यहां पर मोटर व्हीकल बिल में जो प्रावधान किया गया है, वह उस दृष्टि से जनता के अंदर इस विषय के प्रति गंभीरता से देखने का रुख बनना चाहिए, उस दिशा में एक बहुत सराहनीय कदम है।

मान्यवर, मैं आपको कुछ सुझाव देना चाहूंगा और आपके माध्यम से इस सदन के सम्मुख रखना चाहूंगा, क्योंकि यह बिल यद्यपि बहुत उचित समय पर...मतलब देरी हो गई है, लगभग पांच साल डिले हुआ है, मगर आया है, तो इसे पारित तो करना ही चाहिए। इसके बावजूद कुछ बुनियादी सुझाव, बुनियादी परिवर्तन करने की आवश्यकता है, जिसके बारे में हमारी समिति ने बड़े आग्रह के साथ कुछ बातें रखी थीं।

मान्यवर, जब हम विदेश में जाते हैं और कई बार देखते हैं कि जो fully-loaded vechicles होते हैं, यदि एक कार की capacity पांच है और पांच ही व्यक्ति उसमें बैठे हुए हैं, तो उनको टोल में कुछ रियात दी जाती है, क्योंकि उसका optimum utilization है। मैं मानता हूं कि इसे
[डा. विनय पी. सहस्त्रबुद्ध]
करने में हमारे लिए इस कानून के अंदर जो प्रीमियम बनेंगे, जो subordinate legislation बनेगा, उसमें इसकी चिंता करनी चाहिए। जितने सारे हमारे रोड्ज़ होते हैं, अभी राइट टर्न करना है, तो केवल राइट साइड में राइड टर्न वालों को ही जाने देना चाहिए, जिसको लेफ्ट करना है, उसको ही केवल लेफ्ट टर्न में जाने देना चाहिए और इसके लिए वहां पर आरेखित होता है, लाइन्स डाली हुई होती हैं और केवल ‘only-only' लिखा हुआ होता है, हम सब विदेश में जाकर यह देखते हैं। अभी इतना छोटा-सा सुधार हमारे देश में अभी भी नहीं हुआ है। में मानता हूं कि इसके बारे में निश्चित रूप में कुछ परिवर्तन करना चाहिए। एक बात और है- जो commercial vehicle का usage है, कई बार आपको वह पीले रंग की जो नंबर प्लेट है, वही रखने से आप commercial usage कर सकते हैं।

उपसभापति महोदय, मैं मानता हूं कि कभी-कभार अगर प्राइवेट व्हीकल्स का भी commercial use करें, क्योंकि car-pooling अभी पूरे महानगरों में एक व्यवस्था बन गई है और कई लोग अपने-अपने व्हीकल निकालकर अकेले-अकेले जाने के बजाय car-pooling करते हैं। अगर इसे कानूनी सहारा देना है, तो मैं मानता हूं कि इसके लिए भी एक प्रावधान हमारे कानून में होना चाहिए। Electronic Vehicles की भी बात आई है और electronic vehicles को सरकार बढ़ावा दे रही है और इस कानून में भी उसका उल्लेख है, मगर इस संदर्भ में और भी आवश्यक जो भी परिवर्तन करना जरूरी है, में मानता हूं कि सरकार इसके बारे में सजग रहेगी।

महोदय, अंत में यह जो ट्रैफिक और ट्रांसपोर्ट को लेकर जितनी सारी समस्याएं हैं, वे केवल हमारे देश से संबंधित नहीं हैं। पूरे विश्व की आबादी इन समस्याओं से जूझ रही है और हम सब जानते हैं, इस सदन में बैठे हुए कई मान्यवरों को पता है कि कोलंबिया में, बोगोटा में Enrique Penalosa जो वहां के मेयर थे, उन्होंने इस विषय में बहुत अच्छे प्रयास किए और लोगों को... मतलब उनका यह कहना था कि लोगों को व्हीकल में बैठकर ही गति मिलती है, ऐसा नहीं है। आप पैदल चलें, तो भी आपको चलने का रास्ता और आसान होना चाहिए और इसलिए pedestriancentric इस बिल में यह प्रावधान है कि जो पादचारी है, जो पैरों से चलना चाहते हैं, उनके लिए भी, क्योंकि वह तो हमारा आम आदमी है और उसकी भी चिंता इस बिल में की गई है। में मानता हूं कि इस विषय में और कुछ करने की जरूरत है, जिसके कारण जो pedestrians हैं, पादचारी जो है, केवल व्हीकल में बैठने वालों के लिए यह कानून नहीं है, तो पादचारियों के लिए भी जो पैर से चलना चाहते हैं, पद-पथ का उपयोग करना चाहते हैं, उनके लिए भी इस कानून में प्रावधान है। इसको और तगड़ा किया जा सकता है।

मान्यवर, हम महात्मा गांधी जी की 150th Anniversary मना रहे हैं और गांधी जी हर दिन 18 किलोमीटर चलने की अपेक्षा करते थे और कई बार चलते भी थे, अपनी आयु की उस स्थिति में, जब उनको चलना संभव था। मैं मानता हूं कि गांधी जी की जन्म शताब्दी मनाते समय हमने pedestrians को केन्द्रीभूत रखते हुए इस कानून में और भी सुधार करना चाहिए। यह बहुत अच्छी

### 5.00 P.M.

बात है कि देश में इसके लिए वातावरण अनुकूल हो रहा है। जैसे दिल्ली में हम देखते हैं कि राहगिरी का प्रचलन हुआ है और लोग व्हीकल फ्री जोन्स की बात कर रहे हैं, तो प्रदूषण की समस्या हो, ट्रैफिक और ट्रांसपोर्ट की समस्या हो, भीड़ के कारण निर्माण होने वाली समस्या हो, इन सारी समस्याओं का निजात निकालने के लिए एक ऐसे कानून की जरूरत थी। यह कानून सही समय पर आया है। मैं सदन से उम्मीद करता हूं कि इतनी बार इसके ऊपर चर्चा हुई है, हमारी कमेटी की बैठकों में बहुत विस्तार से चर्चा हुई है, सारे अधिकारियों को हमने बुलाया, तमिलनाडु गए, केरल, गए, कर्णाटक के लोगों को सुना, महाराष्ट्र के लोगों को सुना। मैं मानता हूं कि अभी इस पर बहुत विलंब न करते हुए और इस पर समय खर्च न करते हुए हमने इस ऐतिहासिक कानून को अंजाम देना चाहिए, इसी अपील के साथ मैं अपना भाषण समाप्त करता हूं।

SHRI MANISH GUPTA (West Bengal): Sir, I rise to oppose this Bill.
Sir, we have no difficulty, as the Minister has pointed out, regarding the measures taken for safety and the provisions for saving lives of the travelling public. The Minister has also mentioned in his opening remarks that this issue was raised in the Conference of Transport Ministers of India. But, Sir, we find that there is an increased incidence of not referring such inter-State cases, cases involving States of the Union, to the InterState Council. Our Chief Minister has repeatedly said that the Inter-State Council is a constitutional body, created under Article 263 of the Constitution. So, rightly, when such sweeping changes are being brought to the Motor Vehicles Act, this matter should have been discussed in the Inter-State Council.

Sir, in 2014, the Road Transport Safety Bill had been brought. Several States raised objections and, finally, the ruling dispensation had the sense to drop the Bill. Likewise, in this Bill too, as some speakers have pointed out, road safety is a facade. Nobody has any difficulty with road safety. It is a welcome move. It should be done. But the Budget outlay is only ₹ 364 crores, and most of the provisions in the Bill do not relate to road safety. They relate to measures being taken to curtail the independence of the State Governments.

Sir, all States in the Union, over a period of time, in the last 72 years, have done a sterling job in bringing about social transformation and economic development, creating livelihoods and rehabilitation and bringing poorer people into the mainstream. But this has been ignored and lack of trust has gained more space as far as the Centre and States are concerned. Cooperative federalism has taken a backseat. I would be going into

## [Shri Manish Gupta]

details of particular clauses, but, Sir, economic growth is something which the State Governments are responsible for. This particular Amendment Bill seeks to bring in permits, licenses and various other measures, which are entirely in conflict with our axioms, our idioms and our belief that regulations must be reduced. That is the drift of rule-making. As society progresses, you have to bring down the controls. You have to give independence to the people. That is not happening. Exactly the opposite has been reflected in this Bill. Instead of deregulating the stringent and archaic provisions, they have brought in more and more controls.

Sir, Clause 66(a) seeks to evolve a National Transportation Policy. The Hon’ble Minister has stated that those States which are not interested need not participate. This is the same statement which was made by him in the Lok Sabha. But there is no provision in the Amendment Bill to say specifically that those States which are not interested can opt out.

Sir, in this country, we have a monetary policy; we have a fiscal policy; we have a foreign policy; we have an export policy. None of these policies is enshrined in any Statute. Therefore, why does this National Transportation Policy require additional legislative legitimacy? This is not justified. In fact, there are many policies. This policy could have been way outside this Bill, so that it has the scope for developing what all the States feel needs to be done.

Sir, the Parliamentary Standing Committee had dwelt on these amendments. Not a single recommendation, I repeat, not a single recommendation, of the Standing Committee on this particular Bill has been incorporated in this Amendment Bill. We had several meetings of the Select Committee too. I was a Member of the Select Committee and the Chairman is here too. We observe that although the State Governments made several recommendations and raised several objections, not a single objection has been converted into any word, letter, amendment or change in this Bill. So, the spirit of cooperative federalism was lost even before this Bill was brought to the House. That is why there is a need to put forward in front of people the that there is a move to privatise the transport sector and corporatize the transport sector. Several Sections are there like 66A and 88A. The State Governments have been provided with several powers under Section 67 (3) of the Motor Vehicles Act. Sections 66A and 88A tend to override the State's power entirely. In this respect, the Minister has stated that the States have State

Transport Corporation Acts. But that is not enough. Encroachment on the powers of the State means you don't trust the States. If you have to develop this country, then you need to have trust between the States and the Centre. The entire drafting seeks to demean the position of the State. In Section 136, the Central Government seeks to put out the expenses of maintaining, monitoring and repairing National Highways on the State Government. There is no source of funds. But they are also trying in other clauses here to circumvent the State's power to levy taxes. States levy motor vehicle taxes under the State List of the Constitution. The Concurrent List provides for administration of motor transport. But those have been given short shrift and the basic power of the States to levy taxes has been passed on to private dealers. So, this is very unfortunate. There are sections like Section 56. It is extremely dangerous. It was discussed in the Select Committee. This Section 56 refers to non-transport vehicles which deals with administering a certificate for fitness. More than 80 per cent of the vehicles in this country are non-transport vehicles. When this matter was brought before the Select Committee, unfortunately, the officials who came from the Transport Ministry said, "Don't worry; this is just an enabling clause." What is this enabling clause? Enabling clause means you, on your own sweet will, can decide to impose if the category of all vehicles on your own as they are all non-transport vehicles. Sir, Clause 23 deals with non-transport vehicles. Under Clauses 66A and 66B State's arena of operation is grossly encroached upon by the Central Government. Section 88A is very interesting. This clearly shows that the Central Government wishes to get into matters like last-mile connectivity, rural transport and improvement of the quality of life in the States. How can a statute like the Motor Vehicles Act circumvent the power of the State through an Amendment like this? Rural transport is the responsibility of the State Government. Quality of life, environment and everything is listed here. We brought this up in the Select Committee and asked, "Why don't you delete these clauses; why are you encroaching upon the arena of the State? But this was not heeded. Therefore, Sir, I oppose this Bill. There is also a small issue. During the pendency of this Bill, the Government made certain rules. You cannot make rules during the pendency of the Bill. This is in direct violation of parliamentary procedure. But this has been done. I don't know what Parliament is going to do about this violation. But this is certainly a serious matter and the dignity of Parliament is being encroached in a Machiavellian manner. Thank you, Sir.

## THE VICE-CHAIRMAN (SHRI SUKHENDU SEKHAR RAY): Under which Rule?

SHRI DEREK O'BRIEN: This is under Rule 69. This is a serious issue raised by an hon. Member from the Congress Party. We are discussing a Bill passed in Lok Sabha, but the text of the Bill in Rajya Sabha is not the same as the Bill passed in Lok Sabha. ...(Interruptions)... If there is a problem, let us solve it. Let the Minister move ...(Interruptions)... सर, हमें झगड़ा नहीं करना है। Rush legislation आपको करना है। हमें झगड़ा नहीं करना है, suggestion देना है। Let the Minister bring an amendment to that. ...(Interruptions)... Let the Minister please bring an amendment to that so... ...(Interruptions)...

THE VICE-CHAIRMAN (SHRI SUKHENDU SEKHAR RAY): The Minister is on his legs.

SHRI DEREK O'BRIEN: I am suggesting if that is the difference, if there is a numbering issue, let the Minister bring an amendment. This is the problem when you do hadbad legislation.

THE VICE-CHAIRMAN (SHRI SUKHENDU SEKHAR RAY): Let the Minister reply.
सड़क परिवहन और राजमार्ग मंत्री; तथा सूक्ष्म, लघु और मध्यम उद्यम मंत्री (श्री नितिन जयराम गडकरी) : उपसभाध्यक्ष महोदय, सम्मानित सदस्य ने जो बात कही है, वह सच है। उसमें प्रिंटिंग मिस्टेक हुई है, उसकी तरफ उन्होंने ध्यान दिलाया है, उसके लिए में क्षमा मांगता है। उसको rectify करने के लिए, मैंने अभी सभापति महोदय से भी प्रार्थना की है कि अमेंडमेंट डालकर, मैं उसको rectify कर दूंगा।

उपसभापति (श्री सुखेन्दु शेखर राय) : ठीक है। Thank you. So, the controversy ends here. Now, Shri Ravi Prakash Verma.

श्री रवि प्रकाश वर्मा (उत्तर प्रदेश) : सर, यह जो कानून है, यह ऐसा कानून है, जो लगभग सभी लोगों की ज़िदगी से मतलब रखता है। हर व्यक्ति को आज की तारीख में, अपने रोजमर्रा के काम के लिए, सामान्य जीवन में भी सड़क पर आना होता है। जो हालात सामने दिखाई पड़ रहे हैं, जिनका जिक्र हमारे कई सम्मानित साथियों ने किया है, इस देश में लगभग डेढ़ लाख से ज्यादा लोग हर साल दुर्घटनाओं में मर जाते हैं और इससे दोगुनी तादाद में वे disable हो जाते हैं। मेरी समझ में यह बात नहीं आती है कि आखिर लोग क्यों नहीं समझ पा रहे हैं कि सड़कें चलने के लिए हैं, मरने के लिए नहीं हैं। जो गाड़ियां लेकर हम चलते हैं, वे हमें किसी मुकाम पर पहुंचाती हैं, वे यात्रा करने के लिए हैं, वे मरने के लिए नहीं हैं। मुझे नहीं लगता है कि इतनी ज्यादा मौतें लड़ाई में होती होंगी, शायद बीमारी में भी इतनी ज्यादा मौतें नहीं होती

होंगी, जितनी सड़कों पर हो रही हैं।
सर, कानून में माननीय मंत्री जी ने राष्ट्रीय सड़क सुरक्षा बोर्ड का ज़िक्र किया है। कई किस्म की एडवाइज़री बॉडीज़ already काम कर रही हैं। सर, इस बिल के अंदर कई सारे loose ends हैं, लोगों का traffic behaviour है, सड़कों के designs हैं, trafic की density है, ड्राइवर्स का behavior है, जो regulating authorities हैं, उनकी लापरवाही है, इतने सारे loose ends हैं, आपने advisory nature का जो Body प्रपोज़ किया है, शायद उससे एड्रेस नहीं हो पाएगा। मेरी आपसे रिक्वेस्ट है कि बजाय बोर्ड बनाने के इसके लिए आयोग बनाइए, जिसमें tooth भी हों। हमारे अंदर बहुत सारी चीज़ें ingrained हो रही हैं, मोटरसाइकिल लेकर निकलना है, लेकिन हेलमेट पहनकर नहीं निकलना है।

श्री नितिन जयराम गडकरी : हमने जो किया है, उसके लिए ही राज्य सरकार कह रही हैं कि हम हस्तक्षेप कर रहे हैं।

श्री रवि प्रकाश वर्मा : सर, मैंने रिक्वेस्ट की है और आप कैसे रास्ता निकालेंगे, यह आपकी headache है, लेकिन मैंने लाज़िमी बात कही है। चूंकि इतने सारे loose ends हैं, ultimately आपको राज्य सरकारों के साथ मिलकर ही काम करना होगा, लेकिन जो तथ्य है, वह भयानक है। पिछले 10 वर्षों में 16 लाख लोग मरे हैं। यह तो किसी अच्छे खासे नगर की आबादी है। किसी का मर जाना और हमारा संवेदनशील न होना, यह हमारा राष्ट्रीय चरित्र कभी नहीं रहा, लेकिन यह चीज रिफ्लेक्ट होकर सामने आ रही है, इसलिए मेरी आपसे यह गुज़ारिश है कि जो भी आपने बोर्ड बनाया है, इस बोर्ड की इस तरह से शेप कराइए कि इसमें थोड़ा tooth हो और जो concerned authorities हैं, उनको भी वे रेग्युलेट कर सकें या उनको ऐसी इंस्ट्राक्शन्स दे सकें, जो बाध्यकारी हों।

जहां तक राज्य सरकार की बात आई, मुझे याद है हमारे उत्तर प्रदेश में एक बार overloading का परमिट राज्य सरकार के द्वारा दिया गया था। उस overloading परमिट का यह फर्क पड़ा था कि सड़कों की जो नॉर्मल लाइफ होती है, उससे पहले ही वे सड़कें खराब हो गई थीं, तो जितना राज्य सरकार ने कमाया होगा, उससे कहीं ज्यादा, कई गुना ज्यादा नुकसान इस तरीके से सड़कें दोबारा बनवाने पर भुगतना पड़ा। हम इस बात को समझ सकते हैं कि हस्तक्षेप की जरूरत है। माहौल कभी-कभी बहुत dangerous दिखाई पड़ता है। खास तौर पर जिनका जिक्र आप कर रहे थे, जो खतरनाक प्वाइंट्स आपने बनाए हैं, जो prone to accidents इलाके हैं महोदय, उन्हें identify करके, वहां पर विशेष तौर पर सड़कों की जो वाइडनिंग है, यदि मोड़ हैं, तो उन्हें ढंग से प्लान करने वाली स्थिति को देखने की जरूरत पड़ेगी। मैं देख रहा हूं कि सड़कों पर जो ड्राइवरों का बिहेवियर है, वह ठीक नहीं है। सड़कों पर एक लेन होती है नॉर्मल ट्रैफिक के लिए और राइट साइड से overtaking का provision होता है, लेकिन जितनी हैवी गाड़ियां हैं, बड़े ट्रक्स, बसें या अन्य गाड़ियां, वे सभी overtaking lane का ही इस्तेमाल
[श्री रवि प्रकाश वर्मा]
करती हैं, जबकि overtaking का जो process है, वह बाईं तरफ से है। यह सर्वमान्य प्रक्रिया हो गई है कि वे लैफ्ट साइड का इंडिकेटर जलाकर या राइट साइड का इंडिकेटर जलाकर आराम से बहुत तेज गति में पीछे से निकल जाते हैं या पीछे से honking करने लगते हैं। यह जो traffic behavior है, इसे regulate करने के लिए आपको विशेष प्रयास करने पड़ेंगे।

महोदय, अब ऐसी स्थिति है कि सड़क के बिना तो हमारा काम नहीं चल सकता है, हमें सड़क पर तो निकलना ही निकलना है, लेकिन जो लोग सड़क का इस्तेमाल कर रहे हैं, उनका मिज़ाज क्या है, उनकी मानसिकता क्या है और इससे कितनी दुर्घटनाएं घट रही हैं, कितनी मौतें हो रही है, यह भी देखना पड़ेगा। आपने compensation के प्रावधान किए हैं। हाई कोर्ट ने भी कहा है कि जो सड़कों पर मौतें होती हैं, उनके लिए compensation का प्रावधान करना पड़ेगा। बहुत सारी चीजें आप इस बिल में लेकर आए हैं।

महोदय, चूंकि मेरे पास समय कम है, इसलिए में विस्तार में नहीं जाना चाहता हूं, लेकिन जब आपने highways के ऊपर भी traffic regulations maintain किए हैं, तो आप देखिए कि जो नई-नई गाड़ियां आ रही हैं, उनके मीटर में तीन से चार गुनी ज्यादा स्पीड दी हुई है। लड़के उसका ट्रायल करते हैं। आप किसी भी highway पर जाकर देख सकते हैं कि इसके कारण बहुत खतरनाक स्थिति होती है।

महोदय, जो traffic culture है और चूंकि traffic हमारी रोजमर्रा की जिंदगी का हिस्सा है, इसलिए मेरा आपसे आग्रह है कि केन्द्र सरकार के जो मानव संसाधन विकास मंत्री हैं, उनसे बात कीजिए और traffic और उसका culture हमारे curriculum में बहुत शुरुआत से आना चाहिए। मैंने बाहर जाकर देखा है कि जो लोग सड़क पर खड़े होते हैं, जब तक बत्ती हरी नहीं होती है, तब तक वे सड़क क्रॉस नहीं करते हैं, चाहे traffic चल रहा हो या नहीं। यह जो selfdiscipline है, traffic का यह जो discipline है, यह हमारे नागरिकों से सीधे जुड़ा हुआ है और उसकी संदवेदनशीलता से जुड़ा हुआ है। इस चीज को हमें बहुत बचपन से कक्षाओं में पढ़ाना होगा, इसलिए जिस प्रकार के culture की जरूरत है, उसे हमें देखना पड़ेगा।

महोदय, अभी बता रहे थे कि आजकल तो हमारी सड़कें भरी हुई हैं, क्योंकि कांवड़िए चल रहे हैं। हमारी बड़ी messy state है, वहां इसके कारण बहुत से लोग मर रहे हैं। जो मर गए हैं, इस बिल के अन्तर्गत हम उन्हें कैसे compensation दें, मुझे यह समझ में नहीं आ रहा है, इसलिए मेरा निवेदन है कि इस बात पर जरूर गौर कीजिए।

महोदय, चूंकि समय बहुत कम है और केवल एक ही मिनट बचा है, इसलिए मैं ज्यादा न बोलते हुए, केवल यह कहना चाहता हूं कि traffic की जो व्यवस्था है, वह मुझे लगता है कि हिन्दुस्तान में जितने पुराने highways बने हुए हैं, जिन्हें आज से 20 या 25 साल पहले

बनाया गया था, उन्हें सही design के साथ, जो latest designs हैं, उसके अनुसार upgrade करने की जरूरत है। आपके पास सर्वे हैं कि कितना traffic निकल रहा है और किस टाइप का निकल रहा है। यह स्थिति सामने आ रही है, लेकिन पूरे देश में traffic एक बड़ा issue है।

महोदय, अब कहा जा रहा है जब traffic की स्पीड बढ़ेगी, तो business की स्पीड भी बढ़ेगी। उसके लिए आपको specialised police force चाहिए, जो digital ...(व्यवधान)...

THE VICE-CHAIRMAN (SHRI SUKHENDU SEKHAR RAY) : Please conclude.
SHRI RAVI PRAKASH VERMA : I am just concluding, Sir. आजकल जो digital data है, किसने crime किया है, किसका क्या record है, किसका behavior कैसा है, वह सब आपके पास है, इन सब बातों को उसके माध्यम से manage किया जा सकता है।

महोदय, में आपके माध्यम से माननीय मंत्री जी के संज्ञान में लाना चाहता हूं कि motorcycles बेचने वाली जो कंपनियां हैं, वे आजकल TV पर विज्ञापन दे रही हैं और जिस प्रकार से TV के माध्यम से मार्केटिंग कर रही हैं, वे daredevil driving की practice करा रही हैं कि यदि आप हिम्मत करेंगे, तो आपको कामयाबी मिलेगी। सर, यह भी मौत का एक बहुत बड़ा कारण है। सर, मुझे एक मिनट में conclude करने दीजिए। सर, बाजार में जो बैटरी वाली स्कूटीज बहुत बड़ी तादाद में आ गई हैं, जिन्हें लेकर 12, 13 और 14 साल के बच्चे सड़कों पर निकल रहे हैं, न लाइसेंस हैं, न कोई provision है और न उनकी जानकारी है।

सर, वे dangerous driving भी करते हैं। मैं मंत्री जी से इस बात का भी आग्रह करना चाहता हूं कि जो नयी श्रेणी के लोग निकलकर आ रहे हैं, जो नये बच्चे हैं, उन्हें तो disciplines मानने चाहिए, rules मानने चाहिए। कोई एक व्यवस्था, चाहे Learner's license बनाने की बात हो, चाहे तो आपके जो सूचना केन्द्र हैं, वहां से एप्लीकेशन डाल दें...(व्यवधान)... application develop कर दें।

उपसभाध्यक्ष (श्री सुखेन्दु शेखर राय) : श्री ए. नवनीतकृष्णन।
श्री रवि प्रकाश वर्मा : सर, यह एक बहुत ही जरूरी चीज थी।...(व्यवधान)... सर, बच्चे कम से कम लाइसेंस तो ले लें, उनको रूल्स तो मालूम हों।...(व्यवधान)...

THE VICE-CHAIRMAN (SHRI SUKHENDU SEKHAR RAY): Your time is over. There are three speakers from your party and the time of your party is only seven minutes.

श्री रवि प्रकाश वर्मा : सर, आपने प्रावधान किया है कि निजी गाड़ियों में भी कॉमन शेयरिंग सिस्टम लॉन्च हो।...(व्यवधान)... उसमें यह धोखा है कि अगर कभी अनजान आदमी गाड़ी में आ जाएगा...(व्यवधान)...

उपसभाध्यक्ष (श्री सुखेन्दु शेखर राय) : आप बैठ जाइए। नहीं, आपका टाइम हो गया है।...(व्यवधान)...

श्री रवि प्रकाश वर्मा : सर, I am just concluding, अगर कोई अनजान आदमी...(व्यवधान)...

THE VICE-CHAIRMAN (SHRI SUKHENDU SEKHAR RAY): No, nothing will go on record.

## श्री रवि प्रकाश वर्मा : *

SHRI A. NAVANEETHAKRISHNAN (Tamil Nadu): Thank you, Mr. Vice Chairman, Sir. This Bill is a very good Bill. I am going to support it, subject to certain objections. We also met hon. Minister for Road Transport and Highways, Mr. Nitin Gadkari and he has agreed to place the amendments and also to frame the rules as we requested him. I would like to point out that a new Section, i.e., Section 44 is now being substituted. The powers have been given to the State Government. Also, with regard to, production of the vehicle at the time of registration, he said that suitable rules will be framed and issued by the Central Government to enable the State Government officials to make inspection of the vehicle before registration. I am thankful to the hon. Minister. Sir, there is a new Section 66A, which is about the National Transportation policy. The Section reads "The Central Government may develop a National Transportation Policy consistent with the objects of this Act in consultation with State Governments and other agencies with a view to" and so on and so forth. Now, we have made a request to the hon. Minister that instead of the word "consultation", the word "concurrence" must be substituted.

Now, the hon. Minister has agreed to. Then, with regard to the new Section 88A, I may be permitted to read the minimum sentences which are required for my purpose. Sir, it deals with 'power of Central Government to make schemes for national, multimodal and inter-State transport of passengers and goods’. In that Section also, it is written "Provided that the Central Government may, before taking any action under this subsection consult the State Governments". So, we made a request that instead of the word 'consult', the word 'concurrence’ should be there. He has very generously agreed to We are thankful to the hon. Minister.

DR. K. KESHAVA RAO: He has agreed that we will change our version also.

[^8]SHRI A. NAVANEETHAKRISHNAN: Yes, he has agreed to, and I hope he will make a statement, and he will circulate the amendments. He will frame the rules as per our request. Thank you, Sir, we thank the hon. Minister also.

SHRI SASMIT PATRA (Odisha): Sir, this is regarding a very wonderful Bill that has been brought in. It has been there for a long time in waiting. It is a mix bag, but, I will start with one of the good salient features and areas where more work is required. Sir, when we look at the positive side of the Bill, i.e., the increase in compensation for road accidents and increase in allocation in terms of death and grievous injury, that has been improved. This is a welcome sign. Sir, in terms of compulsory insurance, the motor vehicle accident fund that is being talked about, we hope, that will come through and that will help. The good Samaritans being identified and not being victimized. This is another feature of this Bill. It is a positive step. The recall of vehicles from manufacturers, especially for any defect, National Transportation Policy, road safety boards, these all are welcome steps. But, these need to be worked on by the Government. Sir, in terms of offences and penalties, stronger deterrence has come about by more stronger penalties and offences which would be created thereof. As far as the licensing of tax aggregators is concerned, it is also a welcome step. We hope the hon. Minister will take it up strongly. Apart from this, Sir, there are a couple of areas, which I would like to bring to the notice of the hon. Minister. Shri Navaneethakrishnan $j i$ has already talked about it. If we specifically look into Clause 34, which seeks insertion of New Section 88A, various aspects have been talked about like last mile connectivity, rural transport, etc. In that Clause, the hon. Minister has already agreed that he is going to change the word 'consult'. At present, it says "Provided that the Central Government may, before taking any action under this sub-section, consult the State Governments". The hon. Minister has agreed to change the word 'consult' to 'concurrence'. But, I want to give another suggestion. It says, "Provided that the Central Government 'may'...". I think, the word 'may' also needs to be deleted. Otherwise, these two words 'concurrence' and 'may' do not go alike with each other. So, I think, the hon. Minister should make it, "Provided that the Central Government, before taking any action under this sub-section, takes the concurrence of the State Governments." That is a very important aspect, Sir.

Sir, in Clause 90, new section 211A, I would like to stress that there is a specific requirement which says, "all documents, forms and applications under this Act may be filed in an electronic format to be prescribed by the Central or State Governments." Sir,

## [Shri Sasmit Patra]

there are different State Governments and they have different capacities. Some of them might have digitized themselves while some might be in the process of it. There is also a requirement that these State Governments be allowed to introduce it in a phase-wise manner rather than pushing it from day one.

Sir, there is another aspect. Clause 92 seeks to insert new provisions, that is, section 215A, 215B and 215C in the Act. In section 215A, the clause says, "Notwithstanding anything contained in the Act, the Central Government will have the power to delegate any power or function, that is conferred upon it by the Act, to any public servant or public authority and authorise any public servant or public authority to discharge any of the powers, functions, or duties." Sir, the question was also brought up in the Select Committee. Sahasrabuddhe $j i$ is sitting here. I was going through the report where the question was about public authority and public servant. The question is, tomorrow, if the Government decides and a private body is authorised by the Government to undertake such activities, would that private body constitute as the public authority?

So, that is the bigger concern because this clause specifically indicates that the powers of the State Government have been provided to such people including the Central Government to undertake such responsibilities. ...(Time-bell rings)...

Sir, I am concluding. Sir, there are a few suggestions that have been brought in. One is in terms of electronic monitoring that has been talked about. The resources required to bring about electronic monitoring at the State level need to be found out and the Central Government might help. Protection to cyclists, pedestrians and bus users has to be given. Shri Sahastrabuddhe $j i$ was talking about it. In terms of consultative mechanism for subordinate legislation, there needs to be a format when subordinate legislation would come in, how we can do that. Toilets on long-distance buses, clarity on contract carriage, rules to ensure safety for children below the age of four riding on a two-wheeler, many a times, we find little children, babies on two-wheelers. It is very unsafe, Sir. What is the Government thinking about it?

## THE VICE-CHAIRMAN (SHRI SUKHENDU SEKHAR RAY): Please conclude.

SHRI SASMIT PATRA: Just a minute, Sir. Some other suggestions are relating to rules and control on speeding, community service as a component of an offence, and,
provision of two drivers on large commercial vehicles for more than 500 kilometers and more. Thank you, Sir.

श्रीमती कहकशां परवीन (बिहार) : उपसभाध्यक्ष महोदय, मैं इस बिल का समर्थन करती हूं। सबसे पहले मैं यह कहना चाहती हूं कि यह जो बिल आया है, इस बिल के माध्यम से सड़क दुर्घटनाओं को रोकने की कोशिश की गई है। हम सभी सड़क दुर्घटनाओं के बारे में जानते हैं कि हर चार मिनट पर एक दुर्घटना घटती है। इन दुर्घटनाओं को कम करने के लिए माननीय मंत्री जी यह बिल लाए हैं। जो सड़क दुर्घाटनाएं होती हैं, उनमें जो मृत्यु होती हैं, उनमें युवाओं की संख्या 69 परसेंट है। 1988 में यह कानून बना। इस कानून का संशोधन इसलिए किया जा रहा है कि उस वक्त जुर्माने की जो राशि थी, उसको अब बढ़ाया गया है और सजा के कड़े प्रावधान किए गए हैं, ताकि लोगों के अन्दर डर और खौफ पैदा हो। जैसा कहा जाता है कि "जीवन अनमोल है", "आपका जीवन कीमती है", तो इसमें इसको बताने की कोशिश की गई है। मेरी समझ में एक बात नहीं आ रही है। मैं आपके माध्यम से माननीय मंत्री जी से यह पूछना चाहूंगी कि उस वक्त भी कानून बना था, उस वक्त भी सजा का प्रावधान था, उस वक्त भी जुर्माने का प्रावधान था, लेकिन कहीं न कहीं हममें और हमारे तंत्र में क्या कमी रही, जिसके कारण आज हमें फिर संशोधन करना पड़ रहा है? इसके लिए जनजागरण अभियान चलाना चाहिए, एक मुहिम चलानी चाहिए और लोगों को यह बताना चाहिए कि अगर आप गलत करेंगे, अगर आप यातायात नियमों का उल्लंघन करेंगे, तो आपको कड़ी से कड़ी सजा मिल सकती है। में आपके माध्यम से माननीय मंत्री जी को यह बताना चाहूंगी कि मुझे एक बार अरब जाने का मौका मिला। अरब में जब मैं मक्के से मदीने की तरफ गयी या फिर जब मैंने मक्के से जेद्दा की तरफ सफर किया, तो वहां पर गाड़ी की जो रफ्तार है, उस पर नज़र रखने के लिए वहां पर डिजिटल मॉनिटरिंग सिस्टम लगा हुआ है। जो रफ्तार वहां तय है, अगर हमारी गाड़ी उससे तेज़ रफ्तार में जायेगी, तो ऑटोमेटिक उसी वक्त आपका चालान आपके मोबाइल पर आ जायेगा। इससे वहां लोगों के अन्दर डर और खौफ़ पैदा होता है। शायद यही वजह है कि हमें लगता है कि वहां रोड एक्सिडेंट्स कम होते हैं या लोग नियमों का उल्लंघन नहीं करते हैं।

अगर हम सड़क दुर्घटनाओं की बात करें, तो मैं माननीय मंत्री जी का ध्यान उस तरफ आकृष्ट करना चाहूंगी कि जब सड़क दुर्घटनाएं होती हैं, तो सड़क दुर्घटना होने के बाद सड़क के किनारे ही हमारी गाड़ियों को छोड़ देते हैं। जो गाड़ी मालिक होते हैं, वे गाड़ियों को वहीं छोड़ देते हैं। बेल की प्रक्रिया इतनी जटिल होती है कि उसको बेल न कराने से गाड़ी वहीं सड़ती रहती है, गाड़ी के चक्के चमीन पर बैठ जाते हैं। तो कहीं न कहीं हमारे नेशन की इससे बरबादी हो रही है। हमें इस बरबादी को भी बचाने की आवश्यकता है।

मैं एक बात यह कहना चाहती हूं कि अभी मोटरसाइकिल की स्पीड के बारे में चर्चा की गयी और मोटरसाइकिल वालों की चर्चा की गयी। इसमें यह भी कहा गया कि 69 परसेंट हमारे युवा दुर्घटना के शिकार होते हैं। पहले जो मोटरसाइकिल होती थी या स्कूटर होता था, उसकी
[श्रीमती कहकशां परवीन]
बनावट ऐसी होती थी, जैसे LML Vespa या बजाज के स्कूटर की जो सीटें होती थीं या मोटरसाइकिल की जो सीटें होती थीं, वे थोड़ी ऊपर-नीचे होती थीं, या दोनों करीब-करीब बराबर होती थीं। लेकिन आज जितनी मोटरसाइकिल्स बन रही हैं, उनको जो चलाने वाले हैं, उनकी सीटें नीचे रहती हैं और जो पीछे बैठने वाले हैं, उनकी सीटें ऊंची रहती हैं और बाइक भी तेज़ रफ्तार की होती है। युवा तो इसे तेज़ रफ्तार में चला ही रहे हैं, लेकिन जब वे अचानक ब्रेक लगाते हैं, तो उससे एक्सीडेंट हो जाता है और इसके कारण कहीं न कहीं दुर्घटनाएं घटती हैं। इस पर भी लगाम लगनी चाहिए। जो मोटरसाइकिल बनाने वाली कम्पनियां हैं, उनको भी हिदायत दी जाए कि हम नियम-कानून बना रहे हैं, लेकिन साथ ही साथ आप उसकी बनावट पर भी ध्यान दें, ताकि सड़क दुर्घटनाएं या एक्सीडेंट्स कम हों।...(समय की घंटी)... सर, एक मिनट।

माननीय मंत्री जी, अक्सर मिडिल क्लास और गरीब परिवार के लोगों के यहां जब शादी होती है, तो वे अपनी बेटी और अपने दामाद को तोहफे के रूप में एक मोटरसाइकिल दे देते हैं। अब उस मोटरसाइकिल से उनकी बेटी के जो शौहर हैं, वे बचेंगे या फिर उनके साथ कोई हादसा हो जाएगा, इसको देखने की जरूरत है। माननीय मंत्री जी, मैं बहुत जमीनी स्तर की यह बात आपको बता रही हूं।

मैं आखिरी बात कह कर अपनी बात खत्म करना चाहूंगी। कि जब हम लोग डिजिटल इंडिया की तरफ जा रहे हैं, हर चीज़ में डिजिटल की बात हम सोचते हैं, हमारा सपना नये भारत का है, तो फिर कोलकाता जैसे शहर में आदमी, आदमी को जो खींचता है, उस पर भी रोक लगाने की आवश्यकता है। आपने मुझे बोलने का मौका दिया, बहुत-बहुत शुक्रिया।

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[श्रीमती कहकशां परवीन]
















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DR. BANDA PRAKASH (Telangana): Sir, I thank you for having given me this opportunity to speak on this Bill.

The Bill amends the law which is 30 years old. This is aimed at reducing deaths due to road accidents, imposing stiffer penalties on violation of rules, weeding out corruption, and making a National Transportation Policy, National Road Safety Board and other things.

First of all, I wish to bring it to the notice of hon. Minister. The Minister has said that they will work with the State Governments and will not take away the powers of the State Governments.

Section 88A is about the power of the Central Government to make schemes for national, multimodal and inter-State transport of passengers and goods.
(MR. DEPUTY CHAIRMAN in the Chair)
सर, इसमें last में क्या है? "Provided that the Central Government may, before taking any action under this sub-section consult the State Governments." It is mentioned there. Instead of 'consult', 'take the concurrence' of the State Governments. जितने amendments आप ला रहे हैं, यदि इस amendment को भी लाकर, स्टेट्स को साथ लेकर चलें, तो अच्छा रहेगा। Kindly make an amendment for the role of the States. Another thing is, you are making a National Transport Policy. The National Transport Policy is totally about permits, road schemes and the overall framework of the transport sector. It should be defined as to what the role of the State Governments is when the National Transport Policy is made. Right now, States are also making State policies. When you are making a National Policy, what would be the role of the States? It should be clarified.

Sir, there is another thing which I want to bring to the kind notice of the hon. Minister. In Section 12, it is stated that driving licence schools would be accredited by the Centre. आज देश में बहुत लोग driving schools चला रहे हैं। Totally unemployed people are running the driving schools in the country. Once a school comes up, it should be accredited by the Central Government. There are so many laws. They will be on roads. फिर वह बच्चा पूरी तरह roads पर आ जाएगा। इस सैक्शन को भी आप थोड़ा clarify करें ।...(व्यवधान)...

SHRI NITIN JAIRAM GADKARI: We are opening new schools.
DR. BANDA PRAKASH: Sir, I would like to bring this to the kind notice of the Minister. You are also opening the National Road Safety Board. What is the role of the

## [Dr. Banda Prakash]

States in the National Road Safety Board? It should be clarified in the Bill. We also appreciate some good provisions brought in this Bill like hit-and-run cases. There is a provision of immediate payment of ₹2 lakh to the victims. Even there is a provision for cashless treatment of victims. It is highly appreciable. It is under Sections 162 and 164B. Another important factor is treatment in the golden hour. That also is highly appreciable. The hon. Minister has provided for so many things in the Bill. But, there are so many workers who depend on automobile sector and motor vehicle sector. Now, there are crores of people in that sector. You should also think of some organisation for the welfare of those people or try to collect something like cess from sale of vehicles. Recently, you imposed a cess on diesel and petrol. Diesel and petrol पर लगने वाला सैस केवल वर्कर्स के लिए है। Please bring workers' welfare on par with construction workers' board. जिस तरह construction workers के लिए सरकार ने welfare बोर्ड बनाया है, वैसा ही workers' welfare board आप इन वर्कर्स के लिए भी बनाएं।...(व्यवधान)... On par with that board, one workers' welfare board should also be created. I request the hon. Minister to make amendments where powers of States are involved. Thank you, Sir.

SHRI ELAMARAM KAREEM (Kerala): Sir, I am opposing this Bill. Road accidents and related issues are of very serious concern. It is the need of the hour to pay proper attention to this vital issue. Sincere and suitable steps should be taken to bring down the number of accidents. But, in the name of accidents, you are handing over the entire road transport sector to corporates. That is what is happening here. The Government is now talking about cooperative federalism. But, you are slowly and slowly encroaching upon the powers of the State Governments. Several aspects are there in this Bill. You are abusing the drivers; you are penalizing the drivers; you are sending drivers behind bars. How can you blame drivers alone for the accidents? Prof. Geetam Tiwari from IITDelhi, who specializes in research about road accidents, proved that. Only ten per cent of the accidents happen because of the fault of drivers. I agree that there may be rash drivers, careless drivers, drunken drivers, etc. Those drivers should be punished. But a vast majority of drivers come to this job for finding their livelihood. You are punishing them. You claimed that you have consulted with State Governments on so many other sections. I would ask a simple question. Sir, forty million workers are engaged in road transport sector. I represent one of the trade unions in road transport; so, I would ask of you. Have you consulted with any trade union of road transport workers? You are not considering that the workers are the integral part of an industry. I am sorry to say that.

Secondly, in our country, accident rate is less in road transport corporations. Why? It is not conducting service for making profits. It is for serving the people but the private operators are operating a vehicle for making money, for making profit. We cannot blame them. They are spending their money. They are investing their money. The capital is an intention to make profit. What is the return over the profit is the only motive of the private capital. You are handing over the existing road transport corporations to those profit-mongering private hands. What will happen to our country? Sir, the road transport corporations- while this Bill is passed- will vanish from our country. Regarding the road accident issue, what you have claimed is that you have made so many studies. But in this Bill, Section 66A states, "safeguard the interest of the public and promote equity, while seeking to enhance private participation and public private partnership in the transport sector." Sir, this is the hidden intention of this Bill. You are going to handover this transport sector to PPP model and private entrepreneurs.

Sir, regarding the accident issue, Section 135 states that the Central Government may, by notification in the official gazette, make one or more schemes to conduct in depth studies on the causes and analysis of road accidents. You are going to study. Then, how can you claim that this is a comprehensive legislation? You are roping the horse behind the cart because by conducting an in depth study, you are proposing so many penal clauses in this Bill.

Sir, there is another Bill related with the road transport industry, that is, Motor Transport Workers Act. According to that Act, what the condition of the working people is, you have not considered that. One of our colleagues has already pointed out that issue.

Sir, another thing I want to say is that you are imposing some aggregator. What is the relation of accidents with this aggregator? Can you reduce accidents by introducing this 'aggregator'? You impose the genuine spare parts.....(Interruptions)...

MR. DEPUTY CHAIRMAN: Please conclude, Mr. Kareem. ...(Interruptions)... Already you have spoken two minutes more. ...(Interruptions)... Please conclude. ...(Interruptions)...

SHRI ELAMARAM KAREEM: Yes, Sir, I am concluding. The small entrepreneurs, MSME sector producing spares, they would be closed and the road side workshops would be closed. Thousands and thousands of workers will be thrown out of the employment if the Bill is passed. ...(Interruptions)...

MR. DEPUTY CHAIRMAN: Thank you. ...(Interruptions)... Please conclude. ...(Interruptions)...

SHRI ELAMARAM KAREEM: One thing, Sir. You have to start from bottom level. The traffic rules and road safety should be included in the curriculum from fifth standard to twelfth standard in the Central and State syllabus. Such an comprehensive approach should be there to reduce accidents. But in the name of reducing accidents, you are killing the road transport industry. ...(Interruptions)...

MR. DEPUTY CHAIRMAN: Thank you, Elamaram Kareemji. ...(Interruptions)... Prof. Manoj Kumar Jha.

PROF. MANOJ KUMAR JHA (Bihar): Mr. Deputy Chairman, Sir, this is the Council of States and by virtue of the fact that this is the Council of States, I rise here to speak on this Bill, seeking the indulgence of hon. Minister.

Hon. Minister, Sir, this Bill, in more ways than one, dishonours the very idea of federalism. Why I say so? Charles Kennedy was a British politician. He said that in federalism one has to put his head above parapet, and recapture and disseminate the idea of federalism; more first in the case of vocabulary than in the case of vision. So, that was my first indulgence which I thought I should seek from hon. Minister.

Sir, according to your Bill, which is going to be an Act, the dealers are made authorities to register vehicles based on the type-approval certificate without any physical verification. I do not know what makes, and I won't blame you, सर, यह जो प्राइवेटाइज़ेशन की पूरी गाथा चली है, यह जो निजी क्षेत्र है, यह इतना पराया है कि शायद हम इसे समझ नहीं पा रहे हैं। अब सब कुछ निजी क्षेत्र के हाथ में सौंपने को तैयार हैं। यह में आलोचना कर रहा हूं और आलोचना के बिन्दु आपको सुझाव लगें, तो ले लीजिएगा। Clause 90, proposed Section 211, "The collection of fees by the body or agency appointed by the Central Government." As per proposed Section, it is itself un-constitutional. If you don't believe my words, Sir, re-visit the idea of distribution of revenue between the State and the Centre. You would come to know. In another Section 215 (a), (c) and (d); the Objects and Reasons contained in the Statement, firstly, it is not transparent; and secondly, it is actually going to have a major policy paradigm shift which will affect lakhs of officers and employees of the State throughout the country. Now, I am reading a few lines. "The existing powers of the State Governments to enter into Inter-State Agreements with the
neighbouring States, so as to control and regulate the operation of other State stage carriages, as well as goods and carriages would be taken away, by virtue of these provisions in Section 66A and 88A." I am not saying this. This is from the hon. Chief Minister of Tamil Nadu, Shri K. Palaniswami. Sir, the second quote is, "We have some serious concerns regarding certain provisions of the Motor Vehicles (Amendment) Bill, 2019. Most critically, we are concerned that the inclusion of the new Section 88(A) which gives widespread powers to the Central Government to make schemes for National MultiModal and Inter States Transport of passengers and goods." This is against the State's ethos and priorities. I am not saying this but the Minister of Transport, Maharashtra Government, your own Government is saying this.

Finally, when I look at your Bill; the Clauses and the matters listed there in, it is going to be a paradise for the lawyers. सर, मैं जानता हूं कि वकील हर जगह बहुत महत्वपूर्ण हैं। उधर भी बहुत महत्वपूर्ण हैं, इधर भी महत्वपूर्ण हैं और बीच में भी महत्वपूर्ण हैं, तो एक हलके में कहूंगा, अकबर इलाहाबादी का एक शेर है,
"पैदा हुआ वकील तो शैतान ने कहा
लो आज हम भी साहिब-ए-औलाद हो गए।"
शुक्रिया सर, जय हिन्द।
MR. DEPUTY CHAIRMAN: Now, Shri M. Shanmugam. It is his maiden speech.
SHRI M. SHANMUGAM (Tamil Nadu): Before I start my maiden speech, I want to recollect here our party founder-leader, Anna, who was the first Member of the DMK in this House. Here, he spoke on many subjects in depth. He gave his data about him and his movement. I am also descended from the same movement and the party.

Secondly, my memory is turn out in this occasion about late Kalaignar. He was a philosopher and guide to me. When he was alive, he thought to push me here. But the time was not sufficient to him. Though he gave me a promise for next opportunity, the next opportunity has come, but he was not alive. The same promise carried out by the President of the DMK now Shri M.K. Stalin.

I am in this august House, standing before you, and speaking on this occasion. I submit my thanks to him. This time when I got elected, the country is facing many problems. There were no achievements in the past five years and the second time also, the BJP Government has come with thumping majority. In 1967, the DMK Government
[Shri M. Shanmugam]
was in Tamil Nadu. At that time, our great leader Anna, nationalized all the private bus transports. From that time onwards, from 1975 onwards, no permit has been issued to any private operator. Only the existing permits to the private operators, which are about 4,000 , can be revived or renewed. They can sell. But all other routes are run by our State Transport Corporation only. The Tamil Nadu State Transport Corporation has more than 22,000 buses and about one-and-a-half lakh transport workers are working in the Corporation. We are running the buses in all the remote and rural areas. Daily, we are taking about 48 lakh school-going students for free and fulfilling so many social objectives also. In India, there are 12 Central Trade Unions. Out of those 12 Central Trade Unions, ten Central Trade Unions joined together. We placed 12-point charter of demands to the Government for discussion. Out of those 12 trade unions, our union, Labour Progressive Federation of which I am the General Secretary, we are also one of the trade unions. From 2014 onwards, we are asking the Government to discuss the 12-point charter of demands. But the Government has not listened to it so far. In our Labour Progressive Federation, the majority of union workers are transport workers. So I have to oppose this Bill. The Bill is brought only to minimize road accidents. The Statement of Objects and Reasons says, "With rapidly increasing motorisation, India is facing an increasing burden of road traffic injuries and fatalities. The emotional and social trauma caused to the family, which loses its bread-winner, cannot be quantified. India is signatory to the Brasilia Declaration and is committed to reduce the number of road accident fatality by fifty per cent by the year 2020." I agree to it that it is to minimize the road transport accidents. It is a serious issue. But to minimize the road accidents, amending the Motor Vehicles Act is not related. This is what I want to say. In 2015, this Government was very eager to bring the Road Safety Bill. All the Central Trade Unions of the Road Transport Corporations as well as other organizations agitated and, subsequently, that was dropped. Now, they have come with the amendment of the Motor Vehicles Act. Here, I would like to ask the hon. Minister: What is the necessity of the amendment? By this amendment, can we reduce the accidents? Will road accidents be curbed by empowering dealers as the registering authority? Will entrusting the inspection of vehicles for fitness certificate and issue of driving licence to private agency reduce road accidents? Will road accidents come down by privatization of the State transport undertaking by way of new schemes? Will allowing aggregator bring down the road accidents? Will curbing the self employment of taxi, auto drivers, by introducing the aggregators, such as, Uber, Ola, bring down the
rate of the road accidents? Will scrapping the regional transport offices by way of inducting public authority, public servant, save the life of the road users? Will the accidents be minimized by transferring all powers of Government, including rule-making power, to private-public authority, public servant? So, there is no connectivity between amending this Bill and reducing the road accidents.

I want to take up the first issue. The first issue is regarding issuance of the driving licence. You know who are these drivers. They are on the unskilled job. Now, you can get a B.E. graduate by paying him ₹ 3,000 or ₹ 5,000 per month. But, you cannot get a driver by paying even ₹ 15,000 . Previously, for getting the driving licence, the educational qualification was matriculation. Now, they have reduced it to eighth standard due to the paucity of drivers. So, in the stage, how does a layman go and get the training for getting the licence? Now, in the driving schools, if you give ₹ 1,000 or ₹ 2,000 , you will be trained as a driver by giving you training for three months, and within three months, you will get the driving licence, and you can drive the vehicle. But, by this Bill, to have a driving licence school also, they have prescribed some qualification. According to this amendment, only the corporate can run the driving licence schools. Secondly, for getting the licence, they have prescribed some educational qualification, and this will be prescribed by the Government of India, that is, the Central Government. By way of that educational qualification only, they have to complete the training. Thereafter, he will get the certificate. Then only, he will get a driving licence. So, they have to think about it as to how the road accidents are happening. I would like to mention only three points. One is, bad roads, and bad traffic system is responsible for road accidents. Secondly, the use of condemned vehicles is also responsible for these road accidents. The third reason for road accidents is due to the mistake of drivers, that too, mostly due to drunken driving. Though drunken driving has been minimized, five per cent or ten per cent accidents take place due to drunken driving. So, we have to improve the road conditions; we have to improve the traffic system. That is very necessary. At the same time, we have to improve the vehicle conditions also. That is also very necessary. Accidents on the part of drivers are taking place due to the aforesaid shortcomings.

So far as issuance of licence is concerned, nowadays, we are getting licences from the RTO office. I do not know what is the difference between the RTO office and the Government of India. The Government is giving this work to some agency. If they are
6.00 P.m.
[Shri M. Shanmugam]
not satisfied with the RTO office, how will they be satisfied with the authority? The authorities also belong to an agency. Another one is registration of vehicles.

MR. DEPUTY CHAIRMAN: Mr. Shanmugam, please wait for a minute.
THE MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS; AND THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI V. MURALEEDHARAN): Sir, since we are discussing a very important legislation, I propose that the House may continue to sit till it is disposed of. ...(Interruptions)...

MR. DEPUTY CHAIRMAN: Mr. Shanmugam, please continue. It is your maiden speech. You have already taken fifteen minutes. You may continue and conclude early.

SHRI M. SHANMUGAM: Sir, on registration of vehicles, as per the Bill, we don't have to produce the vehicle to the registration office. The registration of vehicle is not simply giving the registration number. The registration authorities have to check all the specifications of the manufactured vehicle whether...

SHRI ANAND SHARMA: Sorry to interrupt you. Sir, yesterday also we sat late. We agreed and it went on well past seven o'clock when the earlier Bill was passed. Now, the Table Office has the list of speakers. They say that there are twenty more speakers! After twenty speakers, the Minister will reply. We can't make it a daily thing. This is an extended part of the Session. ...(Interruptions)... Still, your expecting us to sit late is not fair. You may continue to sit till a few more Members speak, and let the Minister give the reply tomorrow. We are not opposing the Bill. Every day, this can't be a punishment to the House. Every day, it can't be.

SHRI SWAPAN DASGUPTA (Nominated): Sir, I think, 'punishment' is not the right word for a legislature. ...(Interruptions)...

SHRI ANAND SHARMA: No; the hon. Member should know that I do understand what legislature means. I had the privilege of entering the portals of Parliament in 1984. So, in 2019, I need not be educated about what a legislature is. Secondly, what do I have to say today? We are not opposing the Bill as we assured the hon. Minister. It will become law. But, before a Bill becomes law, Parliament, as a legislature, has a duty to perform. Once it becomes law, then only the courts can adjudicate and Parliament will have no power. Every law affects the mass of the society, the citizens of India. So, we
have to be careful. If we are to be told that so many Bills have to be passed, this is not a factory producing Bills. ...(Interruptions)...

MR. DEPUTY CHAIRMAN: Thank you, Anandji. You made your point.

SHRI ANAND SHARMA: This Legislature must be respected.

SHRI V. MURALEEDHARAN: Sir, this Bill is pending since long and that is why ...(Interruptions)... The country is facing problems. We are sitting here as legislators to solve the problems of the society and the country. So, I would propose that we all should continue discussing the very important Bill concerning the transport sector of the whole country. In that context, we will continue to sit and dispose of this Bill. ...(Interruptions)...

SHRI TIRUCHI SIVA (Tamil Nadu): Sir, we have already started debating the Bill.
प्रो. राम गोपाल यादव (उत्तर प्रदेश) : यह रोज़ का नियम बन गया है कि एक बार चलते रहे, तो चलते रहे। सवेरे नौ बजे आते हैं और रात के नौ बने तक, बारह बजे तक बैठे हुए हैं। It is not possible for everybody. ...(Interruptions)... Sir, you are the custodian of the House and have to take care of the health of the people.

उपसभापति : प्रो. राम गोपाल जी आपने बोल दिया है।

SHRI V. MURALEEDHARAN: Is passing the Bill a sin? ...(Interruptions)... Legislature is meant to legislate.

SHRI NARESH GUJRAL (Punjab): Sir, whether we pass the Bill today or tomorrow, I have only one request. Smaller parties must not be short-changed. What is going to happen is, you will say, 'two minutes'. It started with eight minutes. It has come down to three minutes and I know what happens in the end. We are short-changed to one minute, two minutes. That's not the way we want to discuss. Everybody must be given at least four minutes to speak. ...(Interruptions)...

SHRI T. K. RANGARAJAN (Tamil Nadu): I agree with you.
सदन के नेता (श्री थावरचन्द गहलोत) : माननीय उपसभापति महोदय, यह विधेयक अत्यधिक महत्वपूर्ण है और यह जल्दी पास हो जाए, इस बात की आवश्यकता भी है।...(व्यवधान)...

एक माननीय सदस्य : क्या discussion के बिना पास करना है?...(व्यवधान)...

श्री थावरचन्द गहलोत : सड़क परिवहन और राजमार्ग मंत्री श्री नितिन जयराम गडकरी जी ने इस बिल के महत्व को हम सब लोगों के सामने रखा है, उन महत्वों को देखकर यह आवश्यकता महसूस होती है कि यह बिल अगर आज ही पास हो जाए तो ज्यादा अच्छा है।...(व्यवधान)...

श्री बी. के. हरिप्रसाद : कल करिए।...(व्यवधान)...
श्री थावरचन्द गहलोत : मेरे ख्याल से अगर समय की बचत करनी है तो हम हमारी पार्टी के जो वक्ता होंगे, उनसे निवेदन करेंगे कि वे अपना नाम withdraw कर लें और बाकी सदस्य बोल लें, इसलिए अगर आज ही इसे पास करा देंगे तो बड़ी कृपा होगी।

श्री देरेक ओब्राइन : सर, हम लोग टाइम के बारे में बात कर रहे हैं।...(व्यवधान)... एक मिनट ।...(व्यवधान)... We are talking about time and the importance of time. You know what has happened today, Sir? This Bill, even if it is passed today, has to go back to the Lok Sabha because the Minister will move two Amendments. We are all there to cooperate. आपका amendment है, हमारा amendment तो नहीं है ।...(व्यवधान)... Sir, the Opposition, for the last 33 days, has been a very constructive Opposition with full cooperation. This is the spirit, but these things continue to happen. Then the Minister says, 'Is it a sin to pass a Bill?' Yes, it is a sin to pass a Bill when it is not scrutinised. It is a sin to pass a Bill which has been passed in Lok Sabha and a wrong Bill has been brought to Rajya Sabha. So, don't talk about sin. Sir, our spirit is one of cooperation. Our spirit is constructive. Sir, we are constructive.

MR. DEPUTY CHAIRMAN: Thank you, Derekji. I have got your point. I will go by the opinion of the majority of the House. जो परम्परा है। लोगों का क्या कहना है, let us decide.

SHRI DEREK O'BRIEN: The sense of the House is never the...
श्री उपसभापति : कितने लोग हाउस को चलाने के पक्ष में हैं?...(व्यवधान)... I will go by the opinion of the majority of the House. ...(Interruptions)...

SHRI DEREK O'BRIEN: Sir, you should take the sense of the House. You can't run the House like this ...(Interruptions)... It is never the majority of the House. It is the sense of the House. You cannot change the rule. Always the sense of the House is taken. You said, 'majority of the House'. No, Sir. Understand our feelings.

MR. DEPUTY CHAIRMAN: Mr. Chairman has already requested... ...(Interruptions)... Please sit down. ...(Interruptions)...

SHRI TIRUCHI SIVA: No, Sir, you should take the sense of the House. Now, we request you, Sir. ...(Interruptions)... We agree that the Bill should be passed. It is a very important Bill and all things cannot be decided by the majority. Understand our feelings. We agree to pass the Bill. Twenty more speakers are there. It will take at least two hours.

SHRI ANAND SHARMA: Sir, it is the sense of the House and not the majority of the House. ...(Interruptions)...

श्री विजय गोयल (राजस्थान) : सर, मैं आनन्द शर्मा जी की बात को समझ सकता हूं। पहले की सरकारों ने कभी इतना ज्यादा काम नहीं किया है।...(व्यवधान)...

श्री आनन्द शर्मा : यह क्या है?...(व्यवधान)...

श्री विजय गोयल : हमारे लिए भी मुश्किल है।...(व्यवधान)... अब एक सरकार लगातार काम कर रही है तो तकलीफ होना जाहिर है इसलिए मैं समझता हूं कि sense of the House ले लिया जाए कि कितने घंटे और काम करना है।...(व्यवधान)... आनन्द जी, मैं आपकी बात को सपोर्ट कर रहा हूं।...(व्यवधान)... I am supporting you only. Anand Sharmaji. यह डिसाइड कर लीजिए कि कितने घंटे और काम करना है, आप रात के दस बजे तक मत चलाइए, थोड़ा कम चला लीजिए, यह मैं चाहता हूं।...(व्यवधान)...

श्री आनन्द शर्मा : यह जो है, इसे संविधान सभा ने लिखा है। यह भारत की संसद है। ...(व्यवधान)... यह rubber stamping नहीं है।...(व्यवधान)... पहले की सरकारों ने कोई कानून नहीं बनाया?...(व्यवधान)... जिस बिल को आप लाए हैं, उससे पहले के बिल पुरानी सरकारों के हैं।...(व्यवधान)...

SHRI DIGVIJAYA SINGH (Madhya Pradesh): Sir, this is democracy. Please take the sense of the House.

श्री उपसभापति : माननीय आनन्द जी...(व्यवधान)... आप सब लोग प्लीज़ अपनी-अपनी जगह बैठें ।...(व्यवधान)...

सामाजिक न्याय और अधिकारिता मंत्रालय में राज्य मंत्री (श्री रामदास अठावले) : सर,...(व्यवधान)...
श्री उपसभापति : माननीय अठावले जी, आप भी बैठें।...(व्यवधान)... प्लीज़ अठावले जी, आप बैठें।...(व्यवधान)... कृपया अपनी-अपनी जगह पर बैठें।...(व्यवधान)... तिरुची शिवा जी, कृपया बैठें। माननीय चेयरमैन साहब ने already कहा था कि इस बिल को पूरा कर हम आज का business पूरा करेंगे, इसलिए कृपया इस पर हम आगे चलें।...(व्यवधान)... हम लोग इस पर आगे चलते हैं।...(व्यवधान)... डा. नरेन्द्र जाधव।...(व्यवधान)...

श्री आनन्द शर्मा : हम इसको नहीं मानते। इस तरह से हाउस नहीं चलेगा।...(व्यवधान)...

MR. DEPUTY CHAIRMAN: Tiruchi Sivaji, please sit down.
श्री उपसभापति : डा. नरेन्द्र जाधव।...(व्यवधान)... और कोई बात रिकॉर्ड पर नहीं जाएगी। डा. नरेन्द्र जाधव।

SHRI DIGVIJAYA SINGH: Sir, I am on a point of order. ...(Interruptions)...

DR. NARENDRA JADHAV (Nominated): Mr. Deputy Chairman, Sir, I rise to support the Bill. ...(Interruptions)...

श्री उपसभापति : कोई अन्य बात रिकॉर्ड पर नहीं जाएगी। डा. नरेन्द्र जाधव...

DR. NARENDRA JADHAV: Sir, I rise to support strongly the Motor Vehicles (Amendment) Bill, 2019. ...(Interruptions)... This Bill has been long overdue. ...(Interruptions)...

SHRI TIRUCHI SIVA: *

MR. DEPUTY CHAIRMAN: Okay. Mr. Shanmugam, please, complete your speech. ...(Interruptions)...You have five minutes more, because you have taken fifteen minutes. I am giving you five more minutes. ...(Interruptions)...

SHRI M. SHANMUGAM: Under the existing Section 44, registration of motor vehicle is done on physical production of vehicle purchased from dealer. ...(Interruptions)...

MR. DEPUTY CHAIRMAN: Let him complete his maiden speech. ...(Interruptions)...Let him complete his maiden speech. ...(Interruptions)...

SHRI M. SHANMUGAM: The inspection authorities will inspect it thoroughly. ...(Interruptions)... as per specifications of the manufacturers.

श्री आनन्द शर्मा : *

MR. DEPUTY CHAIRMAN: Let him complete his maiden speech...(Interruptions)...
श्री मधुसूदन मिस्त्री : *
श्री आनन्द शर्मा : *

[^9]MR. DEPUTY CHAIRMAN: He did not complete his maiden speech. ...(Interruptions)...

SHRI M. SHANMUGAM: There is a proviso which says that if anything contravenes, all actions will be punishable, which is contradictory. ...(Interruptions)...There are about one lakh conductors working. But, there is nothing for them in the Bill, be it relating to issue of licence or anything. In our State of Tamil Nadu, all the routes are owned by PSUs. But, according to this Bill, if it is a stage and passenger carrier, licence will be issued by the Centre. If it is implemented, automatically, the public sector will be washed away. ...(Interruptions)... So, this Bill encroaches upon the powers of the States. ...(Interruptions)... So, we are opposing the Bill. ...(Interruptions)...

The next point is, when you are amending the Motor Vehicle Act, you have to, simultaneously, amend the Motor Vehicle Workers Act also. ...(Interruptions)... Sir, lakhs of workers are working without any timeframe; there is no time restriction. The major accidents are happening because of the time factor. ...(Interruptions)... Drivers are driving vehicle for more than eight hours. Due to which accidents are taking place. There is no EPF, ESI facilities to them. ...(Interruptions)...Sir, in the State of Tamil Nadu, we have an organised welfare boards. ...(Interruptions)... for the drivers.

MR. DEPUTY CHAIRMAN: You please conclude now.

SHRI M. SHANMUGAM: I am concluding, Sir. ...(Interruptions)...We are collecting Cess for the welfare board from the registration authority and the fitness authority. So, similarly, all the drivers should be protected and it should also be ensured that drivers should work below eight hours a day!...(Time-bell rings)...They should also be given the benefit of social security. ...(Interruptions)...

MR. DEPUTY CHAIRMAN: I have given him more than fifteen minutes. ...(Interruptions)...

SOME HON. MEMBERS: Sir, it is his maiden speech. ...(Interruptions)...

MR. DEPUTY CHAIRMAN: It is more than twenty-five minutes. ...(Interruptions)...Please conclude now. ...(Interruptions)...

SHRI M. SHANMUGAM: It is only then we can reduce accidents and other things. Thank you. ...(Interruptions)...

DR. NARENDRA JADHAV: Mr. Deputy Chairman, Sir, I rise to strongly support the Motor Vehicles (Amendment) Bill, 2019. Sir, this Bill has been long overdue.

At the very outset, let me commend the hon. Minister, Shri Nitin Gadkariji, for piloting this Bill with a tremendous commitment.

Sir, I was a Member of the Select Committee and the Committee discussed this Bill thoroughly and comprehensively. In fact, the hon. Minister joined the discussion one day on his own and answered all the questions. The hon. Minister travelled all over the country to create awareness about the necessity of this Bill. I wish to place on record my highest appreciation for the commitment and the manner in which this Bill was conceived, developed, debated and presented. There is an imperative need for enhanced road safety, stricter compliance of safety measures, replacement of automobile parts that are harmful to environment, provisions for victims of road accidents, and a comprehensive framework for insurance. Our laws need to be aligned with internationally accepted standards. This Amendment Bill of 2019, which is extremely comprehensive, addresses several major concerns and makes an extraordinary bold move towards alignment of international standards. This is not an end in itself, but it is a great beginning of covering a huge regulatory gap that existed until today. I wholeheartedly support the Bill, and strongly recommend its passage. Thank you very much, Sir.

MR. DEPUTY CHAIRMAN: Thank you. Now, Shri Naresh Gujral.

## SHRI NARESH GUJRAL: Sir,...(Interruptions)...

SHRI ANAND SHARMA: Gujralji, just one minute. Sir, this Session, like any other Session, is an important Session. But this Session is the first Session of Parliament and of the House, after the recent General Elections. We are very happy that the Houses are functioning and a lot of Business has been transacted. At the same time, there are certain conventions, norms and Parliamentary practices. We will have to fight to defend them. It cannot become the rule that the House has to be extended beyond a time which has been agreed to in the Business Advisory Committee. This is number one.

Number two, for the first time, we heard something. With due respect, Sir, at 6.00 p.m., the sense of the House is to be taken. It is never by voting. It has never happened in the House. Even if it is two Members, three Members, it is taken. It is different from voting.

Number three, hon. Deputy Chairman, Sir, we have high respect for the hon. Chairman and for you, for the Chair, but this decision can only be taken by the Chair in the House. It cannot be taken outside. So, you are the Chair. That is why the Minister of State for Parliamentary Affairs and also the Leader of the House got up. We have respect for both. Now, the House has its own views. If we allow this to become a norm that every day, - sometimes, we are told that the other House sits till midnight - then start from breakfast till next mornings breakfast, give time to go for washroom, what is happening? If there is a national emergency...(Interruptions)...

श्री उपसभापति : माननीय आनन्द जी, मैंने आपको बोलने का मौका दिया।...(व्यवधान)...

SHRI ANAND SHARMA: If there is a national emergency, we will sit. ...(Interruptions)... please, please. ...(Interruptions)...

श्री उपसभापति : मैंने आपको दो बार मौका दिया है। मैंने सरकार के जो पार्लियामेंटरी अफेयर्स के राज्य मंत्री हैं, जो आपके सदन के नेता हैं, दोनों से कहा था कि आप मिलकर रास्ता निकालें कि क्या सेंस ऑफ दि हाउस है? आप बताइए कि क्या रास्ता निकला है?

श्री थावरचन्द गहलोत : उपसभापति जी, मैं आदरणीय आनन्द शर्मा जी से, श्री देरेक ओब्राईन जी से और जो भी माननीय सदस्य इस बात को कह रहे हैं कि अब आगे कार्यवाही न चलायें, उनसे निवेदन करना चाहता हूं कि यह बिल अत्यधिक महत्वपूर्ण है। जैसा अभी माननीय मंत्री जी ने भी बताया कि गवर्नमेंट की तरफ से इसमें एक अमेंडमेंट भी आ रहा है। यह अमेंडमेंट आकर बिल पास होगा, तो यह बिल फिर से लोक सभा में जाएगा, यह बात सही है। इस बिल का इतना विलम्ब होना देश हित में नहीं है, जनहित में नहीं है। इसलिए में प्रार्थना करूंगा कि इस विधेयक पर चर्चा पूरी होने तक और इसके पारित होने तक सदन को चलाने की अनुमति प्रदान करें।

[^10]SHRI T. K. RANGARAJAN: All Bills are important. ...(Interruptions)... No Bill is a casual Bill. ...(Interruptions)...

श्री थावरचन्द गहलोत : और मैं...(व्यवधान)... मेरी बात पूरी हो जाने दीजिए।...(व्यवधान)...

SHRI VAIKO (Tamil Nadu): Hon. Minister, kindly yield to me. ...(Interruptions)... Sir, I am on a different point.

श्री थावरचन्द गहलोत : मेरी बात पूरी हो जाने दीजिए।...(व्यवधान)... हम ऐसा कोई नियम नहीं बना रहे हैं कि हाउस ज्यादा देर तक चलेगा।...(व्यवधान)... ऐसी परम्परा रही है।...(व्यवधान)...

SHRI VAIKO: Mr. Minister, kindly yield to me. ...(Interruptions)...
MR. DEPUTY CHAIRMAN: He is the Leader of the House. ...(Interruptions)...
श्री थावरचन्द गहलोत : ऐसी परम्परा रही है।...(व्यवधान)... एक बार नहीं, अनेक बार हाउस...(व्यवधान)... एक बार नहीं, अनेक बार हाउस रात को 9.00 बजे तक, 10.00 बजे तक भी चला है। महोदय, हमने BAC की मीटिंग में समय-समय पर ऐसे महत्वपूर्ण विधेयकों पर देर तक बैठकर के उन्हें पारित करने के विषय में भी चर्चा की है। अत: में एक बार फिर अनुरोध करता हूं कि इस बिल के पारित होने तक आज सदन की कार्यवाही चलाएं।...(व्यवधान)...

SHRI VAIKO: Mr. Deputy Chairman, Sir, kindly listen to me. Sir, I am on a different point. The House has been extended for three days. Never expected. Okay; all right. But, at the same time, we, Members, belonging to 'Others' group, do not get ample time unless the House sits long, unless the House finishes the Business. We are the affected persons. They are not; not Mr. Anand Sharma. Therefore, I want the time to be given to the 'Other' Members. You have to extend the time of the House. Otherwise, we are affected, not Mr. Anand Sharma and major political parties. We 'Others' are affected. ...(Interruptions)...

SHRI T. K. RANGARAJAN: I support hon. Member, Mr. Vaiko. He is one of our senior Members. All 'Other' Members have to be given time but not after six, not after six. ...(Interruptions)... You cannot extend the time. Every Bill is an important Bill. ...(Interruptions)...

श्री उपसभापति : कोई और बात रिकॉर्ड पर नहीं जाएगी।...(व्यवधान)...

## SHRI VAIKO: *

MR. DEPUTY CHAIRMAN: Mr. Vaiko, please take your seat. ...(Interruptions)... T. K. Rangarajanji, please. ...(Interruptions)... Please. आपने देखा कि हाउस में बहुत सारे लोग चाहते हैं कि इस बिल पर discussion हो, बातचीत हो। इसलिए मेरा फिर से निवेदन है कि इस बिल को आज हम पारित करें।...(व्यवधान)... श्री नरेश गुजराल।...(व्यवधान)...

SHRI VAIKO: *

SHRI TIRUCHI SIVA: *

[^11]श्री उपसभापति : कोई और बात रिकॉर्ड पर नहीं जाएगी।...(व्यवधान)... श्री नरेश गुजराल...(व्यवधान)...

SHRI DEREK O'BRIEN: Sir, I am on a point of order under Rule 37....(Interruptions)...
SHRI NARESH GUJRAL: Derekji, your Party has spoken. ...(Interruptions)...
SHRI DEREK O'BRIEN: I am with you. I am with you on this. ...(Interruptions)...
Sir, Naresh Gujralji was called to speak at 6.22 p.m. My point of order is under Rule 37. Rule 37 states, "Variation in the Allocation of Time Order" - and I am reading it. Let me read it. "No variation in the Allocation of Time Order shall be made except by the (Chairman), who may make such variation if he is satisfied after taking the sense of the Council that there is a general agreement for such variation." The general agreement, we understood, was till 6.00 p.m. If you have called a speaker at 6.22 , this Rule states, Sir, that you have to take the sense of the House and then ask him to speak. That is my limited point. ...(Interruptions)...

श्री उपसभापति : मैंने already sense of the House लिया है। आपने देखा, कई लोगों ने देखा ।...(्यवधान)...

श्री देरेक ओो्राईन : सर, क्या आपने announce किया? ...(व्यवधान)... सर, 6.00 बजे के बाद बैठेंगे, क्या आपने ऐसा announce किया? ...(व्यवधान)...

SHRI VAIKO: Sir, I have been in this House for 18 years. ...(Interruptions)... We have sat upto 5 o'clock in the night ... ...(Interruptions)...

MR. DEPUTY CHAIRMAN: Thank you Vaikoji. Please. Shri Naresh Gujral. ...(Interruptions)... Already the Minister has spoken, उसके बाद sense of the House लिया कि हाउस चलेगा। श्री नरेश गुजराल ।...(व्यवधान)... और कोई बात रिकॉर्ड पर नहीं जाएगी। श्री नरेश गुजराल । Please continue. ....(Interruptions)... Shri Naresh Gujral. ...(Interruptions)...

SHRI NARESH GUJRAL: In this din, how can I speak, Sir? ...(Interruptions)...
SHRI TIRUCHI SIVA: *
SHRI T. K. RANGARAJAN: *
MR. DEPUTY CHAIRMAN: Please speak. कोई और बात रिकॉर्ड पर नहीं जा रही है। श्री नरेश गुजराल।...(व्यवधान)...

[^12]SHRI NARESH GUJRAL: Mr. Siva, we don't disrupt when you speak. ...(Interruptions)... We don't disrupt when you speak. Sir, ask him to sit down. ...(Interruptions)...

MR. DEPUTY CHAIRMAN: Shri Naresh Gujral, please speak. ....(Interruptions)...
श्री नरेश गुजराल : आप लोग बोल चुके हैं। हमें भी मौका दीजिए।...(व्यवधान)...
MR. DEPUTY CHAIRMAN: Shri Naresh Gujral, please speak. ...(Interruptions)...
SHRI NARESH GUJRAL: Sir, I cannot stress enough the need to pass this very important legislation as soon as possible and preferably today. ...(Interruptions)... Sir, as the hon. Minister said, we lose 150,000 lives every year. This Bill is delayed beyond belief and important lives would have been saved had we passed this legislation earlier. Sir, apart from those families who are grieving for their family members, there is a huge national loss. It is estimated that the GDP loss alone to this country is from one to one-and-half per cent per annum. Sir, I congratulate the hon. Minister for increasing the minimum compensation amount which is now going to be paid to the victims. Also, Sir, increasing penalties for rash driving, for drunken driving, etc., would put some order on the roads, which are totally chaotic today.

Sir, this Government is committed to fighting corruption. I was a member of the Select Committee and many stakeholders appeared before us. Most of them said that the den of corruption in this country was the RTOs. It is estimated that they make anywhere from ₹ 15,000 crore to ₹ 25,000 crore in corruption money every year. Sir, this Bill would go a long way in eliminating that corruption.

Sir, I again congratulate the Minister for the 'good samaritan' clause. There is a golden hour, the first one hour, where lives can be saved. Now that protection has been given to a good samaritan, I am sure a lot of valuable lives would be saved.

Sir, I don't want to repeat what my other colleagues have said because I have very little time. I have a few suggestions for the hon. Minister. Whether it comes by way of rules or subordinate legislation, he knows best. My first suggestion is that two helmets should be made compulsory to be priced along with a two-wheeler, because when a company gives you those two helmets, they would be of international standard. Secondly, we have to ensure that car companies and truck companies - they are the ones who are putting these vehicles on the road - should be forced to start motor driving courses.

They would train drivers, especially for heavy vehicles, in a scientific manner. So, we would have more trained drivers on the roads. Thirdly, there are gadgets today which come in cars all over the world which warn a driver if the driver is dozing off. Sir, again, I am saying, at least for heavy vehicles, please make it mandatory that these gadgets are fixed in those trucks and heavy vehicles, so that if a driver is dozing off, and Sir, we all know, you go on the highways, they serve you tea and they ask you 'पचास मील की चाय चाहिए, सौ मील की चाय चाहिए? That is not the way, Sir, if you want to bring some order on the roads. So, I would request the hon. Minister to make it mandatory for these gadgets to be put in heavy vehicles, at least, to start with.

MR. DEPUTY CHAIRMAN: Mr. Gujral, please conclude.

SHRI NARESH GUJRAL: Sir, just give me two more minutes. This is what happens.
MR. DEPUTY CHAIRMAN: There is one more speaker.
SHRI NARESH GUJRAL: Sir, I have just two more suggestions. Please put temperature control equipment, again, especially in heavy vehicles. The drivers doze off because it is very hot or it is very cold. There must be temperature control in the cabins of these vehicles. Lastly, Sir, today, we don't have uniform road tax for States. I come from Punjab and I know, people don't buy cars in Punjab; they buy them in Chandigarh because it is cheaper there. People are not buying cars in Delhi; they are buying them in Haryana. So, I hope, you can find some way, Sir, to make it uniform so that the consumer pays the same price all over the country.

Thank you very much, Sir.

MR. DEPUTY CHAIRMAN: Message from Lok Sabha. ...(Interruptions)...

SHRI B. K. HARIPRASAD: Sir, I have a point of order. ...(Interruptions)....
MR. DEPUTY CHAIRMAN: Wait a minute. Message from Lok Sabha. ...(Interruptions)...

SHRI BHUBANESWAR KALITA: Sir, a new situation has arisen. The Minister has circulated some amendments to Clauses 30, 34 and 77, but a different set was shown. And he has agreed that there is no amendment on that. This has to be disposed of first and only then we should... ...(Interruptions)...

MR. DEPUTY CHAIRMAN: Please. ...(Interruptions).... It would be examined. ...(Interruptions)...

## MESSAGE FROM LOK SABHA

## The Inter-State River Water Disputes (Amendment) Bill, 2019

SECRETARY-GENERAL: Sir, I have to report to the House the following message received from the Lok Sabha, signed by the Secretary-General of the Lok Sabha:-
"In accordance with the provisions of rule 96 of the Rules of Procedure and Conduct of Business in Lok Sabha, I am directed to enclose the Inter-State River Water Disputes (Amendment) Bill, 2019, as passed by Lok Sabha at its sitting held on the 31st July, 2019."

Sir, I lay a copy of the Bill on the Table.

## GOVERNMENT BILL

## The Motor Vehicles (Amendment) Bill, 2019 - Contd.

MR. DEPUTY CHAIRMAN: Shri V. Vijayasai Reddy. ...(Interruptions)...

SHRI B. K. HARIPRASAD: Mr. Deputy Chairman, Sir...(Interruptions)...

SHRI ANAND SHARMA: Just one minute, Sir. We cannot ignore this flouting of the rules. Shri Derek O'Brien has quoted Rule 37(2). We have not agreed to any time, nor has any time been announced. ...(Interruptions)...

MR. DEPUTY CHAIRMAN: Let me tell you about Rule 37. Rule 37 BAC head के अंदर है। यह BAC द्वारा allocated time को change करने के बारे में है।

श्री आनन्द शर्मा : तो 6 बजे तक का है न? ...(व्यवधान)...

MR. DEPUTY CHAIRMAN: It does not apply here. ...(Interruptions)... It does not apply here. ...(Interruptions)...

श्री आनन्द शर्मा : Sense of the House क्या है?

श्री उपसभापति : सेंस ऑफ दि हाउस यह है कि जब स्वयं माननीय मंत्री जी ने कहा, तब सब सर्वसम्मति से खामोश थे, उस वक्त किसी ने कुछ नहीं कहा।...(व्यवधान)... उस वक्त किसी ने विरोध क्यों नहीं किया?...(व्यवधान)... अभी आप divergent view देख रहे हैं।...(व्यवधान)...

श्री आनन्द शर्मा : सर, यह गलत हो रहा है।...(व्यवधान)...
श्री आनन्द शर्मा : यह parlimentary democracy है।...(व्यवधान)...
श्री उपसभापति : श्री वि. विजयसाई रेड्डी, सिर्फ आपकी बात रिकॉर्ड पर आएगी, आप बोलें ।...(व्यवधान)...

SHRI ANAND SHARMA: We are not agreeing to it. ...(Interruptions)... You are creating a situation in this House which is ...(Interruptions)...

SHRI VAIKO: Sir, it can't be a monopoly of major political opposition parties. ...(Interruptions)...

MR. DEPUTY CHAIRMAN: Vaikoji, please sit down. ...(Interruptions)... Shri V. Vijayasai Reddy, you speak. ...(Interruptions)...

SHRI V. VIJAYASAI REDDY: Sir, there is pandemonium in the House. ...(Interruptions)...

SHRI ANAND SHARMA: Please, don't force us. ...(Interruptions)... Don't force us. ...(Interruptions)...

MR. DEPUTY CHAIRMAN: I am not forcing, Anandji. ...(Interruptions)... Shri V. Vijayasai Reddy, you speak. ...(Interruptions)... प्लीज़, यह एक important Bill है ।...(व्यवधान)... आपने देखा कि रोज कितने लोग दुर्घटनाओं में मरते हें।...(व्यवधान)... यह सेलेक्ट कमिटी से आ चुका है, इतना पुराना है,...(व्यवधान)... जब हम सब agree करते हैं, तो let us sit and decide.

SHRI ANAND SHARMA: We are not agreeing to it. ...(Interruptions)...
श्री उपसभापति : आप agree नहीं कर रहे हैं, लेकिन पीछे से वाइको साहब आपसे disagree कर रहे हैं।...(व्यवधान)...

SHRI K. K. RAGESH: Sir, you take the sense of the House. ...(Interruptions)...
श्री उपसभापति : विजयसाई रेड़ी जी की बात के अलावा कोई और बात रिकॉर्ड पर नहीं जा रही है।...(य्यवधान)...

SHRI V. VIJAYASAI REDDY (Andhra Pradesh): Sir, I congratulate the hon. Minister of Transport for bringing this Bill as it is much needed for the simple reason that the Motor Vehicles Act in its current form has proven to be inadequate in addressing the systematic challenges plaguing the road transport sector and has failed to ensure road safety for the people of India. ...(Interruptions)... Sir, the existing Indian law meets standards of WHO for only one out of five factors of road safety. ...(Interruptions)... It performs poorly with respect to regulation of speed, increasing the motor cycle helmet use, reducing the drunken driving and protection of children on roads. ...(Interruptions)... Sir, I need three clarifications from the hon. Minister. ...(Interruptions)... One is regarding the Central Government guidelines for aggregator companies. ...(Interruptions)... Under Clause 36 of the Bill, State Governments will issue licences to aggregators in conformity with the guidelines issued by the Central Government.

श्री उपसभापति : विजयसाई रेड्डी जी की बात के अलावा कोई बात रिकॉर्ड पर नहीं जा रही है।...(व्यवधान)...

SHRI V. VIJAYASAI REDDY: States are allowed to frame the rules in conformity with the Central Government enactment. ...(Interruptions)... There are certain States which have already framed the guidelines. ...(Interruptions)... There could be cases where such State guidelines are at variance with the Central guidelines. ...(Interruptions)... In such a scenario, the Central guidelines will prevail because the motor vehicles laws fall under the Concurrent List. ...(Interruptions)... I would like to know from the hon. Minister why the Standing Committee's recommendation in this regard has not been accepted by the Ministry. ...(Interruptions)... Sir, the second point which I would like to highlight is this. Clause 47, which inserts Section 136A, mandates State Governments to ensure electronic monitoring and enforcement of road safety on National Highways, State Highways and also urban roads. ...(Interruptions)... Enforcing electronic monitoring involves huge infrastructure cost. ...(Interruptions)... I would like to know one thing from the hon. Minister. Since the Bill is silent as to who will absorb the cost of infrastructure ...(Interruptions)...

श्री उपसभापति : विजयसाई रेड्डी जी की बात के अलावा कोई बात रिकॉर्ड पर नहीं जा रही है।...(व्यवधान)...

SHRI V. VIJAYASAI REDDY: Will the Central Government absorb the cost or will the State Government bear the expenditure? ...(Interruptions)... Sir, I have three
suggestions to make to the hon. Minister in this regard. ...(Interruptions)... Our motor vehicle companies are already running in huge losses and if further burden is put on them, they might succumb to it. Sir, for example, Clause 65 which inserts Section 182A. ...(Interruptions)...The penalty will be a fine of upto ₹ 100 crore which is quite stringent. ...(Interruptions)... The second suggestion which I would like to make to the Minister about the need to improve the accident investigation. ...(Interruptions)...Sir, about 80 per cent of the accidents are reported to be caused due to driver's fault. Driver's fault is an erroneous term, which needs to be defined, which needs further categorisation such as impaired driving, fatigue, intoxication, visual distraction etc. ...(Interruptions)... Decisive action can't be taken without identifying the root cause of the driver's fault. ...(Interruptions)... In several countries, well-defined crash investigation architecture exists. Investigation is carried out using Accident Causation Analysis System tool. ...(Interruptions)... In India, Central Vehicle Crash Investigation Agency should be set up to investigate into road accidents. ...(Interruptions)... I request the hon. Minister to take positively the suggestions that I have made and also the clarifications that I have sought need to be answered. ...(Interruptions)... Thank you very much, Sir.

SHRI KANAKAMEDALA RAVINDRA KUMAR (Andhra Pradesh): Sir, I am very thankful to you for giving me an opportunity to participate in the discussion on the Bill. Road safety is a multi-sectoral and multi-dimensional issue. Road safety, which is a developmental issue, is of a great concern.

श्री उपसभापति : श्री कनकमेदला रवींद्र कुमार जी की बातों के अलावा और कोई बात रिकॉर्ड पर नहीं जा रही है।...(व्यवधान)...

SHRI KANAKAMEDALA RAVINDRA KUMAR: Regarding the number of accidents, 1.5 lakh people are killed in road accidents each year and more than 5 lakh people are being injured in the road accidents. ...(Interruptions)... Sir, the other points for consideration are that it is against the principle of cooperative federalism. ...(Interruptions)... As you can see, motor vehicle laws come under the Concurrent List. ...(Interruptions)... The State Governments have absolute powers under the existing Act, 1988. ...(Interruptions)... The proposed amendments encroached upon the powers of the State. ...(Interruptions)... By virtue of Clause 3, a new Section 2B to be incorporated by the Central Government has given ample powers to exempt certain categories from the application of the Motor Vehicles Act. ...(Interruptions)...

MR DEPUTY CHAIRMAN: I am not going to take any point of order now.

SHRI KANAKAMEDALA RAVINDRA KUMAR: Sir, exemption power given to the... ...(Interruptions)...

MR. DEPUTY CHAIRMAN: The House is not in order; I am not going to take point of order now.

SHRI KANAKAMEDALA RAVINDRA KUMAR: By virtue of Clause 12 of the Bill, a new Section 25A is incorporated which provides that the Central Government shall maintain register of driving license and all State register of driving license would be in the national list of driving license. By virtue of Clause 25, new Sections 62A and 62B have been inserted by which the Central Government shall maintain a register of motor vehicles and all State Registers of Motor Vehicles should be submitted to the Central List. By virtue of Clause 30, new Sections 66A, is incorporated by the Central Government, may develop... ...(Interruptions)...

MR. DEPUTY CHAIRMAN: Ravindra Kumarji, just wait please.

SHRI B. K. HARIPRASAD: I have just pointed out the defect in the Bill. I raise the issue regarding Clause 93, sub-section 4. ...(Interruptions)... The Minister had assured on the floor of the House that he will bring in those Amendments. ...(Interruptions)... But, it is not reflecting here. ...(Interruptions)... It is wrong. ...(Interruptions)... It has misled the House. ...(Interruptions)...

श्री उपसभापति : प्लीज़।...(व्यवधान)... हरिप्रसाद जी ने बता दिया है। मैं माननीय मंत्री जी से इस बारे में कहता हूं...(व्यवधान)... माननीय मंत्री जी।...(व्यवधान)...

श्री दिग्विजय सिंह : सर, माननीय मंत्री जी ने स्वीकार किया है कि गलती हुई है।...(व्यवधान)... उस गलती को सुधारने का...(व्यवधान)...

श्री उपसभापति : माननीय मंत्री जी...(व्यवधान)...
श्री दिग्विजय सिंह : जो amendments आपने दिये हैं, उसमें नहीं हैं।...(व्यवधान)...

श्री उपसभापति : माननीय दिग्विजय सिंह जी, आप बैठ जाइए ।...(व्यवधान)... उन्होंने बता दिया है।

श्री दिग्विजय सिंह : उन्होंने स्वीकार किया है।...(व्यवधान)...

श्री नितिन जयराम गडकरी : महोदय, actually पहले Sub-Section (4) जो लिखा था, वह गलती से लिखा गया था। Law secretary and Secretary General दोनों से बात करके, इसे दुरुस्त करते हुए, हमने (4) की बजाय अब (1) डाला है।...(व्यवधान)... जब यह पार्लियामेंट में गया, उस समय भी गलत गया था।...(व्यवधान)... Actually, जब लोक सभा में बिल पास हुआ, उस समय भी गलती थी। अब (4) की जगह (1) लिखकर हमने इसमें सुधार करके submit किया है $\ldots$..(व्यवधान) $\ldots$ हमने यही लाया है।...(व्यवधान) ...

MR. DEPUTY CHAIRMAN: Thanks for clarifying....(Interruptions)...
श्री बी. के. हरिप्रसाद : क्या ये सरकार है?...(व्यवधान)... सरकार ऐसे काम करती है?...(व्यवधान)...
MR. DEPUTY CHAIRMAN: He has clarified. ...(Interruptions)... Now, K. Ravindra Kumarji, please continue. ...(Interruptions)...

SHRI DIGVIJAYA SINGH: It has also been passed by the Lok Sabha like this! ...(Interruptions)...

श्री नितिन जयराम गडकरी : उपसभापति महोदय, पार्लियामेंट में, लोक सभा में जो बिल गया था, उसमें भी printing mistake थी। उस समय वहां ध्यान में नहीं आई।...(व्यवधान)... यह printing mistake थी। ध्यान में आने के बाद, हमने Sub-Section (4)...(व्यवधान)... आप सुन तो लीजिए ।...(व्यवधान)... Sub-Section (4) की जगह bracket में Sub-Section (1) लिखना था, उसे सुधार कर amendment लाए हैं।...(व्यवधान)...

श्री उपसभापति : क्या अब यह corrected है?
श्री नितिन जयराम गडकरी : जी हां, अब करेक्ट कर दिया है।

MR. DEPUTY CHAIRMAN: The Minister has already clarified....(Interruptions)...
SHRI NITIN JAIRAM GADKARI: It has been rectified by the Secretary-General and the Law Secretary. उनसे consult करके अब amendment लाए हैं।...(व्यवधान)...

MR. DEPUTY CHAIRMAN: Thank you. Now, K. Ravindra Kumarji. ...(Interruptions)...

श्री नितिन जयराम गडकरी : जब यह बिल पार्लियामेंट में गया, लोग सभा में गया, वहां भी गलती थी।...(व्यवधान)... आप मान क्यों नहीं रहे हैं कि वह printing mistake थी?...(व्यवधान)...

श्री उपसभापति : बस हो गया, अब आप बैठिए।...(व्यवधान)...
SHRI KANAKAMEDALA RAVINDRA KUMAR: Sir, by virtue of Clause 30 of the Bill, a new Section 66(A) is proposed to be incorporated empowering the Central

## [Shri Kanakamedala Ravindra Kumar]

Government to formulate the National Transportation Policy. I agree with the hon. Minister with regard to the policy. It is right for the Government of India to initiate the policy and provide guidelines. But, let the State Governments enact the law and implement the law.

In Clause 40, a new Section 110(A) is being incorporated, by virtue of which the Central Government can recall the motor vehicles having manufacturing defect. The manufacturing defects come under Section 110(A) and (B). ...(Interruptions)...

श्री उपसभापति : कृपया सदन में शांति रखें।...(व्यवधान)...
SHRI KANAKAMEDALA RAVINDRA KUMAR: Sir, I have a few suggestions with regard to the Bill. Fuel prices are changing on daily basis. In 2012, the price of diesel was ₹52 per litre. Now, it costs about ₹ 82 per litre. This is the situation even after a drastic reduction in crude oil prices in the international market. If this issue is addressed, I think, the transport sector will be benefited by this. There is heavy taxation on motor vehicles. Now, 12 per cent GST is imposed on transporters, which is actually a huge burden on this sector. With regard to the toll tax, I would like to say that once the Government of India gets back the investment made on constructing a particular road, I think, the toll should be removed from that particular road. Very recently, the Government has announced that there will be 10 to 20 per cent hike in insurance rates for the vehicles. That has to be reduced. There is a lack of infrastructure regarding safety on the highways. When you amend the rules, it is better to provide safety. The State highways are in a very bad condition. In many metropolitan cities and other cities, the roads are not in proper condition. Merely bringing amendments in the Motor Vehicles Act will not suffice. Proper infrastructure is also very much required. Unless sufficient infrastructure is there, this Bill cannot be implemented. The Bill proposes heavy penalty in case of various violations. The proposed hike is very much appreciated, but the corruption is the main aspect. It has to be looked into.

MR. DEPUTY CHAIRMAN: Please conclude. You had three minutes. I have given you two more minutes.

SHRI KANAKAMEDALA RAVINDRA KUMAR: Finally, Sir, I request that there is a need for a bypass in Vijayawada, which has been pending since a long time. Even though that bypass was sanctioned seven years ago, it has not been implemented. I would request the hon. Minister to take up the construction of this bypass road in Vijayawada.

श्री उपसभापति : श्री बिनोय विश्वम जी।

श्री आनन्द शर्मा : रात के लिए डिनर ऑर्डर करा दीजिए तथा और बिल ले आइए।...(व्यवधान)...

SHRI BINOY VISWAM (Kerala): Sir, while listening to the erratum mentioned by the hon. Minister,...

श्री उपसभापति : डिनर ऑर्डर करा दीजिए।...(व्यवधान)...
श्री आनन्द शर्मा : सर...(व्यवधान)...
MR. DEPUTY CHAIRMAN: Let him speak. ...(Interruptions)... I am not giving you... आपसे अनुरोध है कि चूंकि आप बड़े सीनियर नेता हैं और आप बार-बार खड़े हो जाते हैं, इसलिए कृपया आप बैठें। आप बोलें।..(व्यवधान)... बिनोय विश्वम जी, कृपया आप बोलें, आपकी ही बात रिकॉर्ड पर जाएगी।...(व्यवधान)... Let him speak. ...(Interruptions)...

DR. K. KESHAVA RAO: Sir, I have a suggestion. The Minister said that he has to go to Pune, so, he wanted that the discussion shall be completed today. We requested the Minister that he can go to Pune at 1 o'clock tomorrow. We can finish it by 12 o'clock tomorrow. It is for the Minister to decide.

MR. DEPUTY CHAIRMAN: Thank you. बिनोय विश्वम जी, कृपया आप बोलें।...(व्यवधान)...
डा. के. केशव राव : माननीय मंत्री जी, आपसे यह रिक्वेस्ट है कि चूंकि आपको कल एक बजे पुणे जाना है, इसलिए इसको कल 12 बजे तक complete कर सकते हैं। It completely depends on you. In case, you are able to go at 1 o'clock.

श्री उपसभापति : माननीय केशव राव जी, इस पर हम लोग बात कर चुके हैं और अधिक लोगों की राय बनी, उसके अनुसार मैं मान कर चला कि इसके लिए sense of the House है।...(व्यवधान)... बिनोय विश्वम जी, कृपया आप बोलें।...(व्यवधान)... कृपया सीट पर बैठ कर बात न करें।...(व्यवधान)... कृपया आप बोलें। Please speak.

SHRI BINOY VISWAM: Sir, when I listened to the Minister's erratum, I felt so sad. A Bill intended to reduce all accidents, that Bill itself fell to an accident here! Sir, please see that your office and your Ministry, when they come to the House, they should come more prepared, and with more seriousness. I request you earnestly. I know the work and homework that you put behind this Bill. We believe that you are a man with dedication for the cause. But the office which you run has miserably failed to bring the required meaning and sense to the House in a proper way. Sir, this is my first point. Sir, nobody
[Shri Binoy Viswam]
can object to the fact that the accidents should be avoided. Roads in the country should not be made such to kill the people. We agree with the Bill but, there is a big 'but', Sir. The Government believes that only corporates can save the roads, only corporates can save the vehicles, only corporates can do good for the nation. That approach, that philosophy is very much visible in this Bill. Sir, the Bill says that the workers are the culprits; never, never, never; they are not the culprits. The workers are the people who run the country everywhere. They drive the vehicles, they drive the Ministers, they drive the M.Ps, they produce the wealth. But this Bill says, 'forget the workers, snatch away their right and do everything good for the corporate'. 'That approach also should be condemned'. Sir, the Government says that cooperative federalism is the policy of the Government. This is a very good way. In the name of cooperative federalism, the Government tried to preach corporate federalism through this Bill. This Bill is meant for the corporate interest. Their interests are being upheld. Sir, there are hundreds of wayside workshops in the country, Government wants to close all of them. ...(Time-bell rings)... Now, presence is a must for the Indian road conditions. The Indian roads are in a very miserable condition, so the wayside workshops should not be given to the corporates. In that way, only the big companies can run workshops. You mean that even the driving schools can be run only by the big companies. No, Sir, even small people can run efficient and effective motor driving schools. They are doing it in the country. Forgetting all those things, the Bill is coming to us and saying that only with the corporate guidance, the country can be saved...(Time-bell rings)... and, accidents can be reduced. Sir, we cannot agree with that approach, and, so we object to this Bill.

## श्री उपसभापति : श्री सुशील कुमार गुप्ता।

श्री सुशील कुमार गुप्ता : उपसभापति महोदय, इस बिल के माध्यम से राज्य सरकारों के राजस्व में कमी आएगी, जोकि केन्द्र सरकार की तरफ बढ़ता हुआ नजर आ रहा है। इस बिल को पढ़ने के लिए ऐसा भी लगता है कि इसके माध्यम से बीमा कंपनियों को अधिक से अधिक फायदा पहुंचाने की चेष्टा की गई है। मैं कुछ बिंदुओं पर सदन का ध्यान आकर्षित करना चाहूंगा। अब बीमा कंपनी की liability ढाई लाख, पांच लाख या पांच लाख से दस लाख रुपए तक की सीमित हो जाएगी, पहले यह unlimited थी। अब पीड़ित के दायित्व को मालिक पर धकेल दिया जाएगा या ड्राइवर पर धकेल दिया जाएगा। उसके पास इतने संसाधन नहीं होते कि वह किसी को पूरी liability दे सके, इसलिए आज प्राइवेट सेक्टर से लगभग सैकड़ों insurance companies आ चुकी हैं। इस बिल के माध्यम से महसूस होता है कि उन insurance companies का सरकार

के ऊपर कुछ न कुछ दबाव है। में माननीय मंत्री जी से निवेदन करता हूं कि इस पर कुछ सोचें। पीड़ितों को दावा दायर करने का समय अब छ: महीने तक सीमित कर दिया गया है। कोई व्यक्ति सड़क के हादसे में मौत का शिकार हो गया, उसका परिवार लावारिस हालात में हॉस्पिटल में भर्ती है और उसे छ: महीने की लिमिट में बांध दिया जाए कि छ: महीने में अपना क्लेम फाइल करो, तो यह पूरा अमानवीय है, अव्यावहारिक है और गेरकानूनी भी है। ऐसे कानून को पारित करने से पहले संसद को सोचना चाहिए कि किस हालत के पेशेंट के साथ हम छ: महीने की लिमिट बांध रहे हैं। माननीय मंत्री जी से में निवेदन करना चाहूंगा कि संपत्ति विवाद के लिए भी 12 साल का समय दिया जाता है। एक घायल व्यक्ति, एक ऐसा व्यक्ति जो मरने की हालत में हॉस्पिटल में पड़ा हुआ है, मुझे लगता है कि इस एक्ट के माध्यम से उसके लिए हम छ: महीने की लिमिटेशन करके उसके साथ कहीं न कहीं मानवीय व्यवहार नहीं कर रहे हैं। दावा मृत, घायल व्यक्तियों की आय और चिकित्सा व्यय में नुकसान पर आधारित था, लेकिन इस नए अधिनियम में दावेदार को चोट और दुख भी साबित करना पड़ेगा कि मुझे कितनी चोट लगी, कितना दुख हुआ। पहले डॉक्टर का सर्टिफिकेट जाता था, बात खत्म होती थी, परंतु अब मुआवजे की गणना करने के लिए इसे अनुसूची से हटाने की मांग कर रहे हैं। मुझे ऐसा लगता है कि जो unlimited liability बीमा कंपनीज़ की थी, उसके लिए इसके अंदर अध्याय-11 को बदलने का जो प्रोविज़न किया गया है, वह liability बीमा कंपनीज़ की ही होनी चाहिए। एक गरीब व्यक्ति जो स्कूटर का चालक है, कार का चालक है या कोई ट्रक ड्राइवर है - किसी ने किश्त पर लेकर ट्रक चलवाया और सड़क पर एक्सिडेंट ड्राइवर से हुआ, तो मालिक की इसमें क्या गलती है? मैं यह निवेदन करना चाहता हूं। में यह कहना चाहता हूं कि आपने इसके अंदर ड्राइवर और मालिक के प्रति कई गुना जुर्माने बढ़ा दिए, परंतु रात के अंधेरे में सड़कों पर जो गढ्ढे हैं, सड़क पर गाय-भैंसें बैठी रहती हैं, राज्य सरकार और केन्द्र सरकार उसको...(व्यवधान)...

श्री उपसभापति : सुशील कुमार गुप्ता जी, कन्क्लूड करिए। अभी और स्पीकर्स हैं।...(य्यवधान)...
श्री सुशील कुमार गुप्ता : सर, एक मिनट रुक जाइए।
श्री उपसभापति : आप कन्क्लूड करिए।...(व्यवधान)... अभी और भी वक्ता हैं।
श्री सुशील कुमार गुप्ता : सर, मैं यह निवेदन कर रहा हूं।...(व्यवधान)... अगर दो मिनट ही बोलने के लिए देना है, तो अगले दिन के लिए लिख रख लीजिए।...(व्यवधान)...

श्री उपसभापति : समय वही है। में उसके लिए...(व्यवधान)...
श्री सुशील कुमार गुप्ता : सर, मैं यह कह रहा हूं कि वाइको साहब भी ठीक कह रहे थे।...(व्यवधान)... हमें दो मिनट का समय ही क्यों मिला है?...(व्यवधान)... क्या एक्ट पर दो मिनट में बोला जा सकता है?...(व्यवधान)...

श्री उपसभापति : तीन मिनट हो चुके हैं। आप कन्क्लूड करें, क्योंकि आपके बाद और भी स्पीकर्स हैं, जिन्हें समय मिलना है।

श्री सुशील कुमार गुप्ता : सर, मैं कहना चाहता हूं कि इसके अंदर आपने ड्राइवर के ऊपर, मालिकों के ऊपर जुर्माने को $500-500$ गुना तक बढ़ाया है। जब गायें और भैंसें टक्कर मार देती हैं, उन्हें राज्य सरकारों द्वारा सड़क के ऊपर से, नेशनल हाइवेज़ के ऊपर से नहीं हटाया जाता, जिससे रात को ड्राइवर्स मरते हैं, तो क्या आपने उन सरकारों के ऊपर कोई प्रावधान किया है कि उनके ऊपर जुर्माना लगेगा? सड़कों की barricading टूटी हुई होती है, उसकी वजह से जो एक्सीडेंट्स होते हैं, इसके लिए आपने क्या प्रावधान किया गया है?...(्यवधान)...

श्री उपसभापति : कन्क्लूड करें, अब कन्क्लूड करें।...(व्यवधान)... श्री वीर सिंह जी आप बोलिए।

श्री सुशील कुमार गुप्ता : सर, आपको ऐसे कन्क्लूड करने के लिए नहीं कहना चाहिए।
श्री उपसभापति : अभी जो समय है।...(व्यवधान)... आप तीन मिनट बोल चुके हैं, इनके लिए दो मिनट बचे हैं।

श्री सुशील कुमार गुप्ता : सर, में यह कह रहा हूं कि...(व्यवधान)...*
श्री उपसभापति : आपकी बात रिकॉर्ड पर नहीं जाएगी।
श्री वीर सिंह (उत्तर प्रदेश) : महोदय, सड़क परिवहन क्षेत्र देश की अर्थव्यवस्था की रीढ़ की हड्डी है। तेजी से बढ़ते हुए मोटरीकरण के साथ देश सड़क यातायात क्षतियों और अपमृत्यु की बढ़ती घटनाओं का समाधान कर रहा है। ऐसे में सड़क दुर्घटनाओं में होने वाली अपमृत्यु को कम करने का प्रयास करना चाहिए, जिससे परिवहन क्षेत्र में सुरक्षा और दक्षता सुनिश्चित हो सके। सुप्रीम कोर्ट द्वारा नजदीकी से निगरानी किए जाने के बावजूद सड़क दुर्घटनाओं में होने वाली मौतों में पिछले वर्ष केवल तीन प्रतिशत कमी आई है, जो कि वर्ष 2022 तक 50 प्रतिशत लक्ष्य से बहुत दूर है। अभी देश में हर साल 1.46 लाख लोगों की मौत सड़क दुर्घटनाओं में होती है, अत: इसको रोकने के लिए व्यापक प्रबंध किए जाने की आवश्यकता है, जिससे सड़क सुरक्षा को पुख्ता किया जा सके और मानव जीवन की रक्षा हो सके।

महोदय, देश में ब्लैक स्पॉट्स की पहचान होनी चाहिए और इन्हें दुरुस्त किया जाना चाहिए। इसके बावजूद, दुर्घटना होने पर कांट्रैक्टर पर जुर्माना होना चाहिए। परिवहन विभाग, आरटीओ या ट्रैफिक पुलिस में भ्रष्टचार पर लगाम लगाने तथा वाहन मालिकों एवं चालकों का उत्पीड़न रोकने के लिए नेशनल सर्टिफिकेट व परमिट की ऑनलाइन प्रक्रिया स्वागत-योग्य है। मैं अपनी पार्टी की तरफ से सरकार का ध्यान कुछ बिन्दुओं की ओर आकृष्ट करना चाहता हूं।

महोदय, सड़कों के किनारे एंटी क्रैश बैरियर की स्थापना होनी चाहिए। देश भर में 50 किलोमीटर-100 किलोमीटर पर ट्रॉमा सेंटर्स स्थापित होने चाहिए, ताकि जब दुर्घटना हो तो घायलों का उपचार तुरंत हो सके। इसके साथ-साथ, सड़क दुर्घटनाओं के कारणों की जांच करने के

[^13]लिए सभी पुलिस थानों में दुर्घटना जांच दल बनाने की आवश्यकता है। यातायात नियमों का उल्लंघन करने वालों के लिए दंड की राशि और बढ़ाई जाए। महोदय, दुर्घटना पीड़ित के मददगार लोगों की सुरक्षा होनी चाहिए एवं उनको उत्पीड़न से मुक्ति मिलनी चाहिए। घटिया या त्रुटिपूर्ण वाहन बनाने वाले निर्माताओं की जवाबदेही तय होनी चाहिए व उन पर जुर्माना लगाना चाहिए।...(समय की घंटी)... महोदय, मैं एक मिनट और लूंगा। उच्च अधिकार प्राप्त सड़क सुरक्षा बोर्ड का गठन किया जाए, जिसमें राज्यों का उचित प्रतिनिधित्व हो। सड़क सुरक्षा निधि की स्थापना होनी चाहिए। ड्राइवरों के लिए न्यूनतम शैक्षणिक योग्यता की शर्त समाहित की जानी चाहिए, क्योंकि नियम-कानून समझने के लिए ड्राइवर का पढ़ा-लिखा होना जरूरी है, अन्यथा सड़क हादसे और बढ़ेंगे तथा ट्रांसपोर्टरों को सस्ते ड्राइवर्स मिलेंगे।

महोदय, केन्द्र सरकार द्वारा ड्राइविंग ट्रेनिंग स्कूल्स खोलने का प्रावधान किया गया है, जिसे राज्यों पर छोड़ देना चाहिए। गैर-परिवहन वाहनों के लिए चालक की आयु के अनुसार अलगअलग अवधि के डीएल जारी न हों। डीएल के लिए नेशनल रजिस्ट्री बनाने पर राज्यों की निर्धारित समय-सीमा को बढ़ाया जाए। देश में कहीं भी आरसी बनाने से राज्यों को जो राजस्व हानि होगी, उस नुकसान की भरपाई कैसे होगी? नॉन-ट्रांसपोर्ट वाहन पर फिटनेस सर्टिफिकेट लेने की शर्त नहीं होनी चाहिए। महोदय, नई परिवहन नीति के क्रियान्वयन के लिए राज्यों के परिवहन मंत्रियों की समिति बनाई जाए। विधेयक में वाहन बीमा का प्रीमियम बढ़ा दिया गया है, जबकि मुआवजा कम कर दिया गया है। सड़क दुर्घटना में मृतकों के परिजनों के लिए मुआवजा राशि 20 लाख रुपये होनी चाहिए।

महोदय, माननीय मंत्री जी ने ये संशोधन पेश किए हैं, यदि इन पर ठीक प्रकार से नियमानुसार कार्य किया जाएगा, तो यह एक बहुत अच्छा बिल है। मैं इसका समर्थन करता हूं। आपका बहुतबहुत धन्यवाद।

MR. DEPUTY CHAIRMAN: Shri Kumar Ketkar. Ketkar ji, you have three minutes. There are five more speakers from your party.

SHRI KUMAR KETKAR (Maharashtra): Sir, I will take three minutes.
Most of the points have been covered. I just want to make a small point, apparently a small point but actually it is a very significant and serious point. We talked about accidents. We talked about road safety. Who dies in an accident? It is either a pedestrian or a passenger in the bus or car or a driver or some other people on the footpath who are just run over by a vehicle. Those people, who die, get insurance if they are insured. A pedestrian, if he is insured for life, will get insurance. If a driver dies or has a serious injury, he is entitled, under the new Bill, to get only ₹ 2.5 lakh to ₹ 5 lakh according to the injury and according to the victimhood that he suffers. The insurance company

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[Shri Kumar Ketkar]
has said that most of this money, that is ₹ 2.5 lakh to ₹ 5 lakh or the maximum of $₹ 10$ lakh, will come from insurance and the rest of the money will be paid by the owners of cars. The majority of the people who owns cars today in India belongs to the middle class. A person owns a car. His car actually meets an accident. The car price is much lower than the amount he will have to pay as compensation. He may have to pay, according to court order or according to insurance order, something like ₹ 50 lakh. He has to pay ₹ 50 lakh. But only ₹ 2.5 lakh or ₹ 5 lakh will come from the insurance company. There are something like four crore vehicles. The majority of them belongs to trucks, cargo trucks, and transport trucks. A large number of them are buses, regular buses, and cars. There are small buses and small cars. And all of them are driven by drivers who are employees.

The drivers are not given the benefit of the Workmen's Compensation Act. They are not supposed to go to the Labour Court and get the benefit of the Workmen's Compensation Act. Earlier, it was possible. Now, it is not possible. Earlier, it was also possible to get as much compensation as the court decides. Now, this has already been decided without going to the courts that you will get only ₹ 2.5 lakh or ₹ 5 lakh or the maximum of ₹10 lakh. The workman, that is, the driver, will not be able to go to court or to the machinery under the Workmen's Compensation Act at all. Therefore, he will be a complete and total victim of the system. I think it is necessary to protect these drivers who are basically workers. They will not be able to pay the kind of money that is expected of them to pay to the victim. Therefore, I think it is anti-worker, anti-driver and anti-victim kind of a Bill and that must be changed before they make other amendments. Thank you.

SHRI S. MUTHUKARUPPAN (Tamil Nadu): Mr. Deputy Chairman, Sir, I thank you for giving me this opportunity to speak on the Motor Vehicles (Amendment) Bill, 2019. The Bill seeks to amend the Motor Vehicles Act, 1988 to provide for road safety. The Act provides for grant of licences and permits related to motor vehicles, standards for motor vehicles and penalties for violation of these provisions.

Then, I come to the compensation for road accident victims. The Central Government will develop a scheme for cashless treatment of road accident victims during the golden hour. The Bill defines 'golden hour' as the time period of up to one hour following a
traumatic injury during which the likelihood of preventing death through prompt medical care is the highest. The Central Government may also make a scheme for providing interim relief to claimants seeking compensation under third party insurance. The Bill increases the minimum compensation for hit-and-run cases as follows. In case of death, from ₹ 25,000 to ₹ $2,00,000$; in case of grievous injury, from ₹ 12,500 to ₹ 50,000 . These are welcome measures in this Bill.

Subsequently, I come to the suggestions and opinions regarding this Bill. The Ministry of Road Transport and Highways, Government of India, has introduced certain amendments in the existing Motor Vehicles Act, 1988. The Motor Vehicles (Amendment) Bill, 2017 was passed in the Lok Sabha without consideration of the valid objections submitted by the State Government of Tamil Nadu. The Select Committee on the Motor Vehicles (Amendment) Bill, 2017 had also visited Chennai on 12.10.2017 to discuss the said Bill with the Government of Tamil Nadu. During the discussion, the objections on behalf of the Government of Tamil Nadu on the said Bill were placed before the Select Committee. The Rajya Sabha Committee adopted the Report without any amendment.

The following modifications in some clauses are required to be made in the proposed Motor Vehicles (Amendment) Bill. The proposed new Section 211A is intended to empower the Central Government to levy and collect fees and taxes through any office, authority, body or agency owned or controlled by the Central Government in a particular manner. This will not only be an encroaching operation on the exclusive power of the State Governments but would also affect the State revenues. The reason for entrusting the work of collecting fees and taxes to a body is not explained.

The States accept the electronic application development and have already implemented computerisation of all transactions of the Transport Department by the software developed by NIC. The object of the proposed amendment, that is, 'for facilitating the public' could be effectively carried out by the officers of Motor Vehicles Department in accordance with the provisions of the principal Act itself. Hence, the insertion of new Section 211A has to be deleted and the present Section 211 may be suitably amended to accept the electronic application forms.

Then, the proposed clause 91 in the Bill encroaches upon the rights of the State Governments to regulate the transport operations in the States. Under these new Sections, the Central Government shall have the power to delegate any power or functions that
[Shri S. Muthukaruppan]
have been conferred upon it by the Act to any public servant or public authority and to authorise such public servant or public authority to discharge any of its powers, functions and duties under this Act. Such excess delegation of powers to private persons or a group of persons in the name of any public servant or public authority is not only against the Constitution but it provides a gateway for private bodies in operation of public services which is against the policy of State Government. Hence, to save the rights and policy of State and to avoid the entry of private bodies in the name of public servant or public authority in operation of transport sector, the above Section 215A, B and C may be deleted.

Again, Clause 29 introduces a new provision of Section 66A. Previously, my colleagues have already pointed out this Section 66A enabling the Central Government to develop a comprehensive national transportation policy for facilitating barrier free movement of freight across States liberalizing public transport including city taxi permit systems and also another new provision of Section 88A is sought to be introduced by Clause 33 of the Bill empowering the Central Government. ...(Time-bell rings)...

MR. DEPUTY CHAIRMAN: Mr. Muthukaruppan, please conclude. The time is over.

SHRI S. MUTHUKARUPPAN: So, these are all my suggestions. Our floor leader Mr. Navaneethakrishnan, Mr. S.R. Balasubramoniyan as well as Shrimati Vijila have already given the amendments. They consulted with the hon. Road Transport Minister, Shri Nitin Gadkari. He has promised us to make some amendments. As per his promise, he has done it. This request was made by my Party leaders, the Chief Minister of Tamil Nadu and the hon. Minister has graciously accepted these amendments. At page no.11, for the word 'consultation' the word 'concurrence' be substituted. We are welcoming this modification. As well as for the word 'consult', the words 'seek concurrence of the' be substituted. ...(Interruptions)... Thank you so much, Sir. ...(Interruptions)... Thank you so much to the hon. Minister as well as the Chair, Sir.

SHRI ANIL DESAI (Maharashtra): Mr. Deputy Chairman, Sir, I rise in support of the Motor Vehicle (Amendment) Bill, 2019. Vehicular traffic on Indian roads has grown multifolds in last 10 years, and the same has led to heavy congestion almost throughout the day in metro and other urban cities, which has also become a major cause of air
pollution. With this increasing burden of road traffic, there is a sharp rise in cases of injuries and fatalities. It is reported in the media that in a year, around 1.50 lakh people die in India out of road accidents. India is a signatory to the Brasilia Declaration and is committed to reduce the number of road accident fatality by 50 per cent by the year 2020.

I would congratulate Shri Nitin Gadkari, hon. Minister of Road Transport and Highways for bringing this important Bill which seeks to address the issues relating to road safety, citizen facilitation, strengthening of public transport, automation and computerisation. The Bill aims to increase penalties on traffic violation, addresses issues on third-party insurance, regulation of cab aggregators, opening of public transport for private players and regulate permits. I am sure that the hon. Minister will ensure that the State revenues are not affected adversely out of these measures. It also proposes a National Transportation policy for ushering guidelines on transportation of goods and passengers.

Sir, this Bill also provides to facilitate grant of online learning licences. There are changes which are made in driving licenses with the variation of ages and all.

The Bill also provides for the time limit for renewal of driving licences, which is varied and which is for the benefit of the drivers. The Bill also takes care of the differently abled persons as far as issuing of licenses are concerned.

Sir, in the area of road safety, stricter provisions have been proposed for offences such as juvenile driving, driving without licence, drunk driving, over speeding and overloading. The Bill proposes hefty penalties for violation of traffic norms which ranges between ₹ 10,000 and ₹ 1 lakh and more. The most revolutionary types of changes introduced in this Bill are that it will hold car owners criminally liable for accidents/ violations caused by juveniles. As per the new provisions, it will also hold auto companies accountable for poor build quality of vehicles. Sir, in this piece of legislation, the Government will provide compensation of ₹ 2 lakhs or more to the victim's family in cases of hit and run fatalities. The current provision was only ₹ $25,000 /-$. The Bill also provides for the protection of Good Samaritans. Usually, people who are witness to fatal or serious accidents do not dare to help the victims at the site of accident and hesitate to help them shift to nearby hospitals fearing detention by law-enforcing agencies, because of which till now many lives have been lost in road accidents. This Bill has

## [Shri Anil Desai]

taken a corrective view and given protection to Good Samaritans who offer their help at the site of accidents. Good Samaritans who come forward to help accident victims will be protected from civil or criminal liability. It will be optional for them to disclose their identity to the police station or medical personnel.

Sir, important part of this Bill is that this Bill proposes to form a motor vehicle accident fund which will provide compulsory insurance cover to all road users in the country for certain types of accidents. ...(Time Bell rings)... I am making only the last point. Also, the good feature of this Bill is that the cap on liability for third party insurance has been removed. While calculating the compensation to be paid to the next of the kin of the deceased victims, his qualification, profession, income and his family background will be taken into consideration and accordingly amount of compensation will be calculated. In 2016 Bill, maximum liability was fixed at ₹ 10 lakhs for death and ₹ 5 lakhs for grievous injury. It is good that the cap is being removed now in the Bill so that the calculation of liability amount of compensation could be arrived at.

MR. DEPUTY CHAIRMAN: Conclude now.

SHRI ANIL DESAI: The only thing that the Minister has to ensure is that the major part of the compensation which is calculated, and, I think, Shri Ketkar has said that major part should come from the insurance company, and not from the car owner who is involved in the accidents.

## MR. DEPUTY CHAIRMAN: Thank you.

SHRI ANIL DESAI: Sir, I am concluding. With this I support the Bill.

MR. DEPUTY CHAIRMAN: Now, the next speaker is Shrimati Chhaya Verma.
श्रीमती छाया वर्मा (छत्तीसगढ़) : उपसभापति महोदय, आपने मुझे इस महत्वपूर्ण बिल पर बोलने का मौका दिया, इसके लिए में आपका आभार प्रकट करती हूं। महोदय, 30 वर्षों के बाद यह बिल आया है, निश्चित रूप से जब इतने लम्बे अंतराल के बाद कोई बिल आया है तो उसमें बहुत सारे बदलाव होना लज़िमी है। इस बिल में आज स्थिति यह हो गयी है कि हमें मोटर यान की आयु निर्धारित करनी पड़ रही है। जो प्राइवेट मोटर यान है, उसकी आयु 15 वर्ष है और जो व्यावसायिक मोटर यान है, उसकी आयु दस वर्ष हो गयी है। हम देखते हैं कि पिछले कुछ दिनों में सड़कों पर 5 लाख दुर्घटनाएं हुईं, जिनमें डेढ़ लाख लोगों की मौत हो गयी। माननीय मंत्री जी जो बिल लाए हैं, वे कह रहे हैं कि इस बिल के आने के बाद 50 प्रतिशत दुर्घटनाएं

कम होंगी। तो आप दुर्घटनाएं कैसे कम करेंगे, इसके बारे में इस बिल में कहीं कोई उल्लेख नहीं है। मंत्री जी ने इस बिल में बहुत सारे ऐसे नियम बताए हैं, जो राज्य सरकार के अधीन होंगे, जिनमें राज्य सरकारों को power दे रहे हैं, लेकिन इस बिल में कहीं पर भी इस बात का उल्लेख नहीं है कि आप राज्य सरकारों को कितना अनुदान, कितना पैसा, कितनी धनराशि मुहैया कराएंगे।

महोदय, जब वाहन का बीमा होता है और जब आप लाइसेंस जारी करते हैं तो आप यह भी देखिए कि आज सड़कों पर जाम लग रहा है क्योंकि आप हर दिन बहुत से लाइसेंस दे रहे हैं। आप निश्चित सीमा निर्धारित कीजिए कि कितने वाहन सड़कों पर चलेंगे, उतने वाहनों की ही आप बिक्री कीजिए और उतने वाहनों को ही लाइसेंस दीजिए। ऐसा करने पर जो सड़कों पर जाम की स्थिति निर्मित होती है, वह नहीं होगी। मैं सदन को बताना चाहती हूं कि यहां से एयरपोर्ट का रास्ता 20 मिनट का है, लेकिन सड़क पर जाम होने के कारण हमें कभी-कभी वहां तक पहुंचने में 2 घंटे का समय लग जाता है और हमारी flight छूट जाती है। आपने जरूरत से ज्यादा वाहनों का पंजीकरण कर दिया और जरूरत से ज्यादा वाहनों को सड़कों पर ला दिया है, इसलिए यह स्थिति निर्मित हो रही है।

जहां तक ड्राइवरों की बात है, उनके काम के घंटे भी निर्धारित नहीं होते, इसलिए दुर्घटनाएं बढ़ती जा रही हैं। मैं कहना चाहती हूं कि उनके लिए अलग से ड्राइविंग स्कूल होने चाहिए और उनके काम करने के घंटे भी निश्चित होने चाहिए।

महोदय, जब हम कोई भी वाहन खरीदते हैं तो उसका एक साल के लिए बीमा पंजीयन होता है। जो third party बीमा होता है, वह उस गाड़ी की उम्र तक का होना चाहिए, एक ही बार में पूरे समय का बीमा होना चाहिए। उससे फायदा यह होगा कि अगर एक साल के लिए हम बीमा करते हैं और बीमा Renew नहीं होता तब कोई दुर्घटना हो जाती है तो उस बीमा का फायदा प्रभावित को नहीं मिल पाता है क्योंकि वाहन का बीमा खत्म हो चुका होता। दूसरा, जब बीमा पूरे समय के लिए करेंगे, तो जो बिचौलिए होते हैं, जो बीमा एजेन्ट होते हैं, उससे भी हमारी बचत होगी और समय की भी बचत होगी। इसलिए अगर आप लाइफटाइम वाहनों का बीमा कराएंगे, तो ज्यादा अच्छा होगा। मैं ऐसे कुछ संशोधन चाहती हूं। आपने मुझे बोलने का मौका दिया, आपका धन्यवाद।

MR. DEPUTY CHAIRMAN: Now, Shri Husain Dalwai. You have three minutes.

SHRI BHUBANESWAR KALITA: Sir, since there are no other speakers and we had some discussion, let him speak. Let him make his points. If they finish early, it is okay. If they cannot finish...(Interruptions)...

MR. DEPUTY CHAIRMAN: I am giving full party time to him. ...(Interruptions)...

SHRI BHUBANESWAR KALITA: There should not be limited time. Time limit should not be there. ...(Interruptions)...

MR. DEPUTY CHAIRMAN: I am giving full party time to him; three minutes. There are more speakers.

श्री हुसैन दलवई (महाराष्ट्र) : सर, में इस बिल का स्वागत करता हूं। उसमें कुछ दिक्कतें हैं, जिनका जिक्र हमारे नेताओं ने किया है। उसके ऊपर कहीं न कहीं मंत्री जी ध्यान दे रहे हैं, यह अच्छी बात है। इस बिल के जरिए कहीं न कहीं मुझे यह लगता है कि पब्लिक ट्रांसपोर्ट को खत्म करने की बात है। यह एक dangerous बात है। ऐसा है कि आप कहीं भी जाइए अमरीका को छोड़िए, अगर लंदन में जाइए, वहां पब्लिक ट्रांसपोर्ट बहुत अच्छा होता है। वहां पर पब्लिक ट्रांसपोर्ट अच्छा होने की वजह से, प्राइवेट गाड़ियां कम होती हैं और वहां भी ज्यादा rush होता है, वहां पर ज्यादा टैक्स देना पड़ता है, इसलिए लोग संडे वगैरह में ही गाड़ी बाहर निकालते हैं, बाकी दिनों में पब्लिक ट्रांसपोर्ट का उपयोग करते हैं। एक सबसे महत्वपूर्ण बात का मंत्री महोदय ने उल्लेख किया है कि बड़े पैमाने पर accidents होते हैं। वे accidents क्यों होते हैं? यह भी सोचना बहुत जरूरी है। एक तो footpath नहीं होते हैं। आप अभी नए-नए roads बना रहे हैं, highways बना रहे हैं। मैं आपसे request करूंगा कि जहां पर स्कूल और गांव हैं, स्कूल और गांव के बीच में तो footpath होना बहुत जरूरी है। इसके बारे में भी आप जरूर सोचिए।

दूसरी बात, में यह कहना चाहता हूं कि लोग आज-कल अपने बच्चों को स्कूल में छोड़ने के लिए कार से जाते हैं। आप उनको यह कहिए कि स्कूल की बस होनी चाहिए, स्कूल बस से ही बच्चा स्कूल जाएगा और प्राइवेट कार से नहीं जाएगा। प्राइवेट कार आने की वजह से पूरी road जाम हो जाती है और आना-जाना बहुत ही मुश्किल हो जाता है।

तीसरी बात, मैं यह कहना चाहता हूं कि ठीक ढंग से footpath नहीं बने हैं, इसलिए लोग रोड में चलते हैं। आपने एक बात अच्छी की है कि ड्राइवर की एजुकेशन ठीक होनी चाहिए, उसकी ट्रेनिंग ठीक होनी चाहिए। मेरा बेटा जब इंग्लैंड गया, यहां तो वह बहुत अच्छी तरह से कार चलाता था, मैंने उसको पूछा कि आप लाइसेंस क्यों नहीं बनाते हो, तो उसने कहा कि लाइसेंस लेने के लिए मुझे कम से कम आठ दिन, RTO की जो बुक है, उसे पढ़ना पढ़ेगा और उसकी बड़ी study करनी पड़ेगी, उसके बाद ही में पास हो पाऊंगा। अब उसको लाइसेंस मिल गया है, लेकिन उसके आठ दिन उसमें चले गए। वैसा ही हमारे ड्राइवर्स को ठीक ढंग से ट्रनिंग देना बहुत जरूरी है। आपने ड्राइवर की बात की है कि ड्राइवर बढ़ाने चाहिए, ड्राइवर ज्यादा होने जरूरी हैं, यह सही बात है, लेकिन ड्राइवर trained होने चाहिए। वे trained नहीं होते हैं। उनको गाड़ी की कुछ भी मालूमात नहीं होती है, गाड़ी कैसी चलानी है...(समय की घंटी)... सर, मेरा समय पूरा हो गया क्या?

श्री उपसभापति : तीन मिनट हो गए हैं।

श्री हुसैन दलवई : क्या अभी से तीन मिनट हो गए हैं?
श्री उपसभापति : आप सामने घड़ी पर देख लीजिए।
श्री हुसैन दलवई : वे किसी भी तरीके से lane crossing करते हैं। गडकरी जी, आपने तो महाराष्ट्र में तो बहुत अच्छा काम किया था और यहां भी आप अच्छा काम कर रहे हैं। मैं आपकी तारीफ ही करूंगा। लेकिन जो Mumbai-Pune Expressway बना है, वहां पर ट्रक दाहिने हाथ की तरफ से चलते रहते हैं और बाकी की गाड़ियां इधर-उधर से किसी न किसी तरीके से आगे जाने की कोशिश करती हैं। इसी वजह से वहां पर मेरा एक भतीजा भी accident से मर गया। गलती ड्राइवर की थी, लेकिन उसकी जान गई। यहां पर ठीक ढंग से ड्राइविंग हो, यह देखना बहुत जरूरी है।...(समय की घंटी)... वैलिड लाइसेंस होना भी बहुत जरूरी है।...

श्री उपसभापति : श्री हुसैन दलवई जी, अब आप अपनी बात खत्म करें। Already चार मिनट हो गए हैं। Now, Dr. L. Hanumanthaiah. You have three minutes.

DR. L. HANUMANTHAIAH: Sir, eight minutes are there for our party.
MR. DEPUTY CHAIRMAN: There are two speakers. There are seven minutes and two speakers.

DR. L. HANUMANTHAIAH (Karnataka): Sir, this Bill has increased various penalties for different traffic violations to a great extent. I just want to bring it to the notice of the hon. Minister one thing. Sir, in the first place, for the first offence, the penalty has been increased from ₹ 1,000 to ₹ 5,000 for dangerous driving. Sir, the Minister should listen to me. For second offence, the penalty was ₹ 2,000 , which has been increased to ₹ 10,000 . This disproportionate increase in the fine is not good for this country. You can increase elsewhere, but not in this country. Sir, why am I telling this? Any law should always think of the lowest of the low person, who is the last person of the society, not the rich man. Probably, all these fines are imposed thinking that all are rich in the country, and only those people can give such type of fines, not the ordinary driver, and ordinary people. Sir, you and I may give this fine of ₹ 5,000 and ₹ 10,000 . But, what about a person who is working on a salary of ₹ 5,000 ? How can he give ₹ 10,000 fine? What is the logic behind this? Why is so much fine to be given at a time? You can't increase it to this extent. This is very, very, important.

Secondly, we are number one in the world so far as road accidents are concerned, that is about $9,47,184$ accidents, and there is an increase of 31 per cent every year, and what action has been proposed in the Bill? I am surprised to see the architecture,

## [Dr. L. Hanumanthaiah]

the design made by the companies, which you have mentioned in the Bill. You must apply your mind. People who are responsible for designing the roads, for constructing the roads, for maintenance and safety standard of the road, there your fine is only rupees one lakh. Sir, your contract runs into thousand of crores, and your fine is only rupees one lakh, whereas, from poor drivers, you are charging ₹ 1,000 to ₹ 5,000 , from ₹ 2,000 to ₹ 10,000 . This is the proportion in which you have imposed these fines. Sir, the time limit given is only six months' for claiming the compensation. Sir, many a time, to get an order from the court, it takes more than three months. How can you give six months' time only for the people who want to claim the compensation? The time allowed is not sufficient. Please give them more time so that they can go to the court and take the claim. On the other hand, there is removal of the provision which could help the vehicle thieves, and you have allowed for registration for second time. Now, you need not produce the vehicle before the RTO. I am telling you. As it is, people who are taking away the vehicles, they are not producing the vehicles before the RTOs. But you helped them by not producing the vehicles legally. That is another problem. I insist that you should make it mandatory to produce the vehicle for the second time also. That is also very important.

MR. DEPUTY CHAIRMAN: You conclude now.
DR. L. HANUMANTHAIAH: One second, Sir. In the Lok Sabha, when this Bill was passed, you have said, usually, whenever the road accidents happen you would make cashless payment to those victims...(Interruptions)... That is also very important. They can't go to any hospital if they want to go because they are supposed to make payment. Whatever Fund you have raised here, that should be for cashless payments to be made in hospitals.

MR. DEPUTY CHAIRMAN: Your time is over. Thank you Dr. Hanumathaiah. Dr. Subbarami Reddy...(Interruptions)... Dr. Hanumanthaiah, your speech is not going on record. Dr. Subbarami Reddy, you have got three minutes.

DR. T. SUBBARAMI REDDY (Andhra Pradesh): Sir, I congratulate the hon. Minister, Gadkariji, who has brought a very good Bill, though there are certain amendments proposed and there are certain other provisions which are to be modified. He is very much committed to build best roads in the country. I would like to quote him, 'Millions
of accidents are reported in India every year in which 15,000 people lose their lives. So, efforts should be made to make road journey safe. The Government should take all out efforts to bring down the number of serious road accidents.' I too have raised this matter during Zero Hour to draw the attention of the Government to make an in-depth study formulating a comprehensive policy as has been done in other developed countries like the U.K. and the U.S.A.

Sir, I would like to say one more thing. One of the main reasons for accidents is rash driving with drunkenness. You have proposed some fine, which is not sufficient. Actually you must use a big whip for this drunken driving. Not only imposing fine, the license too should be cancelled. For repeated offences, the punishment should be much more severe. This is very important. This will minimise the road accidents. The man should be afraid of severe punishment if he drives drunk.

Sir, I seek a clarification from the hon. Minister on one more thing. He said that the owner of motor vehicle will also be punished with a fine or imprisonment up to three years. There is no clarity on this in the Bill. I seek a clarification from him. In what connection is he actually responsible and how is the owner responsible for the crime or accident which takes place by the fault of the driver.

Sir, there should be mass awareness campaign for the safe road journey and compliance with the traffic rules and regulations which should be held in schools and colleges. The young generation should be sensitised about the need to follow traffic rules also. It is also very important.

Lastly, I welcome the Bill for protection of the good samaritans, those who come forward for helping the accident victims, to protect them from civil or criminal liability. It is a very welcome factor. I would like to know from the hon. Minister as to why Aadhaar Card has been made mandatory for getting the driving license and the vehicle registration. I seek clarification on these. The Supreme Court itself has given the ruling to say that it should not be made mandatory. In conclusion, I support the Bill and congratulate the Minister for bringing this Bill. I thank all of you, Sir.

MR. DEPUTY CHAIRMAN: Thank you. You have completed within two minutes. ...(Interruptions)...

DR. T. SUBBARAMI REDDY: Sir, I am happy that the BJP Members have cleverly cut short their speeches so that we go early to have our dinner.

श्री नितिन जयराम गडकरी : माननीय उपसभापति जी, इस बिल में कुछ सुधार हैं, जिन्हें में आपकी अनुमति से सदन में पेश करना चाहता हूं।

Sir, I move:

## CLAUSE 30 - INSERTION OF NEW SECTIONS 66A AND 66B

## National Transportations Policy

(No.88) That at page 11, line 25, for the word "consultation", the word "concurrence" be substituted.

## CLAUSE 34 - INSERTION OF NEW SECTION 88A

## Power of Central Government to make schemes for National, Multimodal and Inter-State Transport of passengers and goods

(No.89) That at page 14, line 2, for the word "consult", the words "seek concurrence of" be substituted.

## CLAUSE 77 - AMENDMENT OF SECTION 193

(No.90) That at page 37, line 24, for the word, bracket and figure "sub-section (4)", the word, bracket and figure "sub-section (1)" be substituted.

Sir, I assure the House that we will incorporate the procedure for inspection of the vehicle at the premises of the dealers by the officers of the State Government which will be provided in the rules. I will inform the Members of the compliance after the rules are accordingly amended.

उपसभापति जी, मैं सबसे पहले आपका और सदन के सभी माननीय सदस्यों का बहुत-बहुत आभार व्यक्त करता हूं कि उन्होंने एक बहुत महत्वपूर्ण बिल पर अपने महत्वपूर्ण विचार व्यक्त किए हैं। मैं माननीय सदस्यों के सुझाव लिखकर भी लिए हैं और आगे जो भी सुझाव सम्माननीय सदस्यों की ओर से आएंगे, उनको ऊपर सरकार गंभीरता से विचार करेगी। और जो public interests के सुझाव होंगे, उन्होंने निश्चित रूप से implement करेगी।

महोदय, मैं कुछ बातें clear करना चाहूंगा कि Driving Training Schools खोलने का अधिकार स्टेट गवर्नमेंट्स का होता है और हम किसी भी driving training school को बन्द नहीं कर रहे हैं। जो existing schools हैं, वे वैसे ही रहेंगे और उनका और expansion होगा। हमारी तरफ से उन्हें बन्द करने का न कोई प्रावधान किया गया है और न ही हम इस बारे में कुछ कह रहे हैं। पर देश में 22 से 25 लाख ड्राइवर्स की कमी है और यह जो कमी है,

इसके लिए हम एडिशनल ड्राइविंग ट्रेनिंग स्कूल्स खोलना चाहते हैं। अब एक स्कूल खोलने के लिए वहां पर चार एकड़, पांच एकड़ या कभी दस एकड़ की जगह लगती है। वहां ट्रैक बनता है, कम्प्यूंटर परीक्षा लेता है और उसके इक्विपमेंट्स भी लगाने पड़ते हैं, जिसका काफी ज्यादा खर्चा भी होता है। इस पर लगभग 5 से 6 करोड़ रुपये का तक का खर्चा होता है। हमारी तरफ से हमने एक योजना तैयार की है कि अगर कोई ऐसे ड्राइविंग ट्रेनिंग स्कूल खोलेगा, तो हम उनके लिए भारत सरकार की ओर से 1 करोड़ रुपये का अनुदान देंगे। यह प्रस्ताव राज्य सरकार के ट्रांसपोर्ट विभाग से हमारे पास आएगा और उसके ऊपर हम इस योजना को चलाएंगे। कोई योजना ऐसी नहीं है, जो राज्य सरकार के बिना हो, सब राज्य सरकार के सहयोग के साथ है। में आप सभी सदस्यों से अनुरोध करूंगा कि मुंबई, चेन्नई, दिल्ली में ड्राइविंग ट्रेनिंग स्कूल्स खोलने की ज्यादा आवश्यकता नहीं है, बल्कि आवश्यकता सोशली, इकोनॉमिकली बैकवर्ड एरिया में है। जैसे जो रूरल एरियाज़ हैं, देहात के एरियाज़ हैं, ट्रायबल एरियाज़ हैं, आप वहां पर ड्राइविंग ट्रेनिंग स्कूल्स खोलिए। मैंने कल लोक सभा में कहा था कि आप सांसद भी आगे आकर इस प्रकार के ट्रेनिंग स्कूल खोलने के लिए सामने आइए। हम आपको अनुमति देंगे, यह मैं आपको एश्योर करना चाहता हूं। कम से कम 1 हज़ार स्कूल्स खोलेंगे, तब जाकर हमारा 22 लाख ट्रेन्ड ड्राइवर्स का टारगेट पूरा होगा। इसमें मैनर्स, एटिकेट्स से लेकर पूरी ट्रेनिंग के बारे में लिखा हुआ है।

सर, इसमें एक और बात है। बहुत से सदस्यों ने कहा कि हम कॉरपोरेट को दे रहे हैं, हम कॉरपोरेट को दे रहे हैं- इस पर मुझे क्यों गलतफहमी हुई, मुझे ध्यान में नहीं आया, लेकिन मैं उनसे कहना चाहता हूं कि हम कॉरपोरेट को कोई ड्राइविंग ट्रेनिंग स्कूल्स नहीं दे रहे हैं। कुछ कंपनियां आगे आई थीं और उन्होंने पब्लिक इंटरेस्ट में कहा था। ड्राइविंग ट्रेनिंग स्कूल के लिए किसी कंपनी ने 25 करोड़ रुपये खर्च किए हैं, किसी कंपनी ने 20 करोड़ रुपये खर्च किए हैं। अत्याधुनिक सिस्टम से फ्री ऑफ चार्ज़, उस क्षेत्र के युवाओं को रोजगार मिले, इसलिए ड्राइविंग ट्रेनिंग स्कूल को $15-20$ कंपनियों ने, कुछ बड़ी कंपनियों ने स्पॉन्सर्ड करके, अपने सीएसआर से सेवा के माध्यम से शुरू किया है, इसलिए में यह कहना चाहता हूं कि हम इसको किसी कॉरपोरेट को नहीं दे रहे हैं। आज इतनी शॉर्टेज है कि ट्रक के लिए ड्राइवर्स नहीं मिल रहे हैं। में आपसे अनुरोध करता हूं कि आप लोग भी आगे आइए और उस नियम के आधार पर हमें एप्लाई कीजिए। हम उसके लिए अपनी ओर से 1 करोड़ रुपये तक की ग्रांट देने के लिए तैयार हैं। देश में ड्राइवर्स की जरूरत है और हम इसको किसी कॉरपोरेट को नहीं दे रहे हैं। मैं यह भी कहूंगा कि हमने किसी कॉरपोरेट को नहीं दिया है, इसलिए आप यह बात भी अपने दिमाग से निकाल डालिए।

महोदय, दूसरी बात ड्राइविंग ट्रेनिंग स्कूल के बाद फिटनेस सर्टिफिकेट की आती है। फिटनेस सर्टिफिकेट के लिए हमारे पास इतनी मशीनरी नहीं है। हम कुछ ही जगहों पर खोल सकें, तो फिटनेस बार-बार - यह फिटनेस वाला विषय भारत सरकार का, राज्य सरकार का, मतलब
[श्री नितिन जयराम गडकरी]
Concurrent List का सब्जेक्ट है। आपको हर बार गाड़ी का फिटनेस सर्टिफिकेट लेना पड़ता है। इसके राज्य सरकार के भी नियम हैं। इसका सर्टिफिकेट लेने के लिए छोटे-छोटे गांवों में फिटनेस सेंटर्स नहीं हैं। अगर ज्यादा से ज्यादा फिटनेस सर्टिफिकेट सेंटर्स खुलेंगे, तो वहीं के वहीं, गांव में, उन गरीबों के लिए यह व्यवस्था होगी, इसलिए ड्राइविंग ट्रेनिंग स्कूल और फिटनेस के लिए हम लोगों से कह रहे हैं कि आप ये सेंटर्स खोलिए, ताकि एक व्यक्ति को 400 किलोमीटर दूर न चलकर आना पड़े। अभी चेन्नई में, तमिलनाडु में कहीं है, अगर चेन्नई से फिटनेस सर्टिफिकेट मिलेगा, तो बेचारे को 300,350 किलोमीटर चलकर वहां तक आना पड़ेगा, वहां रुकना पड़ेगा, फिटनेस सर्टिफिकेट के लिए, जबकि वह इसको वहीं कर सकता है, वह उसको अपने जिले में मिलेगा।...(व्यवधान)... पूरा होने दीजिए। मेरा खत्म होने के बाद आप रेज़ कीजिए। ...(व्यवधान)...

श्री बी.के. हरिप्रसाद : सर, इसका ऑलरेडी नोटिफिकेशन है। राज्य सभा में पास होने से पहले, प्रेजिडेंट की सील लगने से पहले आपने नोटिफिकेशन निकाला है। वह अमेंडमेंट जरूरी नहीं है।

श्री नितिन जयराम गडकरी : सर, मैंने यह अमेंडमेंट करने से पहले अपने सेक्रेटरी जनरलों, लॉ सेक्रेटरी का ओपिनियन लेकर और सम्माननीय अध्यक्ष को दिखाकर किया है। अगर इसके बाद भी आपका कोई सुझाव होगा, तो में वेरिफाई कर लूंगा।

सर, मुझे लगता है कि इससे ड्राइविंग स्कूल के बारे में क्लैरिटी आएगी। अब ड्राइविंग लाइसेंस के बारे में मैं आपको बताता हूं। ड्राइविंग लाइसेंस संशोधन का उद्देश्य लाइसेंस लेने की प्रक्रिया को नागरिक हितैषी बनाना है। यह उपबंध केवल यह प्रावधान करता है कि आवेदक की पहचान सत्यापित करने के उपरांत उसको लर्निंग लाइसेंस इलेक्ट्रॉनिक रूप से - सर, हम इसको ऑनलाइन कर रहे हैं, आपको लर्निंग लाइसेंस के लिए ऑफिस में आना ही नहीं पड़ेगा। अगर केवल आपकी आइडेंटिटी सत्यापित हो गई, फिर तो आपको लर्निंग का लाइसेंस मिलेगा। हमने यह आसान कर दिया है। किसी को तो यह घर में बैठकर भी मिल सकता है। यह इलेक्ट्रॉनिक रूप में जारी किया जा सकता है। लर्निंग लाइसेंस प्रदान करने के समय केवल सैद्धांतिक ज्ञान का परीक्षण किया जाता है। इसके अलावा ड्राइविंग लाइसेंस जारी करते समय किया जाने वाला परीक्षण और कड़ा बनाने का प्रस्ताव किया है। मैं आपसे कहूंगा कि ये पूना और अन्य कुछ शहरों में बने हैं। में भी उसमें गया था। अगर मुझे भी ड्राइविंग लाइसेंस चाहिए, तो मुझे भी गाड़ी चलानी पड़ेगी। चलाते हुए, कर्व से, बीच में से जाते-जाते मार्क्स काउंट होते हैं। जब आखिर में गाड़ी बाहर निकलती है, अगर ग्रीन लाइट लग गई तो समझ लीजिए कि आप पास हो गए। और रेड लाइट लग गई, तो आप फेल हो गए। चाहे वह एमपी रहे या मंत्री रहे, वह लाइट किसी की सिफारिश नहीं मान सकती है। वह कंप्यूटर है। इसको इतना perfect इसलिए किया गया है। मैं आपसे

कभी यह सवाल नहीं पूछूंगा, अगर पूछूंगा तो वह ठीक नहीं होगा कि आप में से कितने लोग ऐसे हैं, सभी जगह हैं, मैं किसी का अपमान नहीं करता, कि कितने लोगों ने RTO में जाकर परीक्षा देकर लाइसेंस लिया है ।...(व्यवधान)... कुछ ही हाथ ऊपर आ रहे हैं।...(व्यवधान)... में किसी को कुछ नहीं कहता। इस सिस्टम को computerise करते हुए...(व्यवधान)...

श्री उपसभापति : माननीय मंत्री जी को बोलने दें, बीच में किसी को बोलने की इजाजत नहीं है।

श्री नितिन जयराम गडकरी : में आपसे इतना ही कहना चाहूंगा कि इस तरह से लाइसेंस के सिस्टम को पूरी तरह से computerise किया गया है। अब इसमें कोई भी गड़बड़ नहीं कर सकता है। उसको स्टडी करके जाना पड़ेगा, जैसे USA में है। स्टडी करके जाने के बाद जो legitimate, genuine, legal तरीके तरीके से परीक्षा पास करेगा, उसी को ड्राइविंग लाइसेंस मिलेगा, ताकि accident न हो। इसमें गलत लोग नहीं आने चाहिए।

सर, जहां तक license authority की definition की बात है, हम कोई अधिकार नहीं ले रहे हैं। यह Concurrent List में है। State Government ही license authority है। इसके लिए हमने इस विधेयक में transport driving license की वैधता को केवल 3 वर्ष से बढ़ा कर 5 वर्ष करने के लिए प्रस्ताव रखा है। यह परिवहन विभागों के भार को भी कम करेगा और यह एक नागरिक हित का भी प्रस्ताव है। National Skill Qualification Framework के अनुसार मान्यता प्राप्त ड्राइविंग स्कूलों की स्थापना और ऐसे स्कूलों द्वारा दिए गए प्रशिक्षण को हमने अभ्यासक्रम में डाला है। इतना ही नहीं, एक माननीय सदस्य ने इसके बारे में कहा था, मैंने सभी स्टेट गवर्नमेंट्स के एजुकेशन मिनिस्टर्स को लिखा है कि regional language में Rules of Road के बारे में, Road Safety के बारे में हमारे जो भविष्य के नागरिक हैं, हमारे बच्चे हैं, उनको पढ़ाया जाए। हम इसके बारे में अभियान भी चला रहे हैं, प्रचार भी कर रहे हैं, कोई celebrity भी उसमें मदद कर रही है। हम उनका भी सहयोग ले रहे हैं, ताकि लोगों का जनजागरण हो। जैसा आपने कहा, हम जनजागरण की प्रक्रिया को गतिशील कर रहे हैं। हम इस प्रावधान को quality training के साथ सुनिश्चित करेंगे।

इसके साथ-साथ कॉरपोरेट के बारे में कई माननीय सदस्यों ने कहा। मैं फिर से आपको बताऊं कि इस देश में 17 लाख buses हैं, जिनमें से गवर्नमेंट की buses 1 लाख 70 हजार हैं। इसके लिए State Government Undertaking Act है, Corporation Act है। इसके नियम बनाने का अधिकार राज्य सरकार को है। हम किसी भी State Government के Undertaking को बंद नहीं कर रहे हैं, न बंद करना चाहते हैं, न अधिकार लेना चाहते हैं। जो है, आप उसे चलाइए। Problem यह है कि जितना अच्छा ट्रांसपोर्ट सिस्टम तमिलनाडु में है, बिहार की परिरिथति अलग है। वहां लोग टॉप पर बैठ कर भी जाते हैं। अलग-अलग प्रदेश की problems को लेते हुए हम यह पॉलिसी लाए हैं। अब इस पॉलिसी में ऐसा है, आप देखिए, आप शांति से इस बात
[श्री नितिन जयराम गडकरी]
को समझ लीजिए कि अगर टिकट का रेट 30 परसेंट कम होगा और अगर इस देश के गरीब लोग Air Conditioned Bus में घूमेंगे, तो इसमें गरीबों का फायदा होगा या धनवानों का फायदा होगा, आप बताइए। मुम्बई की BEST में एक डीजल की बस चलाने के लिए उसकी cost 115 रुपए प्रति किलोमीटर है, 100 परसेंट इथेनॉल पर चलने वाली एक बस की cost है 69 रुपए प्रति किलोमीटर, जबकि एक Electric Air Conditioned Bus की cost बहुत कम है। अभी पुणे कॉरपोरेशन में, जावडेकर जी यहां बैठे हैं, आप एक बार पुणे या बहुत सी जगहों पर जाइए, हिमाचल प्रदेश में चले जाइए, जब कांग्रेस के बाली जी मंत्री थे, तो उन्होंने वह शुरू कराई। वह इलेक्ट्रिक बस चल रही है। वह कैसी है, आप देखिए। अब ऐसा है कि diesel fuel की price से electric fuel की price one-fifth कम है।...(व्यवधान)...

श्री उपसभापति : प्लीज़ बीच में न बोलें।
श्री नितिन जयराम गडकरी : गाड़ियों की price ज्यादा है। गाड़ियों की price ज्यादा होने के बावजूद सबसे अच्छा ट्रांसपोर्ट सिस्टम वर्ल्ड बैंक की सपोर्ट से लंदन में है। लंदन ट्रांसपोर्ट में टोटल 9 ऑपरेटर्स हैं। वे 9 ऑपरेटर्स अपने पैसे से गाड़ी खरीदते हैं। उसमें ड्राइवर ऑपरेटर का होता है और कंडक्टर कॉरपोरेशन का होता है। इससे रोजगार बढ़ेगा और अपनी गाड़ियां कम होंगी। इससे गरीबों को और रोजगार मिलेगा, क्योंकि आज ट्रांसपोर्ट सेक्टर में इसकी आवश्यकता है। अब problem यह है कि अगर कोई कॉरपोरेशन कहता है कि मैं डेढ़-दो करोड़ की बस अपने पैसे से लेने के लिए तैयार हूं, तो गवर्नमेंट की स्कीम है, वह मदद करे, हमें कोई आपत्ति नहीं है, पर कुछ कॉरपोरेशंस की स्थिति ऐसी है, जैसा मैंने आपको एक उदाहरण बताया था। मैं मध्य प्रदेश और महाराष्ट्र की सीमा पर रहता हूं। एक बार एक बस आई। बस आने के बाद मैंने देखा कि वह मेरी गाड़ी में डीजल डाल रहा था, लेकिन उसको बोला कि तुम आगे जाओ। मुझे लगा कि वह मुझे डीजल दे रहा है, लेकिन उसको क्यों नहीं दे रहा है। मैंने उस लड़के को डांटा कि तुम्हारे पास डीजल है, तुम उसको नहीं क्यों बोल रहे हो, तो उसने कहा कि यह सरकारी बस है, ये लोग डीजल भरवाने के बाद पैसे नहीं देते हैं, इसलिए हम उसको डीजल नहीं दे रहे हैं। अब प्रॉब्लम उस समय यह थी कि वह public undertaking इतनी अड़चन में थी कि कंडक्टर टिकट बेच कर डीजल खरीदते थे और उसके पैसे देते थे। जब वह पैसा देना भी बन्द हो गया, तो उन्होंने उधार पर डीज़ल देना बन्द कर दिया। इसके बावजूद जिस भी स्टेट गर्वनमेंट का उसके यहां जैसा भी ट्रांसपोर्ट सिस्टम है, उस पर उसका पहला अधिकार है। हमारा उसमें कोई interference नहीं, कोई mandatory नहीं, कुछ नहीं है, कोई अधिकार नहीं है। परन्तु कोई मॉडल अगर ऐसा है कि अगर आपके पास पैसे नहीं हैं, तो जैसे आप 10 साल के लिए इंटरेस्ट पर, instalment पर कार लेते हैं और अगर आपके पास पैसे होते तो कैश से ले लेते, अगर आपको लेना है, तो यह लंदन ट्रांसपोर्ट का मॉडल है, इसमें पैसा ही नहीं लगता। विशेष रूप से सीपीएम सदस्य जो हैं, मैं उनको बताना चाहूंगा कि हम रोजगार बढ़ा रहे

हैं, कम नहीं कर रहे हैं। हम ये गाड़ियां नहीं बढ़ा रहे हैं, पब्लिक ट्रांसपोर्ट को encourage करना हमारी पॉलिसी है और individual car owner को discourage करना हमारी पॉलिसी है। अब public transport on electricity alternative fuel लाना पॉलिसी है।

मैं आपको बताऊंगा, आपको आमंत्रित करूंगा। मेरे कांस्टीट्यूएंसी में डीज़ल की जो बसेज़ discard की गयी थीं, भंगार में गयी थीं...मैंने कॉरपोरेशन का पानी, टॉयलेट का गंदा पानी 180 करोड़ में गवर्नमेंट ऑफ महाराष्ट्र को बेचा। अब उस पानी से मिथेन निकाला। 7 bio digesters थे, जिनमें फ्रूट, वेजिटेबल, मटन, मछली मार्केट की waste डाल कर, मिथेन निकाल कर, CO2 को अलग करके bio CNG निकाला और नागपुर कॉरपोरेशन की 450 बसेज़ अब उससे चल रही हैं। तो उससे साठ करोड़ का कार्बन का नुकसान कम हो रहा है। अभी उसमें 80 बसेज़ चालू हुई हैं और 2 महीने में प्रोजेक्ट की opening हो जायेगी। अब 150 कारें हैं और 150 ट्रक हैं। यह import substitute, cost effective, pollution free and indigenous चीज़ है। डीज़ल बस की जो लाइफ 9 साल की थी, वह CNG से 15 साल हो गयी। तो technology और innovation जो उसको encourage करने के लिए आप कर सको, तो करो और नहीं कर सकते तो दूसरे से कराओ। Aviation भारत सरकार के पास, waterways भारत सरकार के पास, railway भारत सरकार के पास और State transport स्टेट के पास है। जो आदमी railway से आता है, वह State transport की बस में अपने गांव जाता है। State transport से जो उतरता है, वह railway में बैठता है। जो हवाई जहाज से उतरता है, वह अपने गांव जाने के लिए State transport में जाता है। अब multi-modal hub की कल्पना है कि एक ही जगह पर हमारा प्रवासी हवाई जहाज से उतरेगा, रेलवे से उतरेगा, तो तुरन्त उसको अपने गांव जाने की बस मिलेगी। यह multi-modal hub बनाने में 3 Central Government की agencies और एक State Government की agency होगी। यह multi-modal hub बनाना है, लेकिन फिर भी यह राज्य सरकार की अनुमति से होगा। यह मेंने डाल दिया है। अगर तमिलनाडु की सरकार कहेगी कि हमें multi-modal hub नहीं चाहिए, तो नहीं होगा। जिसको चाहिए, उसको करेंगे। इसलिए राज्य सरकार के किसी अधिकार को हम नहीं ले रहे हैं।

दूसरी बात जो है, यह सच्चाई है। आप लोग तो इस बात को पक्की तरह से समझेंगे कि हम सब बातों का नाटक कर सकते हैं, परन्तु पैसे का नाटक नहीं कर सकते हैं। आज State Government की undertaking गरीबों को अच्छी सेवा दे रही है, लोगों को रोजगार दे रही है, परन्तु उसके बैंक अकाउंट पूरे NPA में चले गये हैं। अब उनके नाम पर कोई लोन देने के लिए तैयार नहीं है, क्योंकि उनकी balance sheet बिगड़ गयी है। अब उनको नयी इलेक्ट्रिक बसेज़ खरीदनी हैं, तो राज्य सरकार की गारंटी पर खरीदनी पड़ेंगी। अब उसमें प्रॉब्लम आ रही है। फिर हमने यह तय किया कि क्या इसके लिए कोई foreign fund कम इंटरेस्ट का लाया जा सकता है, देखें। अभी airports बने। आपके State transport के पास पार्किंग नहीं है, पार्किंग के लिए जगह नहीं है। रास्ते पर लोगों के एक्सीडेंट्स हो रहे हैं। हमने अभी एयरपोर्ट जैसा
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बसपोर्ट बनाने का एक प्रपोज़ल लाया है। मैंने सभी स्टेट्स के ट्रांसपोर्ट मंत्रियों को कहा कि पहले तो आप ही बनाइए। मैं आपको consultancy and designing के लिए भारत सरकार की ओर से 2.5 या 3 परसेंट अनुदान दूंगा, cost of the project, आप desing कराइए। अगर आप नहीं कर सकते, तो जगह आपकी, बाकी इन्वेस्टमेंट मैं करूंगा। यह इसका एक अच्छा उदाहरण है। यह केरल के लोगों को पता होगा। ट्रांसपोर्ट भवन में हमने एक 7 मंजिला parking plaza तैयार कराया है। मैंने आपको आमंत्रित किया है। इसके ऊपर एक रेस्टोरेंट है। मैं मुम्बई का हूं। आप सब को मैंने बुलाया है, आप जरूर आइए। अभी पार्लियामेंट के सामने, मेरे ऑफिस के सामने रोज 40-40, $50-50$ कारें एम्बेसेडर की, बड़े लोग रास्ते में खड़ी करते थे। इससे आप सब को nuisance होता था। मैंने कहा कि हमारे यहां पार्किंग बनाओ। हमारे पास जगह नहीं थी, तो 7 मंजिला पार्किंग बनायी गयी। अब कोई कार आती है, तो वह electric lift में जाती है और ऐसे ही जाकर, ऊपर चली जाती है और फिर उसका नम्बर घुमाने पर वहां से निकल कर नीचे चली आती है। तो अब वहां 240 कारों की पार्किंग हो गयी है। तो मेरे ऑफिस के सामने, लोग पार्लियामेंट में आते हैं, उस रोड पर जो गाड़ियां लग रही थीं, वे कम हो गयीं। इसके ऊपर एक अच्छा सा रेस्टोरेंट भी बनाया गया है। मैं मुम्बई का हूं और मुम्बई में बहुत अच्छे रेस्टोरेंट्स हैं। वहां के शेफ को वहां पर लाकर मैंने कहा कि यहां इसे चालू करो और उसका फायदा लो। अच्छा है, वड़ा-पाव मिलेगा, पाव-भाजी मिलेगी, मसाला-डोसा मिलेगा। इससे ऊपर उसकी इनकम भी हो गयी। मेरा आपसे यही कहना है...(व्यवधान)... मेरा कहना है कि जैसे अभी केरल सरकार ने किया, केरल में सरकार बी.जे.पी. की नहीं है, NHIDCL को, जिसने इसे बनाया, उसे वहां की सरकार ने 26 जगह offer कीं और 14 जगहों के लिए MOU किया कि हमारे यहां ऊपर की parking बना दो। गुलाम नबी जी, यह technology इटली से आई है। अगर कहीं से अच्छी technology आती है उसे indigenous करके, joint venture करके, पहली बार हमारी कॉरपोरेशन NHIDCL ने बनाया है। अब उसका खर्च कम हो जाएगा। उसका 'Make in India' or 'Made in India' हो जाएगा और सस्ते में केरल में Parking Plaza बनेगा। अगर बंगाल में आपको चाहिए तो लीजिए, नहीं चाहिए तो केरल वाले लेंगे। इसमें किसी पर कोई बंधन नहीं है।

वाहनों के registration के बारे में यहां बात आई। Public Servant का अर्थ होता है- "Any public servant for specific purpose appointed by the State Government." आपके यहां tax वसूलने का काम अगर अपने Collector को दिया, RTO को दिया, किसी क्लास-वन या क्लासटू अधिकारी को दिया, जैसा आपके यहां नियम होगा, वह Public servant हैं, यहां Public servant का interpretation यह किया गया कि केन्द्र सरकार किसी भी private आदमी को वहां ले जाकर appoint कर देगी। When the appointment authority is the State Government, how the Central Government is going to appoint him? I never understand. जब वह आपका अधिकार है कि किसे बनाएं, हम उसके लिए क्यों जाएंगे? आपने जिसे बनाना है, उसे बनाओ। Public servant का अर्थ private entity नहीं होता। Public servant Government servant होता है।

It is with the right of the State Government. मैंने माननीय सदस्यों को बहुत बार समझाने की कोशिश की। आप भुक्तभोगी हैं। मैंने इसमें सुधार कर दिया। स्थिति क्या है कि जब कोई नई गाड़ी खरीदता है तो नियम है कि गाड़ी उसे RTO office में ले जानी पड़ती है। वे उसका technical inspection करते हैं और उस पर जो टैक्स लगता है, जितना भी टैक्स बनता है, उसे भरना पड़ता है। फिर उसे नम्बर मिलता है और अंत में नम्बर प्लेट के बाद गाड़ी की delivery होती है। आपने कहा कि इसमें राज्य सरकार द्वारा निर्धारित टैक्स के अलावा कोई टैक्स देने की जरूरत नहीं है। कोई एक रुपया आपसे नहीं लेगा। आपने कहा कि हम dealer को पैसा कमाने के लिए खोल रहे हैं। Dealer को इसमें एक पैसा नहीं मिलेगा। जो consumer का अधिकार था, उसके vehicle को register करना, आपने वह जिम्मेदारी dealer पर डाल दी। अब टैक्स कितना भरा जाएगा, जितना राज्य सरकार तय करे। तमिलनाडु सरकार कहेगी कि 12 परसेंट तो 12 परसेंट देना होगा, मध्य प्रदेश सरकार कहेगी कि 13 परसेंट तो 13 परसेंट देना होगा या केरल सरकार कहेगी कि 10 परसेंट तो 10 परसेंट देना होगा। इसे RTO बताएगा कि किस गाड़ी पर कितना टैक्स बनता है। वह online जाएगा और online जाकर number plate देगा। यहां problem है यह कि जो आपने करना है करो, मैंने तो accept किया है। अगर RTO office में वह गाड़ी लेकर नहीं जाता तो उसके norms पूरे नहीं होते। RTO office registration के लिए जो कुछ मेहनताना लेता है, वह बंद हो, इसके लिए हम online system करने की बात कह रहे हैं। मेहनताना बंद करने के लिए आप सब मुझे support करेंगे ।...(व्यवधान)... मैंने उसे भी मान्य किया और दुरुस्त भी कर दिया कि RTO officer गाड़ी का inspection करने के लिए dealer के पास जाएगा और उसके बाद registration होगा ....(य्यवधान)... मैं वह बात नहीं करूंगा। अब registration online होगा, जो modernized system है, computerized है और घर बैठेबैठे काम होगा। आपको जाने की तकलीफ नहीं होगी और नम्बर मिल जाएगा। यदि कोई आपको special number चाहिए तो RTO office कहेगा कि special number के लिए आपको ज्यादा पैसे देने पड़ेंगे। राज्य सरकार का public servant कहेगा कि इसके लिए इतने पैसे भरो और यदि पैसा भर दिया जाता है तो उसे special number मिल जाएगा। नम्बर देने का काम राज्य सरकार के अधिकारी का है। पैसा कितना लेना है, वह काम राज्य सरकार के अधिकारी का है। इसमें हम कहां आए? मैं आपको बताता हूं कि पिछली बार हमने ट्रक वालों को नेशनल परमिट देने के लिए एक फार्मूला तय किया। फार्मूला तय करके national permit online कर दिया। इससे अनेक राज्यों की इन्कम 7 गुना तक बढ़ी है। मेरे पास रिकॉर्ड है। मैंने इन्हें अभी कागज दिए हैं। अब तमिलनाडु में कहीं भी बस जाएगी, आप परमिट दो, परन्तु तमिलनाडु की बस अगर महाराष्ट्र में आती है, आते हुए चार राज्यों से होकर गुजरती होगी, तो किस राज्य ने कितना टैक्स लेना है, इस पर विवाद होता था। फिर राज्यों के बीच एक फार्मूला तय हुआ। अगर 10 हजार रुपए मिले तो उस फार्मूले के अनुसार पूरे 10,000 रुपए राज्यों के खाते में online चले जाते हैं। हम एक रुपया नहीं लेते। इसके लिए हमने एक पोर्टल तैयार किया है, हम उसकी facility... मैं आपको आग्रह करूंगा कि टोल नाका पर आपको तकलीफ होती है, यह सही है। मुझे यहां भी बीच में
[श्री नितिन जयराम गडकरी]
सदस्यों ने इसके बारे में कहा। अभी हमने कहा कि आप टोल नाका आने के पहले मोबाइल फोन पर फोन करके बता दीजिए, मोबाइल से पैसे चले जाएंगे, आपको गाड़ी रोकने की जरूरत नहीं पड़ेगी और आप चले जाएंगे। फिर हमने fastag लगा दिया। अब मैंने सभी राज्य सरकारों को यह कहा कि यह प्लेटफॉर्म आपके टोल के लिए एक रुपया न लेते हुए फ्री ऑफ चार्ज मैं देता हूं, आप इसको लीजिए ताकि आपके टोल नाके पर किसी को रुकने की आवश्यकता न पड़े। यह तो हम फ्री ऑफ चार्ज देने के लिए तैयार हैं। इसमें कोई पैसा लेने की कोई बात नहीं है।

मैंने नेशनल ट्रांसपोर्ट पॉलिसी के बारे में पहले ही बताया कि यह स्टेट गवर्नमेंट अंडरटेकिंग एक्ट है, इसके बाद अगर कोई नया... मैंने लोक सभा में स्पीकर साहब को कहा था कि टीवी पर एक बार देखिए इतनी टेक्नोलॉजी बदली है, WAPCOS के साथ भी ज्वाइंट वेंचर किया है। 265 लोग जो... में कोई झूठी बात नहीं करता हूं, मैंने जितने सपने दिखाए, में जिम्मेदारी के साथ कहता हूं कि मैं वह सपना पूरा करूंगा। अगर नहीं करूंगा, तो आप सवाल उठाइएगा। मैं राजनीतिक जीवन में भी झूठा आश्वासन नहीं देता हूं और मैं झूठ बात करूंगा नहीं।...(व्यवधान)... आप मुझे बताइए। आपने मेरी गलती निकाली, मैंने कहा कि मैं माफी मांगता हूं, गलती हुई है, प्रिंटिंग मिस्टेक हुई है। मुझे उसमें भी संकोच नहीं है। मैं आपको बताता हूं कि आप नई-नई टेक्नोलॉजी लाइए। अब धौला कुआं से मानेसर... सम्माननीय सदस्या, श्रीमती छाया वर्मा जी इसके बारे में बोल रही थीं। धौला कुआं पर जाम के कारण मैंने तीन बार प्लेन मिस किया है और मैंने कितने पापड़ बेले हैं। अब यह पापड़ बेले शब्द ही यूज़ कर रहा हूं, I am sorry to use this one. आज मनोहर पर्रिकर जी नहीं हैं, मैंने डिफेंस से वह जगह लेकर धौला कुआं के उस स्पॉट में अभी सुधार किया। अब आप 14 मिनट में वहां जा सकेंगे, जब कि वह एनएच नहीं था।

THE LEADER OF THE OPPOSITION (SHRI GHULAM NABI AZAD) : We appreciate that. आपने बहुत अच्छा कर दिया।

श्री नितिन जयराम गडकरी : गुलाम नबी जी, वह ब्रिज जहां उतरता है, वही एनएच था। बाद में स्टेट गवर्नमेंट का था, military वाले बोले कि आपकी रोड नहीं है। मैंने बोला कि ताज पैलेस तक, उस ब्रिज तक एनएच बना दीजिए। अपने हाथ में काम लिया और जो पैसा अपना नहीं था, वह एनएचएआई से खर्चा करके उसको हमने शुरू किया ताकि pollution भी नहीं हो।

श्री गुलाम नबी आज़ाद : इसके लिए आपको बहुत-बहुत धन्यवाद।
श्री नितिन जयराम गडकरी : में आपको यही कहूंगा कि धोला कुआं से मानेसर तक हवा में चलने वाली 265 सीटों की एक स्काई बस चालू करने का प्रपोजल है। मैं आप सबको बताना चाहता हूं कि WAPCOS करके भारत सरकार की कंपनी है। हमारी 100 परसेंट owned कंपनी है। मैं Davos गया था, फिर ऑस्ट्रिया गया, फिर Doppelmayr को इंडिया में लाया और जब मैं Water Resources Minister था, तो मैंने WAPCOS और Doppelmayr का ज्वाइंट वेंचर कर

दिया है। अब वह WAPCOS पूरे देश में काम कर रही है, indigenous बना रहे हैं। अब ये डीजल की बसेज़ की बजाय हवा में चलने वाली बस में जाइए। कॉस्ट भी कम होगी, air conditioned भी होगी और टिकट रेट भी कम होगा। मेरा आपसे यही अनुरोध है कि नई टेक्नोलॉजी लाने में कोई प्रॉब्लम नहीं है।

सर, मैं आपके माध्यम से सदन को बता देना चाहता हूं कि इस कानून को लाने के बाद भारत सरकार को एक रुपए की इनकम भी नहीं होने वाली है। हम राज्य सरकार के जो भी पैसे मिलते हैं, उनसे एक रुपया भी लेने वाले नहीं हैं। You may rest assured about that. हमारे प्रधान मंत्री जी गुजरात के मुख्य मंत्री रहे हैं और राज्य सरकार के नाते केन्द्र के साथ वे बारबार यह बात करते थे कि हमारे फेडरल सिस्टम में राज्य सरकार के अधिकारों की रक्षा होनी चाहिए। इसलिए जब वे बार-बार कहते हैं, तो राज्य सरकार के अधिकार बढ़ाने की बात करते हैं। किसी भी स्थिति में हमारी सरकार का directly या indirectly ऐसा कोई उद्देश्य नहीं है ।...(व्यवधान)...

SHRI VAIKO : You should not forget what he said at that time.
श्री नितिन जयराम गडकरी : सर, हमारा कोई अधिकार लेने का उद्देश्य नहीं है, यह मैं सदन को स्पष्ट कर देना चाहता हूं। एक बात insurance की है। अभी कुछ लोग बोल रहे थे कि आपने फाइन ज्यादा बढ़ाया है। अब 1988 में 50 रुपए फाइन था, अब 50 रुपए की value 2019 में कितनी हुई? हमने तो 1000 रुपए की किया। 50 रुपए का बढ़ा कर 5000 रुपए नहीं किया। ऐसी स्थिति है कि लोग पुलिस के सामने नंबर प्लेट पर हाथ रख कर गाड़ी पर बैठ कर हंसते हुए आगे जाते हैं। कानून के प्रति डर भी नहीं है और सम्मान भी नहीं है। अब इसके लिए intelligent traffic system लाने की बात कर रहे हैं। अलग-अलग शहरों में उसकी योजना बना रहे हैं ताकि कैमरे में वह कैद हो जाएगा, उसकी स्पीड उसमें आ जाएगी। आपको उसका चालान तुरंत आ जाएगा। पूरे सिस्टम के modernise करना, इसको technically अच्छा करना और सबसे important चीज जो है, जैसा कि मैंने पहले ही अपने भाषण में कहा था कि 14 हजार करोड़ रुपए खर्च करके राज्य सरकार की रोड्स हों, राष्ट्रीय महामार्ग हों... में सड़क, परिवहन और राजमार्ग मंत्री के नाते आपको कह रहा हूं कि रोड्ज़ के accidents के लिए सबसे ज्यादा जिम्मेदार road engineering है। इसके लिए ड्राइवर पर आरोप लगाना गलत है। यह हमारे अधिकारी नहीं बोलते हैं। मैं यह बोलता हूं, क्योंकि मैंने इसकी स्टडी की है। इस कारण से एक-एक जगह पर सौ-सौ लोग मर रहे हैं, इसलिए रोड इंजीनियरिंग में सुधार करने के लिए हमने 786 स्पॉट्स चुने। इसके लिए लगभग 12 हजार करोड़ रुपए दिए और अब 14 हजार करोड़ रुपए की योजना तैयार की है और मैंने यह कहा कि दो नई रोड्स नहीं बनेंगी, तो चलेगा, पर लोगों की जान लेने वाले जो स्पॉट्स हैं, वे पहले इम्प्रूव होने चाहिए। हमने पहली बार रोड कॉन्ट्रेक्टर पर भी पैनल्टी लगाई। अगर रोड की कंडीशन ठीक नहीं रहेगी, तो हमने रोड कॉन्ट्रेक्टर पर भी फाइन लगाया। मुझे लगता है कि ट्रांसपोर्ट में सुधार करने के लिए यह एक अच्छा बिल है। इसके साथ-
[श्री नितिन जयराम गडकरी]
साथ हमने international parameter और standard पर पहुंचने की कोशिश भी की है। हमने ब्राज़ील में एग्रीमेंट भी किया था। मैं आप सबको एक बात कह देता हूं।..(व्यवधान)... सर, सिर्फ दो मिनट। सर, मैं आपसे अनुरोध करता हूं, अगर इसके बाद भी इसमें कुछ कमियां रहीं, तो रूल्स में भी हम काफी बातें डाल सकते हैं। अगर किसी भी सम्माननीय सदस्य को लगता है कि इस बिल में कुछ कमी है, तो मेरे पास आइए, में तुरंत हमारे अधिकारियों को बुलाकर आपसे चर्चा करके आपके दिए सभी सुधारों को स्वीकार करने के लिए तैयार हूं। इस बिल का एक ही मोटो है कि डेढ़ लाख लोगों की जो संख्या है, वह 50 प्रतिशत से भी कम हो और यह काम में कर नहीं सका। पांच साल में मैं हर बात में सफल हुआ, लेकिन एक बात में विफल हुआ, यह मैं पब्लिक्ली स्वीकारने वाला मंत्री हूं। इसे करने के लिए आप निश्चित रूप से सहयोग दीजिए और सदन में इसे unanimously मंजूर करिए, मैं आपसे ऐसी प्रार्थना करता हूं।

MR. DEPUTY CHAIRMAN: I shall now first put the Amendment moved by Shri Elamaram Kareem for reference of the Motor Vehicles (Amendment) Bill, 2019, as passed by Lok Sabha, to a Select Committee of the Rajya Sabha to vote. The question is:
"That the Bill further to amend the Motor Vehicles Act, 1988, as passed by Lok Sabha, be referred to a Select Committee of the Rajya Sabha with instructions to report by the last day of the first week of the next Session of the Rajya Sabha".

The motion was negatived.

MR. DEPUTY CHAIRMAN: I shall now put the Amendment moved by Shri Binoy Viswam for reference of the Motor Vehicles (Amendment) Bill, 2019, as passed by Lok Sabha, to a Select Committee of the Rajya Sabha to vote. The question is:
"That the Bill further to amend the Motor Vehicles Act, 1988, as passed by Lok Sabha, be referred to a Select Committee of the Rajya Sabha with instructions to report by the last day of the first week of the next Session of the Rajya Sabha".

MR. DEPUTY CHAIRMAN: I shall now put the Motion moved by Shri Nitin Jairam Gadkari to vote. The question is:
"That the Bill further to amend the Motor Vehicles Act, 1988, as passed by Lok Sabha, be taken into consideration."

The motion was adopted.
MR. DEPUTY CHAIRMAN: We shall now take up Clause-by-Clause consideration of the Bill.

Clauses 2 and 3 were added to the Bill.

MR. DEPUTY CHAIRMAN: In Clause 4, there are four Amendments; Amendment (No.19) by Shri Manish Gupta; Amendment (No.36) by Dr. T. Subbarami Reddy; Amendment (No.70) by Shri A. Navaneethakrishnan and Amendment (No.79) by Shri Husain Dalwai.

Shri Manish Gupta, are you moving your Amendment?
SHRI MANISH GUPTA: I am not moving.
MR. DEPUTY CHAIRMAN: Now, Amendment (No.36) by Dr. T. Subbarami Reddy. Are you moving it?

DR. T. SUBBARAMI REDDY: I am extremely happy with the reply given by the hon. Minister. I am not moving it.

MR. DEPUTY CHAIRMAN: Now, Amendment (No.70) by Shri A. Navaneethakrishnan. Are you moving it?

SHRI A. NAVANEETHAKRISHNAN: I thank the hon. Minister. He has accepted our request. He has made a statement also. So, I am not moving it.

MR. DEPUTY CHAIRMAN: Now, Amendment (No.79) by Shri Husain Dalwai to vote. Are you moving it?

### 8.00 P.M.

SHRI HUSAIN DALWAI: I am not moving it.

Clause 4 was added to the Bill.
Clauses 5 to 7 were added to the Bill.

MR. DEPUTY CHAIRMAN: In Clause 8, there are three Amendments; Amendments (Nos. 20 and 21) by Shri Manish Gupta and Amendment (No.37) by Dr. T. Subbarami Reddy.

SHRI MANISH GUPTA: Sir, I am not moving it.

MR. DEPUTY CHAIRMAN: Dr. T. Subbarami Reddy, are you moving your Amendment?

DR. T. SUBBARAMI REDDY: Sir, I am not moving it.

Clause 8 was added to the Bill.

MR. DEPUTY CHAIRMAN: In Clause 9, there is one Amendment (No. 38) by Dr. T. Subbarami Reddy. Are you moving your Amendment?

DR. T. SUBBARAMI REDDY: Sir, I am not moving it.

Clause 9 was added to the Bill. Clauses 10 to 12 were added to the Bill.

MR. DEPUTY CHAIRMAN. In Clause 13, there is one Amendment (No.13) by Dr. T. Subbarami Reddy. Are you moving it?

DR. T. SUBBARAMI REDDY: Sir, I am not moving it.

Clause 13 was added to the Bill.
Clause 14 was added to the Bill.

## CLAUSE 15 - AMENDMENT OF SECTION 28

MR. DEPUTY CHAIRMAN: In Clause 15, there is one Amendment (No.1) by Shri Elamaram Kareem. Are you moving your Amendment?

SHRI ELAMARAM KAREEM : Sir, I move:
(No.1) That at page 6, clause 15, be deleted.
The question was put and the motion was negatived.
Clause 15 was added to the Bill.

MR. DEPUTY CHAIRMAN: In Clause 16, there is one Amendment (No.2) by Shri Elamaram Kareem. Are you moving it?

## CLAUSE 16 - AMENDMENT OF SECTION 28

SHRI ELAMARAM KAREEM: Sir, I move:
(No.2) That at page 6, clause 16, be deleted.
The question was put and the motion was negatived.
Clause 16 was added to the Bill.
MR. DEPUTY CHAIRMAN: In Clause 17, there are two Amendments (Nos. 22 and 23) by Shri Manish Gupta. Are you moving your Amendments?

SHRI MANISH GUPTA: Sir, I am not moving them.
Clause 17 was added to the Bill.
MR. DEPUTY CHAIRMAN: In Clause 18, there is one Amendment (No. 24) by Shri Manish Gupta. Are you moving your Amendment?

SHRI MANISH GUPTA: Sir, I am not moving it.
Clause 18 was added to the Bill.
MR. DEPUTY CHAIRMAN: In Clause 19, there are three Amendments, Amendment (No. 25) by Shri Manish Gupta, Amendment (No. 63) by Shri B.K. Hariprasad, Shri Husain Dalwai and Shrimati Chhaya Verma, Amendment (No.71) by Shri A. Navaneethakrishnan. Shri Manish Gupta are you moving your Amendment?

SHRI MANISH GUPTA: Sir, I am not moving it.
MR. DEPUTY CHAIRMAN: Now, Amendment (No.63) by Shri B. K. Hariprasad. Shri Husain Dalwai and Shrimati Chhaya Verma. Are you moving it?

## CLAUSE 19 - SUBSTITUTION OF NEW SECTION FOR SECTION 44

## Production of vahicle at the time of Registration

SHRI B. K. HARIPRASAD: Sir, since I have not got any assurance from the Minister, I am moving. Sir, I move:
(No.63) That at page 7, clause 19, be deleted.
The question was put and the motion was negatived.

MR. DEPUTY CHAIRMAN: Now, Amendment No. (No.71) by Shri A. Navaneethakrishnan. Are you moving it?

SHRI A. NAVANEETHAKRISHNAN: Sir, I am not moving it.

Clause 19 was added to the Bill.
Clause 20 was added to the Bill.

SHRI BHUBANESWAR KALITA: Sir, the matter is regarding procedure. Shrimati Chhaya Verma has given her Amendment but she has not been called.

MR. DEPUTY CHAIRMAN: That was the same Amendment. I took her name.

SHRI BHUBANESWAR KALITA: Sir, it can be repeated. There is no issue.

MR. DEPUTY CHAIRMAN: In Clause 21, there is one Amendment (No.26) by Shri Manish Gupta. Are you moving the Amendment?

SHRI MANISH GUPTA: No, Sir, I am not moving the Amendment.

Clause 21 was added to the Bill.

MR. DEPUTY CHAIRMAN: In Clause 22, there are three Amendments; Amendments (Nos. 27 and 28) by Shri Manish Gupta; Amendment (No.40) by Dr. T. Subbarami Reddy. Shri Manish Gupta, are you moving the Amendments?

SHRI MANISH GUPTA: No, Sir, I am not moving the Amendments.

MR. DEPUTY CHAIRMAN: Dr. T. Subbarami Reddy, are you moving the Amendment?

DR. T. SUBBARAMI REDDY: Sir, I have a small suggestion. Before cancelling the RC of the vehicle, the vehicle owner should be given an opportunity of making a representation or a hearing. This is a suggestion for the consideration of the hon. Minister. I am not moving the Amendment.

Clause 22 was added to the Bill.

MR. DEPUTY CHAIRMAN: In Clause 23, there are four Amendments, Amendments (Nos. 29 and 30) by Shri Manish Gupta; Amendments (Nos. 72 and 73) by Shrimati Vijila Sathyananth. Shri Manish Gupta, are you moving the Amendments?

## CLAUSE 23 - AMENDMENT OF SECTION 56

SHRI MANISH GUPTA: Sir, I move:
(No.29) That at page 9, lines 9 to 14, be deleted.
(No.30) That at page 9, lines 19 and 20, be deleted. The question was put and the motion was negatived.

MR. DEPUTY CHAIRMAN: Shrimati Vijila Sathyananth, are you moving the Amendments?

SHRIMATI VIJILA SATHYANANTH: Sir, I don't want to move the Amendment, but I would just like to mention that subject to such conditions, as the Central Government may prescribe, the provisions of this Section may be extended to non-transport vehicles. I wanted the hon. Minister to clarify this.

MR. DEPUTY CHAIRMAN: Are you moving the Amendment or not?

SHRIMATI VIJILA SATHYANANTH: I don't want to move the Amendment.

Clause 23 was added to the Bill.
Clauses 24 to 28 were added to the Bill.

MR. DEPUTY CHAIRMAN: In Clause 29, there is one Amendment (No.3) by Shri Elamaram Kareem. Are you moving the Amendment?

## CLAUSE 29 - AMENDMENT OF SECTION 66

SHRI ELAMARAM KAREEM : Sir, I move:
(No.3) That at page 11, lines 10 to 15 be deleted.

The question was put and the motion was negatived.
Clause 29 was added to the Bill.

MR. DEPUTY CHAIRMAN: In Clause 30, there are eight Amendments, Amendments (Nos. 4 and 5) by Shri Elamaram Kareem; Amendments (Nos. 31 and 32) by Shri Manish

## [Mr. Deputy Chairman]

Gupta; Amendments (Nos. 74 and 75) by Shrimati Vijila Sathyananth; Amendment (No.80) by Shri Husain Dalwai; and Amendment (No.88) by the hon. Minister, Shri Nitin Jairam Gadkari.

Shri Elamaram Kareem, are you moving the Amendments?
SHRI ELAMARAM KAREEM: I am moving the Amendments. I have one word on this. My proposal is that while formulating the new National Transportation Policy, strengthening the transport...

MR. DEPUTY CHAIRMAN: You have already moved.

## CLAUSE 30 - INSERTION OF NEW SECTIONS 66A AND 66B

## National Transportations Policy

SHRI ELAMARAM KAREEM (Kerala): Sir, I move:
(No.4) That at page 11, line 41, for the words "promote competition", the words "strengthen State owned transport corporations and promote" be substituted.
(No.5) That at page 11, lines 44 and 45, for the words "seeking to enhance private participation and public-private partnership", the words "strengthening State-owned transport corporations" be substituted.

The question was put and the motion was negatived.

MR. DEPUTY CHAIRMAN: Shri Manish Gupta, are you moving the Amendments?
SHRI MANISH GUPTA: Sir, I am not moving the Amendments.
MR. DEPUTY CHAIRMAN: Shrimati Vijila Sathyananth, are you moving the Amendments?

SHRIMATI VIJILA SATHYANANTH: Sir, I have to thank our hon. Minister for accepting our request and changing the word 'consultation' to 'concurrence'. So, I thank the hon. Minister and I am not moving the Amendments.

MR. DEPUTY CHAIRMAN: Shri Husain Dalwai, are you moving the Amendment?

SHRI HUSAIN DALWAI: Sir, I am not moving the Amendment.

MR. DEPUTY CHAIRMAN: Now, Amendment (No.88) by Shri Nitin Jairam Gadkari.

SHRI NITIN JAIRAM GADKARI: Sir, I move :
(No. 88) That at page 11, line 25, for the word "consultation", the word "concurrence" be substituted.

The question was put and the motion was adopted.
Clause 30, as amended, was added to the Bill.
MR. DEPUTY CHAIRMAN: In Clause 31, there are two Amendments (Nos. 6 \& 7) by Shri Elamaram Kareem. Are you moving the Amendments?

## CLAUSE 31-AMENDMENT OF SECTION 67

SHRI ELAMARAM KAREEM: Sir, I move:
(No. 6) That at page 12, lines 20 and 21, for the words "promoting effective competition among the transport providers", the words "strengthening State-owned transport corporations" be substituted.
(No. 7) That at page 12, line 33, after the words "in the Official Gazette", the words "direct the State-owned transport corporations" be inserted.

The question was put and the motion was negatived.
Clause 31 was added to the Bill.
MR. DEPUTY CHAIRMAN: In Clause 32, there is one Amendment (No. 8) by Shri Elamaram Kareem. Are you moving?

## CLAUSE 32-AMENDMENT OF SECTION 72

SHRI ELAMARAM KAREEM: Sir, I move:
(No. 8) That at page 13, clause 32, be deleted.
The question was put and the motion was negatived.
Clause 32 was added to the Bill.

MR. DEPUTY CHAIRMAN: In Clause 33, there is one Amendment (No. 9) by Shri Elamaram Kareem. Are you moving?

## CLAUSE 33- AMENDMENT OF SECTION 74

## SHRI ELAMARAM KAREEM: Sir, I move:

(No. 9) That at page 13, clause 33, be deleted.
The motion was negatived.
Clause 33 was added to the Bill.

MR. DEPUTY CHAIRMAN: In Clause 34, there are seven Amendments. Amendments (Nos. 10 \& 11) by Shri Elamaram Kareem, Amendments (Nos. 33 \& 34) by Shri Manish Gupta, Amendments (Nos. 76 \& 77) by Shrimati Vijila Sathyananth and Amendment (No. 89) by the hon. Minister, Shri Nitin Jairam Gadkari. Shri Elamaram Kareem, are you moving Amendments (Nos. 10 \& 11)?

## CLAUSE 34- INSERTION OF NEW SECTION 88A

Power of Central Government to make schemes for National, Multimodal and Inter-State Transport of Passengers and Goods

SHRI ELAMARAM KAREEM: Sir, I move:
(No. 10) That at page 13, line 26, after the words "in the Official Gazette", the words "direct the State-owned transport corporations through the concerned State Governments to" be inserted.
(No. 11) That at page 13, lines 33 to 36 be deleted.

The question was put and the motion was negatived.
MR. DEPUTY CHAIRMAN: Shri Manish Gupta, are you moving the Amendments (Nos. $33 \& 34$ )?

SHRI MANISH GUPTA: No, Sir, I am not moving.
MR. DEPUTY CHAIRMAN: Shrimati Vijila Sathyananth, are you moving the Amendments (Nos. 76 \& 77)?

SHRIMATI VIJILA SATHYANANTH: Sir, after getting the assurance from the hon. Minister, I am not moving.

MR. DEPUTY CHAIRMAN: Now, Amendment (No.89) by Shri Nitin Jairam Gadkari.

SHRI NITIN JAIRAM GADKARI: Sir, I move:
(No. 89) That at page 14, line 2, for the word "consult", the words "seek concurrence of" be substituted.

The question was put and the motion was adopted.
Clause 34, as amended, was added to the Bill.
MR. DEPUTY CHAIRMAN: In Clause 35, there is one Amendment (No. 12) by Shri Elamaram Kareem. Are you moving?

## CLAUSE 35- AMENDMENT OF SECTION 92

SHRI ELAMARAM KAREEM: Sir, I move:
(No. 12)That at page 14, lines 10 and 11, for the words "transport vehicle, in respect of which a permit or licence", the words "the State Government should ensure that the permit rules be strictly followed by the contract carriage holder and for any violation or deviation the permit shall be cancelled" be substituted.

The question was put and the motion was negatived.
Clause 35 was added to the Bill.

MR. DEPUTY CHAIRMAN: In Clause 36, there is one Amendment (No. 13) by Shri Elamaram Kareem. Are you moving?

## CLAUSE 36- AMENDMENT OF SECTION 93

SHRI ELAMARAM KAREEM: Sir, I move:
(No. 13) That at page 13, clause 36, be deleted.

The question was put and the motion was negatived.
Clause 36 was added to the Bill.

MR. DEPUTY CHAIRMAN: In Clause 37, there is one Amendment (No. 14) by Shri Elamaram Kareem. Are you moving?

## CLAUSE 37 - AMENDMENT OF SECTION 94

SHRI ELAMARAM KAREEM: Sir, I move:
(No. 14) That at page 14, clause 37, be deleted.

The question was put and the motion was negatived.
Clause 37 was added to the Bill.

MR. DEPUTY CHAIRMAN: In Clause 38, there is one Amendment (No. 15) by Shri Elamaram Kareem. Are you moving?

## CLAUSE 38 - AMENDMENT OF SECTION 96

SHRI ELAMARAM KAREEM: Sir, I move:
(No. 15) That at page 14, for lines 31 and 32, following be substituted, namely. "passenger convenience and safety, competitive fares and prevention of overcrowding to strengthen the State-owned transport corporations"

The question was put and the motion was negatived.
Clause 38 was added to the Bill.
Clause 39 was added to the Bill.

MR. DEPUTY CHAIRMAN: In Clause 40, there is one Amendment (No.41) by Dr. T. Subbarami Reddy. Are you moving?

DR. T. SUBBARAMI REDDY: No, Sir. I am not moving.

Clause 40 was added to the Bill.

MR. DEPUTY CHAIRMAN: In Clause 41, there is one Amendment (No. 16) by Shri Elamaram Kareem. Are you moving?

CLAUSE 40 - INSERTION OF NEW SECTIONS 110A AND 110B

## Recall of Motor Vehicles

SHRI ELAMARAM KAREEM: Sir, I move:
(No. 16) That at page 16, clause 41, be deleted.

The question was put and the motion was negatived.
Clause 41 was added to the Bill.

MR. DEPUTY CHAIRMAN: In Clause 42, there is one Amendment (No.42) by Dr. T. Subbarami Reddy. Are you moving?

DR. T. SUBBARAMI REDDY: No, Sir. I am not moving.

Clause 42 was added to the Bill.
Clauses 43 to 46 were added to the Bill.

MR. DEPUTY CHAIRMAN: In Clause 47, there is one Amendment (No. 35) by Shri Manish Gupta. Are you moving?

## CLAUSE 47 - INSERTION OF NEW SECTION 136A

## Electronic Monitoring and Enforcement of Road Safety

SHRI MANISH GUPTA: Sir, I move:
(No. 35) That at page 18, clause 47, be deleted.
The question was put and the motion was negatived.
Clause 47 was added to the Bill.
Clause 48 was added to the Bill.
MR. DEPUTY CHAIRMAN: In Clause 49, there is one Amendment (No. 17) by Shri Elamaram Kareem. Are you moving?

## CLAUSE 49 - AMENDMENT OF SECTION 138

SHRI ELAMARAM KAREEM: Sir, I move:
(No. 17) That at page 18, line 35, after the words "national highways", the words "by making alternative arrangements of rehabilitation of those dislodged" be inserted.

The motion was negatived.
Clause 49 was added to the Bill.
Clause 50 was added to the Bill.

MR. DEPUTY CHAIRMAN: In Clause 51, there are five Amendments; Amendments (Nos. 43 to 45) by Dr. T. Subbarami Reddy, Amendment (No.78) by Shrimati Chhaya Verma, No. 81 by Shri Husain Dalwai. Dr. T. Subbarami Reddy, are you moving the Amendments?

DR. T. SUBBARAMI REDDY: Sir, I just want to make one point.
MR. DEPUTY CHAIRMAN: Are you moving the Amendments or not?

DR. T. SUBBARAMI REDDY: Sir, I want to suggest two things. Just have some patience, Sir. The officer below the rank of sub-inspector should not stop the driver and demand for production of documents.

My second suggestion is to increase the amount of compensation in the hit and run motor accidents to ₹ 4 lakh instead of ₹ 2 lakh prescribed by the Government. I am not moving the Amendments.

MR. DEPUTY CHAIRMAN: Shrimati Chhaya Verma, are you moving the Amendment?

SHRIMATI CHHAYA VERMA: No, Sir. मैं अपना मुव नहीं कर रही हूं।
MR. DEPUTY CHAIRMAN: Shri Husain Dalwai, are you moving the Amendment?

SHRI HUSAIN DALWAI: No, Sir.

Clause 51 was added to the Bill.
Clauses 52 to 74 were added to the Bill.
MR. DEPUTY CHAIRMAN: In Clause 75, there are three Amendments; Amendment (No.46) by Dr. T. Subbarami Reddy and Amendments (Nos. 50 and 51) by Shri Vishambhar Prasad Nishad). Dr. T. Subbarami Reddy.

DR. T. SUBBARAMI REDDY: Sir, I am not moving the Amendment.

MR. DEPUTY CHAIRMAN: Shri Vishambhar Prasad Nishad, are you moving the Amendments?

SHRI VISHAMBHAR PRASAD NISHAD (Uttar Pradesh): Sir, I am not moving the Amendments.

Clause 75 was added to the Bill.
MR. DEPUTY CHAIRMAN: In Clause 76, there are two Amendments (Nos. 52 and 53) by Shri Vishambhar Prasad Nishad. Shri Vishambhar Prasad Nishad, are you moving the Amendments?

SHRI VISHAMBHAR PRASAD NISHAD: Sir, I am not moving the Amendments.

Clause 76 was added to the Bill.

## CLAUSE 77 - AMENDMENT OF SECTION 193

MR. DEPUTY CHAIRMAN: Now, I put the Amendment (No.90) moved by the hon. Minister to vote. The question is:
(No. 90) That at page 37, line 24, for the word, bracket and figure "sub-section (4)", the word, bracket and figure "sub-section (1)" be substituted.

The motion was adopted.
Clause 77, as amended, was added to the Bill.
MR. DEPUTY CHAIRMAN: In Clause 78, there are three Amendments (Nos.54-56) by Shri Vishambhar Prasad Nishad. Shri Vishambhar Prasad Nishad, are you moving the Amendments?

SHRI VISHAMBHAR PRASAD NISHAD: Sir, I am not moving the Amendments.
Clause 78 was added to the Bill.

MR. DEPUTY CHAIRMAN: In Clause 79, there are two Amendments Amendment (No.47) by Dr. T. Subbarami Reddy and Amendment (No.57) by Shri Vishambhar Prasad Nishad). Dr. T. Subbarami Reddy, are you moving the Amendment?

DR. T. SUBBARAMI REDDY: Sir, I am not moving the Amendment.

MR. DEPUTY CHAIRMAN: Shri Vishambhar Prasad Nishad, are you moving the Amendment?

SHRI VISHAMBHAR PRASAD NISHAD: Sir, I am not moving the Amendment.
Clause 79 was added to the Bill.
Clause 80 was added to the Bill.
MR. DEPUTY CHAIRMAN: In Clause 81, there is one Amendment (No.48) by Dr. T. Subbarami Reddy.

DR. T. SUBBARAMI REDDY: Sir, penalty for subsequent offence of driving a vehicle without insurance is prescribed as three months' imprisonment. My suggestion is to reduce it to one month.

MR. DEPUTY CHAIRMAN: Dr. T. Subbarami Reddy, are you moving the Amendment?

DR. T. SUBBARAMI REDDY: Sir, I am not moving the Amendment.

Clause 81 was added to the Bill.
Clauses 82 and 83 were added to the Bill.
MR. DEPUTY CHAIRMAN: In Clause 84, there are three Amendments; Amendment (No.58) by Shri Vishambhar Prasad Nishad and Amendments (Nos. 82 and 83) by Shri Husain Dalwai) Shri Vishambhar Prasad Nishad, are you moving the Amendments?

श्री विशम्भर प्रसाद निषाद (उत्तर प्रदेश) : सर, इसमें जो इंजीनियर डिज़ाइन बनाते हैं, अगर उनकी गलती से कोई मरता है, तो पहले एक लाख देते थे, उसको दस लाख होना चाहिए, तो में इस अमेंडमेंट को मूव करता हू। Sir, I move:
(No.58) That at page 39, line 33, for the words "one lakh rupees", the words "ten lakh rupees" be substituted.

The question was put and the motion was negatived.

MR. DEPUTY CHAIRMAN: Shri Husain Dalwai, are you moving your Amendments?

SHRI HUSAIN DALWAI: Sir, I am not moving.

Clause 84 was added to the Bill.

MR. DEPUTY CHAIRMAN: Now, Clause 85. There are four Amendments; Amendment (No.49) by Dr. T. Subbarami Reddy and Amendments (Nos. 59 to 61) by Shri Vishambhar Prasad Nishad. Dr. T. Subbarami Reddy, are you moving?

DR. T. SUBBARAMI REDDY: Sir, I am not moving.

MR. DEPUTY CHAIRMAN: Shri Vishambhar Prasad Nishad, are you moving?
SHRI VISHAMBHAR PRASAD NISHAD: Sir, I am not moving.

Clause 85 was added to the Bill.
Clause 86 was added to the Bill.

MR. DEPUTY CHAIRMAN: Now, Clause 87. There is one Amendment (No.62) by Shri Vishambhar Prasad Nishad. Are you moving?

SHRI VISHAMBHAR PRASAD NISHAD: Sir, I am not moving.

Clause 87 was added to the Bill.
Clauses 88 and 89 were added to the Bill.

MR. DEPUTY CHAIRMAN: Now, Clause 90. There are two Amendments; (Nos. 66 and 67) by Shri S.R. Balasubramoniyan. Are you moving?

SHRI S. R. BALASUBRAMONIYAN (Tamil Nadu): Sir, I am not moving.

Clause 90 was added to the Bill.
Clause 91 was added to the Bill.

MR. DEPUTY CHAIRMAN: Now, Clause 92. There are nine Amendments -Amendment (No.18) by Shri Elamaram Kareem, Amendments (Nos. 64 and 65) by Shri B. K. Hariprasad, Shri Husain Dalwai and Shrimati Chhaya Verma, Amendments (Nos. 68 and 69) by Shri S. R. Balasubramoniyan and Amendments (Nos. 84 to 87) by Shri Husain Dalwai. Shri Elamaram Kareem, are you moving?

CLAUSE 92 - INSERTION OF NEW SECTIONS 215A, 215B, 215C AND 215D POWER OF CENTRAL GOVERNMENT AND STATE GOVERNMENT TO DELEGATE NATIONAL ROAD SAFETY BOARD

## Power of Central Government ot make Rules

## Power of State Government ot make Rule

SHRI ELAMARAM KAREEM: Sir, I move:
(No. 18) That at page 43, lines 32 and 33, for the words "public servant or public authority", the words "Government servant or Government authority" be substituted. The question was put and the motion was negatived.

MR. DEPUTY CHAIRMAN: Shri B. K. Hariprasad, are you moving?

SHRI B. K. HARIPRASAD: Sir, I move:
(No. 64) That at page 43, lines 28 to 46, be deleted.
(No. 65) That at page 44, lines 1 to 45, be deleted.
MR. DEPUTY CHAIRMAN: Shri S. R. Balasubramoniyan, are you moving your Amendments?

SHRI S. R. BALASUBRAMONIYAN: Sir, I am not moving.
MR. DEPUTY CHAIRMAN: Shri Husain Dalwai, are you moving your Amendments?

SHRI HUSAIN DALWAI: Sir, I am not moving.

MR. DEPUTY CHAIRMAN: I put the Amendments (Nos. 64 and 65) by Shri B. K. Hariprasad to vote.

The question was put and the motion was negatived.
Clause 92 was added to the Bill.
Clause 93 was added to the Bill.

Clause 1, the Enacting Formula and the Title were added to the Bill.

MR. DEPUTY CHAIRMAN: Now, Shri Nitin Jairam Gadkari to move that the Bill, as amended, be passed.

श्री नितिन जयराम गडकरी : माननीय उपसभापति महोदय, मैं प्रस्ताव करता हूं:"कि विधेयक को यथासंशोधित रूप में पारित किया जाए।"

MR. DEPUTY CHAIRMAN: Motion moved that the Bill as amended be passed. The question is.....(Interruptions)...

SHRI ELAMARAM KAREEM: Sir, I demand a division. ...(Interruptions)...

MR. DEPUTY CHAIRMAN: It is by voice vote. ...(Interruptions)... Please stand and say so. ...(Interruptions)...

SHRI K. K. RAGESH: We are demanding a division. ...(Interruptions)...

MR. DEPUTY CHAIRMAN: Shri Elamaram Kareem. ...(Interruptions)... Nobody there but Shri Elamaram Kareem. ...(Interruptions)...

SHRI ELAMARAM KAREEM: Yes, I demand a division. ...(Interruptions)...

रेल मंत्री; तथा वाणिज्य और उद्योग मंत्री (श्री पीयूष गोयल) : माननीय उपसभापति महोदय, जैसे लोक सभा में हुआ, वैसे ही यहां भी सदस्य खड़े हो जाएं और गिनती कर ली जाए कि कितने Ayes हैं और कितने Noes हैं।

SHRI GHULAM NABI AZAD: Sir, we are supporting the Bill. We have no problem. ...(Interruptions)... I think that is better हाथ खड़े करके because we are supporting the Bill. So, there would be half-a-dozen Members who would be objecting to the Bill. ...(Interruptions)...

SHRI T. K. RANGARAJAN: Sir, please hear me. ...(Interruptions)... When we ask for a division, it is a division on a regular pattern. Do not change that pattern. ...(Interruptions)...

MR. DEPUTY CHAIRMAN: Please. ...(Interruptions)...
SHRI PIYUSH GOYAL: There is no regular division or irregular division. After all, in Lok Sabha also, it is being done in the same way. They want to register their protest, the numbers would come out automatically. ...(Interruptions)...

DR. K. KESHAVA RAO: It is for the Chairman to decide how the division will take place. All that we want is how many are on this side, how many are on that side. Either raising the hand or by standing or by slips, this you decide. You can see the Rules book. ...(Interruptions)...

SHRI BHUPENDER YADAV: Sir, Rule 131 says,"If a motion that the amendments be taken into consideration is carried, the Chairman shall put the amendments to the Council in such manner as he thinks most convenient for their consideration." So, Sir, it is up to you.

MR. DEPUTY CHAIRMAN: Let the lobbies be cleared. ...(Interruptions)... Please take your seats. ...(Interruptions)...

SHRI VAIKO: Sir, procedure should be followed strictly.
MR. DEPUTY CHAIRMAN: Secretary-General will now explain the voting procedure.
SECRETARY-GENERAL: Hon. Members, as the seating plan and allotment of Division Nos. has not been finalised, the voting will be done through voting slips. The voting slips will be distributed to the Members by the Officers of the Secretariat. Hon. Members may cast their vote by ticking 'Ayes', 'Noes', 'Abstentions' as per their choice and hand-over the slips back to the officials after signing. Thank you.

MR. DEPUTY CHAIRMAN: The question is:

That the Bill, as amended, be passed.

SHRI ELAMARAM KAREEM: Sir, I demand Division.
MR. DEPUTY CHAIRMAN: Please be on your seats. Shri Wilson, please be on your seats, they will give the slips.

SHRI ANAND SHARMA: Sir, nobody can move under the Rules from the House.

MR. DEPUTY CHAIRMAN: No Members can move. Shri T. K. Rangarajan, be on your seat. You are a very senior Member. ...(Interruptions)... Please be on your seats.

SHRI V. MURALEEDHARAN: Sir, I have to make an announcement. ...(Interruptions)...

MR. DEPUTY CHAIRMAN: Let the process be over.
SHRI V. MURALEEDHARAN: Refreshments have been arranged.

MR. DEPUTY CHAIRMAN: Please. ...(Interruptions)... The Minister of State in the Ministry of Parliamentary Affairs has an announcement for all of you.

SHRI V. MURALEEDHARAN: Refreshment has been arranged in the Central Hall. Hon. Members are invited to have the refreshments after the voting is over. ...(Interruptions)...

SHRI PIYUSH GOYAL: Of course, the refreshments are all without payment but, on behalf of the hon. Minister, I would like to inform everybody...(Interruptions)....he has set up a very nice facility at the top floor of the Transport Bhawan. ...(Interruptions)...

MR. DEPUTY CHAIRMAN: He has already informed the House. ...(Interruptions)...
SHRI PIYUSH GOYAL: Everybody should be invited over there by the hon. Minister.

MR. DEPUTY CHAIRMAN: He has already invited. ...(Interruptions)... Result of the 'division' on adoption of the motion.

Ayes: 108
Noes: 13

AYES-108

Abdul Wahab, Shri
Agrawal, Dr. Anil

Akbar, Shri M. J.
Alphons, Shri K. J.
Anand Sharma, Shri
Athawale, Shri Ramdas
Azad, Shri Ghulam Nabi
Baishya, Shri Birendra Prasad
Bajpai, Dr. Ashok
Balasubramoniyan, Shri S. R.
Baluni, Shri Anil
Banda Prakash, Dr.
Bhunder, Sardar Balwinder Singh
Bora, Shri Ripun
Chandrasegharan, Shri N.
Chandrasekhar, Shri Rajeev
Chhatrapati, Shri Sambhaji
Dalwai, Shri Husain
Dasgupta, Shri Swapan
Desai, Shri Anil
Dudi, Shri Ram Narain
Dungarpur, Shri Harshvardhan Singh
Fernandes, Shri Oscar
Ganguly, Shrimati Roopa
Gehlot, Shri Thaawarchand
Goel, Shri Vijay
Gohel, Shri Chunibhai Kanjibhai
Goyal, Shri Piyush
Gujral, Shri Naresh

Hanumanthaiah, Dr. L.
Hariprasad, Shri B. K.
Jadhav, Dr. Narendra
Jain, Dr. Anil
Jaishankar, Shri S.
Jatiya, Dr. Satyanarayan
Javadekar, Shri Prakash
Jha, Shri Prabhat
Judev, Shri Ranvijay Singh
Kalita, Shri Bhubaneswar
Kanakamedala Ravindra Kumar, Shri
Kashyap, Shri Ram Kumar
Kore, Dr. Prabhakar
Mahatme, Dr. Vikas
Malik, Shri Shwait

Mandaviya, Shri Mansukh
Manhas, Shri Shamsher Singh
Mathur, Shri Om Prakash
Meena, Dr. Kirodi Lal
Mohapatra, Dr. Raghunath
Muraleedharan, Shri V.
Muthukaruppan, Shri S.
Nadda. Shri Jagat Prakash
Navaneethakrishnan, Shri A.
Nekkanti, Shri Bhaskar Rao
Netam, Shri Ram Vichar

Nirmala Sitharaman, Shrimati

Oraon, Shri Samir
Panchariya, Shri Narayan Lal
Patra, Shri Sasmit
Perween, Shrimati Kahkashan
Poddar, Shri Mahesh
Prabhu, Shri Suresh
Pradhan, Shri Dharmendra
Punia, Shri P. L.
Puri, Shri Hardeep Singh
Rajbhar, Shri Sakaldeep
Ramesh, Shri C. M.
Ramesh, Shri Jairam
Rao, Dr. K. Keshava
Rao, Shri G. V. L. Narasimha
Rao, Shri Garikapti Mohan
Rathwa Shri Naranbhai J.,
Reddy, Dr. T. Subbarami
Rupala, Shri Parshottam
Sable, Shri Amar Shankar
Sahasrabuddhe, Dr. Vinay P.
Seetharama Lakshmi, Shrimati Thota
Selja, Kumari
Selvaraj, Shri A. K.
Shukla, Shri Shiv Pratap
Singh, Chaudhary Birender
Singh, Shri Ajay Pratap
Singh, Shri Amar

Singh, Shri Digvijaya
Singh, Shri Gopal Narayan
Singh, Shri K. Bhabananda
Sinha, Shri R. K.
Sinha, Shri Rakesh
Soni, Shri Kailash
Tamta, Shri Pradeep
Tasa, Shri Kamakhya Prasad
Tendulkar, Shri Vinay Dinu
Thakur, Dr. C. P.
Thakur, Shri Ram Nath
Tlau, Shri Ronald Sapa
Tomar, Shri Vijay Pal Singh
Tundiya, Mahant Shambhuprasadji
Uikey, Shrimati Sampatiya
Vaiko, Shri
Vats, Dr. D. P.
Vankatesh, Shri T. G.
Verma, Shri Ramkumar
Verma, Shrimati Chhaya
Vijayakumar, Shri A.
Vijila Sathyananth, Shrimati
Yadav, Shri Bhupender
Yadav, Shri Harnath Singh
Yajnik, Dr. Amee
NOES-13
Baidya, Shrimati Jharna Das

Elangovan, Shri T. K. S.

Kareem, Shri Elamaram
Nishad, Shri Vishambhar Prasad
Ragesh, Shri K. K.
Rangarajan, Shri T. K.
Shanmugam, Shri M.
Singh, Shri Veer
Siva, Shri Tiruchi
Somaprasad, Shri K.
Verma, Shri Ravi Prakash
Viswam, Shri Binoy
Wilson, Shri P.
The motion was adopted.

MR. DEPUTY CHAIRMAN : Open the lobbies. Message from Lok Sabha.

## MESSAGE FROM LOK SABHA

## The Public Premises (Eviction of Unauthorised Occupants) Amendment Bill, 2019

SECRETARY-GENERAL: Sir, I have to report to the House the following message received from the Lok Sabha, signed by the Secretary-General of the Lok Sabha:
"In accordance with the provisions of rule 96 of the Rules of Procedure and Conduct of Business in Lok Sabha, I am directed to enclose the Public Premises (Eviction of Unauthorised Occupants) Amendment Bill, 2019, as passed by Lok Sabha at its sitting held on the 31st July, 2019."

Sir, I lay a copy of the Bill on the Table.
MR. DEPUTY CHAIRMAN: The House stands adjourned till 11.00 hours on Thursday, the 1st August, 2019.

The House then adjourned at forty-five minutes past eight of the clock till eleven of the clock on Thursday, the 1st August, 2019.


[^0]:    $\dagger$ Transliteration in Urdu Script.

[^1]:    $\dagger$ Transliteration in Urdu Script.

[^2]:    *Laid on the Table

[^3]:    *Not recorded.

[^4]:    *English translation of the original speech delivered in Tamil.

[^5]:    *English translation of the observation made in Tamil.

[^6]:    *Not recorded.

[^7]:    *Not recorded.
    $\dagger$ Transliteration in Urdu Script.

[^8]:    *Not recorded

[^9]:    *Not recorded.

[^10]:    श्री अहमद पटेल : यह सब रोज़ ही होता है।...(व्यवधान)... हमारे भी प्रोग्राम्स होते हैं।...(व्यवधान)... हम हर रोज़ हाउस में बैठे रहते हैं।...(व्यवधान)...

[^11]:    *Not recorded.

[^12]:    *Not recorded.

[^13]:    *Not recorded.

